

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**In Re: M.A. No.28/2023  
In OA No.215/2022**

**IN THE MATTER OF: -**

Ashish Sardana

...Applicant

Versus

M/s Vatika Ltd. and Anr.

...Respondent

**INDEX**

<b><u>S. No.</u></b>	<b><u>Particulars</u></b>	<b><u>Court Fee</u></b>	<b><u>Pages on</u></b>
1.	Reply to Application on behalf of respondent with affidavit		1-23
2.	<u>ANNEXURE-R-1/1</u> Copy of License Renewal dated 19.08.2021		24-25
3.	<u>ANNEXURE-R-1/2</u> Copy of Minutes of meeting dated 07.04.2017		26-33
4.	<u>ANNEXURE-R-1/3</u> Copy of EIA notification dated 14.09.2006		34-75
5.	<u>ANNEXURE-R-1/4</u> Copy of Letter dated 04.07.2017		76-76
6.	<u>ANNEXURE-R-1/5</u> Copies of Six monthly compliances reports		77-133
7.	<u>ANNEXURE-R-1/6</u> Copy of minutes of meetings dated 20.04.2017		134-136
8.	<u>ANNEXURE-R-1/7</u> Copy of Notification No. 22-154/2015/1A.III dated 10.11.2015		137-140

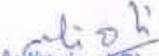
9.	<u>ANNEXURE-R-1/8</u> Copy of Memo No. SEIAA/HR/18/286 dated 17.04.20018		141-141
10.	<u>ANNEXURE-R-1/9</u> Copy of Report dated 02.06.2018		142-145
11.	<u>ANNEXURE-R-1/10</u> Copy of SEAC meeting 172 dated 03.07.2018		142-145
12.	<u>ANNEXURE-R-1/11</u> Copy of Show Cause Notice dated 07.08.2018		146-146
13.	<u>ANNEXURE-R-1/12</u> Copy of Reply filed by respondent		147-171
14.	<u>ANNEXURE-R-1/13</u> Copy of Final Notice dated 23.12.2021		172-173
15.	<u>ANNEXURE-R-1/14</u> Copy of Copy of Representation filed by respondent dated 24.01.2022		174-254
16.	<u>ANNEXURE-R-1/15</u> Copy of Application dated 29.04.2022		255-256
17.	<u>ANNEXURE-R-1/16</u> Copy of Letter dated 01.05.2017 & Copy of Representation/ Reply dated 24.01.2022		257-257
18.	<u>ANNEXURE-R-1/17</u> Copy of Order dated 24.11.2022		258-275
19.	<u>ANNEXURE-R-1/18</u> Copy of Memo dated 02.02.2023		276-279

20.	<u>ANNEXURE-R-1/19</u> Copy of Report dated 19.08.2022		280-287
21.	<u>ANNEXURE-R-1/20</u> Certified Copy of Resolution dated 04.01.2023		288-289
22.	Vakalatnama		290-290
23.	Proof of Service		291-291

Delhi

Date:- 06/10/23

For VATIKA LIMITED

  
Authorised Signatory

Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

In Re: M.A. No.28/2023  
In OA No.215/2022

**IN THE MATTER OF: -**

Ashish Sardana

...Applicant

Versus

M/s Vatika Ltd. and Anr.

...Respondent

**REPLY ON BEHALF OF RESPONDENT NO.1 TO  
MISCELLANEOUS APPLICATION NO.28/2023 FILED BY  
THE APPLICANT.**

**MOST RESPECTFULLY SHEWETH:**

1. That present reply being filed on behalf of respondent no. 1, through it's authorized signatory, who is duly authorized by the board of Directors of M/s Vatika Ltd./Respondent no. 1, Vide Board resolution dated 04.01.2023. The Certified Copy of Board Resolution dated 04.01.2023 is annexed as **Annexure-R-1/20**.
2. That the captioned Miscellaneous Application No.28/2023 has been filed by the Applicant vide email dated 14.04.2023 in the form of 'public interest litigation' in *O.A. No.215 of 2022,inter alia* alleging himself to be a public spirited person and averring that penalty and Environmental Compensation Cost of Rs.8.10 crores imposed on Respondent No.1 by the State Environment Impact Assessment Authority, Haryana ('SEIAA') i.e. Respondent No.2, vide order dated 24.11.2022 read with order dated

02.02.2023 is inadequate and has also not been recovered by SEIAA from Respondent No.1.

3. That it is submitted that not only the instant M.A. misconceived and misleading but even the imposition of penalty and Environment Compensation Cost ('ECC') on the Answering Respondent is illegal, arbitrary, erroneous and without any basis in law. The Answering Respondent humbly submits that each and every statement and/or submission made in the Application, unless specifically and expressly admitted, is disputed and denied and may be read as travesty of facts.
4. That for just and proper assistance in the matter and to appreciate the entire gamut of the controversy as sought to be raised vide the instant M.A., it would be incumbent to provide the factual and legal position, though succinctly:
  - (i) Respondent No.1 i.e. Vatika Ltd. is company engaged in the business of construction and development of Real Estate Projects/Townships including Group Housing, Commercial buildings, Residential Plotted Colonies and Apartments in the state of Haryana. The Answering Respondent obtained License No. 22 of 2011 from the Department of Town and Country Planning, Haryana, for developing a Group Housing Project namely 'Tranquil Heights' on land admeasuring 11.218 acres in Sector-82 A, Gurgaon (hereinafter referred to as '**said Project**'). As a matter of routine procedure and at regular intervals, the license was renewed, with the last renewal dated 19.08.2021, a copy whereof is annexed hereto as **Annexure R-1/1**, extending the validity of license up to 23.03.2025. It may be mentioned here that

the Respondent has divided the development/construction of the said Project in two phases i.e. Phase-1 involving construction less than 20,000 sq.mtrs. and Phase-2, for which the Answering Respondent submitted an application for Environment Clearance ('EC') on Ministry of Environment, Forest and Climate Change ('MoEF&CC') web portal on 12.10.2016 and the same was also submitted to SEIAA on 22.12.2016. The proposal was taken up in 147th, 148th and 150th meetings of the State Expert Appraisal Committee ('SEAC'), held on 30.01.2017, 14.02.2017 and 07.04.2017, respectively. The Answering Respondent had further submitted Forest NOC as well as Aravalli NOC. After being fully satisfied that the proposal complied with all requirements as per check list, the SEAC rated the said Project with 'Gold Rating' and was in unanimity in recommending the proposal for grant of EC by SEIAA under EIA Notification S.O. 1533(E) dated 14.09.2006 ('EIA Notification') issued by MoEF&CC. Minutes of meeting dated 07.04.2017 are annexed hereto as **Annexure R-1/2**. A copy of EIA Notification dated 14.09.2006 is annexed hereto as **Annexure R-1/3**.

- (ii) The EIA Notification stipulates a period of 45 days from the receipt of the recommendations of the SEAC within which the regulatory authority must convey its decision to the applicant. In the absence of such communication, the applicant can proceed as if the EC sought for has been granted or denied by the regulatory authority in terms of final recommendations of the

SEAC. In the case of Answering Respondent, SEAC submitted its recommendation to SEIAA on 07.04.2017 and no communication was forthcoming from SEIAA or the SEAC. In the absence of any communication from SEIAA or SEAC for a period of 45 days sincethereceipt of the recommendations of the SEAC, the Answering Respondent proceeded under Clause 8(iii) of the EIA Notification, taking it to be a deemed EC in terms of the recommendation of SEAC. The Answering Respondent vide letter dated 04.07.2017, a copy whereof is enclosed herewith as **Annexure R-1/4**, even intimated this to SEIAA of its *bona fide* belief that EC is deemed to have been granted and further kept regularly submitting six-monthly compliance reports since December 2017, all of which were duly received and acknowledged by SEIAA. The said letter dated 04.07.2017 and subsequent compliance reports were duly received by SEIAA and a copy of letter dated 04.07.2017 was even marked to the Director (New Construction Projects and Industrial Estates), MoEF&CC, New Delhi. Copies of six-monthly compliance reports submitted by the Respondent December 2017 onwards, as per the conditions of the SEAC recommendations, are annexed hereto as **Annexure R-1/5**.

- (iii) Thereafter, much to the surprise of the Answering Respondent, a two-member sub-committee, constituted by SEAC visited the said Project site on 02.06.2018 i.e. more than a year later, notwithstanding that there was no reason and/or occasion for the said visitwhen the EC

was deemed to have been granted. It had transpired that the recommendation of SEAC made on 07.04.2017 in its 150<sup>th</sup> meeting, was considered by SEIAA in its 102<sup>nd</sup> meeting held on 20.04.2017 and SEIAA made an observation, albeit erroneously, on the validity of license till 12.03.2017, and directed SEAC to visit the site and report about any construction within 15 days. A copy of minutes of meeting dated 20.04.2017 is enclosed herewith as **Annexure R-1/6**. Here it may be noted that renewal of license is a routine procedure and the Answering Respondent had already applied for renewal of the license within the validity period of the license, vide letter dated 20.02.2017, and the same now stands renewed up to 23.03.2025. Besides the fact that renewal of the licence is a routine procedure and the Respondent had already applied for the renewal within the validity period of its licence, it may also be mentioned that any inquiry into the validity of the licence is beyond the scope of jurisdiction of SEIAA and the same has been reiterated by MoEF&CC in its notification No. 22-154/2015/1A.III dated 10.11.2015, a copy whereof is annexed hereto as **Annexure R-1/7**. The Ministry, in no ambiguous terms, has directed that to avoid duplication of work and to speed up process of scrutiny, SEIAA/SEAC should only focus on thrust areas of environmental sustainability and need not focus on other issues which are normally looked after by the concerned State Government Departments. Furthermore, even SEIAA itself vide its Memo No. SEIAA/HR/18/286 dated 17.04.2018, a copy whereof is

annexed hereto as **Annexure R-1/8**, has also done away with the requirement to submit a valid licence for the purposes of granting an EC.

- (iv) Pertinently, the visit of the sub-committee of SEAC was made on 02.06.2018, after a period of more than one year from the date of the direction of SEIAA i.e. 20.04.2017, even though 15 days' time period had been stipulated in the said direction. Furthermore, the sub-committee submitted a report dated 02.06.2018, a copy whereof is annexed hereto as **Annexure R-1/9**, containing certain erroneous conclusions notwithstanding the fact that the Answering Respondent during SEAC meeting 172, dated 03.07.2018, had placed on record the correct facts and status regarding the construction the true copy of which as shared whereof is annexed hereto as **Annexure R-1/10**. However, the SEAC referred the case to SEIAA for further action, and SEIAA, deeming the case fit for prosecution, though erroneously, issued a show-cause notice dated 07.08.2018, a copy whereof is annexed hereto as **Annexure R-1/11**, which was duly replied to vide letter dated 13.08.2018, *inter alia*, clarifying that construction at the site was only started after the 45 day time period stipulated in the EIA Notification had elapsed, which consequently led to grant of deemed EC in line with the recommendation and 'Gold' rating of the SEAC. However, thereafter the term of SEIAA and SEAC lapsed and in view of the delay in acknowledging the deemed EC, the Answering Respondent had to halt the construction work since

2019. A copy of the reply filed by the Answering Respondent is annexed hereto as **Annexure R-1/12**.

- (v) After the reconstitution of SEIAA, the Answering Respondent was served a final notice dated 23.12.2021 bearing memo No.SEIAA/HR/2021/1374, a copy whereof is annexed hereto as **Annexure R-1/13**. In response to the said notice, the Answering Respondent had filed a representation dated 24.01.2022, a copy whereof is annexed hereto as **Annexure R-1/14**, and was appearing before Chairman, SEIAA and reiterated its submission that in the absence of any communication from SEIAA or SEAC for a period of 45 days since the receipt of recommendation of SEAC, whereby the SEAC had recommended the said Project for grant of EC, the Answering Respondent had proceeded under Clause 8(iii) of the EIA Notification dated 14.09.2006, taking it to be a deemed EC in terms of the recommendation of SEAC. However, during the course of the proceedings before SEIAA, on 24.03.2022, the Answering Respondent was apprised by SEIAA of an alleged document dated 01.05.2017, which was purportedly handed over to the Respondent's consultant. It is a conceded position that the alleged document was never sent via post to the Answering Respondent's registered address, as had been done in respect of other communications from SEIAA itself in the past. By referring to this alleged document, it was sought to be suggested that a communication had been sent to the Answering Respondent by SEIAA, pursuant to the recommendation of SEAC for grant of EC,

though the said document never reached the Respondent nor was the Respondent made aware of its contents. However, it was only after the Answering Respondent moved an application dated 29.04.2022 for making available the document alleged to have been delivered by hand to the consultant in 2017, was the Answering Respondent shown a letter bearing memo No.SEIAA/HR/17/282 dated 01.05.2017 from SEIAA, addressed to the Secretary, SEAC, and a copy of which is stated to have been handed over to the Respondent's consultant. A copy application dated 29.04.2022 filed by Answering Respondent and a letter dated 01.05.2017 as shown to the representative of the Respondent during the course of the hearing, are annexed hereto as **Annexure R-1/15 and R1/16 respectively.**

- (vi) On perusing the contents of the said letter, it would appear that the recommendation of SEAC for grant of EC to our Group Housing Colony Project was taken up on the 102nd meeting of SEIAA held on 20.04.2017 and SEIAA, while making a mention of the validity of the project license till 23.03.2017, referred the case back to SEAC with a suggestion to visit the project site to verify any construction or violation of environmental norms and directed the SEAC to submit report within 15 days. It is pertinent to mention that, although SEIAA had directed the SEAC to visit the project site and submit the report within 15 days, no such visit was made till 02.06.2018, over 1 year after the direction of this SEIAA, and nor was any communication

forthcoming from SEIAA or SEAC in furtherance to the same.

- (vii) Thereafter, in light of the production of alleged letter dated 01.05.2017, the Answering Respondent submitted an Addendum dated 09.05.2022 to its earlier Representation/Reply dated 24.01.2022 before SIEAA, a copy whereof is annexed hereto as **Annexure R-1/16**, whereby the Answering Respondent raised preliminary objection that even though a copy of the letter dated 01.05.2017 was alleged to have been delivered by hand to the Respondent's consultant, such manner of delivery had neither been carried out in the past nor could it be deemed to be a proper channel of delivery of any document/communication. In fact, the letter dated 01.05.2017, vide Endst. No.SEIAA/HR/17/282, itself states that the copy of the same is forwarded to the Answering Respondent at its registered address, though no proof of dispatch was shared or shown. It is surprising then that, in spite of such endorsement, SEIAA deemed it fit to allegedly hand over the letter to the consultant. It was thus the Answering Respondent's *bona fide* and legitimate belief that no communication from SEIAA was forthcoming as regards the EC for a period of 45 days since the receipt of recommendation of SEAC and hence the Answering Respondent proceeded under clause 8(i) read with clause 8(iii) of the EIA notification dated 14.09.2006, taking it to be a deemed EC in terms of the recommendations of the SEAC, that too after informing SEIAA vide letter dated 04.07.2017, to which no reply/objection was raised.

Vide the said Addendum, the Answering Respondent further submitted that even if handing over the letter dated 01.05.2017 to the consultant was an acceptable channel of communication of such document, the said Project would still be eligible for a deemed EC under Clause 8(ii) read with Clause 8(iii) of the EIA Notification. Clause 8(ii) delineates the procedure and the timelines to be followed in case the regulatory authority, i.e. SEIAA, disagrees with the recommendation of SEAC. Upon receipt of the recommendation of SEAC and if SEIAA disagrees with the recommendation, SEIAA must, within a period of 45 days, request SEAC to reconsider the recommendation while stating reasons for disagreement. Thereafter, SEAC must consider the observations of SEIAA and furnish its views on the same within a further period of 60 days. The subsequent decision of SEIAA after considering the views of SEAC shall be final and has to be conveyed to the applicant by SEIAA within the next 30 days. A perusal of the provisions of Clause 8(ii) would make it perceptible that even when SEIAA disagrees with the recommendations of SEAC, SEIAA is obligated to communicate its final decision to the applicant within a period of 135 days (45 days + 60 days +30 days). In the event that SEIAA fails to communicate its final decision within the stipulated period, Clause 8(iii) provides that the applicant may proceed as if the EC sought for has been granted in terms of the final recommendations of the SEAC. Therefore, even in the

event that SEIAA disagrees with the recommendations of SEAC for grant of EC, the SEIAA must convey its final decision to the applicant within a period of 135 days from the receipt of the recommendation of SEAC, failing which the applicant can proceed with a deemed EC in terms of the recommendation of SEAC. In the case of the Answering Respondent, even if SEIAA in its 102nd meeting dated 20.04.2017 considered the recommendation of SEAC and referred the case to SEAC with a direction to visit the project site and submit report within 15 days, at no point in time was any communication as to the final decision of SEIAA forthcoming, let alone in the 135 day period stipulated in the EIA Notification and hence, in the absence of any communication as to the final decision of SEIAA within a period of 135 days, the said Project proposal was eligible for a deemed EC, in terms the recommendation of SEAC, under Clause 8(ii) read with Clause 8(iii).

It was further submitted by the Answering Respondent that it would be gross miscarriage of justice if the Respondent is penalized for the failure of SEAC to visit the project site or submit any report within the 15 day time period, in spite of an express direction by SEIAA to do the same, and further failure of SEIAA to convey its final decision to the Respondent within 135 days from the receipt of the recommendations of SEAC. It is not only unjust but also unreasonable and arbitrary to penalise a person for the default of another, including the Government authorities, and this laudable principle

is described in the Latin legal *maxims nemo punitur pro alieno delicto* (no one is punished for another's wrong). It is a conceded position that a two-member committee of SEAC visited the said Project site on 02.06.2018, more than a year after the direction of SEIAA and also after the 60 days' time period provided in the EIA Notification to SEAC to consider the observations of the SEIAA and furnish its views. This failure of SEAC to visit the site and furnish its report within the stipulated time, without there being any cogent or legally acceptable justification for the same, is a glaring lapse on part of SEAC in adhering to directions of SEIAA as well as the provisions of the EIA Notification. Moreover, as an indication of its *bona fides*, the Respondent vide letter dated 04.07.2017, even intimated SEIAA of the EC being deemed and further kept regularly submitting six-monthly compliance reports since December 2017. The factum of deemed EC was never denied SEIAA and rather the compliance reports were being accepted without any reservations or a whisper of protest.

- (viii) However, SEIAA, without even considering much less appreciating the submissions made by the Answering Respondent and apparently in a bid to cover its acts of negligence and omission, passed the order dated 24.11.2022 whereby it was *inter alia* held that the Respondent's claim for deemed EC does not survive and hence the said Project had attained the '*entity of being there without EC.*' Further, a sub-committee comprising of Member Secretary, SEIAA; Chairman,

SEAC; and Member Secretary, SEAC was constituted to visit the said Project site to capture the extent and size of violations, and SEAC was directed to appraise and assess the damages caused and prepare remedial Environment Compensation, penalty and any other action within the scope of the Standard Operating Procedure ('SoP') dated 07.07.2021 issued by MoEF&CC. A copy of order dated 24.11.2022 is annexed hereto as **Annexure R-1/17**. Pursuant to the said order and without any visit from the so constituted sub-committee, the Respondent was served another memo dated 02.02.2023 whereby totally whimsical, baseless and arbitrary penalty of Rs.266.70 lakh and ECC of Rs.533.40 lakhs, totaling Rs.800.10 lakhs, were imposed on the Respondent and the Respondent was directed to deposit the said amounts within 30 days. A copy of memo dated 02.02.2023 is annexed hereto as **Annexure R-1/18**.

- (ix) In the interregnum, the Applicant herein had filed the *Original Application No.215 of 2022,inter alia*, seeking directions from this Hon'ble Tribunal to demolish structures at the said Project site. During the course of the hearing, this Hon'ble Tribunal deemed it fit to constitute a joint committee comprising of SEIAA, State Pollution Control Board and District Magistrate, Gurugram to undertake visit to the site, interact with the stakeholders and submit a report to the Tribunal. The said sub-committee visited the Project site on 04.07.2022 and submitted its report dated 19.08.2022, a copy whereof, albeit without annexures thereto, is

annexed hereto as Annexure R-1/19. The O.A. however came to be disposed of vide order dated 11.11.2022 without expressing any final opinion on the matter and left it for SEIAA to take a decision on merits.

- (x) It may also be mentioned here that the Answering Respondent had moved an representation dated 10.03.2023 before the Chairman, SEIAA seeking setting aside of the penalty and ECC imposed vide order dated 02.02.2023, and requesting reconsideration of the matter afresh. However, the Respondent was constrained to withdraw the said representation and was advised to move a representation to the MoEF&CC. Accordingly, the Answering Respondent moved a representation dated 04.04.2023 to the Secretary, MoEF&CC. In the interregnum, however, the application under reply came to be filed by the Applicant. As similar issues/averments as had been raised by SEIAA seem to be forming subject matter of the instant application under reply and cognizance of the application had been taken vide order dated 24.04.2023, the Answering Respondent, as advised, is filing the present reply.
5. That it is in this backdrop that the Applicant, who it may be mentioned was even an investor in the said Project, has filed the instant application whereby the Applicant has sought to suggest that that penalty and ECC of Rs.800.10 lakhs imposed on Answering Respondent by the SEIAA vide order dated 02.02.2023 is inadequate and has also not been recovered by SEIAA. The Applicant has further sought to

make certain false and baseless allegations stating that the Respondent had carried out construction three times beyond that in the plans, proposals or documents at the project site and is a repeat violator having carried out similar violations in other projects, without presenting even a shred of evidence to back the claims. It is submitted that the application filed by the Applicant is misconceived and erroneous as no such penalty or ECC can be said to be applicable to the Answering Respondent and order dated 24.11.2022 and memo dated 02.02.2023 have been issued without fully appreciating the submissions made by the Answering Respondent and are in teeth of law.

6. That upon perusal of the order dated 24.11.2022, it would become it is submitted that the sole basis for rejecting the Respondent's claim of deemed EC for the said Project is the letter dated 01.05.2017 which was never shared or sent to the Respondent and is only alleged to have been physically handed over to a consultant stated to have been engaged by the Respondent. However, at no point in time prior to the Respondent raising its plea for deemed EC in the hearing before SEIAA on 24.03.2022, was the said letter ever brought to the notice of the Respondent, notwithstanding the fact that the Respondent had categorically informed the SEIAA of the EC having been deemed, in absence of any communication, vide letter dated 04.07.2017. That the alleged letter dated 01.05.2017 was to see the light of the day only on 24.03.2022, in response to the Answering Respondent's submission of EC having been deemed as per EIA Notification, not only reeks of *mala fides* on part of SEIAA but also casts doubt on the veracity of said letter. It

would appear that the said letter, as well as the narrative around it being handed over to the consultant, when it should have been sent to the Respondent's address, is an attempt on part of the SEIAA to evade responsibility for its acts of omission. This submission of the Answering Respondent is further bolstered by the fact that no explanation, whatsoever, has been given till date for the SEAC sub-committee visiting the said Project site after a period of more than one year from the date of the direction of SEIAA i.e. 20.04.2017, even though 15 days' time period had been stipulated in the said direction. The non-serving of letter 01.05.2017 and further non-visitation of the SEAC sub-committee for over a year is indicative of the lackadaisical and negligent manner of functioning of the SEIAA as well as SEAC, for which only they are to blame. The letter dated 01.05.2017, being a disputed document and concededly not delivered to the Answering Respondent through proper channels, if at all, could not thus have been made the sole basis for rejecting the Respondent's claim of deemed EC, especially when there is mountain of documents/communication which was never refuted from the Respondent since 2017 about the EC having been deemed.

7. That is further submitted that even if the letter dated 01.05.2017 is assumed to have been communicated to the Respondent through the consultant, which though in no way could constitute a proper channel of communication, the order dated 24.11.2022 would still be in teeth of the provisions of EIA Notification as in case SEIAA disagreed with the recommendations of SEAC for grant of EC, SEIAA

was under an obligation to convey its final decision to the Answering Respondent within a period of 135 days from the receipt of the recommendation of SEAC, failing which the Respondent could proceed with a deemed EC in terms of the recommendation of SEAC as per Clause 8(ii) read with Clause 8(iii) of the EIA Notification. However, the said submission of the Respondent is never even discussed much less considered or appreciated in the order dated 24.11.2022 and instead SEIAA has preferred to pass the said order in a slipshod and temerarious manner, apparently in bid to obscure its own deficiencies and lapses. Thus, on this count too the order dated 24.11.2022 and consequent memo dated 02.02.2023 cannot be enforced.

8. That without prejudice to the above, it is submitted that SEIAA has even erred in imposing penalty and ECC on the Answering Respondent vide memo dated 02.02.2023 as the same have been imposed arbitrarily, with no consideration to the facts or law and without even complying with the directions issued vide order dated 24.11.2022. As mentioned beforehand, the order dated 24.11.2022 had directed that a sub-committee constituted thereby would visit the said Project site to capture the extent and size of violations. However, unable to escape their quiddity of not complying with orders, no such sub-committee of SEAC/SEIAA ever visit the said Project site. Instead, vide memo dated 02.02.2023, a new approach, not previously contemplated in order dated 24.11.2022 was adopted, and SEIAA unilaterally decided to withdraw the sub-committee and instead proceeded to decide the penalty and environment compensation cost on the basis of earlier field visit reports

dated 02.06.2018 and 19.08.2022. Besides the submission that the sub-committee constituted vide order dated 24.11.2022 ought to have visited the said Project site to ascertain the true and latest factual position of the construction that has been done, it is even the submission of the Respondent that no reliance, whatsoever, could have been placed on report dated 02.06.2018 given that the said report has been a matter of dispute since the very beginning. In the said report, it has been wholly erroneously concluded that the entire superstructure for the said Project with the total built-up area of 43862.113 sq.mtrs. has been erected whereas, on the said date only certain portions of the project were constructed, the area whereof was far lower than the total constructed area. The objections to the report of sub-committee had been submitted by the Answering Respondent and status of construction clarified during the 172nd SEAC meeting dated 03.07.2018. Thus, given that the report dated 02.06.2018 is a matter of dispute, no reliance could have been placed on it in determining any penalty/costs. Moreover, the findings of report dated 02.06.2018 even run contrary to the another report dated 19.08.2022 submitted by a committee constituted by this Hon'ble Tribunal, vide order dated 12.04.2022 whereby, the said committee after visiting the Project site, had concluded that as on 04.07.2022, the total built-up area of the project was approx. 10,500 sq.mtrs. and that it was unfeasible to verify any allegations of commencement of construction work prior to or after making the EC application. However, even though the memo dated 02.02.2023 makes a reference to the report dated 19.08.2022, the said reference is hollow

inasmuch as the findings of the said report have been given a go-by and complete reliance is placed on an old and outdated report 2018, which in any case has been disputed with fervour.

9. That it is submitted that SEIAA has further failed to act on its own directions issued vide order dated 24.11.2022 inasmuch as it had been directed vide the said order that after the receipt of the report of the sub-committee, SEAC will appraise and assess the damages caused and prepare Remedial Environmental Compensation, Penalty etc. However, there is nothing on record to show that even the reports dated 02.06.2018 and 19.08.2022 were ever considered by the SEAC to appraise and assess the damages caused, and it would appear that SEIAA in an impetuous manner itself came up with wholly arbitrary and baseless amount of Rs.800.10 lakh as penalty and ECC.
10. That without prejudice to the foregoing, even if any penalty can be said to be imposable on Answering Respondent, the memo dated 02.02.2023 suffers from several other glaring defects and oversights in respect of the manner of calculation of penalty and ECC. The SoP dated 07.07.2021, on the basis whereof the penalty of Rs.266.70 lakhs is stated to be calculated, clearly provides that in violation cases where operations have not commenced, penalty would be 1% of the total project cost incurred up to the date of filing of application. A perusal of the memo dated 02.02.2023 would make it evident that the penalty has been calculated @ 1% of stated total project cost of Rs.233.70 crores and not at the cost incurred up to the date of filing of application, which in the present case would be 16.08.2018 i.e. the date

when a request was made, without prejudice, to apply for EC afresh in response to the show cause notice dated 07.08.2018. Additionally, the total project cost has been calculated at Rs.4950/sq.ft., which cost is highly exaggerated and has no correlation to the costs actually incurred by the Respondent. Thus, evidently, the penalty has been calculated in a wholly arbitrary manner without any application of mind and without any legal or factual basis. The unreasonableness of the actions of SEIAA extends further as an ECC of Rs.533.40 lakhs has been slapped on the Answering Respondent additionally, without providing the basis, justification or yardstick for the same. The levying of the said ECC is so opaque and ambiguous that not even the basis for its imposition, let alone its calculation, has been provided in the memo dated 02.02.2023. It may even be apposite to mention that the Respondent has been constrained to abandon the said Project, as having been rendered economically unviable owing to the inordinate delays on part of SEAC and SEIAA in deciding the matter of EC *qua* the said Project. Resultantly, the Answering Respondent has dismantled/demolished whatever construction there was at the project site and has restored the site to its original stage. Thus, there arises no occasion for SEIAA to impose any penalty or ECC on the Answering Respondent, let alone the whimsical, inflated and unwarranted ones that have been sought to be imposed vide memo dated 02.02.2023.

11. That in light of the foregoing, even the reliefs sought by the Applicant in the application under reply are erroneous

besides also being infructuous as the said Project site had been restored and no harm to the environment can be said to have occurred or continuing. The Applicant in the application under reply has only made a vague assertion that he "*finds*" the imposed penalty as inadequate in terms of damage caused, however the Applicant has not brought on record any material to suggest that the penalty imposed is justified, let alone be inadequate. It may be submitted here that the Applicant has wrongly alleged himself to be a public-spirited person when in fact the Applicant is one of the erstwhile allottee in the said Project and has filed the instant application with a vendetta against the Answering Respondent. The Applicant has been filing complaints/applications against the Answering Respondent in various forums in a bid to harass the Respondent and as such, has come before this Hon'ble Tribunal with unclean hands. Therefore, the instant Application deserves indulgence and ought to be dismissed with costs.

12. That in view of the aforementioned submissions, the Respondent which reserving its right to avail any other remedy, if so required, against any order passed by SEIAA, is filing the present reply. The alleged issues as raised by the Applicant, apart from being false and frivolous are even vague and misleading and hence the Respondent beseeches

this Hon'ble Tribunal not to grant any indulgence to the Applicant and dismiss the application.

**PRAYER**

It is, therefore, most respectfully prayed in view of the facts and the circumstances explained hereinabove, the application may kindly be dismissed with costs, in the interest of justice.

Delhi

Date:-

For VATIKA LIMITED



Authorised Signatory

Respondent

**VERIFICATION:-**

Verified at Delhi on this 6<sup>th</sup> day of October, 2023, that the contents of the Para No. 1 to 12 are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

For VATIKA LIMITED



Authorised Signatory

Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

M.A. NO.28/2023 IN OA NO.215/2022

**IN THE MATTER OF:**

**ASHISH SARDANA**

.....Applicant

**VERSUS**

**VATIKA LTD. & Anr.**

.....Respondents

**AFFIDAVIT**

I, Minoti Kumari Aged about 42 Years, D/o Sh KMP Thakur, Authorized Representative of the Respondents at Unit No. A-002, INXT City Centre, Ground Floor, Block A, Sector-83, Vatika India Next, Gurugram – 122012,

do hereby solemnly affirm and state as under:-

9/23  
Seal of Oath Commissioner  
S.L. No. 62/2023  
GAURAV SHARMA  
App By. Delhi High Court  
Period-15/07/2023  
to 14/07/2025  
115 Hazari Court, Delhi-110054

1. That I am authorized signatory of the Opposite Party Company and duly authorized by way of Board Resolution dated 04 Jan 2023 to sign, verify and file all pleadings and on basis of records, I am aware of the facts of the present case, hence competent to swear this affidavit.

2. That the accompanying reply to the complaint/written version has been drafted by our counsel under my instructions and the facts stated therein are true and correct to my knowledge which are not being repeated herein for the sake of brevity and to avoid repetition. The same may be read as part and parcel of this affidavit.

Dmesh Parashari  
D-1093/95  
Identify the Deponent who has signed in My Presence

*(Signature)*  
**DEPONENT**

**VERIFICATION:**

6 OCT 2023

Verified at Delhi on this 6...day of October 23...that the contents of paras 1-2 of the above affidavit are true and correct to my knowledge.

*(Signature)*  
A. Anandh. Sardhan Aet.

*(Signature)*  
**DEPONENT**

VERIFIED BY THE DEPONENT  
I, the undersigned, do hereby certify that the contents of the above affidavit are true and correct to my knowledge.  
Oath Commissioner Delhi  
9/23

6 OCT 2023

**Directorate of Town & Country Planning, Haryana**  
Nagar Yojana Bhavan, Plot No. 3, Sector 18 A, Madhya Marg, Chandigarh  
Phone: 0172-2549349 e-mail:tcpharyana7@gmail.com  
website: http://tcpharyana.gov.in

Regd.

To

Shiv Ganesh Buldtech Pvt. Ltd. and others  
C/o Vatika Ltd.  
Vatika Triangle, 7th Floor,  
Sushant Lok, Phase-I, Block-A,  
M.G Road, Gurugram.

Memo no. LC-2409-II/Asstt(MS)/2021/20230 Dated: 19-08-2021

**Subject:** Renewal of license no 22 of 2011 dated 24.03.2011 granted for setting up Group Housing Colony on the land measuring 11.218 acres falling in revenue estate of village Sikhopur, Sector- 82 A, Gurugram Manesar Urban Complex.

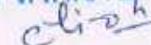
Please refer to your application dated 10.01.2021 & 05.07.2021 on the subject cited above.

Your request for Renewal of Licence No. 22 of 2011 dated 24.03.2011 granted for setting up Group Housing Colony on the land measuring 11.218 acres falling in revenue estate of village Sikhopur, Sector- 82 A, Gurugram Manesar Urban Complex is considered on account of reasons submitted that civil/ structural work under construction at present for Towers/ Blocks at site of Tower A, B & EWS. Hence the Licence is hereby renewed up to 23.03.2025 on the same terms and conditions laid down therein:-

1. It is further clarified that this renewal will not tantamount to certification of your satisfactory performance entitling you for renewal of licence of further period.
2. You shall revalidate the bank guarantee on account of IDW one month before its expiry.
3. You shall get approved the service plan estimates of the colony within the current validity period.
4. You shall get the NOC from MOEF within period of three months from the issuance of this letter.
5. You shall get NOC from the concerned authority before grant of OC and part completion/ completion to the effect that the electrical infrastructure laid at site conforms to the design and specifications as approved by public utility.
6. The delay of allotment of EWS flats, will be got compounded in accordance with the provisions of departmental policy dated 16.08.2013.
7. You shall get the licence renewed till final completion of the colony is granted.
8. The renewal is subject to the outcome of the complaint/court case, if any against the licensee company

  
(K. Makrand Pandurang, IAS)  
Director,  
Town & Country Planning  
Haryana Chandigarh

For VATIKA LIMITED



Authorised Signatory

Endst no: LC-2408-II/Asstt.(MS)/2021

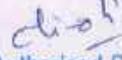
Dated:

A copy is forwarded to following for information and further necessary action:-

1. Chief Administrator, HSVP, Panchkula.
2. Chief Engineer, HSVP, Panchkula.
3. Chief Account officer of this Directorate.
4. Senior Town Planner, Gurugram.
5. District Town Planner, Gurugram.
6. Nodal Officer (website) for updation on website.

  
(S.K. Sehrawat)  
District Town Planner (HQ)  
For: Director, Town & Country Planning  
Haryana, Chandigarh

For VATIKA LIMITED

  
Authorised Signatory

Minutes of the 150th Meeting of the State Expert Appraisal Committee, constituted for considering Environmental Clearance of Projects (B category) under Government of India Notification dated 14.09.2006, held on 06th and 07th April, 2017 under the Chairmanship of Sh. G.R. Goyat, Chairman, SEAC at Panchkula

\*\*\*\*\*

List of participants is annexed as **Annexure-A**.

At the outset the Chairman, SEAC welcomed the Members of the SEAC and advised the Secretary to give brief background of this meeting. The minutes of the 149<sup>th</sup> Meeting were discussed and approved without any further modification.

It was further informed that in this meeting 21 number projects are to be taken up for scoping, appraisal and grading as per the agenda/minutes circulated.

After preliminary discussion, the following projects were taken up on case-to-case basis:-

**150.01** Environmental Clearance for construction of Cyber park Colony in the Revenue Estate of Village Behrampur, SECTOR-58, Gurgaon-Manesar Urban complex, Haryana by M/s Basic Developers Pvt. Ltd.

**Project Proponent** : Sh. Umakant Gupta, Authorized Signatory  
**Consultant** : Grass Roots Research and Creation India Pvt. Ltd.

The project was submitted to the SEIAA, Haryana on 10.08.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. The Terms of Reference were approved in the 139<sup>th</sup> meeting of the SEAC held on 30.08.2016 and conveyed to the project proponent vide letter No. 1411 dated 09.09.2016. The PP submitted the EIA/EMP vide letter dated 17.02.2017. Thereafter, the case was taken up in the 150th meeting held on 06.04.2017.

The Project Proponent requested for adjournment and the same was discussed in the meeting. The Committee acceded to the request and decided to list the project in the 151<sup>st</sup> meeting of the SEAC. Accordingly the notice will be issued by the Secretary, SEAC to the Project Proponent.

**150.02** Environmental Clearance for construction of IT/ITES SEZ project located at Village Behrampur, Tehsil-Sohna, Disst-Gurgaon, Haryana by M/s. Milkado Realtors Pvt. Ltd.

**Project Proponent** : Mr. SatyaPal Singh, Authorized Signatory  
**Consultant** : Grass Roots Research and Creation India Pvt. Ltd.

The project was submitted to the SEIAA, Haryana on 10.08.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. The Terms of Reference were approved in the 139<sup>th</sup> meeting of the SEAC held on 30.08.2016 and conveyed to the project proponent vide letter No. 1411 dated 09.09.2016. The PP submitted the EIA/EMP vide letter dated 17.02.2017. Thereafter, the case was taken up in the 150th meeting held on 06.04.2017.

As per the amendment in the EIA Notification issued recently by Ministry of Environment and Forest & Climate Change, Government of India on dated 09th December, 2016, the construction projects having covered area more than 300000 Sq. Meters or 150 Ha. falls under the competency of the Ministry of Environment and Forest & Climate Change, Government of India. Therefore, at present this case does not fall under the purview of SEIAA/SEAC.

In view of above, the Committee is of the unanimous view that this case is having built-up area of 528188.60 Sq. Meters, therefore does not fall under the purview of SEIAA/SEAC and may be referred to SEIAA for sending it to the concerned authority for deciding the Environment Clearance case as per latest notification dated 09th December, 2016. SEIAA may take a final view in the matter.

For VAZKA LIMITED

Authorised Signatory

150.20 Environment Clearance for Group Housing Colony Project at Sector-82A, Gurgaon, Haryana by M/s Vatika Ltd.

Project Proponent : Sh. Virender Dhar  
Consultant : Vardan EnviroNet Pvt. Ltd.

The project was submitted to the SEIAA, Haryana on 27.12.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC.

Thereafter, the case was taken up for appraisal in the 147<sup>th</sup> meeting of the SEAC held on 31.01.2017.

The Project Proponent requested for adjournment and the same was discussed in the meeting. The Committee acceded to the request and decided to list the project in the 148<sup>th</sup> meeting of the SEAC to be held on 14.02.2017.

Thereafter, the case was taken up in the 148<sup>th</sup> meeting of the SEAC held on 14.02.2017.

After details discussions, the following shortcomings were observed:

1. The PP should submit the copy of NOC under Aravali Notification, 1992 from District Collector, Gurgaon.

The observations of 148<sup>th</sup> meeting were conveyed to the PP vide letter No. 1793 dated 01.03.2017. The PP submitted the reply to the observations vide letter dated 15.03.2017. Thereafter, the case was taken up in the 150<sup>th</sup> meeting of the SEAC held on 07.04.2017.

During presentation, the Committee was informed that it is a proposed Group Housing Colony at Sector-82A, Gurgaon, Haryana. The estimated cost of the project is Rs. 121 Crores. Total Plot area is 11.218 Acres ( 45397.5633 Sq. Meters) and net plot area is 11.218 Acres ( 45397.5633 Sq. Meters). Total built up area will be approximately 43862.113 Sq. Meters. Basement area of 11004.353 Sq. Meters has been proposed. The project will comprise of 3 Towers (1 High rise tower + 2 Mid rise tower), 2 basements + GF + max 39 Floors, 169 main units, 122 EWS units, Convenient shopping area. The maximum height of the building is approx. 136.5 meters. It was also informed that the green area development has been kept as 32.32 % (i.e. 14678 Sq. Meter approximately) of the total plot area. 9754 Sq. Meters) of the total plot area would be earmarked for plantation in the form of shelter belt around the periphery of the project area and in the form of avenue line on either side of the roads. 4924 Sq. Meters) of the total plot area under herbs/shrubs/climbers/lawns, parks. The total water requirement for the project will be 296 KLD (i.e. 136 KLD of fresh water & 160 KLD of recycled treated water). The waste water generation will be 178 KLD which will be treated upto tertiary level in STP having total capacity of 220 KLD. The STP treated water will be used for flushing, cooling, horticulture and other misc. purposes.

The Air quality data shows exceeding baseline in respect of PM<sub>10</sub> and PM<sub>2.5</sub> parameters which ranges approximately from 115 µg/m<sup>3</sup> and 67.93 µg/m<sup>3</sup> respectively. Incremental air pollution in respect of PM<sub>2.5</sub> is 0.0108 µg/m<sup>3</sup>. PP has submitted special mitigative measures for controlling air pollution for construction phase and operation phase which includes 5 meters high barricade wall at the periphery, broad leafy trees would be planted as green belt, trees with heavy foliage would be planted on both side of carriage way, ultra low sulphur Diesel (5 ppm) would be used as fuel in DG Sets, Stack height of DG set would be as per CPCB norms. These measures would minimize the impact on air environment.

For VATIKA LIMITED

Authorised Signatory

It was informed by the project proponent that the power requirement for the project will be 4045.50 KW. Parking requirement for the project as per Haryana Bye Laws is 338 ECS but the parking proposed to be provided in the project is 407 ECS. There will be total solid waste generation of 786 Kg/day. Out of this the bio-degradable waste 471 Kg/day will be composted in 2 Nos. of Organic Waste Convertor provided within the project premises and the manure produced will be used for horticulture and green development. The calculations of the same are in accordance with the prescribed norms. It was pointed out that the required water for the project will be provided through HUDA.

Detailed discussions were held about Solid Waste Management, rain water harvesting, fire fighting plan, noise and vibration plan, health and welfare of the laborers, electrical hazard plan, environment monitoring plan, energy conservation measures and environment management plan. There will be 11 numbers of rain water harvesting structures as approved by the Central Ground Water Authority (CGWA). The mitigation measures were found in order by the Committee.

After deliberations the Committee rated this project with "Gold Rating" and was of the unanimous view that this case for granting Environmental Clearance under EIA Notification dated 14.9.2006 issued by the Ministry of Environment and Forest, Government of India should be recommended to the SEIAA with the following stipulations:

**PART A-**

**SPECIFIC CONDITIONS:-**

**Construction Phase:-**

- [1] "Consent for Establish" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana before the start of any construction work at site.
- [2] A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.
- [3] Adequate drinking water and sanitary facilities shall be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the labourers is strictly prohibited. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.
- [4] All the topsoil excavated during construction activities shall be stored for use in horticulture/landscape development within the project site.
- [5] The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- [6] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.
- [7] The diesel generator sets to be used during construction phase shall be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- [8] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- [9] Ambient noise levels shall conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to conform to the stipulated residential standards of CPCB/MoEF.
- [10] Fly ash shall be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.
- [11] Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.

For VAIJAL LIMITED

Authorised Signatory

- [12] Water demand during construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices.
- [13] In view of the severe constrains in water supply augmentation in the region and sustainability of water resources, the developer will submit the NOC from CGWA specifying water extraction quantities and assurance from HUDA/ utility provider indicating source of water supply and quantity of water with details of intended use of water – potable and non-potable. Assurance is required for both construction and operation stages separately. It shall be submitted to the SEIAA and RO, MOEF, Chandigarh before the start of construction.
- [14] Roof must meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.
- [15] Opaque wall must meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- [16] The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be obtained from the competent Authority.
- [17] Overexploited groundwater and impending severe shortage of water supply in the region requires the developer to redraw the water and energy conservation plan. Developer shall reduce the overall footprint of the proposed development. Project proponent shall incorporate water efficiency /savings measures as well as water reuse/recycling within 3 months and before start of construction to the SEIAA, Haryana and RO, MOEF, GOI, Chandigarh.
- [18] The Project Proponent as stated in the proposal shall construct total 10 rain water harvesting pits for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for siltng chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.
- [19] The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/ Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/NOC from competent Authority as required.
- [20] The Project Proponent shall obtain assurance from the DHBVN for supply of power before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.
- [21] Detail calculation of power load and ultimate power load of the project shall be submitted to DHBVN under intimation to SEIAA Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.
- [22] The Project Proponent shall not raise any construction in the natural land depression / Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.
- [23] The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Project. Levels of the other areas in the Projects shall also be kept suitably so as to avoid flooding.
- [24] Construction shall be carried out so that density of population does not exceed norms approved by Director General Town and Country Department Haryana.
- [25] The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.
- [26] The project proponent shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.
- [27] The project proponent shall provide 3 meter high barricade around the project area, dust screen for every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.
- [28] The project proponent shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other wastes during rains.
- [29] The project proponent shall provide proper rasta of proper width and proper strength for the project before the start of construction.
- [30] The project proponent shall ensure that the U-value of the glass is less than 3.177 and maximum solar heat gain co-efficient is 0.25 for vertical fenestration.
- [31] The project proponent shall adequately control construction dusts like silica dust, non-silica dust and wood dust. Such dusts shall not spread outside project premises. Project Proponent shall provide respiratory protective equipment to all construction workers.
- [32] The project proponent shall develop complete civic infrastructure of the Group Housing colony including internal roads, green belt development, sewerage line, Rain Water recharge

For VATIKA LIMITED  
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Authorised Signatory

arrangements, Storm water drainage system, Solid waste management site and provision for treatment of bio-degradable waste, STP, water supply line, dual plumbing line, electric supply lines etc. and shall offer possession of the units/flats thereafter.

- [33] The project proponent shall provide one refuge area till 24 meter and one till 39 meter each, as per National Building Code. The project proponent shall not convert any refuse area in the habitable space and it should not be sold out/commercialized.
- [34] The project proponent shall provide fire control room and fire officer for building above 30 meter as per National Building Code.
- [35] The project proponent shall obtain permission of Mines and Geology Department for excavation of soil before the start of construction.
- [36] The project proponent shall seek specific prior approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local authorities beside other required services before taking up any construction activity.
- [37] The project proponent shall submit the copy of fire safety plan duly approved by Fire Department before the start of construction.
- [38] The project proponent shall discharge excess of treated waste water/storm water in the public drainage system and shall seek permission of HUDA before the start of construction.
- [39] The project proponent shall maintain the distance between STP and water supply line.
- [40] The project proponent shall ensure that the stack height is 6 meter more than the highest tower.
- [41] The project proponent shall ensure that structural stability to withstand earthquake of magnitude 8.5 on Richter scale.

**Operational Phase:**

- [a] "Consent to Operate" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana.
- [b] The Sewage Treatment Plant (STP) shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The installation of STP shall be certified by an Independent expert and a report in this regard shall be submitted to the SEIAA, Haryana before the project is commissioned for operation. Tertiary treatment of waste water is mandatory. The project proponent shall remove not only Ortho-Phosphorus but total Phosphorus to the extent of less than 2mg/liter. Similarly total Nitrogen level shall be less than 2mg/liter in tertiary treated waste water. Discharge of treated sewage shall conform to the norms and standards of CPCB/ HSPCB, whichever is environmentally better. Project Proponent shall implement such STP technology which does not require filter backwash. The project proponent shall essentially provide two numbers of STPs preferably equivalent to 50% of total capacity or as per the initial occupancy as the case may be.
- [c] Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD level less than 5 mg/litre and the recycled water will be used for flushing, gardening and DG set cooling etc. to achieve zero exit discharge.
- [d] For disinfection of the treated wastewater ultra-violet radiation or ozonization process should be used.
- [e] Diesel power generating sets proposed as source of back-up power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets shall be in the open as promised by the project proponent with appropriate stack height above the highest roof level of the project as per the CPCB norms. The diesel used for DG sets shall be ultra low sulphur diesel (35 ppm sulphur), instead of low sulphur diesel.
- [f] Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Affordable Group Housing Project.
- [g] The project proponent as stated in the proposal should maintain at least 20.10% as green cover area for tree plantation especially all around the periphery of the project and on the road sides preferably with local species which can provide protection against noise and suspended particulate matter. The open spaces inside the project shall be preferably landscaped and covered with vegetation/grass, herbs & shrubs. Only locally available plant species shall be used.
- [h] The project proponent shall strive to minimize water in irrigation of landscape by minimizing grass area, using native variety, xeriscaping and mulching, utilizing efficient irrigation system, scheduling irrigation only after checking evapo-transpiration data.
- [i] Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre- treatment through sedimentation tanks must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 5 mts. above the highest ground water table. Care shall be taken that contaminated water do not enter any RWH pit. The project proponent shall avoid Rain

PURVATIKA LIMITED

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Authorised Signatory

Water Harvesting of first 10 minutes of rain fall. Roof top of the building shall be without any toxic material or paint which can contaminate rain water. Wire mesh and filters should be used wherever required.

- [j] The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- [k] A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Haryana in three months time.
- [l] Energy conservation measures like installation of LED only for lighting the areas outside the building and inside the building should be integral part of the project design and should be in place before project commissioning. Use of solar panels must be adapted to the maximum energy conservation.
- [m] The Project Proponent shall use zero ozone depleting potential material in insulation, refrigeration, air-conditioning and adhesive. Project Proponent shall also provide Halon free fire suppression system.
- [n] The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2016 and as amended from time to time. The bio-degradable waste should be treated by appropriate technology (proposed DWC) at the site ear-marked within the project area and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- [o] The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in each building block.
- [p] The traffic plan and the parking plan proposed by the Project Proponent should be adhered to meticulously with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be used.
- [q] The Project shall be operationalized only when HUDA/local authority will provide domestic water supply system in the area.
- [r] Operation and maintenance of STP, solid waste management and electrical infrastructure, pollution control measures shall be ensured even after the completion of project.
- [s] Different type of wastes should be disposed off as per provisions of municipal solid waste, biomedical waste, hazardous waste, e-waste, batteries & plastic rules made under Environment Protection Act, 1986. Particularly E-waste and Battery waste shall be disposed of as per existing E-waste Management Rules 2011 and Batteries Management Rules 2001. The project proponent should maintain a collection center for E-waste and it shall be disposed of to only registered and authorized dismantler / recycler.
- [t] Standards for discharge of environmental pollutants as enshrined in various schedules of rule 3 of Environment Protection Rule 1986 shall be strictly complied with.
- [u] Water supply shall be metered among different users and different utilities.
- [v] The project proponent shall ensure that the of DG sets is more than the highest tower and also ensure that the emission standards of noise and air are within the CPCB latest prescribed limits. Noise and Emission level of DG sets greater than 800 KVA shall be as per CPCB latest standards for high capacity DG sets.
- [w] All electric supply exceeding 100 amp, 3 phase shall maintain the power factor between 0.98 lag to 1 at the point of connection.
- [x] The project proponent shall not use fresh water for HVAC and DG cooling. Air based HVAC system should be adopted and only treated water shall be used by project proponent for cooling, if it is at all needed. The Project Proponent shall also use evaporative cooling technology and double stage cooling system for HVAC in order to reduce water consumption. Further temperature, relative humidity during summer and winter seasons should be kept at optimal level. Variable speed drive, best Co-efficient of Performance (CoP), as well as optimal Integrated Point Load Value and minimum outside fresh air supply may be resorted for conservation of power and water. Coil type cooling DG Sets shall be used for saving cooling water consumption for water cooled DG Sets.
- [y] The project proponent shall ensure that the transformer is constructed with high quality grain oriented, low loss silicon steel and virgin electrolyte grade copper. The project proponent shall obtain manufacturer's certificate also for that.
- [z] The project proponent shall ensure that exit velocity from the stack should be sufficiently high. Stack shall be designed in such a way that there is no stack down-wash under any meteorological conditions.
- [aa] The project proponent shall provide water sprinkling system in the project area to suppress the dust in addition to the already suggested mitigation measures in the Air Environment Chapter of EMP.

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- [ab] The project proponent shall ensure proper Air Ventilation and light system in the basements area for comfortable living of human being and shall ensure that number of Air Changes per hour/(ACH) in basement never falls below 15. In case of emergency capacity for increasing ACH to the extent of 30 must be provided by the project proponent.
- [ac] The project proponent shall ensure drinking/ domestic water supply as per prescribed standards till treated water supply is made available by HUDA.
- [ad] The project proponent shall install solar panel for energy conservation.

**PART-B. GENERAL CONDITIONS:**

- [i] The Project Proponent shall ensure the commitments made in Form-1, Form-1A, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point, the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.
- [ii] The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MoEF, the respective Zonal Office of CPCB, HSPCB and SEIAA Haryana.
- [iii] STP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.
- [iv] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.
- [v] The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.
- [vi] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.
- [vii] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.
- [viii] Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
- [ix] Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- [x] The project proponent shall put in place Corporate Environment Policy as mentioned in MoEF, GoI OM No. J-11013/41/2006-IA II (I) dated 26.4.2012 within 3 months period. Latest Corporate Environment Policy should be submitted to SEIAA within 3 months of issuance of this letter.
- [xi] The fund ear-marked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA/RO MOEF GOI under rules prescribed for Environment Audit.
- [xii] The project proponent shall ensure the compliance of Forest Department, Haryana Notification no. S.O.121/PA2/1900/S.4/97 dated 28.11.1997.
- [xiii] The Project Proponent shall ensure that no vehicle during construction/operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent Authority.
- [xiv] The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.
- [xv] The project proponent shall seek fresh Environmental clearance if at any stage there is change in the planning of the proposed project.
- [xvi] Besides the developer/applicant, the responsibility to ensure the compliance of Environmental Safeguards/conditions imposed in the Environmental Clearance letter shall also lie on the

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licensee/licensees in whose name/names the license/CLU has been granted by the Town & Country Planning Department, Haryana.

- [xvii] The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>x</sub>, NO<sub>x</sub>, Ozone, Lead, CO, Benzene, Ammonia, Benzopyrine, arsenic and Nickel. (Ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- [xviii] The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the HSPCB Panchkula as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of the EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- [xix] The project proponent shall conduct environment audit at every three months interval and thereafter corrected measures shall be taken without any delay. Details of environmental audit and corrective measures shall be submitted in the monitoring report.
- [xx] Corporate Environment and Social Responsibility (CSER) shall be laid down by the project proponent (2% shall be earmarked) as per guidelines of MoEF, GoI Office Memorandum No. J-11013/41/2006-IA.II(I) dated 18.05.2012 and Ministry of Corporate Affairs, GoI Notification Dated 27.02.2014. A separate audit statement shall be submitted in the compliance. Environment related work proposed to be executed under this responsibility shall be undertaken simultaneously. The project proponent shall select and prepare the list of the work for implementation of CSER of its own choice and shall submit the same before the start of construction.
- 150.21 Environment Clearance for the 25 MLD Common Effluent Treatment Plant (CETP) for Phase III and IV along with up gradation from 15 MLD to 30 MLD CETP for phase I and II located at Industrial Model Township, Manesar, Haryana by M/s Haryana State Industrial & Infrastructure Development Corporation Ltd.

Project Proponent : Sh. Rampal Singh, GM  
Consultant : En-Vision

The project was submitted to the SEIAA, Haryana on 01.10.2016 through online portal. The SEIAA forwarded the case to SEAC on 15.03.2017. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. Thereafter the case was taken up for approval of Terms of Reference in the 150<sup>th</sup> meeting of the SEAC held on 07.04.2017.

The project proponent presented the case for terms of reference. After detailed deliberations, it was decided that the project proponent will prepare the EIA by using Model Terms of Reference of MoEF & CC.

The project proponent further stated that they are already generating data and requested to utilize the baseline data. The Committee after detailed deliberations directed to project proponent to incorporate the baseline data in the EIA Reported generated from December, 2016 onwards and one month additional data for the month of April, 2017.

The above decision of the Committee may be sent to SEIAA for approval and sending it to the project proponent.

The meeting ended with the vote of thanks to the Chair.

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(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)  
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14<sup>th</sup> September, 2006

Notification

S.O. 1533 Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India<sup>1</sup>, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18<sup>th</sup> May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15<sup>th</sup> September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15<sup>th</sup> September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

<sup>1</sup>Includes the territorial waters

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**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

**3. State Level Environment Impact Assessment Authority:-** (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member - Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub-paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

**4. Categorization of projects and activities:-**

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) - All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

#### 5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

#### 6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form I annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form I and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

## 7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

### I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project. The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

### II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of

Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

### III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five ) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period

directly to the regulatory authority concerned, as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

#### IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form I and Form IA as applicable, any other relevant

validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form I and Form I A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

**7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:**

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

**8. Grant or Rejection of Prior Environmental Clearance (EC):**

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

#### **9. Validity of Environmental Clearance (EC):**

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

#### **10. Post Environmental Clearance Monitoring:**

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

**11. Transferability of Environmental Clearance (EC):**

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

**12. Operation of EIA Notification, 1994, till disposal of pending cases:**

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27<sup>th</sup> January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

For VATIKA LIMITED

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## SCHEDULE

(See paragraph 2 and 7)

## LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p>&lt;50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) &lt; 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) &lt; 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha &amp; gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>&lt; 500 MW (coal/lignite/naphtha &amp; gas based);</p> <p>&lt;50 MW</p> <p>≥ 50 MW (Pet coke ,diesel and all other fuels )</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		<b>Primary Processing</b>		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	< 1 million ton/annum throughput of coal	General Condition shall apply  (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1 million ton/annum mineral throughput	< 0.1 million ton/annum mineral throughput	General Condition shall apply  (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

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3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing <math>\geq 200</math>TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units <math>\geq 20,000</math> tonnes /annum</p>	<p>Sponge iron manufacturing <math>&lt; 200</math>TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units <math>&lt; 20,000</math> tonnes /annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries <math>&gt; 5000</math> tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	$\geq 1.0$ million tonnes/annum production capacity	$< 1.0$ million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply  No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries  (ii) All Cane juice/ non-molasses based distilleries $\geq 30$ KLD	All Cane juice/non-molasses based distilleries  <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	- -	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	- -	All projects	General Condition shall apply
6		<b>Service Sectors</b>		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		-

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		<b>Physical Infrastructure including Environmental Services</b>		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply  Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

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(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and  ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and  ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		<b>Building /Construction projects/Area Development projects and Townships</b>		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area )
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B1

**Note:-****General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

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## APPENDIX I

(See paragraph – 6)

## FORM I

## (I) Basic Information

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: \*

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.)

## (II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		

1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water form ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		

1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

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3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		

4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

**5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

**6. Generation of Noise and Vibration, and Emissions of Light and Heat:**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> <li>• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)</li> <li>• housing development</li> <li>• extractive industries</li> <li>• supply industries</li> <li>• other</li> </ul>		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

### (III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses ( <i>hospitals, schools, places of worship, community facilities</i> )		
10	Areas containing important, high quality or scarce resources ( <i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i> )		
11	Areas already subjected to pollution or environmental damage. ( <i>those where existing legal environmental standards are exceeded</i> )		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems ( <i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i> )		

**(IV). Proposed Terms of Reference for EIA studies**

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## APPENDIX II

(See paragraph 6)

**FORM-1 A (only for construction projects listed under item 8 of the Schedule)****CHECK LIST OF ENVIRONMENTAL IMPACTS**

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

**1. LAND ENVIRONMENT**

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

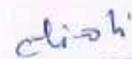
1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

**2. WATER ENVIRONMENT**

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

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- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

### 3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

#### 4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

#### 5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

#### 6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

#### 7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

7.2. Give details of the existing social infrastructure around the proposed project.

7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

## 8. BUILDING MATERIALS

8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)

8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?

8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?

8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

## 9. ENERGY CONSERVATION

9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?

9.2. What type of, and capacity of, power back-up to you plan to provide?

9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?

9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.

9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.

9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?

9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.

9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

For VATIKA LIMITED

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9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

#### **10. Environment Management Plan**

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

For VATIKA LIMITED

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## APPENDIX III

(See paragraph 7

## GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> <li>• Purpose of the report</li> <li>• Identification of project &amp; project proponent</li> <li>• Brief description of nature, size, location of the project and its importance to the country, region</li> <li>• Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)</li> </ul>
2.	Project Description	<ul style="list-style-type: none"> <li>• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> <li>• Type of project</li> <li>• Need for the project</li> <li>• Location (maps showing general location, specific location, project boundary &amp; project site layout)</li> <li>• Size or magnitude of operation (incl. Associated activities required by or for the project)</li> <li>• Proposed schedule for approval and implementation</li> <li>• Technology and process description</li> </ul> </li> <li>• Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose</li> <li>• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)</li> <li>• Assessment of New &amp; untested technology for the risk of technological failure</li> </ul>

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3.	Description of the Environment	<ul style="list-style-type: none"> <li>• Study area, period, components &amp; methodology</li> <li>• Establishment of baseline for valued environmental components, as identified in the scope</li> <li>• Base maps of all environmental components</li> </ul>
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> <li>• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project</li> <li>• Measures for minimizing and / or offsetting adverse impacts identified</li> <li>• Irreversible and Irretrievable commitments of environmental components</li> <li>• Assessment of significance of impacts (Criteria for determining significance, Assigning significance)</li> <li>• Mitigation measures</li> </ul>
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> <li>• In case, the scoping exercise results in need for alternatives:</li> <li>• Description of each alternative</li> <li>• Summary of adverse impacts of each alternative</li> <li>• Mitigation measures proposed for each alternative and</li> <li>• Selection of alternative</li> </ul>
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> <li>• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget &amp; procurement schedules)</li> </ul>
7.	Additional Studies	<ul style="list-style-type: none"> <li>• Public Consultation</li> <li>• Risk assessment</li> <li>• Social Impact Assessment. R&amp;R Action Plans</li> </ul>
8.	Project Benefits	<ul style="list-style-type: none"> <li>• Improvements in the physical infrastructure</li> <li>• Improvements in the social infrastructure</li> <li>• Employment potential –skilled; semi-skilled and unskilled</li> <li>• Other tangible benefits</li> </ul>

9.	Environmental Benefit Analysis	Cost	If recommended at the Scoping stage
10.	EMP		<ul style="list-style-type: none"> <li>Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA</li> </ul>
11	Summary & Conclusion (This will constitute the summary of the EIA Report )		<ul style="list-style-type: none"> <li>Overall justification for implementation of the project</li> <li>Explanation of how, adverse effects have been mitigated</li> </ul>
12.	Disclosure of Consultants engaged		<ul style="list-style-type: none"> <li>The names of the Consultants engaged with their brief resume and nature of Consultancy rendered</li> </ul>

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**APPENDIX III A**  
(See paragraph 7)

**CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT**

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

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**APPENDIX IV****(See paragraph 7)****PROCEDURE FOR CONDUCT OF PUBLIC HEARING**

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

**2.0 The Process:**

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz; Ministry of Environment and Forests, District Magistrate etc.

### 3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

### 4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

### 5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

### 6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

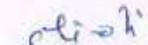
6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

#### 7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

For VATIKA LIMITED

  
Authorised Signatory

**APPENDIX -V**  
**(See paragraph 7)**

**PROCEDURE PRESCRIBED FOR APPRAISAL**

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form IA and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form I and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form I, Form IA and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

For VATIKA LIMITED

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## APPENDIX VI

(See paragraph 5)

**COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT**

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

**Professional:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy ),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

**Expert:** A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

**Age:** Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

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• **Environmental Economics Expert-with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

For VATIKA LIMITED

*[Signature]*  
Authorised Signatory

To,  
The Chairman  
State Environment Impact Assessment Authority,  
Bays No.:- 55 - 58, Parytan Bhawan,  
1st Floor, Sector - 2, Panchkula, Haryana

Date: 04.07.2017

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
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F 91.124.4177700  
E info@vatikagroup.com

www.vatikagroup.com

**Subject:** Environmental Clearance for Group Housing Colony project at Sector- 82A District Gurgaon, Haryana by M/s Vatika Ltd.

Dear Sir,

We had applied for Environmental Clearance of the above mentioned project online on 12.10.2016 and hard copies submitted to SEIAA Haryana on 27.12.2016 under category 8a of EIA Notification 2006. Our case has been recommended by SEAC to SEIAA for grant of Environmental Clearance in 150th SEAC meeting dated 07.04.2017.

We have also registered the above said project for GRIHA rating with a thought of sustainable development in every aspect.

As the stipulated time period had passed as per MoEF Notification dated 14.09.2006, we presume that our case has been granted deemed Environmental Clearance and we are proceeding ahead as per norms applicable vide MoEF Notification dated 14.09.2006 for such projects.

Thanking you,

Yours sincerely,

For Vatika Ltd.



(Authorised Signatory)



Copy to: The Director (New Construction Projects and Industrial Estates), Ministry of Environment Forest & Climate Change, Indira Paryavaran Bhawan, Jorbag Road, New Delhi 110003

For VATIKA LIMITED  
*Chah*  
Authorised Signatory



Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

Dated: 22.01.2018

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To  
Dr. A Mehrotra (Advisor)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - Dec 2017.**

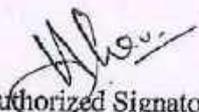
Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2017 in both hard as well as soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

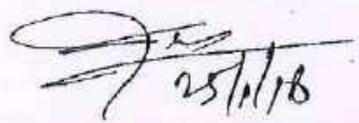
  
(Authorized Signatory)  
Virender Dhar  
General Manager  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938

Govt. of India  
Min. of Environment, Forest & Climate Change  
Bays No. 24-25, Sector 31-A  
Chandigarh

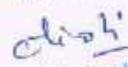


CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - 134 109.

2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

  
25/1/18

Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

For VATIKA LIMITED  
  
Authorised Signatory

**SIX MONTHLY COMPLIANCE (Dec 2017)****Project – Group Housing Colony, Sector – 82A, Village Shikohpur, Gurugram****Ref: 150<sup>th</sup> SEAC MoM dated 07.04.2017****PART A-SPECIFIC CONDITIONS:-****Constructions Phase - 12% construction work completed**

Specific Conditions	Status
1. "Consent For Establish' shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to SEIAA Haryana before the start of any construction work at site.	As per CPCB letter no. B-29012/ESS/CPA/2016-17/2570 dated 02.02.2017 regarding grant of consent under the Water Act 1974 and Air Act 1981, point no.iii there should not be any need to obtain Consent to Establish for Building/ Construction projects/Area development projects and township projects which are mentioned at serial no. 8(a) & 8(b) in EIA notification, 2006.
2. A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.	First Aid facility has been provided.
3. Adequate drinking water and sanitary facilities shall be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the laboures is strictly prohibited. The safe disposal of wastes/ waste water generated during the construction phase should be ensured.	Adequate drinking water and sanitary facility has been provided. Wastewater & solid waste is being disposed off safely.
4. All the topsoil excavated during construction activities shall be stored for use in horticulture/landscape development within the project site.	Top soil removed is stored at one place and will be used for development of landscaped area.
5. The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with approval of competent authority.	Building construction materials are stored in designated area within project premises. The Excavated soil which is good for fertility is being stored at site for development of landscaped area & the muck had been disposed in proper manner without creating any adverse effect on the neighboring communities.
6. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to	Guide lines are being strictly followed. Copy of ground water test report of nearby area is

contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.	enclosed as Annexure – 1. Copy of soil test report enclosed as Annexure – 2.
7. The Diesel generator sets to be used during construction phase shall be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.	Diesel Generator Sets installed are of enclosed type. Stack emission parameters are within in permissible limits. DG stack emission & noise monitoring report attached as Annexure – 3 & 4 respectively.
8. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of explosives shall be taken.	At present small amount of diesel is being stored on day to day consumption basis. Clearance from Chief Controller of explosives will be obtained as per the norms for bulk storage.
9. Ambient Noise levels shall conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to conform to the stipulated residential standards of CPCB/MoEF.	Ambient Air and ambient noise monitoring carried out at site which is enclosed as Annexure – 5 and Annexure – 6, respectively.  Sprinkling of water through tankers is being practiced on unpaved areas to suppress the dust generation. Loose construction materials are covered with tarpaulin/plastic sheets.
10. Fly ash shall be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.	Fly Ash mixed construction material is being used based on availability.
11. Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.	Storm drainage system will be developed at site for the control of rainfall runoff and ground water recharge.
12. Water demand during construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices.	Ready mix concrete and hessian cloth is being used to conserve water.
13. In view of the severe constrains in water supply augmentation in the region and sustainability of water resources, the developer will submit the NOC from CGWA specifying water extraction quantities and assurance from HUDA/ utility provider	Water assurance for the project received from HUDA already submitted to SEIAA. Copy enclosed herewith as Annexure – 7.

<p>indicating source of water supply and quantity of water with details of intended use of water – potable and non-potable. Assurance is required for both construction and operation stages separately. It shall be submitted to the SEIAA and RO, MOEF, Chandigarh before the start of construction.</p>	
<p>14. Roof must meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.</p>	<p>ECBC norms are taken into design. Project has been awarded '3 Star' GRIHA Pre-Certification. Copy enclosed herewith as Annexure – 8.</p>
<p>15. Opaque wall must meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.</p>	<p>ECBC norms are taken into design. Project has been awarded '3 Star' GRIHA Pre-Certification.</p>
<p>16. The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc as per National Building Code including protection measures from lightning etc.</p>	<p>The structures have been structurally designed as per prevailing IS codes, NBC for the dead load, live load, wind load and seismic load and their combination with net bearing capacity of 30T/sqm. Structure certificate already submitted.</p>
<p>17. Overexploited groundwater and impending severe shortage of water supply in the region requires the developer to redraw the water and energy conservation plan. Developer shall reduce the overall footprint of the proposed development. Project proponent shall incorporate water efficiency /savings measures as well as water reuse/recycling within 3 months and before start of construction to the SEIAA, Haryana and RO, MOEF, GOI, Chandigarh.</p>	<p>Details already submitted at the time of appraisal.</p>
<p>18. The Project Proponent as stated in the proposal shall construct total 10 rain water harvesting pits under expansion for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silting chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.</p>	<p>10 rain water harvesting pits are proposed for construction with facility for de-silting chamber for removal of floating matters before entering harvesting pit.</p>

19. The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/ NOC from competent Authority as required.	Will be adhered to.
20. The project proponent shall obtain assurance from the DHBVN for supply of power before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.	Copy of Power assurance enclosed as Annexure – 9.
21. Detail calculation of power load and ultimate power load of the project shall be submitted to DHBVN under intimation to SEIAA Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.	Copy already submitted based on which Power assurance to the project has been provided by DHBVN.
22. The Project Proponent shall not raise any construction in the natural land depression/ Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.	There is no Nallah/ water course within the project area.
23. The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Project. Levels of the other areas in the Projects shall also be kept suitably so as to avoid flooding.	The plinth levels of the building block are designed as per prior approval of the HUDA/Director General Town and Country Planning Chandigarh.
24. Construction shall be carried out so that density of population does not exceed norms approved by Director General Town and Country Planning Department Haryana.	Is being adhered as per zoning plan.
25. The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.	Affidavit already submitted. Treated waste water from HUDA STP is being used for construction.
26. The project proponent shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.	The project area is devoid of any tree.
27. The project proponent shall provide 3 meter high barricade around the project area, dust screen for	Is being adhered. Site photographs enclosed as

every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.	Annexure – 10.
28. The Project Proponent shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other wastes during rains.	Sedimentation tank provided at the lower level to trap pollutant and rainwater runoff during rains.
29. The Project Proponent shall provide Proper Rasta of proper width and proper strength for the project before the start of construction.	Is being adhered
30. The project proponent shall ensure that the U-value of the glass is less than 3.177 and maximum solar heat gain co-efficient is 0.25 for vertical Fenestration.	ECBC norms are taken into design. Project has been awarded '3 Star' GRIHA Pre-Certification. Copy enclosed herewith as Annexure – 8.
31. The project proponent shall adequately control construction dusts like silica dust, non – silica dust and wood dust. Such dusts shall not spread outside project premises. Project proponent shall provide respiratory protective equipment to all construction workers.	Construction materials are covered with tarpaulin cloths and water sprinkling is being done on regular basis. Nose mask provided to Construction workers involved in such activities.
32. The project proponent shall develop complete civic infrastructure of the Group Housing colony including internal roads, green belt development, sewerage line, Rain Water recharge arrangements, Storm water drainage system, Solid waste management site and provision for treatment of bio-degradable waste, STP, water supply line, dual plumbing line, electric supply lines etc. and shall offer possession of the units/flats thereafter.	Will be adhered to.
33. The project proponent shall provide one refuge area till 24 meter and one till 39 meter as per National Building Code. The project proponent shall not convert any refuse area in the habitable space and it should not be sold out/commercialized.	Will be adhered to as per NBC.
34. The project proponent shall provide fire control room and fire officer for building above 30 meter as per National Building Code.	Will be adhered to as per NBC.
35. The project proponent shall obtain permission of Mines and Geology Department for excavation of soil before the start of construction.	Permission of Mines and Geology Department for excavation of soil obtained.

36. The project proponent shall seek specific prior approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local Authorities beside other required services before taking up any construction activity.	Approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local Authorities will be obtained as per the stage of construction work.
37. The project proponent shall submit the copy of fire safety plan duly approved by Fire Department before the start of construction.	Copy of the same will be provided as and when received.
38. The project proponent shall discharge excess of treated waste water/storm water in public drainage system and shall seek permission of HUDA before the start of construction.	Permission for connection of drainage & excess treated sewerage network outfall to public drain & sewer line respectively will be obtained from HUDA.
39. The project proponent shall maintain the distance between STP and water supply line.	Will be adhered to as per norms.
40. The project proponent shall ensure that the stack height is 6 meter more than the highest tower.	Stack height for DG sets will be provided as per CPCB norms.
41. The project proponent shall ensure structural stability to withstand earthquake of magnitude 8.5 Richter scale.	Structures are designed as per relevant earthquake zone.

### Part B General Conditions

Specific Conditions	Status
i) The project proponent shall ensure the commitments made in form - I, Form - IA, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.	Proposed environmental safeguards are complied with in letter and spirit.
ii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-	We are hereby submitting six monthly compliance reports both in hard as well as in soft copy.

mail) to the northern Regional Office of MoEF, HSPCB & SEIAA Haryana.	
iii) STP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.	Will be adhered to.
iv) The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.	Noted
v) The project proponent shall not violate any judicial orders/pronouncements issued by any Court /Tribunal	Noted
vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosive, Fire Department, Civil Aviation Department, Forest Conservation Act 1980 and Wildlife (protection ) Act , 1972, Forest Act, 1927, PLPA 1900, etc shall be obtained as applicable by project proponents from the respective authorities prior to construction of the project.	NOC from Civil Aviation department, Department of Forest & Aravalli NOC obtained and is enclosed herewith as Annexure - 11 & 12 respectively. All other approvals will be obtained as and when required.
vii) The project proponent should inform the public that the project has been accorded EC by SEIAA and copies of the clearance letter are available with HSPCB & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.	Our case for EC was recommended by SEAC to SEIAA for grant of EC in the 150 <sup>th</sup> SEAC meeting dated 07.04.2017. But no letter from SEIAA was issued to us. Thereafter, we have submitted letter to SEIAA vide letter dated 04.07.2017, intimating that the stipulated time period as per clause 8 condition (iii) & (iv) of MoEF Notification dated 14.09.2006 had passed, we are proceeding ahead with the project as per the norms applicable vide MoEF Notification of 14.09.2006. Copy enclosed as Annexure - 13.
viii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the	Noted.

Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.	
ix) Any appeal against this Environmental Clearance shall lie with National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	Noted
x) The project proponent shall put in place Corporate Environment Policy as mentioned in MoEF, GOI OM No. J-11013/41/2006-IA II (I) dated 26.4.2012 within 3 months period. Latest Corporate Environment Policy should be submitted to SEIAA within 3 months of issuance of this letter.	Environment policy of company enclosed as Annexure 14.
xi) The fund earmarked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA / RO MoEF, GOI under rules prescribed for Environment Audit.	Being a residential project, the environmental protection measures such as construction of storm drainage, rainwater harvesting structure, sewage treatment plant, DG stack, fire safety measures, seismic design of building, development of landscaped area etc along with environmental monitoring is an integral part of the project, therefore no separate account is being maintained, however year wise expenditure can be worked out based on billing heads and the same will be reported. Expenditure on labour sanitation, safety & environment protection measures so far on the project till Nov 2017 is enclosed herewith as Annexure – 15.
xii) The project proponent shall ensure the compliance of Forest Department, Haryana Notification no S.O. 121/PA2/1900/S.4/97 dated 28.11.1997.	Will be adhered to.
xiii) The project proponent shall ensure that no vehicle during construction/operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent Authority.	Vehicles with valid Pollution Under Control certificate are allowed during the construction phase. File with copy of PUC's of vehicles bringing construction material is being maintained at site.
xiv) The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project	Noted.

proponent.	
xv) The project proponent shall seek fresh Environmental clearance if at any stage there is change in the planning of the proposed project.	Noted
xvi) Besides the developer/applicant, the responsibility to ensure the compliance of Environmental Safeguards/conditions imposed in the Environmental Clearance letter shall also lie on the licensee/licensees in whose name/names the license/CLU has been granted by the Town & Country Planning Department, Haryana.	Being complied
xvii) The project proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM2.5, PM10, SOx, NOx, Ozone, Lead, CO, Benzene, Ammonia, Benzopyrine, arsenic and Nickel. (Ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Compliance report of the stipulated EC conditions is being sent to RO MoEF and HSPCB office.
xviii) The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the HSPCB Panchkula as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of the EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Will be adhered to.
xix) The project proponent shall conduct environment audit at every three months interval and thereafter corrected measures shall be taken without any delay. Details of environmental audit and corrective measures shall be submitted in the monitoring report.	Will be adhered to.
xx) Corporate Environment and Social Responsibility	CSR policy of company enclosed herewith as

(CSER) shall be laid down by the project proponent (2% shall be earmarked) as per guidelines of MoEF, GoI Office Memorandum No. J- 11013/41/ 2006-1A.11(I) dated 18.05.2012 and Ministry of Corporate Affairs, GoI Notification Dated 27.02.2014. A separate audit statement shall be submitted in the compliance. Environment related work proposed to be executed under this responsibility shall be undertaken simultaneously. The project proponent shall select and prepare the list of the work for implementation of CSER of its own choice and shall submit the same before the start of construction.

Annexure – 16.



### Annexure

Annexure 1 – Ground water analysis report

Annexure 2 – Soil report

Annexure 3 – DG stack emission analysis report

Annexure 4 – DG Noise monitoring report

Annexure 5 – Ambient Air monitoring report

Annexure 6 – Ambient noise monitoring report

Annexure 7 – Water Supply assurance from HUDA

Annexure 8 – GRIHA 3 star Pre-certification

Annexure 9 – Power assurance from DHBVN

Annexure 10 – Site Photos

Annexure 11 – NOC for height clearance from AAI

Annexure 12 – Aravalli NOC

Annexure 13 – Letter to SEIAA considering deemed EC

Annexure 14 – EHS Policy

Annexure 15 – Expenditure on EMP

Annexure 16 – CSR Policy



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 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

## Test Certificate

Sample Number:	VEL/VL/W/01	Report No.:	VEL/W/ VL/1711/01
Name & Address of Party:	M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10 F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
Sample Description:	Ground Water (Bore well)	Period of Analysis:	24/11/2017 to 28/11/2017
Sampling Location:	Near Project Site	Receipt Date:	24/11/2017
Sample Collected by:	Vardan EnviroLab Team	Sampling Date:	24/11/2017
Sampling & Analysis Protocol:	IS-10500-2012, APHA 22 <sup>nd</sup> Edition 2012	Sampling Type:	Grab
Parameter Required:	As per IS 10500-2012	Preservation:	Refrigerated
		Sampling Quantity:	2.0 Ltr + 300ml

## TEST RESULTS

S. No.	Parameter	Test-Method	Result	Unit	Limits of IS: 10500 -2012	
					Requirement (Acceptable Limits)	Permissible limit in the Absence of Alternate Source
1.	pH (at 25 °C)	APHA 22 <sup>nd</sup> Edition, 4500-H B	7.68	--	6.5 to 8.5	No Relaxation
2.	Colour	APHA 22 <sup>nd</sup> Edition, 2120 B	*BDL (**DL 5Hazen)	Hazen	5	15
3.	Turbidity	APHA 22 <sup>nd</sup> Edition, 2130 B	*BDL (**DL 0.1 NTU)	NTU	1	5
4.	Odour	APHA 22 <sup>nd</sup> Edition, 2150 B	Agreeable	--	Agreeable	Agreeable
5.	Taste	APHA 22 <sup>nd</sup> Edition, 2160 B	Agreeable	--	Agreeable	Agreeable
6.	Total Hardness as CaCO <sub>3</sub>	APHA 22 <sup>nd</sup> Edition, 2340 C	263.00	mg/l	200	600
7.	Calcium as Ca	APHA 22 <sup>nd</sup> Edition, 3500 Ca B	56.24	mg/l	75	300
8.	Total Alkalinity as CaCO <sub>3</sub>	APHA 22 <sup>nd</sup> Edition, 2320 B	347.10	mg/l	200	600
9.	Chloride as Cl	APHA 22 <sup>nd</sup> Edition, 4500-Cl B	136.98	mg/l	250	1000
10.	Residual free Chlorine	APHA 22 <sup>nd</sup> Edition, 4500 Cl-B	*BDL	mg/l	0.2	1
11.	Cyanide as CN	APHA 22 <sup>nd</sup> Edition, 4500 CN-D	*BDL (**DL 0.02 mg/l)	mg/l	0.05	No Relaxation
12.	Magnesium as Mg	APHA 22 <sup>nd</sup> Edition, 2340 B	29.82	mg/l	30	100
13.	Total Dissolved Solids	APHA 22 <sup>nd</sup> Edition, 2540 C	556.00	mg/l	500	2000
14.	Sulphate as SO <sub>4</sub>	APHA 22 <sup>nd</sup> Edition, 4500 E	28.71	mg/l	200	400
15.	Fluoride as F	APHA 22 <sup>nd</sup> Edition, 4500-F D	0.36	mg/l	1.0	1.5
16.	Nitrate as NO <sub>3</sub>	IS 3025 (P-34) 1988	15.20	mg/l	45	No Relaxation
17.	Iron as Fe	APHA 22 <sup>nd</sup> Edition, 3500-Fe B	0.29	mg/l	0.3	No relaxation
18.	#Aluminium as Al	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.03 mg/l)	mg/l	0.03	0.2
19.	Boron	APHA 22 <sup>nd</sup> Edition, 4500B C	*BDL (**DL 0.01 mg/l)	mg/l	0.5	1

Cont...

(Checked By)

(Approved By)

For VATIKA LIMITED

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935

90

# Vardan EnviroLab

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Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)

Branch Off: Plot No. 24 &amp; 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404

(ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF &amp; CC Recognized | NABL Accredited | HSPCB &amp; RSPCB Approved)

## Test Certificate

Sample No.: VEL/VL/W/01					Report No.: VEL/W/ VL /1711/0	
S. No.	Parameter	Test-Method	Result	Unit	Limits of IS:10500 -2012	
					Requirement (Acceptable Limits)	Permissible limit in the Absence of Alternate Source
20	Phenolic Compounds	APHA 22 <sup>nd</sup> Edition, 5530 C	*BDL (**DL 0.001)	mg/l	0.001	0.002
21	#Mineral Oil	APHA 22 <sup>nd</sup> Edition, 5540 C	*BDL (**DL 0.01 mg/l)	mg/l	0.2	1.0
22	Anionic Detergents as MBAS	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.02 mg/l)	mg/l	0.05	No Relaxation
23	Zinc as Zn	APHA 22 <sup>nd</sup> Edition, 3111 B	0.37	mg/l	5	15
24	Copper as Cu	APHA 22 <sup>nd</sup> Edition, 3111 B	0.11	mg/l	0.05	1.5
25	Manganese as Mn	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.06mg/l)	mg/l	0.1	0.3
26	Cadmium as Cd	APHA 22 <sup>nd</sup> Edition, 3111 B	BDL	mg/l	0.003	No Relaxation
27	Lead as Pb	APHA 22 <sup>nd</sup> Edition, 3111 B	BDL	mg/l	0.01	No Relaxation
28	#Selenium as Se	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.01 mg/l)	mg/l	0.01	No Relaxation
29	#Arsenic as As	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.01 mg/l)	mg/l	0.01	0.05
30	#Mercury as Hg	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.001)	mg/l	0.001	No Relaxation
31	Total Coliform	IS 1622:1981(Reaffirmed 2003)	Absent	(MPN/100ml)	Shall not be Detectable in any 100ml sample	
32	E. Coli	IS 1622:1981(Reaffirmed 2003)	Absent	(MPN/100ml)	Shall not be Detectable in any 100ml sample	

Note: \*BDL-Below Detection Limit, \*\*DL- Detection Limit

# These parameter are not covered in our NABL scope.

*Mishra*  
(Checked By)

*Devesh*  
(Checked By)

*[Signature]*  
Technical Manager  
(Approved By)

For VATIKA LIMITED  
*akash*  
Authorised Signatory

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91

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## Test Certificate

Sample Number:	VEL/VL/S/01	Report No.:	VEL/S/TS/1711/01
Name & Address of Party:	M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
Sample Description:	SOIL	Receipt Date:	24/11/2017
Sampling Location:	Project Site	Sampling Date:	24/11/2017
Sample Collected by:	Vardan Enviro Lab Team	Type of Sampling:	Composite
Sampling & Analysis Protocol:	IS 2720 & USDA	Sampling Quantity:	2.0 Kg
		Depth of Sampling:	30 Cm
		Packing Status:	Temp Sealed

S. No.	Parameter	Protocol	Result	Unit
1	pH (at 25 °C)	IS: 2720 (P-26, RA2011)	7.83	--
2	Conductivity	IS:14767-2000 Reaffirmed 2006	0.427	mS/cm
3	Soil Texture	IS: 2720 (P-4, RA1995)	Silty	--
4	Colour	USDA Method, 1968	Yellowish Brown	--
5	Water holding capacity	USDA Method, 1968	27.52	%
6	Bulk density	USDA Method, 1968	1.29	gm/cc
7	Chloride as Cl	USDA Method, 1968	146.50	mg/kg
8	Calcium as Ca	USDA Method, 1968	86.32	mg/kg
9	Sodium as Na	USDA Method, 1968	34.10	mg/kg
10	Potassium as K	USDA Method, 1968	122.50	kg./hec.
11	Organic Matter	IS:2720 (P-22, RA2009)	0.64	%
12	Magnesium as Mg	USDA Method, 1968	14.10	mg/kg
13	Available Nitrogen as N	IS:14684, RA2006	189.68	kg./hec.
14	Available Phosphorus	USDA Method, 1968	34.20	kg./hec.
15	Zinc as Zn	USEPA 3050B	11.20	mg/kg
16	Manganese as Mn	USEPA 3050B	5.38	mg/kg
17	Chromium as Cr	USEPA 3050B	1.61	mg/kg
18	Lead as Pb	USEPA 3050B	1.13	mg/kg
19	Cadmium as Cd	USEPA 3050B	1.37	mg/kg
20	Copper as Cu	USEPA 3050B	2.61	mg/kg

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(Approved By)

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 Authorised Signatory

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Sample Number:	VEL/VL/ST/01	Report No.:	VEL/ST/VT/1711/01
Name & Address of Party:	M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10 F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
		Receipt Date:	24/11/2017
Sample Description :	Stack Emission Monitoring		

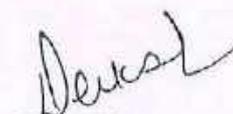
Sample Collected	:	Vardan EnviroLab Team
Date of Sampling	:	24/11/2017
Sampling Location	:	Near Project Site
Sampling duration (Minutes)	:	36.0
Stack attached to	:	D.G. Set No.-1 (125 KVA)
Metereological Condition	:	Clear Sky
Instrument calibration status	:	OK
Ambient Temperature - Ta (°C)	:	24.0
Temperature of Stack Gases - Ts (°C)	:	133.0
Velocity of Stack Gases (m/sec.)	:	9.65
Flow rate of PM (LPM)	:	26.00
Flow rate of Gas (LPM)	:	2.0
Sampling condition	:	Isokinetic
Protocol used	:	IS : 11255

## RESULTS

S. No.	Parameters	Protocol	Units	Results	Limits (As Per the CPCB)
1.	Particulate Matter (PM)	IS 11255 (P-1) Reaffirmed 2003	g/kW - hr	0.06	≤ 0.2
2.	Oxides of Nitrogen (as NO <sub>x</sub> )	IS 11255 (P-7) Reaffirmed 2003	g/kW - hr	0.64	≤ 4.0
3.	#Hydrocarbons (HC)	By Gas Chromatography Method	g/kW - hr	0.31	
4.	Carbon Monoxide	*SOP No. VEL/SOP/01, Section No. SP 74	g/kW - hr	0.52	≤ 3.5

Note: \* This parameter is not covered under our NABL Scope  
 \* See Laboratory Standard operating procedure

  
 (Checked By)

  
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93

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 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

## Test Certificate

Sample Number: VEL/VL/ST/02 Report No.: VEL/ST/VT/1711/02  
 Name & Address of Party: M/s Vatika Ltd.  
 Tranquil Height, 11.218 acres,  
 Sector- 82A, Gurgaon. Format No.: 5.10 F-01  
 Party Reference No.: NIL  
 Reporting Date: 28/11/2017  
 Period of Analysis: 24/11/2017 to 28/11/2017  
 Receipt Date: 24/11/2017

Sample Description : Stack Emission Monitoring

Sample Collected : Vardan EnviroLab Team  
 Date of Sampling : 24/11/2017  
 Sampling Location : Near Project Site  
 Sampling duration (Minutes) : 35.0  
 Stack attached to : D.G. Set No.-2 (250 KVA)  
 Meteorological Condition : Clear Sky  
 Instrument calibration status : OK  
 Ambient Temperature - Ta (°C) : 24.0  
 Temperature of Stack Gases - Ts (°C) : 132.0  
 Velocity of Stack Gases (m/sec.) : 9.65  
 Flow rate of PM (LPM) : 27.00  
 Flow rate of Gas (LPM) : 2.0  
 Sampling condition : Isokinetic  
 Protocol used : IS:11255

## RESULTS

S. No.	Parameters	Protocol	Units	Results	Limits (As Per the CPCB)
1	Particulate Matter (PM)	IS 11255 (P-1) Reaffirmed 2003	g/kW - hr	0.08	≤ 0.2
2	Oxides of Nitrogen (as NO <sub>x</sub> )	IS 11255 (P-7) Reaffirmed 2003	g/kW - hr	0.65	≤ 4.0
3	#Hydrocarbons (HC)	By Gas Chromatography Method	g/kW - hr	0.33	
4	Carbon Monoxide	*SOP No. VEL/SOP/01, Section No. SP 74	g/kW - hr	0.54	≤ 3.5

Note: # This parameter is not covered under our NABL Scope.  
 \* SOP-Laboratory Standard operating procedure

(Checked By)

(Checked By)

(Approved By)

For VATIKA LIMITED

Analyst

Authorised Signatory

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 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

## Test Certificate

Sample Number: VEL/VL/PN/01 Report No.: VEL/VL/PN/1711/01  
 Name & Address of Party: M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon. Format No.: 5.10F-01  
 Party Reference No.: NIL

Reporting Date: 28/11/2017  
 Receipt Date: 24/11/2017

Sample Description : DG SET NOISE MONITORING

### General Information:-

Sample collected by : Vardan Enviro Lab Representatives  
 Sampling Location : D.G Set. No. 1(125 KVA)  
 Instrument Used : Sound Level Meter  
 Instrument Code : VEL/SLM/04  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 24/11/2017  
 Time of Monitoring : 10:00 AM to 10:30AM  
 Surrounding Activity : No Any  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : No any  
 Sampling & Analysis Protocol : IS-9989 R-2003  
 Sampling Duration : 30 Minutes  
 Parameter Required : As per Work Order

Sr. No.	Parameters	Protocol	Open the Canopy of D.G Set Result dB(A)	Close the Canopy of D.G Set (0.5 mtr Distance) Result dB(A)	Insertion Loss
1	Leq	IS-9989 R-2003	98.6	73.2	25.4
1	CPCB Limit in Leq dB(A)		--	75.0	25.0

Note: "A" decibel" is a unit in which noise is measured.

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Approved By)

For VATIKA LIMITED  
*[Signature]*  
 Authorised Signatory

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 Laboratory: Samaspur, Opposite Army International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

Sample Number:	VEL/VL/PN/02	<b>Test Certificate</b>	Report No.:	VEL/VL/PN/1711/02
Name & Address of Party:	M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.		Format No.:	5.10F-01
			Party Reference No.:	NIL

Reporting Date: 28/11/2017  
 Receipt Date: 24/11/2017

Sample Description : DG SET NOISE MONITORING

### General Information:-

Sample collected by	: Vardan Enviro Lab Representatives
Sampling Location	: D.G Set No. 2(250 KVA)
Instrument Used	: Sound Level Meter
Instrument Code	: VEL/SLM/04
Instrument Calibration Status	: Calibrated
Meteorological condition during monitoring	: Clear Sky
Date of Monitoring	: 24/11/2017
Time of Monitoring	: 10:00 AM to 10:30AM
Surrounding Activity	: No Any
Scope of Monitoring	: Regulatory Requirement
Control measure if Any	: No any
Sampling & Analysis Protocol	: IS-9989 R-2003
Sampling Duration	: 30 Minutes
Parameter Required	: As per Work Order

S. No.	Parameters	Protocol	Open the Canopy of D.G Set Result dB(A)	Close the Canopy of D.G Set (0.5 mtr Distance) Result dB(A)	Insertion Loss
1.	Leq	IS-9989 R-2003	97.3	72.0	25.3
2.	CPCB Limit in Leq dB(A)		--	75.0	25.0

Note: 1 A "decibel" is a unit in which noise is measured.

  
 (Issued By)

  
 (Checked By)

  
 (Approved By)  
 For VATIKA LIMITED

  
 Authorised Signatory

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96

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 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
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## Test Certificate

Sample Number	VEL/VL/A/01	Report No.:	VEL/A/VL/1711/01
Name & Address of Party*	M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10 F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
		Receipt Date:	24/11/2017
Sample Description :	Ambient Air Quality Monitoring		

### General Information:-

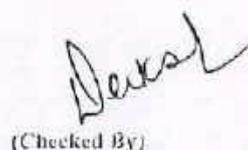
Sample collected by	: Vardan EnviroLab Team
Sampling Location	: Near Main Gate
Instrument Used	: RDS & FPS
Instrument Code	: VEL/RDS/04 & VEL/FPS/04
Instrument Calibration Status	: Calibrated
Meteorological condition during monitoring	: Clear Sky
Date of Monitoring	: 23/11/2017 to 24/11/2017
Time of Monitoring	: 09:30 to 09:30 Hrs.
Ambient Temperature (°C)	: Min. 15.0 Max. 28.0
Surrounding Activity	: Human & Vehicular Activities
Scope of Monitoring	: Regulatory Requirement
Control measure if Any	: --
Sampling & Analysis Protocol	: IS-5182
Parameter Required	: As per work order

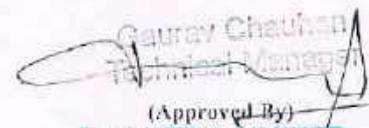
## TEST RESULTS

S. No.	Parameter	Protocol	Result	Unit	NAAQS <sup>a</sup>
1.	Particulate Matter (PM <sub>10</sub> )	#SOP No. VEL/SOP/01, Section No. SP	72.58	µg/m <sup>3</sup>	60
2.	Particulate Matter (PM <sub>10</sub> )	IS: 5182 (P-23), 2006	124.00	µg/m <sup>3</sup>	100
3.	Nitrogen Dioxide (NO <sub>2</sub> )	IS: 5182 (P-6), Reaffirmed-2006	27.69	µg/m <sup>3</sup>	80
4.	Sulphur Dioxide (SO <sub>2</sub> )	IS: 5182 (P-2), Reaffirmed-2012	12.10	µg/m <sup>3</sup>	80
5.	Carbon Monoxide (CO)	IS: 5182 (P-10), Reaffirmed-2003	0.65	mg/m <sup>3</sup>	4

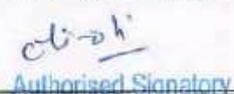
\* NAAQS - National Ambient Air Quality Standards, Schedule-VII, [Rule 3 (3B)], [Part-II sec.-3(i)] 18.11.2009.  
 # SOP - Laboratory Standard Operating Procedure.

  
 (Checked By)

  
 (Checked By)

  
 Gaurav Chaturvedi  
 Technical Manager  
 (Approved By)

For VATIKA LIMITED

  
 Authorised Signatory

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942

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97

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 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

## Test Certificate

Sample Number: VEL/VL/A/01  
 Name & Address of Party: M/s Vatika Ltd.  
 Tranquil Height, 11.218 acres,  
 Sector- 82A, Gurgaon.

Report No.: VEL/A/VL/1711/02  
 Format No.: 5.10 F-01  
 Party Reference No.: NIL  
 Reporting Date: 28/11/2017

Period of Analysis: 24/11/2017 to 28/11/2017  
 Receipt Date: 24/11/2017

Sample Description: Ambient Air Quality Monitoring

### General Information:-

Sample collected by : Vardan EnviroLab Team  
 Sampling Location : Centre of the Project  
 Instrument Used : RDS & FPS  
 Instrument Code : VEL/RDS/03 & VEL/FPS/03  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 23/11/2017 to 24/11/2017  
 Time of Monitoring : 09:40 to 09:40 Hrs.  
 Ambient Temperature (°C) : Min.15.0 Max. 28.0  
 Surrounding Activity : Human & Vehicular Activities  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : --  
 Sampling & Analysis Protocol : IS-5182  
 Parameter Required : As per work order

## TEST RESULTS

S. No.	Parameter	Protocol	Result	Unit	NAAQS*
1.	Particulate Matter (PM <sub>2.5</sub> )	#SOP No. VEL/SOP/01, Section No. SP	68.75	µg/m <sup>3</sup>	60
2.	Particulate Matter (PM <sub>10</sub> )	IS: 5182 (P-23), 2006	108.69	µg/m <sup>3</sup>	100
3.	Nitrogen Dioxide (NO <sub>2</sub> )	IS: 5182 (P-6), Reaffirmed-2006	23.54	µg/m <sup>3</sup>	80
4.	Sulphur Dioxide (SO <sub>2</sub> )	IS: 5182 (P-2), Reaffirmed-2012	13.47	µg/m <sup>3</sup>	80
5.	Carbon Monoxide (CO)	IS: 5182 (P-10), Reaffirmed-2003	0.72	mg/m <sup>3</sup>	4

\* NAAQS - National Ambient Air Quality Standards: Schedule-VII, [Rule 3 (3B)], [Part-I-sec.-3(i)] 18.11.2009.  
 # SOP: Laboratory Standard Operating Procedure.

(Tested By)

(Checked By)

(Approved By)  
 For VATIKA LIMITED  
 Authorised Signatory

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943

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98

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 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

## Test Certificate

Sample Number: VEL/VL/A/01 Report No.: VEL/A/VL/1711/03  
 Name & Address of Party: M/s Vatika Ltd.  
 Tranquil Height, 11.218 acres,  
 Sector- 82A, Gurgaon. Format No.: 5.10 F-01  
 Party Reference No.: NIL  
 Reporting Date: 28/11/2017  
 Period of Analysis: 24/11/2017 to 28/11/2017  
 Receipt Date: 24/11/2017  
 Sample Description: Ambient Air Quality Monitoring

### General Information:-

Sample collected by : Vardan EnviroLab Team  
 Sampling Location : Back Side of the Project  
 Instrument Used : RDS & FPS  
 Instrument Code : VEL/RDS/02 & VEL/FPS/02  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 23/11/2017 to 24/11/2017  
 Time of Monitoring : 09:50 to 09:50 Hrs.  
 Ambient Temperature (°C) : Min. 15.0 Max. 28.0  
 Surrounding Activity : Human & Vehicular Activities  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : -  
 Sampling & Analysis Protocol : IS-5182  
 Parameter Required : As per work order

## TEST RESULTS

S. No.	Parameter	Protocol	Result	Unit	NAAQS*
1	Particulate Matter (PM <sub>10</sub> )	#SOP No. VEL/SOP/01, Section No. SP	63.58	µg/m <sup>3</sup>	60
2	Particulate Matter (PM <sub>2.5</sub> )	IS: 5182 (P-23), 2006	104.75	µg/m <sup>3</sup>	100
3	Nitrogen Dioxide (NO <sub>2</sub> )	IS: 5182 (P-6), Reaffirmed-2006	23.21	µg/m <sup>3</sup>	80
4	Sulphur Dioxide (SO <sub>2</sub> )	IS: 5182 (P-2), Reaffirmed-2012	13.00	µg/m <sup>3</sup>	80
5	Carbon Monoxide (CO)	IS: 5182 (P-10), Reaffirmed-2003	0.74	mg/m <sup>3</sup>	4

\* NAAQS - National Ambient Air Quality Standards; Schedule-VII, [Rule 3 (3B)], [Part-I]-sec.-3(i) 18.11.2009.  
 # SOP - Laboratory Standard Operating Procedure.

(Checked By)

(Checked By)

Gaurav Chaudhary  
 Technical In-charge  
 (Approved By)

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99

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 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

### Test Certificate

Sample Number: VEL/VL/AN/01 Report No.: VEL/VL/AN/1711/01  
 Name & Address of Party: M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon. Format No.: S.10 F-01  
 Party Reference No.: NIL  
 Reporting Date: 28/11/2017  
 Receipt Date: 24/11/2017  
 Sample Description: AMBIENT NOISE LEVEL MONITORING

#### General Information:-

Sample collected by : Vardan Enviro Lab Team  
 Sampling Location : Near Main Gate  
 Instrument Used : Sound Level Meter  
 Instrument Code : VEL/SLM/01  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 23/11/2017 to 24/11/2017  
 Time of Monitoring : 06:00 AM to 06:00 AM  
 Surrounding Activity : Human & Vehicular Activities  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : --  
 Sampling & Analysis Protocol : IS-9989 R-2003  
 Sampling Duration : 24 Hours  
 Parameter Required : As per Work Order

S. No.	Parameters	Protocol	Test Result dB (A)		Unit
			Day Time (6:00 am to 10:00 pm)	Night Time (10:00 pm to 06:00 am)	
1.	$L_{max}$	IS-9989 R-2003	72.5	61.5	dB(A)
2.	$L_{min}$	IS-9989 R-2003	54.9	46.7	dB(A)
3.	$L_{eq}$	IS-9989 R-2003	63.7	54.1	dB(A)
4.	CPCB Limits in dB(A) Leq (Commercial Area)	-	65.0	55.0	dB(A)

Note: \*A "decibel" is a unit in which noise is measured.

Tested By

Checked By

Approved By  
  
 For VATIKA LIMITED

Authorised Signatory

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100

# Vardan EnviroLab

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Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)

Branch Off: Plot No: 24 &amp; 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404

(ISO 9001|ISO 14001|OHSAS 18001|MoEF &amp; CC Recognized|NABL Accredited|HSPCB &amp; RSPCB Approved)

## Test Certificate

Sample Number: VEL/VL/AN/02 Report No.: VEL/VL/AN/1711/02  
 Name & Address of Party: M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon. Format No.: 5.10 F-01  
 Party Reference No.: NIL  
 Reporting Date: 28/11/2017  
 Receipt Date: 24/11/2017  
 Sample Description: AMBIENT NOISE LEVEL MONITORING

### General information:-

Sample collected by : Vardan Enviro Lab Team  
 Sampling Location : Centre of the Project  
 Instrument Used : Sound Level Meter  
 Instrument Code : VEL/SLM/02  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 23/11/2017 to 24/11/2017  
 Time of Monitoring : 06:00 AM to 06:00 AM  
 Surrounding Activity : Human & Vehicular Activities  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : --  
 Sampling & Analysis Protocol : IS-9989 R-2003  
 Sampling Duration : 24 Hours  
 Parameter Required : As per Work Order

S. No.	Parameters	Protocol	Test Result dB (A)		Unit
			Day Time (6:00 am to 10:00 pm)	Night Time (10:00 pm to 06:00 am)	
1.	$L_{max}$	IS-9989 R-2003	68.2	58.7	dB(A)
2.	$L_{min}$	IS-9989 R-2003	53.6	42.5	dB(A)
3.	$L_{eq}$	IS-9989 R-2003	61.4	53.6	dB(A)
4.	CPCB Limits in dB(A) $L_{eq}$ (Commercial Area)		65.0	55.0	dB(A)

Note: 1 A "decibel" is a unit in which noise is measured.

(Checked By)

(Approved By)

For VATIKA LIMITED  
dish

Authorised Signatory

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 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC Recognized|NABL Accredited|HSPCB & RSPCB Approved)

## Test Certificate

Sample Number: VEL/VL/AN/03 Report No.: VEL/VL/AN/1711/03  
 Name & Address of Party: M/s Vatika Ltd.  
 Tranquil Height, 11.218 acres,  
 Sector- 82A, Gurgaon. Format No.: 5.10 F-01  
 Party Reference No.: NIL  
 Reporting Date: 28/11/2017  
 Receipt Date: 24/11/2017  
 Sample Description : AMBIENT NOISE LEVEL MONITORING

### General Information:-

Sample collected by : Vardan Enviro Lab Team  
 Sampling Location : Back Side of the Project  
 Instrument Used : Sound Level Meter  
 Instrument Code : VEL/SLM/03  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 23/11/2017 to 24/11/2017  
 Time of Monitoring : 06:00 AM to 06:00 AM  
 Surrounding Activity : Human & Vehicular Activities  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : --  
 Sampling & Analysis Protocol : IS-9989 R-2003  
 Sampling Duration : 24 Hours  
 Parameter Required : As per Work Order

S. No.	Parameters	Protocol	Test Result dB (A)		Unit
			Day Time (6:00 am to 10:00 pm)	Night Time (10:00 pm to 06:00 am)	
1	$L_{max}$	IS-9989 R-2003	69.5	59.5	dB(A)
2	$L_{min}$	IS-9989 R-2003	53.5	42.5	dB(A)
3	$L_{eq}$	IS-9989 R-2003	62.7	51.2	dB(A)
4	CPCB Limits in dB(A) Leq (Commercial Area)		65.0	55.0	dB(A)

Note : \* A "decibel" is a unit in which noise is measured.

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Approved By)

For VATIKA LIMITED

*[Signature]*  
 Authorised Signatory

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102

OFFICE OF THE EXECUTIVE ENGINEER, HUDA, DIV NO. III, GURGAON

To

M/s Vatika Ltd,  
4<sup>th</sup> Floor Vatika Triangle, Sushant Lok-1,  
Block-A, M.G. Road,  
Gurgaon - 122002  
Tel:- 0124-4177777

Memo No. 16535

Dated: 20/9/16

**Sub:-** water supply assurance for Group Housing Project "Tranquil Height" on land measuring 11.218 Acres Vill. Shikohpur, Sec-82A of Gurgaon Manesar Complex 2031 M/s Vatika Ltd.

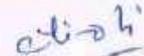
**Ref:-** Your application dated 30.08.2016.

With reference to the cited subject the drinking water for labour is available at Boosting Station Sec-16 & Basai WTP, Gurgaon. You can take the drinking water from these plants.

The regular water supply of 136 KLD for domestic purpose and 15 KLD for labour drinking purpose will be given after completion of water supply line which will take one year or as per availability of clearance of land.

  
EXECUTIVE ENGINEER,  
HUDA, DIV NO. III,  
GURGAON

For VATIKA LIMITED

  
Authorised Signatory



**GREEN RATING FOR INTEGRATED HABITAT ASSESSMENT**

*Tranquil Heights*  
*Gurgaon*  
*has been awarded with a*  
**'Three Star'**  
*rating under*  
**GRIHA Pre-Certification**



*Date of Issue: 7<sup>th</sup> November 2017*

*Note : Precertification has been awarded based on documentation provided by project team in compliance with the requirements of GRIHA. Any change in the specifications shall be intimated to GRIHA Council. Pre-certification is valid only as per report attached with subsequent compliance to GRIHA.*

  
*Chief Executive Officer*  
*GRIHA Council*

*For VATIKA LIMITED*  
*Authorized Signatory*



## DAKSHIN HARYANA BIJLI VITRAN NIGAM

(A Government of Haryana Undertaking)  
Office of the Chief Engineer

Superintending Engineer 'OP' Circle  
Mehrauli Road, Gurugram.

e-mail: [sc.Gurugramv@gmail.com](mailto:sc.Gurugramv@gmail.com)

To:

✓ M/s Vatika Ltd.  
Vatika Triangle, 4<sup>th</sup> Floor,  
Sushant Lok, Phase-I, Block-A,  
Mehrauli- Gurugram Road,  
Gurugram-122002.

Memo No. Ch. 137 / Drg.-PLC

Dated: 05/11/2016

Sub:

Assurance Certificate of DHBVN for Ultimate power load for Group Housing Project 'Tranquil Heights' being developed by Vatika Ltd. in the land measuring 11.218 Acres at village-Shikhopur, Sector-82A, Gurugram urban complex, Gurugram, Haryana. License No.22 of 2011(copy attached) by DTCP Haryana on dated 24/3/2011 valid upto 23.3.2017.

Reference your letter No.Vatika/Infra/NH 8/14/001 dated 28/11/2016.

It is hereby assured that the power requirement of tentative load 4045.50KW shall be considered from the nearest sub-station at the time of actual requirement as per DHBVN norms. However, the voltage level of the supply will be 33KV from Sector-58 to Sector-115, Gurugram.

Superintending Engineer  
'OP' Circle DHBVN, Gurugram

C.C.to: -

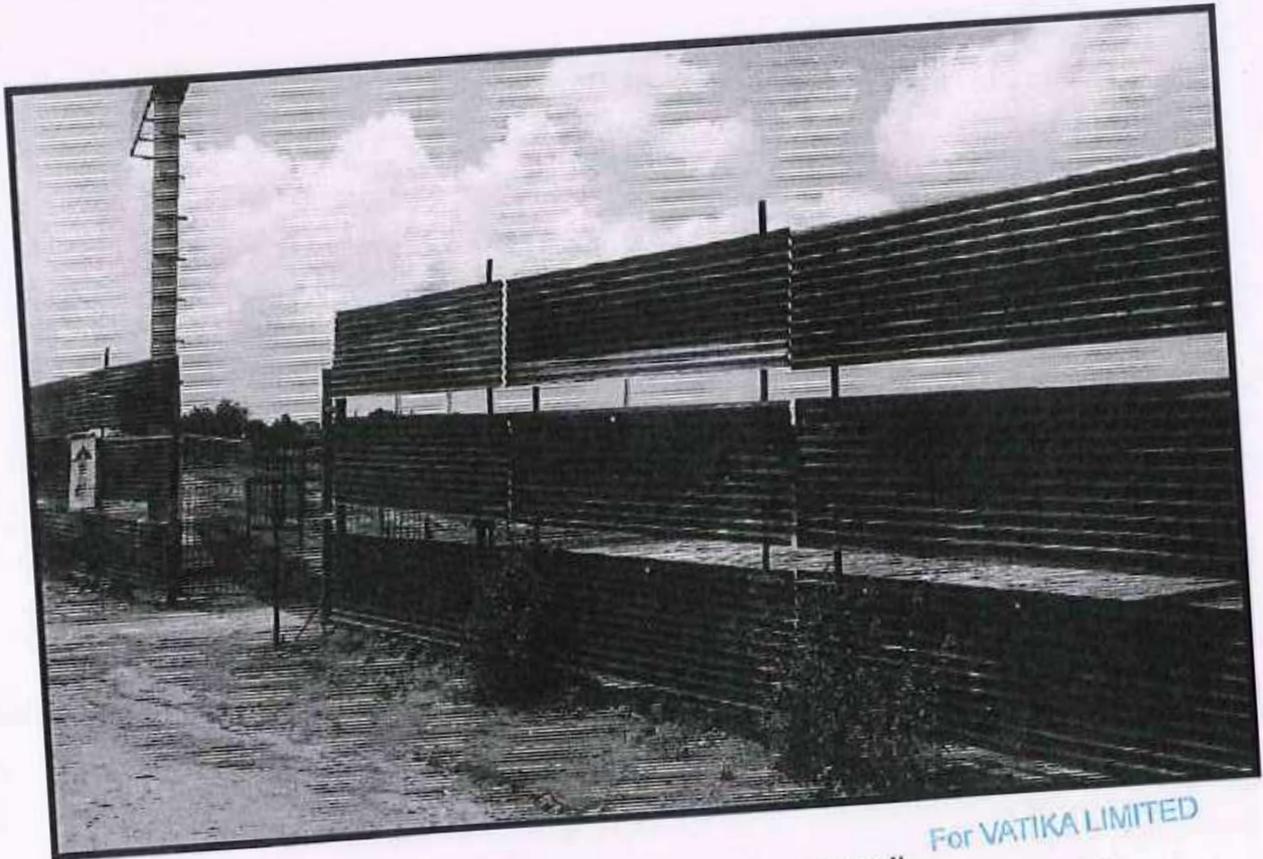
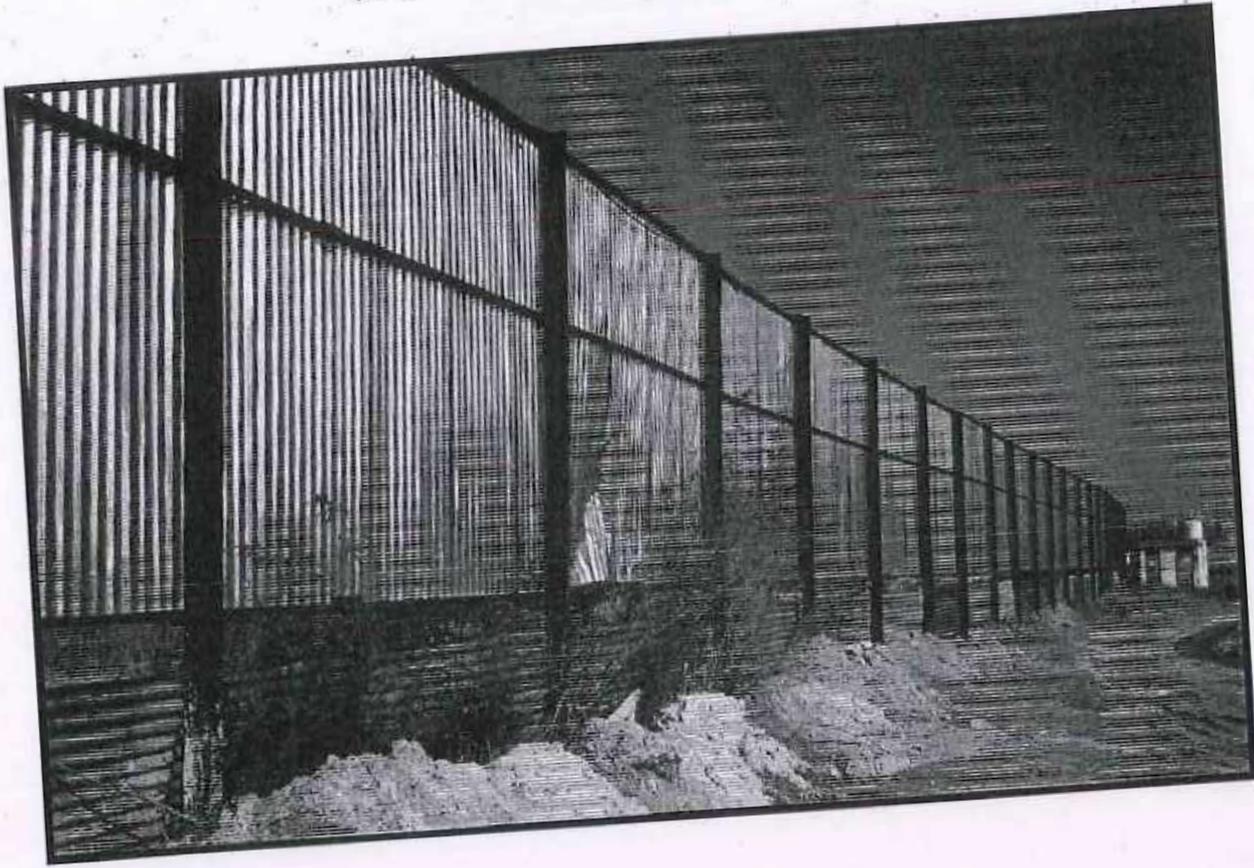
The XEN 'OP' Divn. DHBVN, Manesar.

For VATIKA LIMITED

Authorized Signatory

SITE PHOTOGRAPHS

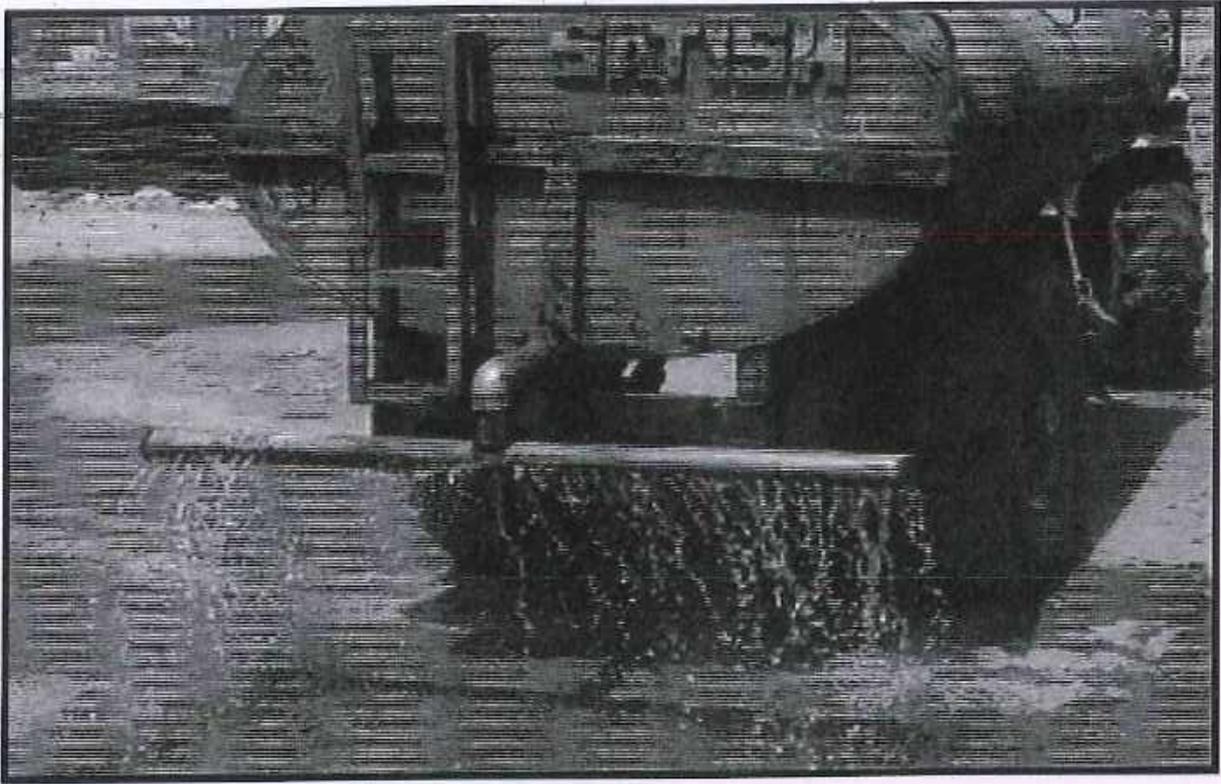
Annexure - 10



3m high project boundary wall

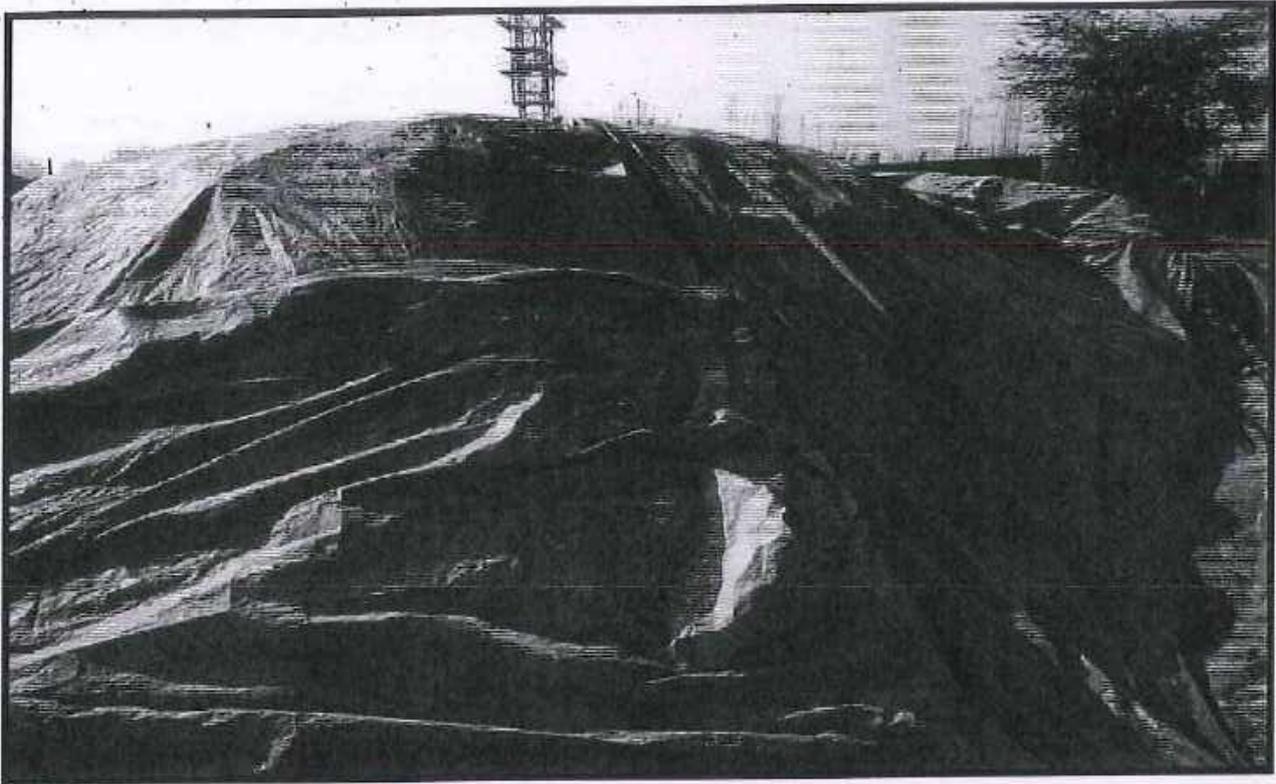
For VATIKA LIMITED

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Authorised Signatory



Water sprinkling for dust suppression for VATIKA LIMITED

Authorised Signatory

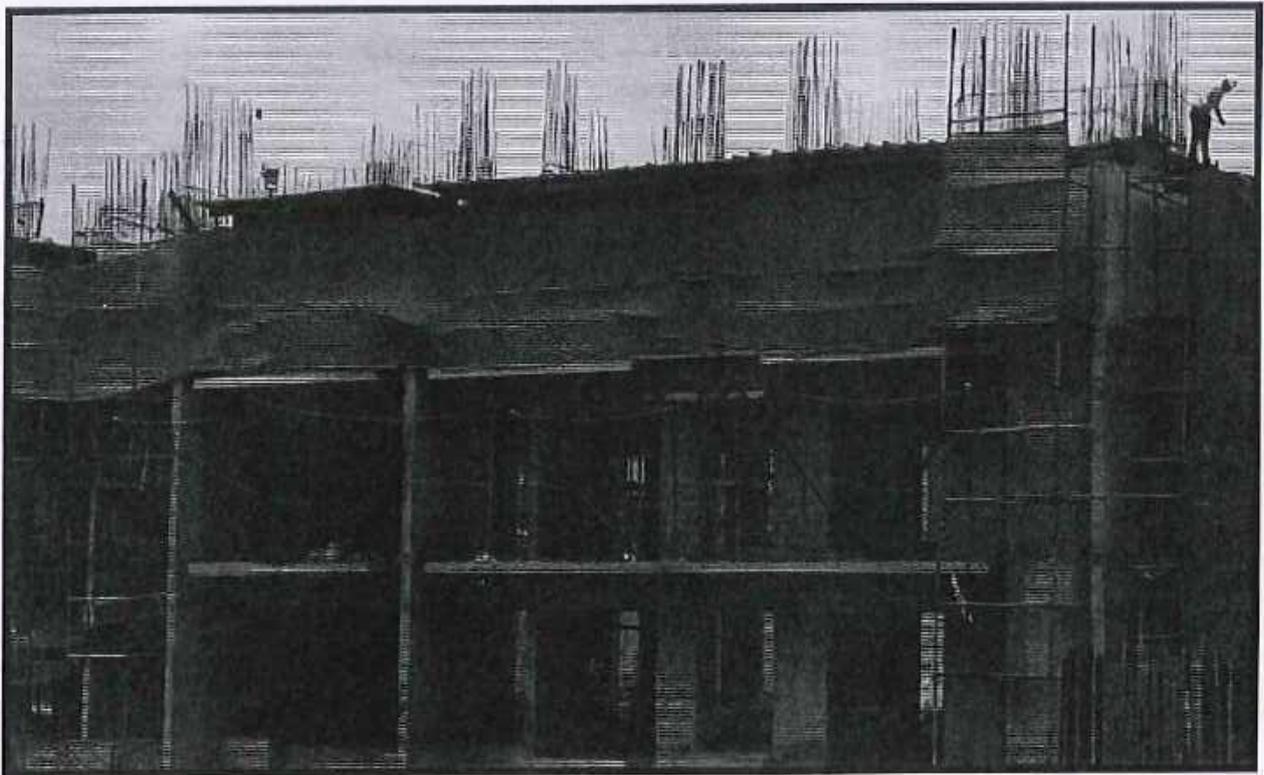
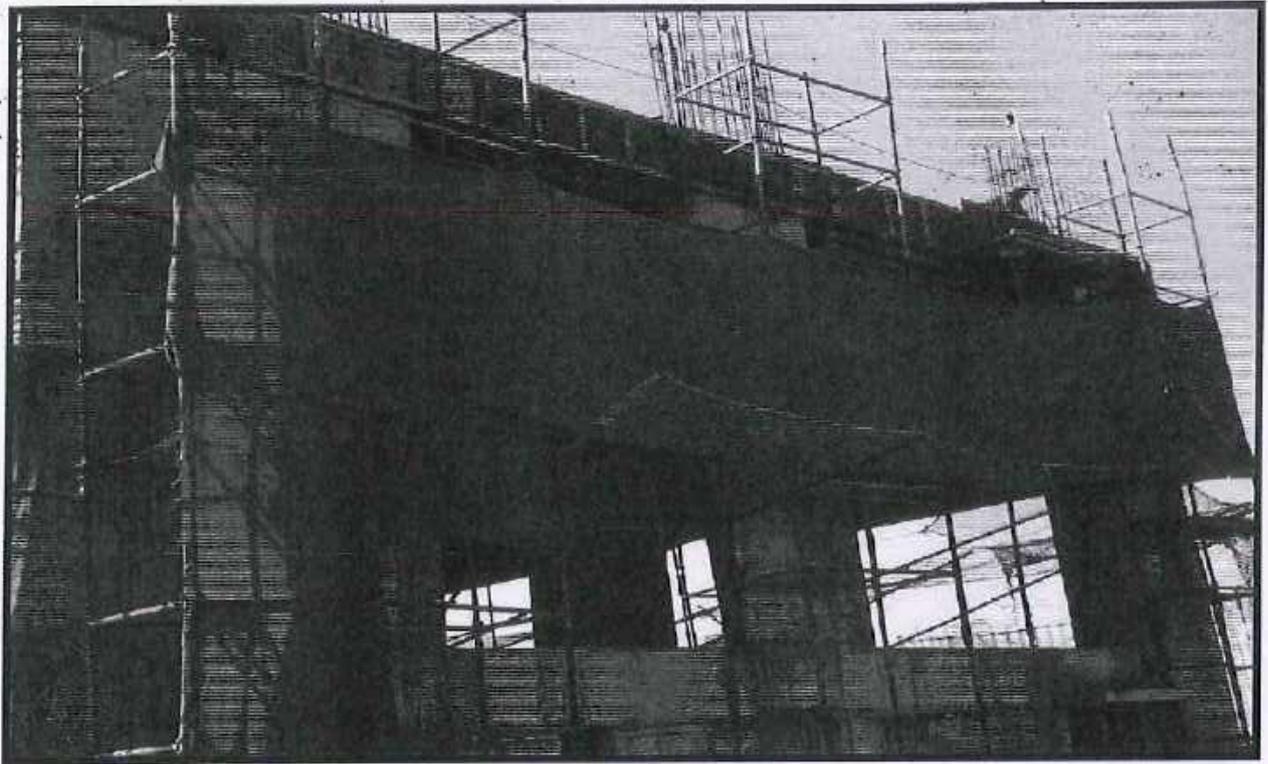


Sand & aggregate covered with tarpaulin sheet



Construction vehicle covered with tarpaulin sheet

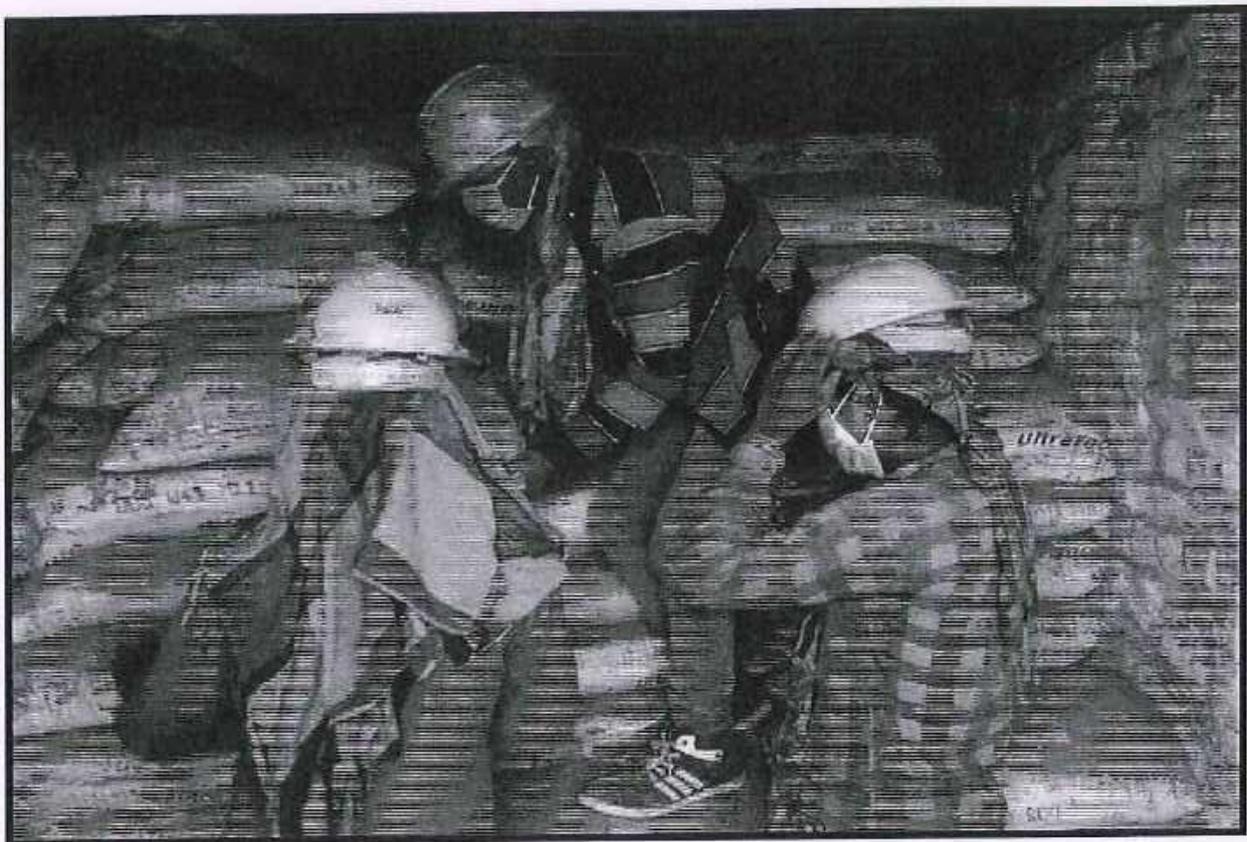
For VATIKA LIMITED  
*etish*  
Authorised Signatory



Dust screen cover along scaffolding

For VATIKA LIMITED

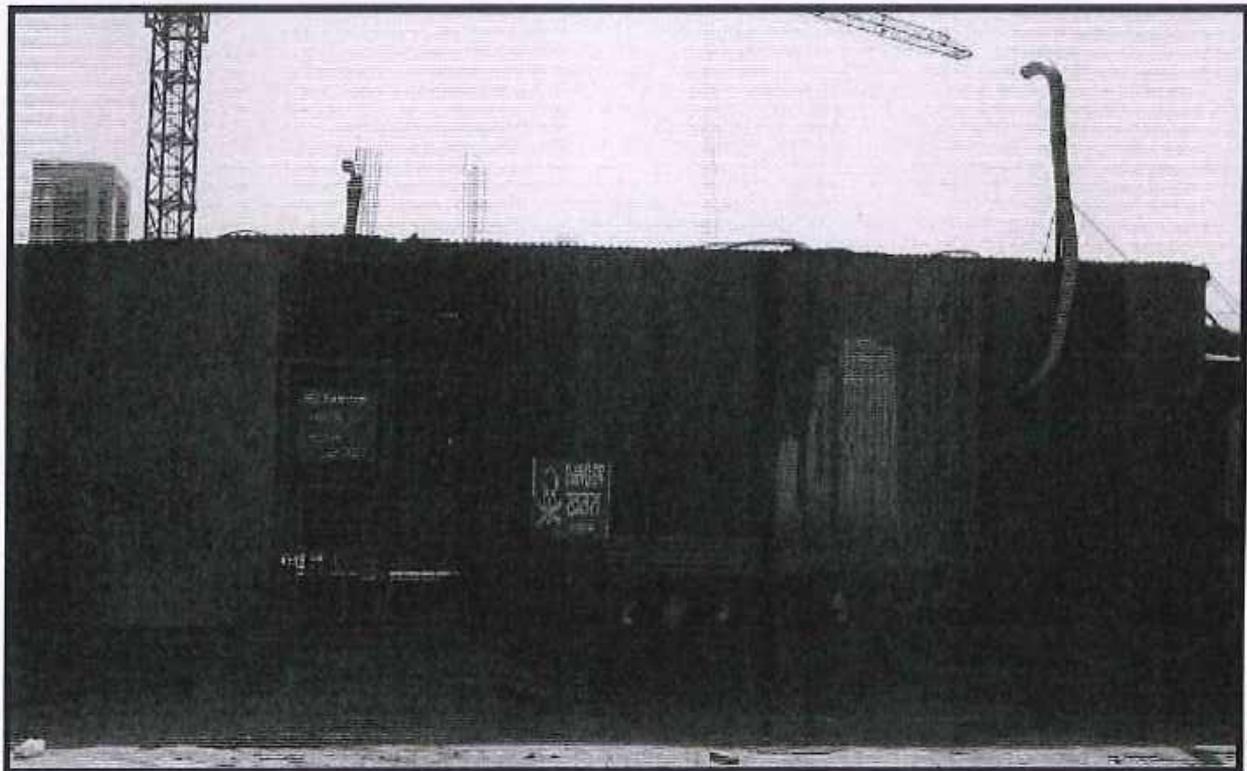
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Authorised Signatory



Construction workers with PPE **For VATIKA LIMITED**  
*etish*  
Authorised Signatory



First Aid Room & First Aid kit provided at site



Silent DG sets

For VATIKA LIMITED

*Alsh*  
Authorised Signatory



# पर्यावरण, स्वास्थ्य और सुरक्षा नीतियाँ

- पर्यावरण स्वास्थ्य और सुरक्षा कारकों को अनुपालन और उन्नत प्रदर्शन होगा चाहिए।
- पर्यावरण उपयुक्त उत्पादों का अधिकतम उपयोग, या उनका किसी प्रकार से उपयोग प्रयोग होना चाहिए।
- कुछ सामग्री (कम-जानकारी) उत्पादों का सामान्य और अधिकतम उपयोग होना चाहिए।
- कार्य स्थलों पर हवा, पानी व मिट्टी प्रदूषण प्रदूषण का नियंत्रण उच्च प्रदूषण स्तरों को न्यूनतम स्तर तक घटाना चाहिए।
- अनुकूल स्वास्थ्य की सुविधा एवं स्वास्थ्य प्रदान करनी चाहिए।  
कुशल व स्वस्थ को लिए अलग-अलग नीतियाँ।
- कुछ जल की उपयुक्त, पर्याप्त व उचित कार्य स्थलों पर स्थित करनी चाहिए।
- जल-पानी की सुविधा व उपयोग का प्रयोग स्वस्थ स्थलों पर स्थित करना चाहिए।
- दुर्घटना जैसे, ईलेक्ट्रिक, गैस, प्रदूषण का प्रभाव व स्वस्थ को लिए हुए स्वस्थ स्थलों उपलब्ध है।
- संशोधन तथा का प्रयोग स्थलों पर स्थित उपकरण एवं उपकरणों को उपलब्ध करनी चाहिए।
- किसी भी प्रकार की आपातकाल स्थिति में निपटारे को लिए पास उपकरणों को साथ प्रदान होना चाहिए।
- अजडूर व उपकरण (मशीनरी) ऑपरेटर को नियमित प्रदान से निपटारा देना करनी चाहिए।  
उच्च स्थलों पर कार्य करते समय उचित सुरक्षा जाल का प्रयोग होना चाहिए।
- कार्य स्थलों पर पर्याप्त सैफ्टी का प्रयोग एवं सुरक्षा में लगे व नियमित प्रदान से करनी समय ध्यान उपकरण की सुरक्षा होनी चाहिए।
- सुरक्षा सामग्री व सुरक्षा किटों को आवश्यक स्थितियों पर स्थित होनी चाहिए।
- सिफ्ट मशीन (हॉमर, सिफ्ट ड्रॉम) को नियमित रूप से एवं नियमित रूप से रख-रखाव होना उपलब्ध है।
- लोड कर (अजडूरों को स्थलों पर प्रदान) सुरक्षा सुविधाएं प्रदान करना उपलब्ध है।  
जैसे कि कुछ जल की उपयुक्त, उपयुक्त उपयोग की सुविधा, सिफ्ट, लोड कर (हॉमर) को स्थलों पर प्रदान। उपकरण सुविधाएं उपकरण उपलब्ध उपलब्ध है।
- स्वस्थ उपकरणों का उपयोग, उनकी उपयुक्तता और स्वस्थ की सुरक्षा का कार्य प्रदान का होना उपलब्ध है।

EHS Policy displayed at site

For VATIKA LIMITED

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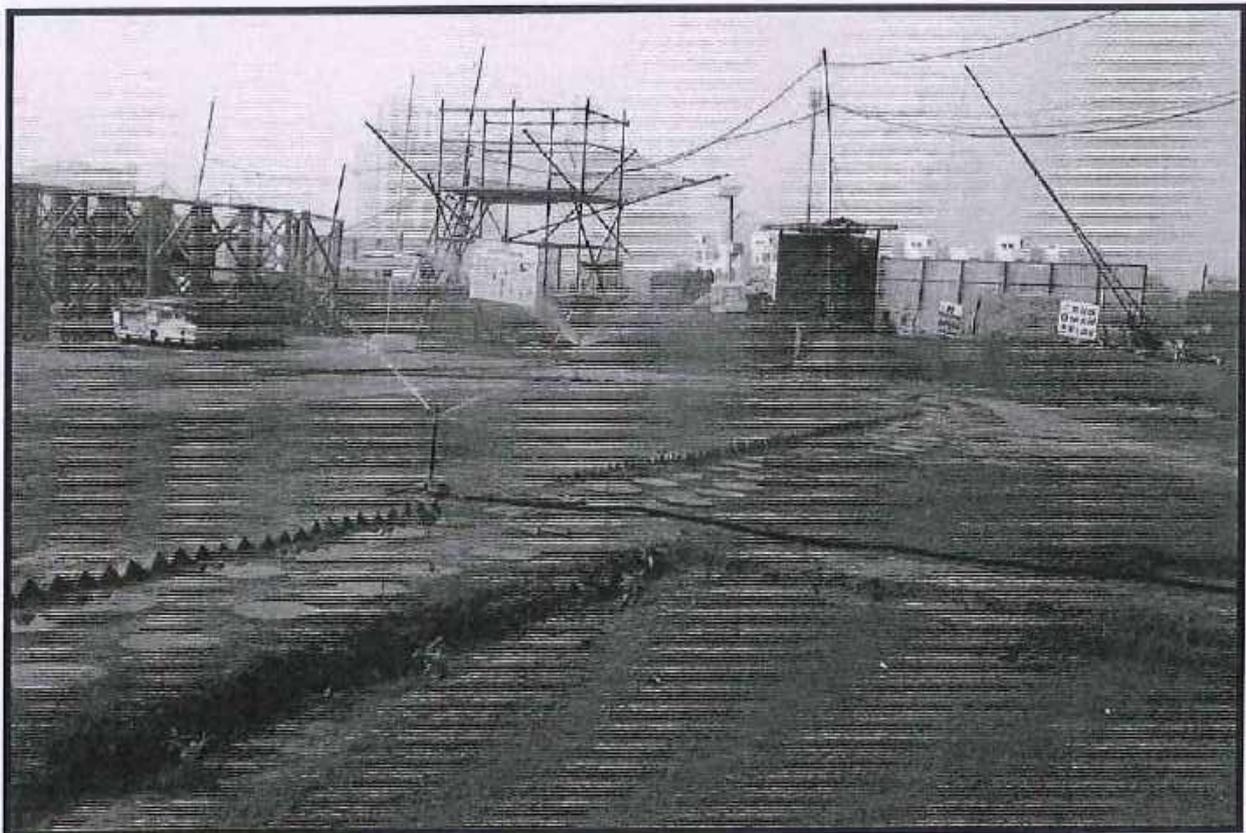
Authorised Signatory



Safety signage's at site

For VATIKA LIMITED

etish  
Authorised Signatory



Assembly area at site

For VATIKA LIMITED

*clish*

Authorised Signatory



No AAI/RHA/NRA/ATM/NOC/2016/223/1134-37

✓ Vatika Limited

 Vatika Triangle, 4th Floor, Sushant  
 Lok, Phase -I, Block A,  
 Mehrauli-Gurgaon Road, Gurgaon,  
 Haryana 122002

Date: 05-10-2016

Valid Upto: 04-10-2021

**No Objection Certificate for Height Clearance**

1. This NOC is issued by Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR751 (E) dated 30th Sep. 2015 for Safe and Regular Aircraft Operations.

2. This office has no objection to the construction of the proposed structure as per the following details:

NOC ID :	PALM/NORTH/B/092116/172802
Applicant Name*	Virender Dhar
Site Address*	Residential Group Housing Colony, Village-Shikohpur, Sector-82 A, Gurgaon, Khasra No. 57, 58/1, 59/2, 60, 61, 147, 148, 149, 150, 152, 153, 154, 155, 156, 157min, 162, Village Shikohpur/Gurgaon, Delhi, Delhi
Site Coordinates*	76 57 37.402-28 23 11.513, 76 57 42.233-28 23 18.078, 76 57 43.753-28 23 10.552, 76 57 47.95-28 23 16.36,
Site Elevation in mtrs AMSL as submitted by Applicant*	237.19 M
Permissible Top Elevation in mtrs Above Mean Sea Level(AMSL)	373.69 M

\*As provided by applicant

3. This NOC is subject to the terms and conditions as given below:

a. Permissible Top elevation has been issued on the basis of Site coordinates and Site Elevation submitted by Applicant. AAI neither owns the responsibility nor authenticates the correctness of the site coordinates & site elevation provided by the applicant. If at any stage it is established that the actual data is different, this NOC will stand null and void and action will be taken as per law. The office in-charge of the concerned aerodrome may initiate action under the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994"

b. The Structure height (including any superstructure) shall be calculated by subtracting the Site elevation in AMSL from the Permissible Top Elevation in AMSL i.e. Maximum Structure Height = Permissible Top Elevation minus (-) Site Elevation.

c. The issue of the 'NOC' is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994.

d. No radio/TV Antenna, lighting arresters, staircase, Mumtee, Overhead water tank and attachments of fixtures of any kind shall project above the Permissible Top Elevation of 373.69 M, as indicated in para 2.

Page 1/2

राजीव गांधी भवन

Rajiv Gandhi Bhawan

सफरजंग हवाई अड्डा नई दिल्ली-110003

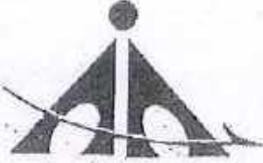
Safdarjung Airport, New Delhi-110003

दूरभाष : 24632950

For VATIKA LIMITED

Phone: 24632950

Authorised Signatory



भारतीय विमानपत्तन प्राधिकरण  
AIRPORTS AUTHORITY OF INDIA

- e. Only use of oil fired or electric fired furnace is permissible; within 8 KM of the Aerodrome Reference Point.
- f. The certificate is valid for a period of 5 years from the date of its issue. If the construction of structure/Chimney is not commenced within the period, a fresh 'NOC' from the Designated Officer of Airports Authority of India shall be obtained. However, if construction work has commenced, onetime revalidation request, for a period not exceeding 8 years from the date of issue of NOC in respect of building/structure and for a period not exceeding 12 years from the date of issue of NOC in respect of chimney, may be considered by AAI. The date of completion of the Structure should be intimated to this office.
- g. No light or a combination of lights which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the Airport shall be installed at the site at any time, during or after the construction of the building. No activity shall be allowed which may affect the safe operations of flights
- h. The applicant will not complain/claim compensation against aircraft noise, vibrations, damages etc. caused by aircraft operations at or in the vicinity of the airport.
- i. Day markings & night lighting with secondary power supply shall be provided as per the guidelines specified in chapter 6 and appendix 6 of Civil Aviation Requirement Series 'B' Part I Section 4, available on DGCA India website: [www.dgca.nic.in](http://www.dgca.nic.in)
- j. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This NOC for height clearances is to ensure the safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.
- k. This NOC has been issued w.r.t. the Civil Airports. Applicant needs to seek separate NOC from Defence, if the site lies within their jurisdiction.
- l. In case of any discrepancy/interpretation of NOC letter, English version shall be valid.
- m. In case of any dispute w.r.t site elevation and/or AGL height, top elevation in AMSL shall prevail.

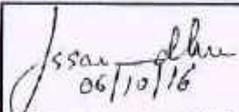
Chairman NOC Committee

Region Name: NORTH

Address: General Manager Airports  
Authority of India, Regional  
Headquarter, Northern Region,  
Operational Offices, Gurgaon  
Road, New Delhi-110037

Email ID: [noc\\_nr@aai.aero](mailto:noc_nr@aai.aero)

Contact No: 011-25653551

  
06/10/16  
जे. एस. सन्धु / J.S. SANDHU  
सहाय्यक (वायु यातायात प्रबन्धन), उत्तरी क्षेत्र  
General Manager (ATM), NR  
भारतीय विमानपत्तन प्राधिकरण / Airports Authority of India  
प्रचालन कार्यालय, गुडगाँव रोड, नई दिल्ली  
Operational Offices, Gurgaon Road, New Delhi-37

Page 2/2

राजीव गांधी भवन

Rajiv Gandhi Bhawan

सफदरजंग हवाई अड्डा नई दिल्ली-110003

Safdarjung Airport, New Delhi-110003

दूरभाष : 24632950

For VATIKA LIMITED Phone: 24632950

  
Authorised Signatory



भारतीय विमानपत्तन प्राधिकरण  
AIRPORTS AUTHORITY OF INDIA

File No. AAI/RHQ/NR/ATM/NOC/2016/223/1134-37

Copy to:

1. The Chief Executive Officer, Delhi International Airport, New Uddan Bhawan, I.G.I Airport, Terminal-3, New Delhi-110037.
2. The Distt. Town Planner, HUDA Complex, Sector-14, Gurgaon, Haryana.
3. Guard File.

For VATIKA LIMITED

क्षेत्रीय मुख्यालय, उत्तरी क्षेत्र, प्रचालन कार्यालय, गुडगांव रोड, नई दिल्ली-110037 दूरभाष : 25652447 फ़ैक्स : 25656451  
Regional Headquarters, Northern Region, Operational Offices, Gurgaon Road, New Delhi-110037 Tele.: 25652447 Fax : 25656451

“हिन्दी पत्रों का स्वागत है।”

Authorised Signatory

प्रेषक,

उपायुक्त, गुरुग्राम।

सेवा में,

M/s Vatika Limited

Vatika Triangle, 4<sup>th</sup> Floor, Sushant Lok-1,

Block-A, Mehrauli-Gurugram Road, Gurugram-122002.

क्रमांक ०१ /एम.वी दिनांक १-२-२०१७

विषय:-

Issue of Clearance under Aravalli Notification (S.O 319 (E), dated 7.5.1992 for Residential Group Housing Colony "Tranquil Heights" total land measuring (11.218 acres), falling in the revenue estate of village Shikohpur, Sector-82A, Gurgaon.

उपरोक्त विषय पर आपके प्रार्थना पत्र के संदर्भ में।

विषयोक्त मामले में आपके प्रार्थना पत्र पर इस कार्यालय द्वारा उपमण्डल अधिकारी(ना०), गुरुग्राम-उत्तर व उप वन संरक्षक, गुरुग्राम से रिपोर्ट मांगी गई। जो निम्न प्रकार है।

उपमण्डल अधिकारी(ना०), गुरुग्राम-उत्तर ने अपने पत्र क्रमांक 90/रीडर दिनांक 31.01.2017 द्वारा लिखा है कि तहसीलदार, मानेसर से रिपोर्ट ली गई। तहसीलदार, मानेसर ने अपने कार्यालय के पत्र क्रमांक 2161/ओ०के० दिनांक 06.12.2016 द्वारा अवगत कराया है कि रिपोर्ट पटवारी विस्तारपूर्वक है। खसरा नम्बरान 57(0-18-0), 58(0-13-0), 59/2(0-11-0), 60(2-5-0), 61(1-14-0), 147(2-0-0), 148(1-8-0), 149(0-12-0), 150(2-0-0), 152(0-8-0), 153(0-8-0), 154(0-8-0), 155(0-13-0), 156(1-9-0), 157/1(0-8-0), 162(2-4-0) कुल रकबा 17 बीघा 19 बिस्वा 0 बिस्वांसी मौजा शिकोहपुर, तहसील मानेसर जिला गुडगांव की मांगी गई सूचना व रिपोर्ट विन्दुवार निम्नलिखित है:-

1. उपरोक्त खसरा नम्बरान अरावली नोटिफिकेशन के क्षेत्र से बाहर है।
2. उपरोक्त आराजी दिनांक 07.05.1992 के पहले व बाद आराजी की किस्म चाही है।
3. उपरोक्त खसरा नम्बरान कभी भी गैर मु० पहाड/राडा/गैर मु० वीहड/बंजर कदीम व रुद्ध नहीं रही है।
4. उपरोक्त नम्बरान कभी भी शामिलत देह, पंचायत देह, नगर निगम, नगर पालिका व (सरकारी) सैन्ट्रल गवर्मेन्ट की मलकियत नहीं रही है।
5. उपरोक्त आराजी पर अनुसार राजस्व रिकार्ड अनुसार किसी भी न्यायालय में कोई मुकदमा नहीं है व उपरोक्त आराजी हर प्रकार से साफ है।

For VATIKA LIMITED



Authorised Signatory

अतः तहसीलदार मानेसर की रिपोर्ट के मध्यनजर Issue of Clearance under Aravalli Notification (S.O 319 (E), dated 7.5.1992 for Residential Group Housing Colony "Tranquil Heights" total land measuring (11.218 acres), falling in the revenue estate of village Shikohpur, Sector-82A, Gurgaon करने में इस कार्यालय को कोई आपत्ति नहीं है।

Dy. Conservator of Forests, Gurugram ने अपने कार्यालय के पत्र क्रमांक 2648-जी0 दिनांक 29.11.2016 के द्वारा लिखा है कि Applicant made a request in connection with land measuring 11.218 Acres having Rect No./Killa No. 57, 58/1, 59/2, 60, 61, 147, 148, 149, 150, 152, 153, 154, 155, 156, 157/1, 162 Applicant M/s Vatika Limited located at village/city Gurgaon district Gurgaon made a proposal to use this land for Residential Group Housing Colony. और प्रस्तावित स्थल की आन लाईन क्लेरिफिकेशन जारी की है। It is made clear that :-

- A) As per records available above said land is not part of notified Reserved Forest, protected Forest under Indian Forest Act, 1927 or any area closed under section 4 & 5 Punjab Land Preservation Act 1900.
- B) It is clarified that by the Notification No. S.O 8/P.A/2/1900/S 4/2013 dated 04-01-13 whole Revenue Estate of Gurgaon is notified u/s 4 of PLPA 1900 and S.O 81/PA/2/1900/S.3/2012 dated 19-12-12 u/s 3 of PLPA 1900. The area is however not recorded as Forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest officer, Gurgaon.
- C) If approach is required from Protected Forest by the user agency, the clearance/regularization under Forest Conservation Act 1980 will be required without prior clearance from Forest Department the user of Forest land for approach road is strictly prohibited. M/s Vatika Limited. whose land is located at Village Gurgaon District Gurgaon must obtain clearance as applicable under Forest Conservation Act,1980.
- D) As per the records available with the Forest Department Gurgaon the area does not fall in areas where plantations were raised by the Forest Department under Aravalli project.
- E) All other statutory clearances mandated under the Environment protection Act 1986, as per the notification of Ministry of Environment and Forest, Government of India dated 07-05-1992 or any other Act/Order shall be obtained as applicable by the project proponents from the concerned authorities.
- F) The project proponent will not violate and Judicial Order/Direction issued by the Hon'ble Supreme Court/High Courts.

For VATIKA LIMITED

*etish*  
Authorised Signatory

- G) It is clarified that the Hon'ble Supreme Court has issued various judgement dated 07-05-2002, 29-10-2002, 16-12-2002, 18-03-2004, 14-05-2008 etc. pertaining to Aravali region in Haryana, which should be complied with.
- H) It shall be the responsibility of user agency/applicant to get necessary clearance/permissions under various Acts and Rules applicable if any, from the respective authorities/department.
- I) As the area for which clarification is sought falls within the notified Eco-sensitive Zone of Sultanpur National Park, necessary permissions may be obtained from competent authority as per the notification no. S.O. 191 (E) dated 27-01-2010 issued by MOEF, Government of India.

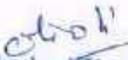
It is subject to the following conditions:

1. clarification is hereby issued.

अतः उपमण्डल अधिकारी(ना0), गुरुग्राम-उत्तर व उप वन संरक्षक, गुरुग्राम की रिपोर्ट अनुसार वर्णित किला नं. अरावली क्षेत्र में नहीं आते हैं।

  
For Deputy Commissioner  
GURUGRAM

For VATIKA LIMITED

  
Authorised Signatory

**vatika**<sup>®</sup>  
creating lasting value

(12)

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

Date: 04.07.2017

T: 91.124.4177777  
F: 91.124.4177700  
E: info@vatikagroup.com

www.vatikagroup.com

To,  
The Chairman,  
State Environment Impact Assessment Authority,  
Bays No.:- 55 - 58, Parytan Bhawan,  
1st Floor, Sector - 2, Panchkula, Haryana

**Subject:** Environmental Clearance for Group Housing Colony project at Sector- 82A District Gurgaon, Haryana by M/s Vatika Ltd.

Dear Sir,

We had applied for Environmental Clearance of the above mentioned project online on 12.10.2016 and hard copies submitted to SEIAA Haryana on 27.12.2016 under category 8a of EIA Notification 2006. Our case has been recommended by SEAC to SEIAA for grant of Environmental Clearance in 150th SEAC meeting dated 07.04.2017.

We have also registered the above said project for GRIHA rating with a thought of sustainable development in every aspect.

As the stipulated time period had passed as per MoEF Notification dated 14.09.2006, we presume that our case has been granted deemed Environmental Clearance and we are proceeding ahead as per norms applicable vide MoEF Notification dated 14.09.2006 for such projects..

Thanking you,

Yours sincerely,

For Vatika Ltd.

(Authorised Signatory)



Copy to: The Director (New Construction Projects and Industrial Estates), Ministry of Environment Forest & Climate Change, Indira Paryavaran Bhawan, Jorbag Road, New Delhi 110003

For VATIKA LIMITED

*etish*  
Authorised Signatory

	Environment, Health and Safety Policy			
	Document	Revision Number	Revision Date	Date

We believe all employees in the Company are environment conscious and contribute to preserving nature as well as danger-proofing our own respective work areas. All of us are responsible for conducting safe and environmentally sound operations.

**Policy Intent:**

Vatika Limited is committed to environmental affairs leadership in all of its business activities.

**Policy:**

The Group has had long-standing corporate policies of providing a safe and healthful work place, protecting the environment, and conserving energy and natural resources. They have served the environment and our business well over the years and provide the foundation for the following corporate policy objectives:

- Provide a safe and healthy workplace and ensure personnel are properly trained and have appropriate safety and emergency equipment.
- Be an environmentally responsible neighbor in the communities where we operate, and act promptly and responsibly to correct incidents or conditions that endanger health, safety, or the environment. Report them to authorities promptly and inform affected parties as appropriate.
- Conserve natural resources by reusing and recycling materials, purchasing recycled materials, and using recyclable packaging and other materials.
- Develop, manufacture, and market products that are safe for their intended use, efficient in their use of energy, protective of the environment, and that can be reused, recycled or disposed off safely.
- Use development and manufacturing processes that do not adversely affect the environment, including developing and improving operations and technologies to minimize waste, prevent air, water, and other pollution, minimize health and safety risks, and dispose off waste safely and responsibly.
- Ensure responsible use of energy throughout our business, including conserving energy, improving energy efficiency, and giving preference to renewable over non-renewable energy sources when feasible.

For VATIKA LIMITED

*Chh*

Authorised Signatory

**EXPENDITURE ON LABOUR SANITATION, SAFETY & ENVIRONMENT PROTECTION MEASURES**

(Till Nov 2017)

S.No.	Particulars	Expenditure (Rs in Lakhs)
1	Medical checkups/First Aid and medicines	0.48
2	Sanitation facilities	5.25
3	Safety accessories, training & House keeping	5.00
4	Green belt/ landscape plantation	1.00
5	Dust suppression through water sprinkling, wind breaking wall/boundary, tarpaulin covers	3.60
6	Environment monitoring	0.60
	<b>Total Expenditure (Rs in lakhs)</b>	<b>15.93</b>

For VATIKA LIMITED



Authorised Signatory

## CORPORATE SOCIAL RESPONSIBILITY POLICY VATIKA LIMITED

Company has formulated a Corporate Social Responsibility Committee under the provisions of Section 135 of the Companies Act, 2013 and Companies (Corporate Social Responsibility Policy) Rules, 2013.

### Composition of Committee

Corporate Social Responsibility Committee comprises following board members:

- (A) Mr. Anil Bhalla
- (B) Mr. Gautam Bhalla

### Functions of CSR Committee

- a) Formulate and update CSR Policy, for approval by the Board of Directors.
- b) Approve projects that are in line with the CSR policy of the Company.
- c) Put monitoring mechanisms in place to track the progress of each project.
- d) Recommend the CSR expenditure to the Board of Directors
- e) Meet at least twice a year to monitor CSR policy and review the progress made.
- f) Any other matter directly or indirectly related to CSR compliance's

### CSR Projects, Programme and Activities

Company shall undertake such projects, programs and activities which are falling within the purview of schedule VII of the Act and as may be amended by ministry from time to time.

### Modalities of execution of CSR activities

Company may undertake CSR activities as it own or through any or all following agencies:

- A registered trust, society or section 8 companies provided such entity is established by the company.
- A registered trust, society of section 8 companies which is not established by the company Provided It shall have an established track record of three years in undertaking similar projects or programs and activities to be undertaken by these entities are those which are specified by the company.

Committee Members of the Committee will evaluate the viability of proposals/ programs for CSR initiatives and report the same to the Board.

The CSR Committee will submit report to the Board. The report would indicate:

- Details of program/activity undertaken during the period
- Details of outlay, budgeted vs. actual, and reasons of variance
- Achievement or impact recorded in the society due to such CSR initiatives
- Board will do periodic reviews and communicate its observations to the CSR Committee

The CSR Policy shall be placed on the Company's Website.

Annual Report on CSR Activities shall be prepared and be attached with Company's Board Report

### CSR Expenditure

CSR expenditures shall be as required under Section 135 of the Companies Act, 2013 and Companies (Corporate Social Responsibility) Rules, 2014.

CSR expenditure will include all expenditure, direct and indirect, incurred by the Company on CSR Programmes undertaken in accordance with the approved CSR Plan.

For VATIKA LIMITED  
*alish*  
Authorized Signatory

Dated: 30.05.2018

To  
Dr. A Mehrotra (Advisor)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2018.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2018 in both hard as well as soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

(Authorized Signatory)

Virender Dhar

Asst. Vice President

Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)

Mob no.: 9810566938



received by  
Indyia +  
4/6/18

CC: 1. The Chairman, Haryana State Pollution Control Board,  
Panchkula, Haryana – 134 109.

4/6/18  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan  
Bhawan, Sector-2, Panchkula, Haryana – 134 151.

प्राप्त किया/Received  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forests & Climate Change  
उत्तर क्षेत्रीय कार्यालय/Northern Regional Office  
चण्डीगढ़/Chandigarh

For VATIKA LIMITED

Authorised Signatory

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

T 91.124.4177777  
F 91.124.4177700  
E info@vatikagroup.com

www.vatikagroup.com

Dated: 12.12.2018

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shilchopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - Dec 2018.**

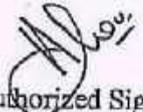
Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2018 in soft copies.

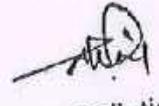
We hope the above report meets your requirement.

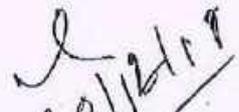
Thanking You

For M/s Vatika Ltd.

  
(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

  
20/12/18

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - 134 109.  
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

For VATIKA LIMITED

  
Authorised Signatory

Dated: 28.05.2019

T: 91.124.4177.777  
F: 91.124.4177.700  
E: info@vatikagroup.com

www.vatikagroup.com

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - June 2019.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2019 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and DG set emissions.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.



Received

Signature of M/s Vatika Ltd.  
(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: virender@vatikagroup.com  
Mob no.: 9810566938

Signature  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - 134 109.  
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

For VATIKA LIMITED

Signature

Authorised Signatory

973

128



Received  
26/12/19

Ministry of Environment, Forest and Climate Change  
Bays No. 24-25, Sector-31-A  
Chandigarh

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA  
T: 91.124.4177777  
F: 91.124.4177700  
E: info@vatikagroup.com  
www.vatikagroup.com

Dated: 20.12.2019

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2019.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2019 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and site photographs.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

27/12/19

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.  
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.

For VATIKA LIMITED

Authorised Signatory

974

Received  
29/07/2020

129



Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

T: 91.124.4177 777  
F: 91.124.4177 700  
E: info@vatikagroup.com  
www.vatikagroup.com

भारत सरकार / Govt. of India  
राज्य, वा. एवं जलवायु परिवर्तन विभाग  
Ministry of Environment, Forests & Climate Change  
Dated: 17.07.2020  
Bays No 24-25, Sec- 31 A  
Chandigarh

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2020.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2020 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and site photographs.

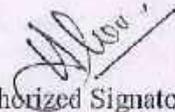
We hope the above report meets your requirement.

Thanking You.

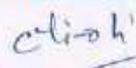
For M/s Vatika Ltd.



Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula  
30/07/20

  
(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.

For VATIKA LIMITED  
  
Authorised Signatory

Dated: 02.12.2020

T: 91.124.4177777  
F: 91.124.4177700  
E: info@vatikagroup.com

www.vatikagroup.com

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2020.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2020 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report, DG emission & noise and site photographs.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

(Authorized Signatory)  
Virender Dhar  
Associate Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



Haryana State Pollution Control Board  
C-11, Sector 6, Panchkula

CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.

2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.

भारत सरकार (Govt. of India)  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग  
Min of Environment, Forests & Climate Change  
बेय नं. 24-25, सेक्टर 31-ए  
बेय नं. 24-25, सेक्टर 31-ए  
चण्डीगढ़/Chandigarh

For VATIKA LIMITED

Authorised Signatory

---

**Submission of six monthly EC compliance report - Group Housing Project**

5 messages

Shree Tiwari &lt;shreetiwari@vatikagroup.com&gt;

Thu, May 27, 2021 at 1:49 PM

To: ecompliance-nro@gov.in

Cc: hspcb@hry.nic.in, seiaa.hry@gmail.com, "Planning Dept., Vatika" &lt;virendhar@vatikagroup.com&gt;

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2021.**

Dear Sir,

With reference to the above-mentioned subject, we are hereby submitting a Six-monthly Compliance report for June 2021 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report, DG emission & noise and site photographs.

We hope the above report meets your requirement.

Thanking You

Shree Prakash Tiwari

Planning & Coordination Dept.  
DID 455 M: 91.9560950099

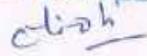
Vatika Limited | Unit No.-A-002, Ground Floor,  
Block A, Vatika INXT City Center, Sector-83,  
Gurugram 122012, Haryana, INDIA  
T 91.124.4177777 | F 91.124.4177770

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 **June 2021 six monthly EC compliance report\_GH project TH.pdf**  
3257K

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For VATIKA LIMITED

  
Authorised Signatory

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**Submission of Dec 2021 six monthly EC compliance report - GH at Sec 82A,  
Gurugram**

1 message

---

Shree Tiwari <shreetiwari@vatikagroup.com>  
To: ecompliance-nro@gov.in  
Cc: hspcb@hry.nic.in, seiaa-21.env@hry.gov.in

Mon, Dec 20, 2021 at 12:12 PM

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2021.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2021 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report & site photos. DG emission & noise monitoring could not be carried out due to ban on the operation of DG sets.

We hope the above report meets your requirements.

Thanking You

**For M/s Vatika Ltd.**

Shree Prakash Tiwari

Planning & Coordination Dept.  
DID 455 M: 91.9560950099

Unit No.-A-002, Ground Floor,  
Block A, Vatika INXT City Center, Sector-83,  
Gurugram 122012, Haryana, INDIA  
T 91.124.4177777 | F 91.124.4177770

---

 Dec 2021 EC compliances report TH.pdf  
3722K

For VATIKA LIMITED

*alish*

Authorised Signatory



**Submission of June 2022 six monthly EC compliance report - Proposed GroupHousing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd.**

1 message

Shree Tiwari <shreetiwari@vatikagroup.com>

Wed, May 25, 2022 at 3:09 PM

To: ecompliance-nro@gov.in

Cc: hspcb@hry.nic.in, "SEIAAHRY Environment Dept, Haryana" <seiaa-21.env@hry.gov.in>

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2022.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting a Six-monthly Compliance report for June 2022 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report & site photos.

We hope the above report meets your requirements.

Thanking You

For M/s Vatika Ltd.

Shree Prakash Tiwari

Planning & Coordination Dept.  
DID 455 M: 91.9660950099

Vatika Limited | Unit No.-A-002, Ground Floor,  
Block A, Vatika INXT City Center, Sector-83,  
Gurugram 122012, Haryana, INDIA  
T 91.124.417777 | F 91.124.417770

1 June 2022 six monthly EC compliance report.pdf  
6686K

For VATIKA LIMITED

*Prakash*  
Authorised Signatory

Minutes of the 102<sup>nd</sup> meeting of State Environment Impact Assessment Authority held on. 20<sup>th</sup> April, 2017 under the Chairmanship Sh. Bharat Bhushan IAS (Retd.), Chairman, SEIAA held in the meeting room of office of SEIAA Haryana, Sector-2 Panchkula, regarding Environmental Clearance under EIA Notification dated 14.9.2006.

The full Authority is present. The project proposals as recommended by SEAC for Environmental Clearance or otherwise and listed in the Agenda item circulated vide letter No. 243-245 dated 17.04.2017 were discussed. Following decisions were taken:-

**Item No.[1] Environmental Clearance for expansion of Group Housing colony at village Naurangpur, Sector -79, Gurgaon , Haryana by M/s Sterling Infrastructure Pvt. Ltd.**

The case was lastly considered in the 101<sup>st</sup> meeting of SEIAA held on 22.03.2017 and the Authority issued a notice to project proponent for the violation under Environment (Protection) Act. 1986.

The project proponent on 06.04.2017 submitted the reply which was taken up for consideration in the today's meeting. The Authority studied, discussed the reply and corroborated the reply with the report of visiting team of SEAC members.

After detailed deliberation, the Authority decided to agree with the recommendations of SEAC and with the site visit report to accord Environment Clearance to this project.

**Item No.[2] Environmental Clearance for expansion of Group Housing Colony "Ninex City" at Sector-76, Village KherkiDaula, Gurgaon, Haryana by M/s Ninex Developers Ltd.**

The case was lastly considered in the 101<sup>st</sup> meeting of SEIAA held on 22.03.2017 and the Authority issued a notice to project proponent for the violation under Environment (Protection) Act. 1986.

The project proponent on 06.04.2017 submitted the reply which was taken up for consideration in the today's meeting. The Authority studied, discussed the reply and corroborated the reply with the report of visiting team of SEAC members.

After detailed deliberation, the Authority decided to agree with the recommendations of SEAC and with the site visit report to accord Environment Clearance to this project.

**Item No.[3] Environmental Clearance for commercial complex project – Spaze Buziness Park, Sector-66, Village- badshahpur, District-Gurgaon by M/S KAY KAY Designer Towers Pvt. Ltd.**

The case was lastly considered in the 101<sup>st</sup> meeting of SEIAA held on 22.03.2017 and the case was deferred.

The project proponent on 07.04.2017 submitted the reply which was taken up for consideration in the today's meeting. The Authority studied and discussed that the reply

For VATIKA LIMITED

*Chish*

Authorised Signatory

area; as per notification dated 9<sup>th</sup> December 2016; the case may be sent to MoEF & CC, Gol.

**Item No.[22] Environment Clearance for 25 MLD Common Effluent Treatment Plant (CETP) for Phase III and IV along with up gradation from 15 MLD to 30 KLD CETP for Phase I and II located at Industrial Model Township, Manesar, Haryana by M/s Haryana State Industrial and Infrastructure Development corporation Ltd.**

The SEAC has recommended this project for approval of TOR subject to stipulation stated therein. The Project Proponent has proposed for 25 MLD Common Effluent Treatment Plant (CETP) for Phase III and IV along with up gradation from 15 MLD to 30 KLD CETP for Phase I and II located at Industrial Model Township, Manesar, Haryana.

In the today's meeting the SEIAA approved the "Terms of Reference" and it was decided that the project proponent will prepare the EIA by using Model Terms of Reference of MoEF & CC.

**Item No.[23] Environment Clearance for Group Housing colony project at Sector-82A, Gurgaon, Haryana by M/s Vatika Ltd.**

The SEAC has recommended this project for Environmental Clearance subject to stipulation stated therein. The Project Proponent has proposed for Group Housing colony project at Sector-82A, Gurgaon, Haryana as under:

Sr. no.	Particulars	Remarks
1.	Plot area	45397.5633 sqm (11.218 Acres)
2.	Built up area	43862.113 sqm
3.	License	Valid up 23.03.2017 (invalid)
4.	Nos. of Towers	3 Towers (1 High rise tower + 2 mid rise tower), 2 Basements + GF + Max. 39 Floors,
5.	DU	169 Main Units, 122 EWS Units, Convenient shopping area.
6.	Height	136.5 Meter
7.	Green belt	32.32%
8.	Water requirement	296 KLD
9.	Fresh Water	136 KLD
10.	Waste Water	178 KLD
11.	STP Capacity	220 KLD
12.	Power Requirement	4045.50 KW DHBVN
13.	Solid Waste	786 kg/day (2 nos. of OWC i.e. 500 kg/day & 100 kg/day)
14.	ECS	407 ECS

For VATIKA LIMITED

*Authorised Signatory*

15.	RWH	11 pits
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The above recommendation of SEAC was taken up for consideration in the today's meeting and the Authority studied in detail and discussed that the license was valid till 23.03.2017. The case has been referred back to SEAC with the suggestion to visit the site to verify any construction or violation of environmental norms and asked to submit the report within 15 days .

**Item No.[24] Environment Clearance for expansion of existing Industrial Warehousing/Logistics/Assembling Park at Village Luhari, Tehsil & Dist. Jahajjar, Haryana by M/s HCY Industrial Park Pvt. Ltd.**

The recommendation of SEAC to accord environment clearance for the expansion of existing Industrial Warehousing/Logistics/Assembling Park at Village Luhari, Tehsil & Dist. Jahajjar, Haryana was taken up for consideration in the today's meeting. It was noticed that the project proponent has failed to supply the copies of documents to the members of Authority and in the absence of the documents it was not possible to the Authority to consider the case. Accordingly, the case was deferred to the next meeting with the advice to the project proponent to supply the complete set of documents on the basis of which the SEAC has recommended their case to all the members of Authority.

**Item No.[25] Environment Clearance for expansion of Group Housing Project "Lavanya Apartments" at Sector-81, Village Nawada Fatehpur, Gurgaon by M/s Graphic Research Consultants (India) Pvt. Ltd.**

The SEAC was considered this case in its 150<sup>th</sup> meeting held on 06.04.2017.

During discussion, it was revealed that project proponent has already started the construction without obtaining prior environmental clearance which amounts to violation of EIA Notification dated 14.09.2006. *The fact apparently was brought before the Committee on reference to the project proposal.*

The Committee again went through the latest Notification dated 14.03.2017 relating to Consideration of proposals for ToRs/Environment Clearance involving violation of the Environment (Protection) Act, 1986/Environment Impact Assessment(EIA) Notification, 2006 which clearly states that in case the project or activities required prior Environmental Clearance under Environmental Impact Assessment Notification, 2006 from the concerned Regulatory Authority are brought for Environmental Clearance after starting the construction work, or have undertaking expansion, modernization and change in product mix without prior Environmental Clearance , these projects shall be treated as cases of violation and in such cases, even

For VATIKA LIMITED

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Authorised Signatory

**No.22-154/2015-1A.III**  
Government of India  
Ministry of Environment, Forest and Climate Change  
Impact Assessment Division

....  
Indira Paryavaran Bhavan  
Jorbag Road, Aliganj,  
New Delhi-110003

Dated: 10<sup>th</sup> November 2015

**OFFICE MEMORANDUM**

**Subject: Environment Clearance by State Level Environmental Impact Assessment Authority/ State Level Expert Appraisal Committee with special reference to buildings and construction sector projects under Item 8 (a) and 8(b) of the Environment Impact Assessment Notification, 2006-regarding.**

The EIA Notification, 2006 provides for Scoping of project as one of the stages of the prior environmental clearance process, under which the Expert Appraisal Committee(EAC) in the case of Category 'A' projects or activities, and State Level Expert Appraisal Committee(SEAC) in the case of Category 'B1' projects or activities determine detailed and comprehensive Terms of Reference (TORs) addressing all the relevant environmental concerns, for the preparation of EIA and EMP report, so as to improve the quality of EIA and EMP. Pursuant to streamlining the process of environment clearance, the Ministry of Environment, Forest and Climate Change had issued Standard Terms of Reference for different sectors including buildings and construction sector projects.

2. It has been emphasized time and again, in the past that all the relevant information relating to a particular project should be raised in one go, while consideration of the project for scoping and seeking piece meal information during appraisal of the project should be avoided. It has been clarified that in appraisal of building and construction sector projects, information relevant to environmental concern should only be raised. However, it has come to the notice of the Ministry that the practice of seeking piece meal information is still continued and every time some new issues are raised, which directly do not pertain to environmental concern, while appraising the project, which result in delay in processing of cases, particularly at the level of SEIAA and SEAC.

3. The Ministry is in receipt of information about delay in processing of cases at the level of SEIAA and SEAC on account of (i) additional information sought on issues not directly related to environment and (ii)

For VATIKA LIMITED

  
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process adopted for listing such cases at the end of the queue after submission of Information by the project proponents. In order to bring uniformity in dealing with such cases across the country and to streamline the process, it has been decided to follow the following procedure:

4. The requirement of environment clearance for buildings and construction projects should focus on environmental concerns and avoid duplication of efforts considering that such projects will be covered by the local civic authorities and under the provisions of the relevant master plan, building control regulations and safety regulations. The instructions issued vide this Ministry's earlier Office Memorandum No.21-270/2008-1A.III dated 19<sup>th</sup> June, 2013 should be followed in letter and spirit.

- (i) Timelines stipulated in the EIA Notification, 2006 shall be strictly adhered to by SEIAA and SEAC while processing the proposals for TOR/EC for the building and construction projects and township and area development projects. SEAC will make appropriate recommendations within sixty days of the receipt of the complete proposal from the project proponents. SEIAA shall consider the recommendations of the SEAC and convey its decision to the applicant within forty five days of the receipt of the recommendations. MoEF will regularly review the progress in disposal of cases by SEIAAs with the view to ensuring meeting of these timelines.
- (ii) In order to meet the stipulated timelines, to avoid duplication of work, and to speed-up the process of scrutiny, SEIAA/SEAC should only focus on the following thrust areas of environmental sustainability while appraising the 'Building and Construction' and 'Township and Area Development' projects.
  - a. Brief Description of the Project in terms of location and surroundings.
  - b. Environmental Impacts on Project Land and its surrounding developments and vice-versa.
  - c. Water Balance Chart with a view to promote waste water treatment, recycle, reuse and water conservation.
  - d. Waste Water Treatment and its details including target standards.
  - e. Alterations in the natural slope and drainage pattern and their environmental impacts on the surroundings.

For VATIKA LIMITED

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Authorised Signatory

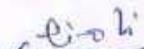
- f. Ground water potential of the site and likely impacts of the project.
- g. Solid Waste Management during construction and post construction phases.
- h. Air Quality and Noise Levels; likely impacts of the project during construction and operational phases.
- i. Energy requirements with a view to minimize power consumption and promote use of renewal energy sources.
- j. Traffic Circulation System and connectivity with a view to ensure adequate parking, conflict free movements, Energy efficient Public Transport.
- k. Green Belt/Green cover and the Landscape Plan.
- l. Disaster/Risk Assessment and Management Plan,
- m. Socio Economic Impacts of the project and CSR.
- n. EMP during construction and operational phases.
- o. Any other related parameter of the project which may have any other specific impact on environmental sustainability and ecology.

5. In case, where additional information has been sought and the project proponent is not in a position to provide the same during the appraisal by the SEAC, and he can provide it on next date or on any date during the meeting of the SEAC, he can submit the requisite information and his case be considered for appraisal accordingly.

6. In case the additional information sought cannot be presented by the project proponent during the same meeting days, and the Project Proponent can provide the requisite information before the next meeting, the case will be taken up for consideration in the next SEAC meeting for appraisal. So cases in which additional information has been sought will be taken up for appraisal in very next meeting scheduled after filing of the requisite information.

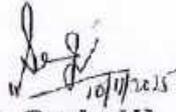
7. The Project Proponent approach the Ministry in case of Category 'B' projects by applying online for obtaining prior environment clearance in case the SEIAA / SEAC of any State or UT is not constituted. The cases are returned to the SEIAA / SEAC after its reconstitution. It is clarified that the date of online application to Ministry's portal will be taken as the date for deciding the chronology / seniority for that case by the SEIAAs / SEACs. ✓

For VATIKA LIMITED

  
Authorised Signatory

8. The SEIAA/SEAC need not focus on the other issues which are normally looked after by the concerned local bodies/ State Government Departments/SPCBs.

This issues with the approval of the Competent Authority.

  
(Satish C. Garkoti)  
Scientist 'F'

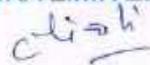
To

1. All the Officers of IA Division
2. Chairpersons/Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:

1. PS to MEFCC
2. PPS to Secretary (EFCC)
3. PPS to SS(HKP)
4. PPS to AS(SK)
5. PS to JS (MKS)
6. PS to JS (BS)
7. Website of the MoEF
5. Guard File

For VATIKA LIMITED



Authorised Signatory



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हरियाणा सरकार

ANNEXURE - R1/8

141

Memo No. SEIAA/HR/18/286 Dt. 17-04-2018

**Subject: Requirement of license for appraisal of construction projects.**

It has come to the notice that the grant of license by the Town and Country Planning Department takes lot of time and the developers organization are requesting to appraise their project proposals without valid license. The applicants are submitting Form-I, Form-IA and conceptual plan as per the requirement as prescribed in the EIA Notification dated 14.09.2006 for seeking environment clearance. The project proponents are also advised to submit copy of valid license along with the application as per the check-list approved by SEIAA. The matter has been examined and it has been decided that:

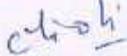
- (i) The project proponent shall now submit land ownership, credible document showing the intent of the land owners to sell the land for the proposed project instead of valid license.
- (ii) The project proponent shall submit a proof that they have already made application with the concerned department for grant of license.
- (iii) It may, however clarified that the environment clearance granted for a project on the basis of aforesaid document shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project and mentioned in the Environment Clearance letter.
- (iv) It is further clarified that after the grant of valid license/approved zoning plan/approved layout plan, if there is any change in the green belt plan, traffic circulation plan, STP location plan, RWH plan, orientation of building then the project proponent shall have to seek revised environment clearance before start of development on the project site/licensed area.
- (v) Rest, all the documents/information as desired vide approved check-list shall be submitted by the applicant.

  
Chairman  
SEIAA, Haryana

M.S. SEIAA

Chairman SEAC,

For VATIKA LIMITED

  
Authorised Signatory

GOVERNMENT OF HARYANA  
KEEP HARYANA CLEAN AND POLLUTION FREE

**Minutes of the 172nd Meeting of the State Expert Appraisal Committee, constituted for considering Environmental Clearance of Projects (B category) under Government of India Notification dated 14.09.2006 and amendments thereof held on 02nd, 03rd and 04th July, 2018 under the Chairmanship of Sh. G.R. Goyat, Chairman, SEAC at Panchkula**  
\*\*\*\*\*

List of participants is annexed as **Annexure-A**.

At the outset the Chairman, SEAC welcomed the Members of the SEAC and advised the Secretary to give brief background of this meeting. The minutes of the 171st Meeting were discussed and approved without any modification.

It was further informed that in this meeting 28 number projects are to be taken up for scoping, appraisal and grading as per agenda circulated.

**172.01 Environmental Clearance for construction of Commercial Colony located in the revenue estate of village Parwala Khurspur, Sector-109, District Gurugram, Haryana by M/s Bale Babu Estate Pvt. Ltd.**

**Project Proponent : Mr. Vivek Bhambri**

**Consultant : Aplinka Solutions**

The project was submitted to the SEIAA, Haryana on 08.06.2018. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. Thereafter, the case was taken up for appraisal in the 172nd meeting of the SEAC held on 02.07.2018.

The Project proponent requested for deferment of their case for the next meeting. The Committee unanimously acceded the request of the PP and decided to list the project in the next meeting of the SEAC. Notice will be issued by the Secretary, SEAC.

**172.02 Environment Clearance for revision of Commercial Building Project "World Trade Centre" at Village Islampur, Sector-33, District Gurugram, Haryana by M/s Energetic Construction Pvt. Ltd.**

**Project Proponent : Sh. Sukhbir Sharma**

**Consultant : Grass Roots Research and Creation India Pvt. Ltd.**

The project was submitted to the SEIAA, Haryana on 12.06.2018. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. Thereafter, the case was taken up for appraisal in the 172nd meeting of the SEAC held on 02.07.2018.

The brief of the case is as under:

The Environment Clearance was granted by the SEIAA, Haryana vide letter no. DEH/08/SEAC-55/5 dated 23/1/2009 for Plot area measuring 8.23 acres (33,321.55 Sq. Meters) having Built-up area of 127557.74 Sq. Meters (Commercial Buildings with offices and 3 Basements).

An application was submitted to SEIAA on dated 24.11.2015 for seeking extension of validity of Environmental Clearance. The extension of validity of Environmental Clearance was granted by the SEIAA on 13.12.2017 (Valid upto 3 years i.e 22.01.2019).

Earlier the project was proposed for Commercial building with offices. Only excavation was been done for the existing part. Now the proponent proposed to construct the Commercial Building Project "World Trade Centre" as per the approved building plan dated 15.12.2017 in which proponent proposes the Commercial Buildings with offices, Retail Area, Offices, Hotel/Service Apartments with convention Centre, & Restaurants etc, due to which the built-up area will decrease to 121256.784 Sq. Meters, therefore, project proponent submitted the application for fresh Environment Clearance.

During presentation, the Committee was informed that it is a proposed revision of Commercial Building Project "World Trade Centre" at Village Islampur, Sector-33, District Gurugram, Haryana. The estimated cost of the project is Rs.195 Crores. Total Plot area is 11.470 Acres (46,417.370 Sq. Meters)

For VATIKA LIMITED  
C. S. S. S.

Authorised Signatory

**172.17 Environment Clearance for Group Housing colony Project at Sector-82A, Gurgaon, Haryana by M/s Vatika Ltd.**

**Project Proponent : Sh. Varinder Dhar**  
**Consultant : Vardan EnviroNet Pvt. Ltd.**

The project was submitted to the SEIAA, Haryana on 27.12.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC.

The case was appraised in the 150<sup>th</sup> meeting of the SEAC held on 07.04.2017 and file forwarded to SEIAA for grant of Environmental Clearance to the project proponent.

This case was taken up by the SEIAA in its 102<sup>nd</sup> meeting held on 20.04.2017, wherein it was decided to refer back the case to SEAC on 15.05.2017 with the remarks that the SEAC should visit the site to check status of construction or violation of environmental norms if any and submit its recommendation on merits alongwith the inspection report within stipulated period.

Thereafter, the case was taken up in the 153<sup>rd</sup> meeting of the SEAC. It was decided to constitute a Sub-Committee for site visit:

The sub-committee will consist of the following:

1. Sh. Hitender Singh, Member (Coordinator)
2. Sh. A.K. Bhatia, Member

The site has since been visited on 02.06.2018 and Sub-Committee had submitted its report on 05.06.2018. The report of the Sub-Committee was placed before the Committee in the 170<sup>th</sup> meeting of the SEAC held on 07.06.2018. The Sub-Committee report was read out to all the Members of the Committee and deliberated in detail. The report of the Sub-Committee is as follows:

**Inspection Report of Sub-Committee of SEAC**

Site Inspection of Group Housing Colony at Sector 82A, Gurgaon, Haryana.

Developed by M/s Vatika Ltd.

M/s Vatika Ltd. is proposing to develop Group Housing Colony located at Sector - 82A, Gurgaon.

SEAC vide its order no. SECY/SEAC/2017/2046-2048 dated 16/07/2017 constituted a subcommittee of the following members to inspect the site of the above mentioned project.

1. Mr. A.K. Bhatia (Member SEAC)
2. Mr. Hitender Singh (Member SEAC)

The subcommittee visited the site on 02/06/2018 & met the following:

1. Mr. Varinder Dhar (Representative of PP)

**Remarks**

The members visited the site alongwith the representative of the PP & observed the following:

- 1) The super structure of the entire project had been completed.
- 2) This included even level basements for parking.
- 3) Two residential towers & BWS block have been erected.
- 4) Construction work was in progress at site.
- 5) The photographs of the site are self explanatory (Annexure - I).

**Conclusion**

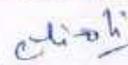
It is established that construction has been raised at site prior to grant of Environmental Clearance. Appropriate action as per law may be taken.

Submitted Please

  
 Mr. A.K. Bhatia  
 (Member SEAC)

  
 Mr. Hitender Singh  
 (Member SEAC)

For VATIKA LIMITED

  
 Authorised Signatory

The Committee after detailed discussion is of the unanimous view that the case may be placed in the 172nd meeting of the SEAC. Thereafter, the case was taken up in 172nd meeting of the SEAC held on 03.07.2018.

During discussions, the project proponent has placed on record the status of construction done till June, 2018 alongwith copy of judgement passed by the Hon'ble High Court of Bombay (CP-132 to 135 of the case file).

The Committee after detailed discussion is of the unanimous view that the case be referred to the SEIAA for further necessary action.

**172.18 Environment Clearance for proposed Boulder, Gravel and Sand (Minor Mineral) Mining project at Natwal Block/PKL B 17 (Area 35.34) Village -Natwal, Tehsil -Barwala, District-Panchkula (Haryana) by M/s Vishnu Enterprises.**

**Project Proponent : Sh. Virender Rawal**  
**Consultant : Vardan EnviroNet Ltd.**

The project was submitted to the SEIAA, Haryana on 24.01.2018. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. The Terms of Reference were approved in the 164<sup>th</sup> meeting of SEAC held on 15.02.2018.

The decision of the Committee was sent to the SEIAA on 27.02.2018 for approval and sending it to the project proponent. The PP submitted the EIA/EMP report to SEIAA and SEIAA referred back the case to SEAC for appraisal on 06.06.2018. Thereafter, the case was taken up in the 172nd meeting of the SEAC held on 03.07.2018.

During discussions, it was informed by the Project Proponent that it is a proposed Environment Clearance for Mining of Boulder, Gravel and Sand (Minor Mineral) at Village- Natwal, Tehsil-Barwala, District-Panchkula, Haryana over an area of 35.34 Ha by M/s Vishnu Enterprises (Riverbed of Dangri River) with proposed production capacity 14,50,000 TPA.

This project falls under B1 category as the lease area is more than 25 ha and less than 50 ha. The LOI of mining lease was granted to M/s Vishnu Enterprises by Director, Mines & Geology department, Chandigarh, Haryana, vide Memo No. DMG/HY/Cont/Natwal Block/PKL B-17/2017/7042 dated 16.11.2017, for the period of 9 year.

The Mining Plan is approved by Director General, Mines and Geology Department, Govt. of Haryana; vide letter no. DMG/HY/MP/Natwal Block/PKL-B-17/2017/2625 on dated 22/05/2018. The conservation plan for Schedule I (Rs. 10 Lakhs) has been prepared and the same was approved by PCCF wildlife Panchkula Haryana on dated 28.05.2018.

The Latitudes and Longitudes of-

Point	Latitude	Longitude
A	30° 30' 41.6" N	76° 56' 29.7" E
B	30° 30' 44.7" N	76° 56' 43.3" E
C	30° 30' 43.9" N	76° 56' 50.6" E
D	30° 30' 42.0" N	76° 57' 26.5" E
E	30° 30' 50.5" N	76° 57' 33.0" E
F	30° 30' 53.0" N	76° 57' 35.6" E
G	30° 30' 54.0" N	76° 57' 39.2" E
H	30° 31' 00.4" N	76° 57' 47.1" E
I	30° 31' 11.3" N	76° 57' 49.9" E
J	30° 31' 09.1" N	76° 57' 52.8" E
K	30° 31' 04.7" N	76° 57' 52.5" E
L	30° 30' 52.0" N	76° 57' 45.6" E

For VATIKA LIMITED

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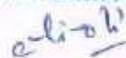
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145

Group Housing Project - Tranquil Heights at Sec 82, Gurugram  
Construction Status Till June 2018

S.No.	Particulars	Construction up to	Built-up Area (in sq m)
1	Tower - A	G+6	
		Ground Floor	805.176
		1st to 6th Floor	2889.81
			3694.986
2	Tower - B	G+6	
		Ground Floor	707.344
		1st to 6th Floor	2698.854
			3406.198
3	EWS	Ground floor	466.065
			466.065
4	Basement	Upper	2440.292
		Lower	3061.8845
			5502.1765
	<b>Total built-up Area constructed (in Sq m)</b>		<b>13069.4255</b>

For VATIKA LIMITED



Authorised Signatory

991

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

146

Telephone No. 0172-2565232

Show-Cause Notice

Memo No: SEIAA/HR/2018/874

Date: 07-08-2018

To

M/s Vatika Ltd.,  
4<sup>th</sup> Floor, Vatika Triangle, sushant Lok-I,  
Block-A, M.G.Road, Gurgaon.

**Subject: Environment Clearance for Group Housing colony project at Sector-82A, Gurgaon, Haryana.**

The case was considered in the 115<sup>th</sup> meeting of SEIAA held on 25.07.2018. The Authority, while going through the visit report, recommendations of SEAC and after studying the available facts came to the conclusion that the project proponent has carried out construction activity without seeking the prior "Environmental Clearance", this tantamount to be a clear case of violation of "Environmental Law", therefore, Authority has opinioned that this case is fit for prosecution.

In view of the above violation you are hereby given a show-cause notice to explain within 15 days why the legal action should not be taken against you and Occupation Certificate (OC) be stopped. If you failed to submit your explanation within stipulated time, the matter will be decided as ex-parte.

*for [Signature]*  
Member Secretary  
SEIAA, Haryana

For VATIKA LIMITED

*[Signature]*  
Authorised Signatory

**vatika**  
creating lasting value

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

Dated: 13.08.2018

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

To  
Member Secretary  
State Environment Impact Assessment Authority  
Bays No.:- 55 - 58, Parytan Bhawan,  
1st Floor, Sector - 2, Panchkula, Haryana



**Subject: Environmental Clearance for Group Housing colony Project on land measuring 11.218 acres at Village - Shikohpur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd.**

Reference: Show cause notice vide Memo No. SEIAA/HR/2018/874 dated 07.08.2018

Dear Sir

We refer this to above mentioned subject and your show cause notice dated 07.08.2018. In this regard we would like to appraise following facts for your kind consideration related to the project:

1. That License no. 22 of 2011 for developing a Group Housing on 11.218 acres in Sector 82A of Gurugram was granted to us on 24/03/2011. Acquisition of certain area of Sector dividing road of 82A & 82 connecting our Group Housing was challenged by farmers against HUDA in Punjab & Haryana High Court vide CWP No. 21572 of 2011 and due to this we were not in a position to plan any development work or get our building plan approved till Feb 2017. Therefore, we divided the development/ construction work in two Phases i.e. Phase -1 involves construction less than 20,000 sq m and Phase -2 fresh EC & construction on complete area. We also applied to DTCP for exchange of 5.125 acres of Group Housing license land with our plotted colony for proper connectivity and better services as permitted under DTCP Policy dated 15/07/2015 (copy of DTCP Policy & correspondence for migration/exchange of land enclosed herewith as Enclosure - 1 & 2 respectively).
2. That we applied for EC basis Conceptual Plan on 12/10/2016. The SEAC in its 150<sup>th</sup> meeting dated 07/04/2017 recommended the case for grant of EC with a Gold rating. Thereafter till end of June 2017, we had no written communication from SEIAA/SEAC regarding our case for grant of EC, hence vide our letter dated 04/07/2017 we informed

For VATIKA LIMITED

*Authorised Signatory*

*Authorised Signatory*

Page 1 of 2



all concerned about our decision to proceed ahead with development/construction work as required under EIA notification 2006.

- 3. That we also submitted six monthly compliance reports as per General/Specific conditions attached with SEAC recommendation for grant of EC to our case dated 07/04/2017. Subsequently we also applied and obtained 3 Star Green Rating for Integrated Habitat Assessment (GRIHA) Pre-Certification rating for this project for ensuring sustainable development (copy enclosed herewith as Enclosure - 3).

It is requested that we may be allowed to apply afresh for EC of complete area comprising both phases, once exchange of 5.125 acres land proposal is approved from DTCP Haryana and till then we undertake that we shall not cross the construction limit as specified in Phase -1 of our project.

Thanking You,

For Vatika Limited

(Authorized Signatory)

Encl: As stated above

For VATIKA LIMITED  
*Chish*  
Authorised Signatory

## GOVERNMENT OF MAHARASHTRA

Tel. No.: 22855082  
Fax No.: 22025946

No. ENV-2013/CR-39/TC-3  
Environment Department  
217- Annex. Mantralaya  
Madam Cama Road, Mumbai - 400 032  
Date: 29/06/2013

To,

Member Secretary, State Expert Appraisal Committee-I Department of Environment, 15 <sup>th</sup> Floor, New Administrative Building, Madam Cama Road, Mumbai - 400 032.	Member Secretary, State Expert Appraisal Committee-II Department of Environment, 15 <sup>th</sup> Floor, New Administrative Building, Madam Cama Road, Mumbai - 400 032.
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The Hon'ble High Court of Judicature at Mumbai has passed orders in various Writ Petitions (namely W.P. No. 1918/2012 filed by Vardhaman Developers Ltd. W.P. No. 2809/2012 filed by Nahur Vivekanand Co-op. Hsing Society Ltd., W.P. (L) No. 470/2013 filed by Saumya Buldcon. W.P. No. 654/2013 filed by Tridhatu Ventures) granting relief to the redevelopment projects for residential buildings by allowing them to the extent of construction upto 20000 m<sup>2</sup>. The developer has to give an 'undertaking that he will not exceed the construction beyond 20000 m<sup>2</sup> without first obtaining Environmental Clearance.

Recently, the Hon'ble High Court in order dtd. 21.06.2013 in W.P. (L) 852 filed by M/s. Vision Developers, has made the Rule absolute in the orders passed in the above mentioned matters and directed the Municipal Corporation to consider the Petitioner's application for further Commencement Certificate for building B upto 19000 m<sup>2</sup> on the Petitioner filing an undertaking to the Hon'ble High Court.

The order passed by Hon'ble High Court dtd. 06.03.2013 in W.P. No. 470 of 2013 filed by M/s. Saumya Buldcon Pvt. Ltd. V/s U.O.I. & Ors. that the construction upto 20000 m<sup>2</sup> cannot be treated as a violation and cancellation of the Stop Work Order issued by the Department of Environment, was communicated to the Secretary, MoEF, GoI, for clarification vide letter dtd. 20.04.2013, which is still awaited.

In view of above developments, the State Level Expert Appraisal Committees (i.e. SEAC-I & II) are directed to appraise the applications of the Project Proponents by considering the relief granted by the Hon'ble High Court in different Writ Petitions mentioned above henceforth. Residential projects wherein construction below 20000 m<sup>2</sup> has been initiated shall not be treated as violation. This is subject to further orders of the Hon'ble High Court.

(Valsa R. Nair Singh)  
Secretary

For VATIKA LIMITED

*(Signature)*  
Authorised Signatory

From

Additional Chief Secretary to Govt. Haryana  
Town & Country Planning Department.

To

The Director General,  
Town & Country Planning,  
Haryana, Chandigarh.

Memo No. PF-51A/2015/DGTC/210

Dated: 15/07/2015

**SUBJECT: POLICY FOR REORGANISATION OF BOUNDARIES OF LICENCED COLONIES THROUGH EXCHANGE OF LAND AMONG LICENCES IN A RESIDENTIAL SECTOR.**

In the recent past, proposals have been received by Department regarding reorganisation of colony boundaries in a sector to enable better planning of the licenced land in the sector without affecting the net area under such licences. The matter has been deliberated in detail for the purpose of formulation of policy parameters for uniformity in decision making and transparency in the process to deal with such cases. Accordingly, in exercise of the powers conferred under section 9A of the Haryana Development and Regulation of Urban Areas Act, 1975, the Governor of Haryana is pleased to prescribe the following policy parameters to enable a decision in such cases.

2. **INCEPTION:** For the purpose of grant of licence under the Haryana Development and Regulation of Urban Areas Act, 1975 the ownership of land is a pre-requisite. Accordingly, in order to avail seniority of licence application for group housing and commercial use; as soon as any private developer is able to aggregate such pocket of land, as required under the prescribed norms, howsoever, irregular the shape of the pocket may be, a licence application is submitted in this office. Eventually, when most of the pending licences are granted, at times, the need for reorganisation of colony boundaries within the sector may be felt. This policy aims to prescribe detailed policy parameters to address such situations, wherein, the proposal for reorganisation of boundaries is primarily aimed at better planning of the sector/licenced colonies, without affecting any change in the net planned area of the various colonies. Thus, instead of treating the original boundary of a colony as fait-accompli, this policy would enable reorganisation of boundaries for better planning and more efficient use of scarce land resources without following the tedious process of de-licencing and re-licencing; in case the licencees/developers are willing to abide by the terms and conditions of this policy.

3. **FEES AND CHARGES:** The fees and charges as per following shall be recoverable from all applications received under this policy:

- i. At the time of application under this policy: Scrutiny fee at prescribed rates for the entire licenced area falling under all licences for which reorganisation of boundaries is proposed.
- ii. After grant of in-principle approval: The following fees and charges shall be recoverable before grant of final approval regarding reorganisation of boundary of licenced colonies:
  - a. Difference of licence fees and conversion charges, at current rates, for the affected area, where the land-use is proposed for a higher order usage. For example; if the area earlier

Authorised Signatory

licenced for plotted colony is now proposed to be used as part of group housing or commercial colony (or, similarly, from group housing to commercial colony), the difference in licence fees and conversion charges at current rates shall be recovered. However, it is clarified that in case site is designated for lower order usage, e.g., from group housing or commercial colony to plotted colony, no such difference of licence fees and conversion charges shall be due for refund.

- b. Administrative charges against transfer of licence, to the extent upto which the change in land schedule of respective licences get affected.
- c. Administrative charges against 'Policy for change in beneficial interest' dated 18.02.2015, to the extent upto which the change in beneficial interest gets affected. For example; in a specific licence, in case the ownership of land for entire licenced area, say 'x', lies with ABC Ltd. and after reorganisation 0.4x from the original land gets excluded and same area i.e., 0.4x of XYZ Ltd. gets added to the land schedule; then, the administrative charges against 'Policy for change in beneficial interest' shall be levied on the 0.4x area of such licence at the rates prescribed under said policy.

It is however, clarified that no IDC/EDC shall be recoverable from the applicants under this policy.

4. **APPLICATION UNDER THE POLICY:** Any two or more developers, who have obtained licence(s) for development of colony(ies) in the same sector intend to seek reorganisation of boundary of their respective licenced colony through exchange of licenced land, may jointly apply to the Director alongwith following documents from each developer:

- i. Board resolution of the developer/company(ies) specifically resolving for such reorganisation of licence boundaries under this policy.
- ii. Board resolution of the developer/company(ies) nominating the authorised signatory to submit such application alongwith necessary documents to the Director.
- iii. In case the land owners are separate from the developer(s), a NOC from such individual land owner(s); and/or Board resolution in case of land owning company(ies) also needs to be submitted.
- iv. The existing as well as proposed land schedule for each licence.
- v. The existing as well as proposed boundary of each licence marked on the copy of sectoral plan as well as shajra plan.
- vi. Scrutiny fee at prescribed rates for the entire licenced area falling under all licences for which reorganisation or boundaries is proposed.
- vii. For each licence, the net areas as per follows be provided;
  - a. The net area (and land schedule) being retained, from the original land schedule, for the original purpose, for which licence was earlier granted.
  - b. The net area(s) (and land schedule) being proposed to be excluded from the land schedule alongwith the uses now proposed to be assigned to such pockets.
  - c. The net area(s) (and land schedule) being proposed to be included in the land schedule alongwith the earlier prescribed use of such pockets.

For VATIKA LIMITED

Authorised Signatory

- viii. The status regarding creation of third party rights in the colony.
- ix. An undertaking to the following effect be submitted:
  - a. There are no changes proposed in the net planned area of licenced colonies from that approved earlier.
  - b. No third party rights have been created in the respective colony(ies). Else, in case third party rights stands created, an undertaking regarding seeking objections from the allottees through public notice as well as notice under registered cover, as per detailed procedures and proforma prescribed by the Director.
  - c. To abide by the terms and conditions as prescribed by the Director for such purpose.

5. **EXAMINATION OF REQUESTS UNDER THIS POLICY:** All such requests received by the Director under this policy shall be examined on merits and upon such examination, the Director may direct the developer(s) to furnish/comply with some all of the following requirements, as applicable, in a period not exceeding 60 days:

- i. Fresh land schedule as per reorganisation of boundaries.
- ii. Fresh LC-IV agreement and bilateral agreement alongwith replacement bank guarantees, if any.
- iii. Fresh layout-cum-demarcation plan in case plotted colony is involved. Upon its in-principle approval, objections/suggestions shall be invited as per the prevailing policy before its finalisation.
- iv. Revised demarcation plan in case of all integrated projects to enable approval of zoning plan.
- v. Demand draft for the amount, as demanded by the Director under this policy.
- vi. Registered collaboration agreement between the developer and land owning individuals/companies for the affected areas.
- vii. Clear the outstanding EDC/IDC dues as specifically directed by the Director.
- viii. In projects where third party rights stand created, objections on the reorganisation of boundaries shall be invited from the allottees through public notice as well as notice under registered cover as per the detailed procedures and proforma prescribed by the Director.
- ix. An undertaking to settle all the pending/outstanding issues, if any, in respect of all allottees.
- x. An undertaking to be liable to pay all outstanding dues on account of EDC and interest thereon if any, in future as per orders of the Director.
- xi. Original licence and schedule of land.
- xii. An undertaking that notwithstanding the reorganisation of boundaries and inclusion of new land owners/entities, the developer shall continue to be solely responsible for compliance of the provisions of the Act/Rules as well as terms and conditions of the licence.

For VATIKA LIMITED

*Signature*

Authorised Signatory

6. **APPROVAL/REJECTION ORDERS:** Subject to the compliance of the terms and conditions as laid down in the in-principle approval to the satisfaction of the Director, the necessary approval may be allowed. In case of failure of compliance of the prescribed conditions within the prescribed period, the in-principle approval shall automatically lapse and the scrutiny fees shall be forfeited. The applicants may, however, resubmit their request along with fresh scrutiny fees, which shall be examined afresh, on merits.

7. **SPECIAL DISPENSATIONS:** (i) Depending upon the specific requirements on case-to-case basis, the Director shall be free to add any further condition at the time of grant of in-principle approval or with the final permission, as deemed fit.

(ii) The policy parameters as above shall be implemented with immediate effect.

(iii) Any exchange of land involving HUDA and carried out in the interest of HUDA at the instance of HUDA/Department shall continue as per the present practice and no approval under the present policy shall be required in such cases.

(iv) Any subsequent proposal for transfer of licence or change in beneficial interest shall be examined and considered under the prescribed policy and after recovery of prescribed fees/charges.

Place: Chandigarh  
Dated: 15<sup>th</sup> July 2015

Sd/-  
(Arun Kumar Gupta)  
Secretary  
For: Additional Chief Secretary to Govt. Haryana  
Town and Country Planning Department

For VATIKA LIMITED

*etish*

Authorised Signatory

**vatika**  
creating lasting value

Date: January 8, 2018

The Director General  
Town & Country Planning, Haryana  
Sector - 17,  
Chandigarh

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

T 91.1244177777  
F 91.1244177700  
E info@vatikagroup.com

www.vatikagroup.com

**Subject:** Exchange of Licensed area / partly license land from License no 113 of 2008 and 71 of 2010 plotted residential colony in sector 81-85 (LC-1143) to License No. 22 of 2011 dated 24.03.2011 for group housing project at Sector - 82 A Gurgaon being developed by Vatika Ltd.

**Ref.:** Policy dated 15.07.2015 for Re-organization of Boundaries of Licensed Colonies through exchange of land among licenses in Residential Sector.

Dear Sir,

We refer this to our application dated 13.10.2016 w.r.t re-organization of Boundaries / exchange of license land of License no 113 of 2008 and 71 of 2010 plotted residential colony in sector 81-85 (LC-1143) to License No. 22 of 2011 dated 24.03.2011 (LC-2409) for group housing project at Sector - 82 A Gurgaon under Policy dated 15.07.2015 for Re-organization of Boundaries of Licensed Colonies through exchange of land among licenses in Residential Sector.

We wish to submit that the department has granted us license bearing license no 113 of 2008, 71 of 2010, 62 of 2011, 76 of 2011 and 66 of 2014 for development of residential plotted colony measuring 477.206 acres in sector 81 to 85 Gurgaon. Accordingly the layout plan of the same was approved vide drg no. DGTCP 4691 dated 11.06.2014.

The department has also granted us license no 22 of 2011 for development of group housing project on land measuring 11.218 Acres in Sector - 82A Gurgaon which is adjacent to our residential plotted colony as mentioned above. Both the projects are being developed by Vatika Limited only.

For proper integration and regularization of boundaries of the said colony, we wish to exchange an area measuring 5.125 acres from our existing plotted colony on land measuring 477.206 acres (LC no. 1143) to our group housing colony (License no. 22 of 2011 dated 24.03.2011 (LC No. 2409). Copy of approved layout plan of the plotted colony duly highlighted, exchange plan alongwith revised land details are enclosed for your ready reference please.

We wish to inform that we have already paid scrutiny charges amounting to Rs. 8,00,000/- (Rupees Eight Lakh Only) vide our letter dated 24.11.2016 (Copy enclosed). However we will pay the balance the statutory charges applicable as per clause no 3 of the policy dated 15.07.2015 as and when demanded by the department.



For VATIKA LIMITED

Authorised Signatory

CIN: U74999HR1998PLC034821

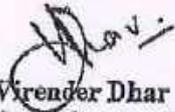
We hereby undertake;

- i) That there is no change in the net planned area of licensed colonies from that approved earlier.
- ii) That we not created any third party in respect of area being exchanged in the said colonies.
- iii) That we will abide by the terms and conditions as prescribed for such purpose in the policy dated 15.07.2015.

It is requested that the permission for exchange of license land of License no 113 of 2008 and 71 of 2010 plotted residential colony in sector 81-85 (LC-1143) to License No. 22 of 2011 dated 24.03.2011 (LC-35353) for group housing project at Sector - 82 A. Gurgaon may be granted us at the earliest.

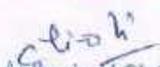
Thanking You,

Your Sincerely  
For Vatika Limited.

  
Virender Dhar  
Gen. Manager (Planning & Coordination)  
virendhar@vatikagroup.com

Encl: As stated above.

For VATIKA LIMITED

  
Authorised Signatory

1001

AREA DETAILS EXCHANGE OF LICENSE LAND

TOTAL LICENSED AREA = 11.218 ACRE

AREA EXCHANGED FROM 477.206 ACRE PLOTTED COLONY TO GROUP HOUSING PROJECT

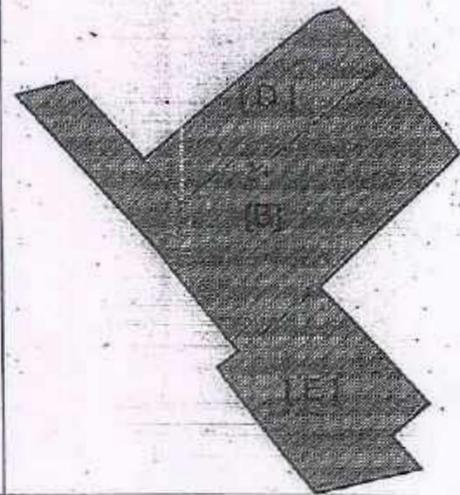
[D] + [E] = 2.125 + 3.00 = 5.125

AREA EXCHANGED FROM GROUP HOUSING TO PLOTTED COLONY PROJECT

[1] = 5.125

PROPOSED SITE AFTER TABADLA WITH TOWNSHIP

[B] + [D] + [E] = 11.218 ACRES

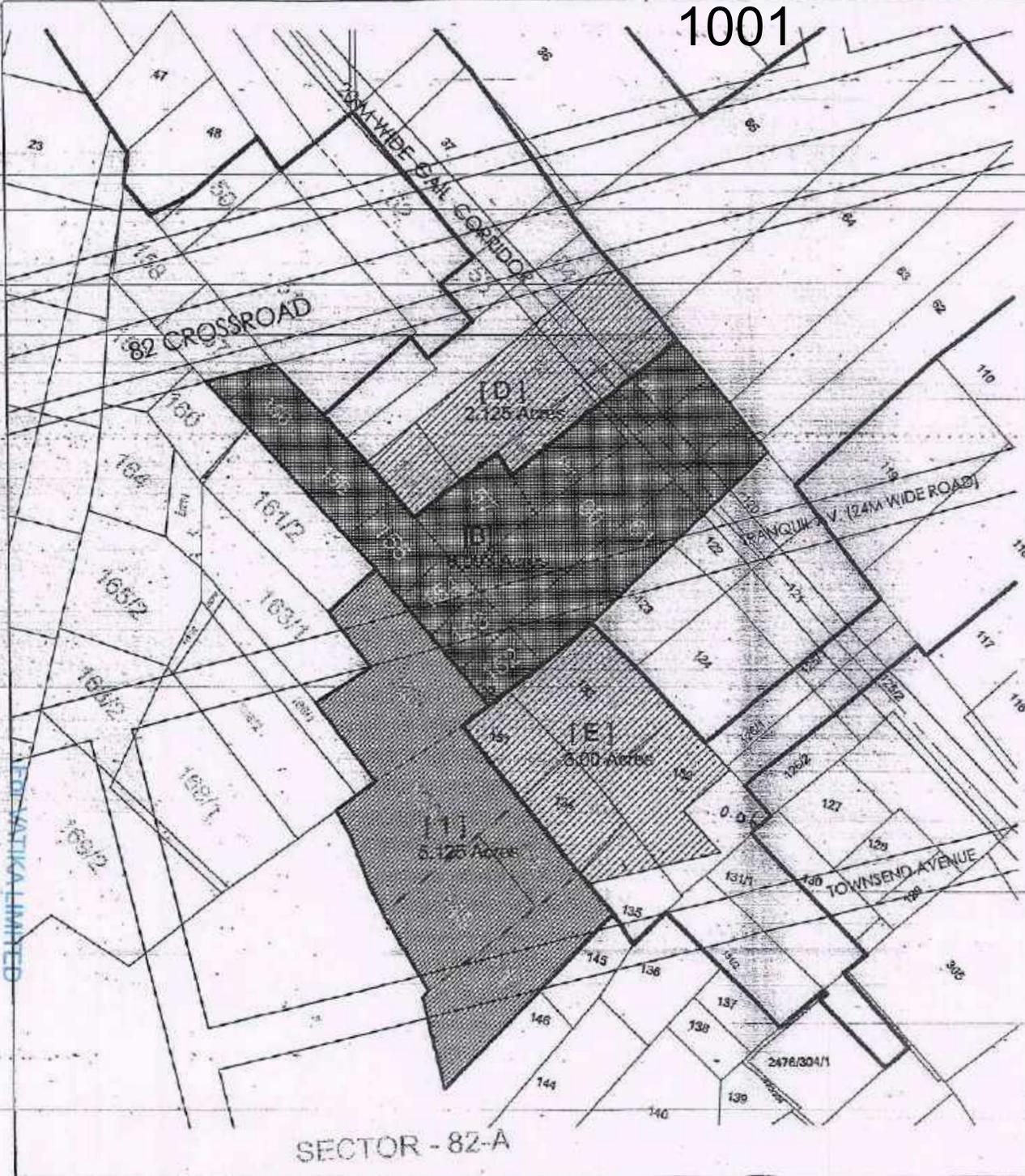


LICENSE LAND EXCHANGE PLAN FOR GROUP HOUSING PROJECT 11.218 ACRE IN SECTOR 82-A, VILL-SHIKOHPUR GURGAON, HARYANA

DATE : 04-01-2017



157



SECTOR - 82-A

Authorised Signatory

POKATIKA LIMITED

Details of Vatika India Next Revised Area ( Group Housing 11.218 Acres) Sector - 32A

04.01.2018

1	187/247	M/s Stanway Developers Pvt. Ltd. 1/2 Share,	147	2	0	0	2	0	0												
		Karan Singh S/o Hamarayan 1/2 Share	148	1	8	0	1	8	0												
			149	0	12	0	0	12	0												
			150	2	0	0	2	0	0												
			162	2	4	0	2	4	0												
		<b>Total</b>	<b>8</b>	<b>4</b>	<b>0</b>	<b>5.125</b>	<b>8</b>	<b>4</b>	<b>0</b>	<b>5.125</b>											
2	409/543 - 47	M/s Mandell Developers Pvt. Ltd. 78/2420	57	0	18	0															
		Share, M/s Stanway Developers Pvt. Ltd.	58/1	0	13	0															
		1812/2420 Share, Sahar Land & Housing	59/2	0	11	0															
		Pvt. Ltd. 159/2420 Share, Rammehar S/o	60	2	5	0															
		Ramparsad 159/2420 Share, Meer Singh S/o	61	1	14	0															
		<b>Total</b>	<b>61</b>	<b>6</b>	<b>1</b>	<b>0</b>	<b>3.78</b>														
3	209/279 - 81	M/s Mandell Developers Pvt. Ltd. 131/4145	152	0	8	0															
		Share, M/s Stanway Developers Pvt. Ltd.	153	0	8	0															
		3219/4145 Share, Sahar Land & Housing	154	0	8	0															
		Pvt. Ltd. 172/4145 Share, Rammehar S/o	155	0	13	0															
		Ramparsad 257/4145 Share, Meer Singh S/o	156	1	9	0															
		<b>Total</b>	<b>157/1</b>	<b>3</b>	<b>14</b>	<b>0</b>	<b>2.31</b>														
4	409/543 - 47	M/s Sarvad Builders Pvt. Ltd. 551/1360 Share	55				0	10	0												
		M/s Blossom Properties Pvt. Ltd. 388/1360	56/2				2	4	0												
		Share, Sahar Land & Housing Pvt. Ltd. 211/1360	58/2				0	7	0												
		<b>Total</b>	<b>59/1</b>				<b>3</b>	<b>8</b>	<b>0</b>	<b>2.125</b>											
5	192/254	Pegasus Infrastructure Pvt. Ltd.	132 min				0	18	0												
			133				1	15	0												
			134				0	17	0												
			135 min				0	9	0												
		<b>Total</b>	<b>151</b>				<b>4</b>	<b>16</b>	<b>0</b>	<b>3.00</b>											

Aurbinda's Stationery

FOR VATIKA LIMITED

157

Office of Senior Town Planner, Gurugram  
DEPARTMENT OF TOWN & COUNTRY PLANNING, HARYANA  
SECTOR-14, HUDA COMPLEX, 3RD FLOOR, GURUGRAM  
TEL+ FAX: 0124-2305872  
E-mail: stp3.gurugram.tcp@gmail.com

Memo No. :STP(G)/2017/ 4784  
Dated: ..... 8/8/17

To

✓ The Director,  
Town & Country Planning, Haryana,  
SCO No. 71-75, Sector-17C, Chandigarh

**Subject:** Migration of partly licensed land measuring 5.125 acres from Licence No. 113 of 2008 and 71 of 2010 granted for residential plotted colony in sector-81-85, Gurugram to Licence No. 22 of 2011 dated 24.03.2011 granted as independent Group Housing Project in Sector-82A, Gurugram – Vatika Limited.

**Reference:** District Town Planner (P), Gurgaon memo no. DTP(G)/2017/7722 dated 01.08.2017 & DTCP office memo no. LC-3535-JE(BR)-2017/2580 dated 09.02.2017.

The Circle office has examined the report received vide memo under reference and the comments are as under:-

1. As per report of DTP(P) Gurugram, the Department has granted licensed to Vatika Limited bearing licence no. 113 of 2008, 71 of 2010, 62 of 2011, 76 of 2011 and 66 of 2014 for development for residential plotted colony measuring 477.206 acres in Sector-81 to 85, Gurugram, the layout plan of same was approved vide drawing no. DGTCP 4691 dated 11.06.2014.
2. The Department has also granted licence No. 22 of 2011 for development of independent Group Housing Project on land measuring 11.218 acres in Sector-82A, Gurugram, which is adjacent to the applicant residential plotted colony as mentioned above. Both the projects are being developed by M/s Vatika Limited. The land proposed under migration is shown in red colour and Group Housing licence is shown in green colour on the copy of approved layout plan/sector plan (copy enclosed).
3. The applied land falls in khasra no. 132 min, 133, 134, 135, 151 (part of licence 113/2008 and khasra no. 55, 56 min, 58/2, 59/1 min (part of licence no. 71/2010, total area 5.125 acres land in Sector-82A of village Shikohpur, District Gurugram. The revenue documents have been checked by DTP office and total verified land comes out to be 5.125 acres having following ownership details is as under:-
  - i) M/s Pagasus Infrastructure Pvt. Ltd. 3.375 acres).
  - ii) M/s Sarwad Builders Pvt. Ltd. share M/s Blossom Properties Pvt. Ltd. (1.750 acres).

However, the land ownership documents and the collaboration agreement may be examined in detail at the Directorate to ascertain the ownership of various applicants and the technical/financial capability for development of the colony.

For VATIKA LIMITED

Authorised Signatory

4. The applicant land was part of the already licensed colony measuring 477.206 acres being developed by Vatika Ltd. The site is being migrated to independent Group Housing project measuring 11.218 acres adjacent to plotted colony to have better planning and integration of services. The existing Group Housing site is approachable from 12 m wide service road alongwith 60 m wide sector dividing road of sector 82 & 82A as well as 24 m wide internal circulation road.
5. No HT line passes through the site. However, GAIL pipe line passes through the site as shown on the approved layout plan of plotted colony.
6. As per proposed area for migration was part of plotted colony. The area measuring 5.125 acres include:-
  - i) 17 nos. of plots (category-I) for which status regarding 3<sup>rd</sup> party right may be ascertained at Directorate level.
  - ii) 3059 sq m under 12 m/15 m internal road.
  - iii) 8478 sq m under UD (undetermined use).
  - iv) 2405 sq m under green and GAIL pipe line.
  - v) No community site of plotted is affect.
7. As per report, the applied land has also been marked in red colour on approved site plan of Group Housing alongwith status of construction at the site of Group Housing. A present only tower-A of approved group housing site is under construction at site. The part applied for migration is contiguous to the already independent Group Housing licence. However, area norms regarding 20% of Group Housing Component, fact/situation may be verified at Directorate level.

Keeping in view the above facts, a decision in the case may be taken. One set of documents received from District Town Planner (P), Gurugram is sent herewith for necessary action please.

DA/As above.

*[Signature]*  
Senior Town Planner  
Gurugram Circle, Gurugram

Endst. No. STP (G)/2017/      Dated

A copy is forwarded to the District Town Planner (P), Gurugram w.r.t. his memo no. 7722 dated 01.08.201 for information & necessary action.

/  
Senior Town Planner  
Gurugram Circle, Gurugram

For VATIKA LIMITED

*[Signature]*  
Authorised Signatory

District Town Planner, Gurugram (Planning)  
DEPARTMENT OF TOWN AND COUNTRY PLANNING  
HUDA Office Complex, Sector-14, Gurugram, Tel No.: 0124-2320573  
E-mail: [dtp3.gurugram.tcp@gmail.com](mailto:dtp3.gurugram.tcp@gmail.com)

Memo No: DTP(G)/2017/ 7722

Date..... 11/8/2017

To

Senior Town Planner,  
Gurugram.

**SUBJECT:** MIGRATION OF PARTLY LICENSED LAND MEASURING 5.125 ACRES FROM LICENSE NO. 113 OF 2008 AND 71 OF 2010 GRANTED FOR RESIDENTIAL PLOTTED COLONY IN SECTOR 81-85, GURUGRAM TO LICENSE NO. 22 OF 2011 DATED 24.03.2011 GRANTED AS INDEPENDENT GROUP HOUSING PROJECT IN SECTOR 82A, GURUGRAM-VATIKA LIMITED.

**Ref:** DTCP office memo no. LC-3535-JE(BR)-2017/ 2580 dated 09.02.2017.

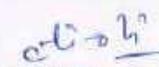
On the subject cited above, it is to inform that DTCP, Haryana, Chandigarh vide letter under reference has sought report on the application of Vatika limited for Migration partly licensed land measuring 5.125 acres from license no. 113 of 2008 and 71 of 2010 granted for residential plotted colony in sector 81-85, Gurugram to license no. 22 of 2011 dated 24.03.2011 for group housing project in sector 82A, Gurugram under re-organization of boundaries and in concurrence migration of license policy dated 15.07.2015 and 18.02.2016, respectively. The same has been examined & detailed comments with this office are as follows:-

The Department has granted licensed to Vatika Limited bearing license no. 113 of 2008, 71 of 2010, 62 of 2011, 76 of 2011 and 66 of 2014 for development of residential plotted colony measuring 477.206 acres in Sector 81 to 85, Gurugram, the layout plan of same was approved vide drawing no. DGTCP 4691 dated 11.06.2014.

The Department has also granted license no. 22 of 2011 for development of independent Group Housing project on land measuring 11.218 acres in Sector 82A, Gurugram, which is adjacent to the applicant residential plotted colony as mentioned above. Both the projects are being developed by M/s Vatika Limited. The land proposed under migration is shown in red colour and Group Housing license is shown in green colour on the approved layout plan/ sector plan (copy enclosed).

The applied land falls in khasra No. 132min, 133, 134, 135, 151 (part of license 113/2008 and khasra nos. 55, 56/2min, 58/2, 59/1 min (part of license no. 71/2010) total area 5.125 acres land in Sector 82A of village Shikohpur, District Gurugram. The revenue documents have been checked by this office and total verified land comes out to be 5.125 acres having following ownership details:-

1. M/s Pagassus Infrastrucutre Pvt Ltd (3.375 acres)
2. Sarwad Builders Pvt Ltd Share M/s Blossom Properties Pvt. Ltd. (1.750 acres)

  
 Authorised Signatory

However, the land ownership documents and the collaboration agreement may be examined in detail at the Directorate to ascertain the ownership of various applicants and the technical/financial capability for development of the colony.

The applicant land was part of the already licensed colony measuring 477.206 acres being developed by Vatika Limited. The site is being migrated to independent Group Housing Project measuring 11.218 acres adjacent to plotted colony to have better planning and integration of services. The existing Group Housing site is approachable from 12.0 mtr service road alongwith 60.0 mtr sector during road of sector 82 & 82A as well as 24.0 mtr internal circulation roads. As per field inspection No HT line passes through the site however, GAIL pipe line passes through the site, which has already been shown on the approved layout plan of plotted colony

As the proposed area for migration was part of plotted colony. The area measuring 5.125 acres include.

1. 17 nos of plots (Category-I) (for which status regarding 3<sup>rd</sup> party right may be ascertained at the level of HQ.
2. 5059.0 Sq mtr under 12.0 mtr /15 mtr internal roads.
3. 8478.0 Sq mtr under U.D (undetermined use).
4. 2405.0 Sq mtr under green and GAIL pipe line.
5. No community site of plotted colony is affected.

The applied land has also been marked in red colour on approved site plan of G.H. alongwith status of construction at the site of G.H. At present only tower A of approved group housing site is under construction at site. The part applied for migration is contiguous to the already independent Group Housing license. However, area norms regarding 20% of Group Housing component, facts / situation may be verified at the HQ.

The detailed report as above alongwith site marked on approved layout plan of the colony as well as sectoral plan and approved site plan of Group Housing and detailed site plan are hereby forwarded for your information and further necessary action please.

DA/As above.

Endst no.

DTP(G)/

  
District Town Planner,  
Gurugram  
Dated:

A copy of the above along with Annexures are also forwarded to the Director, Town and Country Planning, Haryana, for information/ necessary action.

District Town Planner,  
For VATIKA LIMITED Gurugram

  
Authorised Signatory

प्रेषक

उपायुक्त, गुरुग्राम।

सेवा में

Director General Town & Country Planning,  
Haryana, Chandigarh

क्रमांक 1344 /एस.के.2 दिनांक 7.6.17

विषय :

Migration of partly licence land measuring 5.125 acres from licence no. 113 of 2008 and 71 of 2010 granted for residential plotted colony in Sector 81-85 Gurgaon to licence no. 22 of 2011 dated 24.03.2011 for group housing project in sector 82-A, Gurgaon- Vatika Ltd.

यादि,

विषयाधीन मामले में आपके कार्यालय के पत्र क्रमांक एल.सी.-3535-जे.ई.(वी.आर.) 2017/2584 दिनांक 09.02.2017 के संदर्भ में।

उपरोक्त विषय में आपके द्वारा अराजी भूमि गौजा शिकोहपुर, तहसील गानेसर, जिला गुरुग्राम की मलकीयत रिपोर्ट देने वाले अनुरोध किया है। इस कार्यालय के पत्र क्रमांक 1045/एरा0के02 दिनांक 12.05.2017 के द्वारा सहायक चकबन्दी अधिकारी गुरुग्राम को विस्तारपूर्वक नियमानुसार आवश्यक कार्यवाही एवं रिपोर्ट हेतु गेजा गया।

सहायक चकबन्दी अधिकारी गुरुग्राम ने अपने कार्यालय के पत्र दिनांक 06.06.2017 द्वारा इस कार्यालय में रिपोर्ट की है अराजी भूमि गौजा शिकोहपुर खेवट नं० 192 खाता नं० 264 के अराजी खसरा नं० 132 गिन (1-1), 133(1-15), 134(0-17), 135(0-18), 151(0-17) कुल तादादी रकबा 05 बीघा 08 बिस्वा बरूने इन्तकाल नं० 2904 की रूह से मै० पैगासरा इन्फ्रास्ट्रक्चर प्रा० लि० मालिक है।

खेवट नं० 409 खाता नं० 544-547 में इन्तकाल नं० 4745 (तकसीम खानगी) की रूह से खसरा नं० 55(0-10), 56/2 गिन (1-16), 58/2(0-7), 59/1 गिन(0-3), कुल तादादी रकबा 2बीघा-16बिस्वा मै० सर्वर बिल्डर्स प्रा० लि० 551/1360 भाग, मै० बलोसग प्रोपर्टीस लि० 385/1360 भाग, मै० सहार लैण्ड एण्ड हाउसिंग प्रा० लि० 211/1360 भाग, मै० कैम्पर डवलपर्स प्रा० लि० 210/1360 भाग के मालिक है।

रिपोर्ट आपकी सेवा में सूचनार्थ प्रेषित है।

कृते: उपायुक्त, गुरुग्राम।

For VATIKA LIMITED

Authorised Signatory

प्रेषक

भूमि अर्जन अधिकारी  
शहरी सम्पदा, हरि0, गुरुग्राम ।

सेवा में

निदेशक,  
नगर एवं ग्राम आयोजनाकार विभाग, हरियाणा,  
सैक्टर-17सी0, चण्डीगढ़ ।

यादी कमांक 8785

दिनांक 29-6-17

विषय:

Migration of partly licence measuring 5.125 acres from licence no.113 of 2008 and 71 of 2010 granted for residential plotted colony in sector 81-85 Gurugram to licence no. 22 of 2011 dated 24.03.2011 for group housing project in sector-82A Gurugram-Vatika Ltd.

आपके कार्यालय के पत्र नं0 LC-3535-JE(BR)/2017/2583 dt 09.02-2017  
के सन्दर्भ में

उपरोक्त विषय में कथन है कि मौजा सिकोहपुर तह0 व जिला गुड़गांव की भूमि नम्बर खसरा55(0-10),56/2min(0-16),58/2(0-7)59/1min(0-3),132min(1-1),133(1-15), 134(0-17),135(0-18),151(0-17) total area 5.125 acres के बारे में सन्दर्भित पत्र में वर्णन किया है । सैक्टर-82ए, गुरुग्राम में पडते हैं, पर आज तक इस कार्यालय द्वारा धारा-4 व धारा-6 जारी नहीं कराई गई है यदि किसी अन्य विभाग द्वारा जारी कराई गई हो तो इस बारे इस कार्यालय को कोई ज्ञान नहीं है ।

भूमि अर्जन अधिकारी  
शहरी सम्पदा, हरि0, गुरुग्राम ।

पृ0 कमांक

दिनांक

इसकी एक प्रति अपर निदेशक, शहरी सम्पदा विभाग, हरियाणा, सैक्टर-6, पंचकूला को सूचनार्थ एवं आगामी कार्यावाही हेतु प्रेषित है ।

भूमि अर्जन अधिकारी  
शहरी सम्पदा, हरि0, गुरुग्राम ।

For VATIKA LIMITED

Authorised Signatory

**Directorate of Town and Country Planning, Haryana**  
 SCO No. 71-75, 2<sup>nd</sup> Floor, Sector-17 C, Chandigarh, web site: [tcpharyana.gov.in](http://tcpharyana.gov.in)  
 Phone: 0172-2549349; e-mail: [tcpharyana4@gmail.com](mailto:tcpharyana4@gmail.com)

To

Deputy Commissioner  
 Gurugram.

Memo No. LC-3535-JE(BR)-2017/ 2584.

Dated: 09-02-2017

**Subject:** Migration of partly licence land measuring 5.125 acres from licence no. 113 of 2008 and 71 of 2010 granted for residential plotted colony in Sector 81-85, Gurgaon to licence no. 22 of 2011 dated 24.03.2011 for group housing project in sector-82A, Gurgaon- Vatika Ltd.

It is informed that Vatika Ltd. has applied for migration of partly licence land measuring 5.125 acres from licence no. 113 of 2008 and 71 of 2010 granted for residential plotted colony in Sector 81-85, Gurgaon to licence no. 22 of 2011 dated 24.03.2011 for group housing project in sector-82A, Gurgaon. While sending a copy of the schedule of land you are requested to verify ownership of the land and forward the report in this regard to enable a final decision on the licence application.

DA/ As above.

(S.K. Sehrawat)  
 District Town Planner (HQ)  
 For Director, Town and Country Planning,  
 Haryana, Chandigarh

Endst No. LC-3535-JE (BR)-2017/

Dated:

A copy is forwarded to Vatika Ltd., Vatika Triangle, 4<sup>th</sup> Floor, Sushant Lok, Phase-I, Block A, Mehrauli-Gurgaon Road, Gurgaon-122002 for information please.

(S.K. Sehrawat)  
 District Town Planner (HQ)  
 For Director, Town and Country Planning,  
 Haryana, Chandigarh

For VATIKA LIMITED

*ali-oh*  
 Authorised Signatory

1010

165

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Vatika City Central  
SCO 4, Sector 9  
Ambala City 134003  
Haryana, INDIA  
T 91.171.409 0700  
F 91.171.409 0777

Corporate Office  
Vatika Limited  
Vatika Triangle, 7th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

November 24, 2016

To,

The Director General  
Town & Country Planning, Haryana  
Sector-17,  
Chandigarh.

**Subject:** Migration of partly license land from license no. 113 of 2008 and 71 of 2010 plotted residential colony in Sector 81 to 85(LC-1143) to license no 22 of 2011 dated 24.03.2011 for group housing project at sector-82A, Gurgaon being developed by M/s Vatika Ltd.

Dear Sir,

In continuation to our letter dated 4.10.2016 with regard to subject cited above.

In this regard please find enclosed the following:

- a) Scrutiny Fee: demand draft no. 054341 dated 11.11.2016 amounting to Rs. 8,00,000/- ( Eight Lakh Only) issued in foavor of director Town and Country Planning, Haryana towards Scrutiny fees.
- b) LC-1
- c) Copies of Jamabandi, Mutation, Sazra Plan
- d) Balance Sheet

It is requested that the permission for transfer/ migration of licence area may be granted to us at the earliest

Thanking You,

Yours Sincerely,  
For M/s Vatika Limited

Viney Gulati  
Senior Manager (Licensing & Land Management)  
Mob - 9888085601  
Email -- vineygulati@vatikagroup.com

For VATIKA LIMITED  
  
Authorised Signatory

Registered Office w.e.f. 9th March, 2015 is  
VATIKA LIMITED  
Vatika Triangle, 4th Floor, Sushant Lok  
Phase I, Block A Mehrauli - Gurgaon Road,  
Gurgaon - 122002, Haryana, INDIA

Registered Office  
Vatika Limited  
Flat No.621-A, 6th Floor  
Devika Towers, 6, Mehru Place  
New Delhi 110 019  
INDIA  
CIN: U74899DL1998PLC094773

1011

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**DEMAND DRAFT  
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22-11-2016

ON DEMAND PAY

**DIRECTOR TOWN AND COUNTRY PLANNING HARYANA**

Or Order

SESHASANKI/CIS-2010

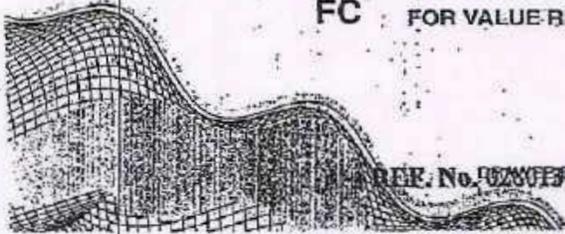
अद. क्र.  
Rupees  
रुपये

**EIGHT LAKH ONLY**

₹ 8,00,000.00

**FC FOR VALUE RECEIVED**

For HDFC BANK LTD.



**FIRST INDIA PLACE  
GURGAON - 122002**

REF. No. 02801305499

ISSUING BRANCH

*Sharma*  
*Chhetri*  
*Datta*  
817807

AUTHORISED SIGNATORIES

Please sign above

⑈05434⑈ ⑈110240037⑈ 999990⑈ 16

For VATIKA LIMITED

Authorised Signatory

116

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Date: October 4, 2016

The Director General  
Town & Country Planning, Haryana  
Sector - 17,  
Chandigarh

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

**Subject:** Migration of partly license land from license no 113 of 2008 and 71 of 2010 plotted residential colony in sector 81-85 (LC-1143) to license No. 22 of 2011 dated 24.03.2011 for group housing project at Sector - 82 A Gurgaon being developed by Vatika Ltd.

Dear Sir,

We refer this to policy dated 15.07.2015 and 18.02.2016 issued by your office w.r.t reorganization of boundaries / Migration of License from existing license to any other licensed projects.

We wish to submit that the department has granted us license bearing license no 113 of 2008, 71 of 2010, 62 of 2011, 76 of 2011 and 66 of 2014 for development of residential plotted colony measuring 477.206 acres in sector 81 to 85 Gurgaon. Accordingly the layout plan of the same was approved vide drg no. DGTCP 4691 dated 11.06.2014.

The department has also granted us license no 22 of 2011 for development of group housing project on land measuring 11.218 Acres in Sector - 82A gurgaon which is adjacent to our residential plotted colony as mentioned above. Both the projects are being developed by Vatika Limited only.

For proper integration and regularization of boundaries of the said colony, we wish to migrate an area measuring 5.125 acres from our existing plotted colony on land measuring 477.206 acres (LC no. 1143) to our group housing colony (License no. 22 of 2011 dated 24.03.2011 (LC No. 2409). Copy of approved layout plan of the plotted colony duly highlighted alongwith revised land details are enclosed for your ready reference please.

We hereby undertake that we will pay all the statutory charges applicable as per clause no 'D' and 'E' of the policy dated 18.02.2016 as and when demanded by the department. Also we undertake that we will de-license equivalent area within our existing group housing colony if the area is beyond the applicable area norms / sector area limit viz 20% of sector area.

It is requested that the permission for transfer/migration of license area may be granted to us at the earliest.

Thanking You,

Your Sincerely  
For Vatika Limited.

*G. Bhalia*  
Gautam Bhalia  
Managing Director

For VATIKA LIMITED

*alohi*  
Authorised Signatory

Encl: As stated above.

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Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehtaui - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatika group.com

www.vatikagroup.com

11.07.2018

To,

The Director  
Town & Country Planning, Haryana  
Chandigarh.

**Sub:** Exchange/ Swapping of Licensed area-/ partly license land from License no 113 of 2008 and 71 of 2010 plotted residential colony in sector 81-85 (LC-1143) to License No. 22 of 2011 dated 24.03.2011 for group housing project at Sector - 82 A Gurgaon being developed by Vatika Ltd.

Dear Sir,

In Continuation to our letter dated 20.06.2018 & 04.10.2016 for grant of Migration of partly license on area 5.125 acres from license no 113 of 2008 and 71 of 2010 granted for residential plotted colony in sector 81 to 85, Gurugram to license no 22 of 2011 dated 24.03.2011 for group housing project in sector-82A, Gurugram

In this regard we are submitting herewith revised layout plan after incorporating exchange of land for area measuring 477.206 acres for Scrutinisation and approval please. It is requested that the permission for transfer/migration of license area may be granted to us at the earliest.

Thanking You,

Yours Sincerely,  
For M/s Vatika Limited



Viney Gulati

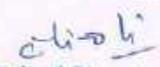
Deputy General Manager (Planning & Coordination)

Mob No - 09888085601

Email - vineygulati@vatikagroup.com



For VATIKA LIMITED

  
Authorised Signatory

Details of Vatika India Next Revised Area (Group Housing 11.218 Acres) Sector - 82A

04.01.2018

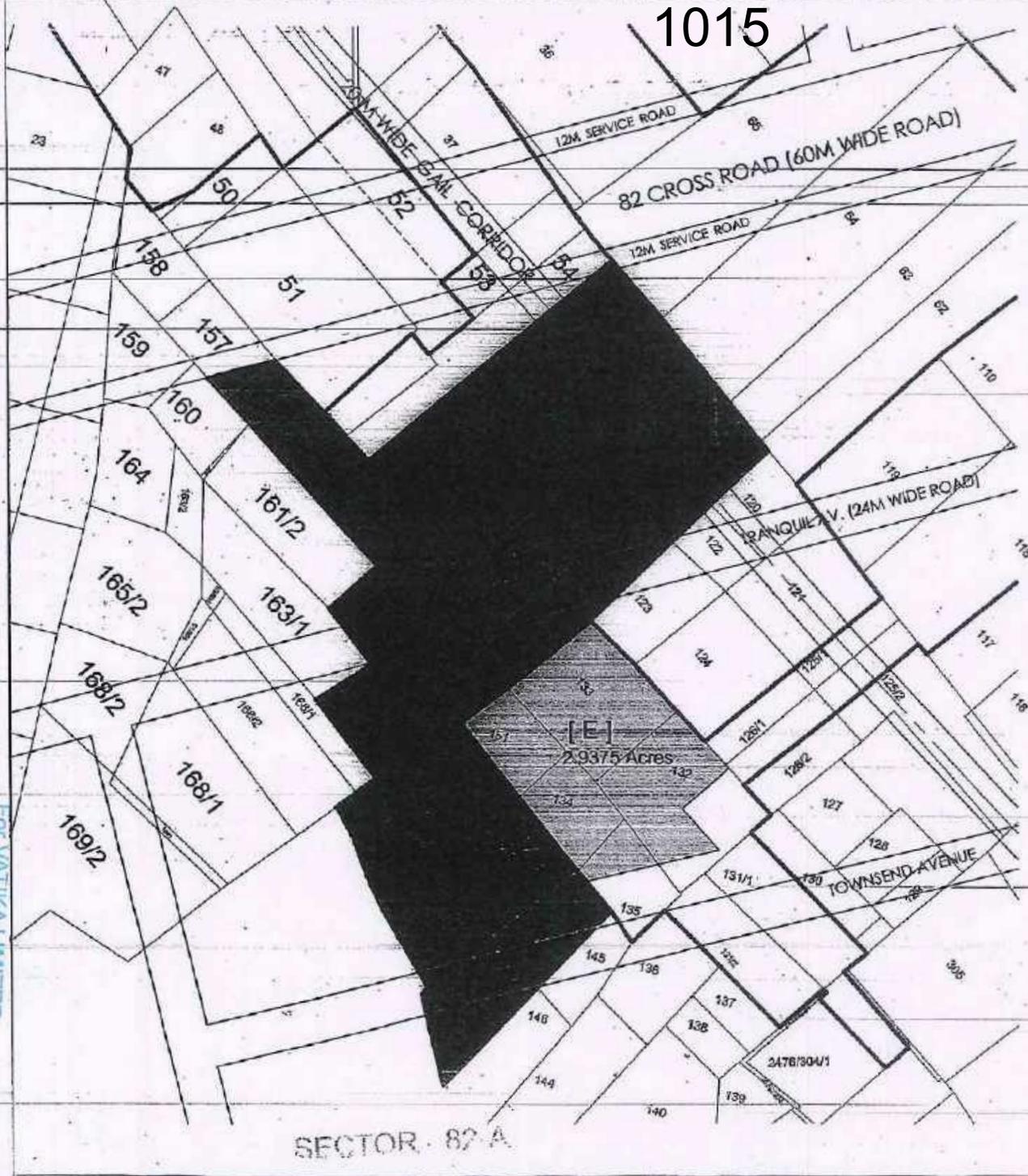
1014

Sl. No.	Plot No.	Shareholder Name	Share No.	Area (sq. ft.)				Area (sq. ft.)				Area (sq. ft.)				Area (sq. ft.)			
				Plot	Common	Open	Other	Plot	Common	Open	Other	Plot	Common	Open	Other	Plot	Common	Open	Other
1	187/247	M/s Starway Developers Pvt. Ltd. 1/2 Share,	147	2	0	0		2	0	0									
		Karan Singh S/o Hamarayan 1/2 Share	148	1	8	0		1	8	0									
			149	0	12	0		0	12	0									
			150	2	0	0		2	0	0									
			162	2	4	0		2	4	0									
		<b>Total</b>	<b>8</b>	<b>4</b>	<b>0</b>	<b>5.125</b>	<b>8</b>	<b>4</b>	<b>0</b>	<b>5.125</b>									
2	409/543 - 47	M/s Mandell Developers Pvt. Ltd. 78/2420	57	0	18	0									0	18	0		
		Share, M/s Starway Developers Pvt. Ltd.	58/1	0	13	0									0	13	0		
		1812/2420 Share, Sahar Land & Housing	59/2	0	11	0									0	11	0		
		Pvt. Ltd. 159/2420 Share, Rammehar S/o	60	2	5	0									2	5	0		
		Ramparsad 159/2420 Share, Meer Singh S/o	61	1	14	0									1	14	0		
		<b>Total</b>	<b>6</b>	<b>1</b>	<b>0</b>	<b>3.78</b>									<b>8</b>	<b>1</b>	<b>0</b>	<b>3.78</b>	
3	209/279 - 91	M/s Mandell Developers Pvt. Ltd. 131/4145	152	0	8	0									0	8	0		
		Share, M/s Starway Developers Pvt. Ltd.	153	0	8	0									0	8	0		
		3219/4145 Share, Sahar Land & Housing	154	0	8	0									0	8	0		
		Pvt. Ltd. 172/4145 Share, Rammehar S/o	155	0	13	0									0	13	0		
		Ramparsad 267/4145 Share, Meer Singh S/o	156	1	9	0									1	9	0		
		<b>Total</b>	<b>3</b>	<b>14</b>	<b>0</b>	<b>2.31</b>									<b>3</b>	<b>14</b>	<b>0</b>	<b>2.31</b>	
4	409/543 - 47	M/s Sarvad Builders Pvt. Ltd. 561/1360 Share	55								0	10	0		0	10	0		
		M/s Blossom Properties Pvt. Ltd. 398/1360	56/2								2	4	0		2	4	0		
		Share, Sahar Land & Housing Pvt. Ltd. 211/1360	58/2								0	7	0		0	7	0		
		Share, M/s Caspar Developers Pvt. Ltd. 210/1360	59/1								0	7	0		0	7	0		
		<b>Total</b>									<b>3</b>	<b>8</b>	<b>0</b>	<b>2.125</b>	<b>3</b>	<b>8</b>	<b>0</b>	<b>2.125</b>	
5	182/254	Pegasus Infrastructure Pvt. Ltd.	132 min								0	18	0		0	18	0		
			133							1	15	0		1	15	0			
			134							0	17	0		0	17	0			
			135 min							0	9	0		0	9	0			
		<b>Total</b>								<b>4</b>	<b>16</b>	<b>0</b>	<b>3.00</b>	<b>4</b>	<b>16</b>	<b>0</b>	<b>3.00</b>		
				172	19	0	11.22	8	4	0	5.125	8	4	0	5.125	17	19	0	11.22

OR VATIKA LIMITED  
 Authorised Signatory

169

1015



AREA DETAILS EXCHANGE OF LICENSE LAND

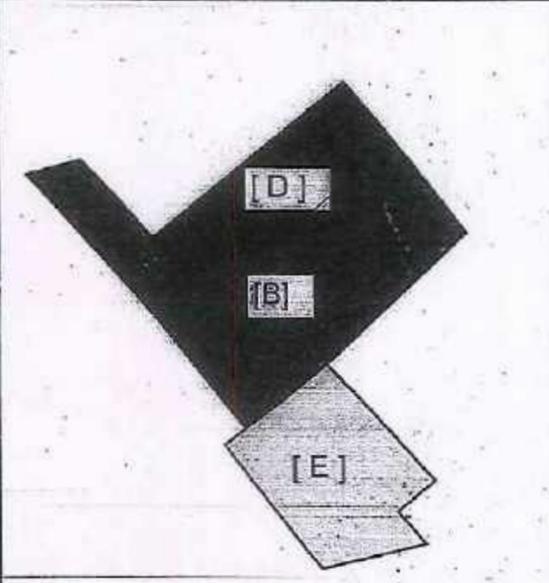
LICENSE NO. 22/2011  
 TOTAL LICENSED AREA = 11.218 ACRE  
 AREA EXCHANGED FROM GROUP HOUSING TO PLOTTED COLONY PROJECT [1] = 5.125  
 BALANCE AREA OF G.H. [B] 6.093

AREA EXCHANGED FROM 477.206 ACRE PLOTTED COLONY TO GROUP HOUSING PROJECT

LICENSE NO. 71/2010 [D] 2.1875  
 LICENSE NO. 113/2008 [E] 2.9375  
 TOTAL 5.125

PROPOSED SITE AFTER TABADLA WITH TOWNSHIP

[B] + [D] + [E] = 11.218 ACRES



LICENSE LAND EXCHANGE PLAN FOR GROUP HOUSING PROJECT 11.218 ACRE IN SECTOR 82-A, VILL-SHIKOHPUR GURGAON, HARYANA

DATE: 19-06-2018



170

For VATIKA LIMITED  
 Authorised Signatory  
*Chetan*

SECTOR 82-A

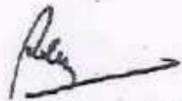


**GREEN RATING FOR INTEGRATED HABITAT ASSESSMENT**

*Tranquil Heights*  
*Gurgaon*  
*has been awarded with a*  
**'Three Star'**  
*rating under*  
**GRIHA Pre-Certification**



Date of Issue: *7<sup>th</sup> November 2017*

  
Chief Executive Officer  
GRIHA Council

Note : Precertification has been awarded based on documentation provided by project team in compliance with the requirements of GRIHA. Any change in the specifications shall be intimated to GRIHA Council. Pre-certification is valid only as per report attached with subsequent compliance to GRIHA.

Authorised Signatory

FOR VANTAGE LIMITED

ENCLOSURE - 3

171

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Tel: 0172-2565232, 4043956  
E-mail Id: [seiaa-21.env@hry.gov.in](mailto:seiaa-21.env@hry.gov.in)

Memo No: SEIAA/HR/2021/1374

Dated: 23/12/2021

FINAL NOTICE

To

M/s Vatika Ltd.,  
4th Floor, Vatika Triangle, Sushant Lok-I,  
Block-A, M. G. Road, Gurugram, Haryana

Subject:- Environment Clearance for Group Housing Colony project at  
Sector-82 A, Gurgaon, Haryana by M/s Vatika Ltd- Final Notice

Ref: SEIAA/HR/2021/1221 dated 23.11.2021.

Whereas M/s Vatika Ltd vide application on 27.12.2016 applied for Environment Clearance for the Group Housing Project located at Sector-82 A, Gurgaon. Accordingly, proposal was processed and taken up in 147<sup>th</sup> meeting of SEAC held on 31.01.2017 wherein you requested for adjournment on ground of non-availability of Aravalli NOC.

Subsequently the case was taken up in 148<sup>th</sup> and 150<sup>th</sup> meetings of SEAC held on 14.02.2017 and 07.04.2017, respectively and conveyed appraisal/ recommendation to SEIAA.

SEIAA in its 102<sup>nd</sup> meeting held on 20.04.2017, observed that the license of PP has expired on 23.03.2017, therefore the case was referred back to SEAC with the observation to visit the site to ascertain factual position on ground. In pursuance to that SEAC in 153<sup>rd</sup> held on 07.06.2017 decided to constitute a sub-committee of the following:

1. Sh. Hitender Singh, Member, SEAC (Co-ordinator)
2. Sh. A. K. Bhatia, Member, SEAC

The conclusion of Report of the said Committee is being reproduced as under:

**"It is established that the construction has been raised at site prior to grant of Environmental Clearance. Appropriate action as per law may be taken".**

The case was taken up in 172<sup>nd</sup> meeting of SEAC dated 03.07.2018 and same was referred to SEIAA for taking further necessary action. Accordingly, a Show-Cause Notice was issued on 07.08.2018 to the PP.

For VATIKA LIMITED

The reply of the PP was taken up and PP was asked to appear in person to explain his position. Even in 130<sup>th</sup> meeting of SEIAA held on 16.11.2021; The Authority was of the opinion that in the interest of natural justice fair opportunity has been given to PP to explain his position.

Whereas, Authority after due deliberations on all aspects and repeated complaints received in this case (latest 02.12.2021), arrives at the conclusion that PP is wilfully avoiding proceedings to get finalized. Further, it appears to Authority that PP has opted to procrastinate & drag proceedings on, one or other pretext due to reason best known to them.

By indulging in violations, PP has rendered himself liable for action for environmental compensation, penalty and demolition in this case, besides legal action as applicable in view of Standard Operating Procedure (SOP) dated 07.07.2021 issued by MOEF & CC, GOI as well as Judgement of Hon'ble Supreme Court dated 09.12.2021 in Civil Appeal No. 7576-7577.

Before proceeding further a last but final opportunity is afforded to you to appear before the Authority on 31.12.2021 at 11:30 AM to explain your position, failing which the proceedings in this case shall be finalized on the basis of details / record available on file and further as deem appropriate within the ambit of relevant laws/rules/notifications of Government.

S. Lalayal  
23/12  
Member Secretary,  
SEIAA, Haryana

For VATIKA LIMITED

Chohi

Authorised Signatory

1019

ANNEXURE-R1/174  
14

**vatika**  
creating lasting value

Registered Office  
Vatika Limited  
Unit No A-002, INXT City Centre  
Ground Floor, Block A  
Sector 83, Vatika India Next  
Gurgaon 120012, Haryana  
INDIA

January 24, 2022

To,

The Chairman,  
State Environment Impact Assessment Authority,  
Bays No.55-58, Parytan Bhawan,  
Sector -2, Panchkula, Haryana

Received  
Receipt No. 174  
Date 24/1/2022  
State Environment Impact Assessment Authority Panchkula, Haryana

T 91.124.4127.777  
E info@vatikaigroup.com  
www.vatikacollections.com

Subject: **Environment Clearance for Group Housing Colony project at Sector-82 A, Gurgaon, Haryana by M/s Vatika Ltd.**

Re: **Memo No.SEIAA/HR/2021/1374 dated 23.12.2021.**

Dear Sir,

We have been in receipt of memo dated 23.12.2021, wherein, while referring to some report of a sub-committee shown to have been constituted by the State Expert Appraisal Committee ('SEAC') vide its 153<sup>rd</sup> meeting, reporting that the construction at our site for Group Housing Project in Sector-82 A, Gurgaon has been raised prior to the grant of the Environmental Clearance (EC), it has been alleged that we are willfully avoiding the proceedings to get finalized, and that we have opted to procrastinate and drag proceedings on. Further, it has been alleged that we have rendered ourselves liable for action for environmental compensation, penalty and demolition besides legal action for indulging in purported violations.

At the outset, it is submitted that the alleged Report of the sub-committee constituted by the SEAC vide its 153<sup>rd</sup> meeting is completely misconceived, erroneous and misleading. A perusal of the said Report would show that the facts have not been put in right perspective/order and have rather been stated falsely. Further, certain material facts have not even been disclosed, despite several representations made by us in respect of those facts.

Briefly of details, it is a matter of record that we have obtained License No. 22/2011 for developing a group housing project on land admeasuring 11.218 acres in Sector-82 A, Gurgaon. As a matter of routine procedure and at regular intervals, the license was renewed, with the last renewal dated 19.08.2021 extending the validity of license up to 23.03.2025. Intending to initiate construction at the said site, we submitted an application for EC on Ministry of Environment, Forest and Climate Change ('MoEF&CC') web portal on 12.10.2016 and the same was also submitted to this Ld. Authority on 22.12.2016. The proposal was taken up in 147<sup>th</sup>, 148<sup>th</sup> and 150<sup>th</sup> meetings of the SEAC, held on 30.01.2017, 14.02.2017 and 07.04.2017, respectively. After

For VATIKA LIMITED  
*[Signature]*  
Authorised Signatory

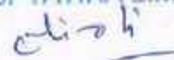
being fully satisfied that the proposal complied with all requirements as per check list, the SEAC rated the project with 'Gold Rating' and was in unanimity in recommending the proposal for grant of EC by this Ld. Authority under EIA Notification S.O. 1533(E) dated 14.09.2006 ('EIA Notification') issued by MoEF&CC.

Meanwhile, in the absence of any communication from this Ld. Authority or the SEAC for a period of 45 days since receipt of the recommendations of the SEAC, we proceeded under Clause 8(iii) of the EIA Notification, taking it to be a deemed EC in terms of the recommendation of the SEAC. We, vide letter dated 04.07.2021, even intimated this Ld. Authority of its *bona fide* belief that EC is deemed to have been granted and further kept regularly submitting six-monthly compliance reports since December 2017, all of which have been duly received and acknowledged by this Ld. Authority.

Thereafter, much to our surprise, a two-member sub-committee, constituted by the SEAC, visited the site on 02.06.2018, though there was no reason and/or occasion for the said visit, especially when the EC was deemed to have been granted, as was being even acknowledged by this Authority, before whom the compliances were being made by us including submission of six-monthly reports. Further, it transpired that the recommendation of SEAC made on 07.04.2017 in its 150<sup>th</sup> meeting, was considered by this Authority in its 102<sup>nd</sup> meeting held on 20.04.2017 and the Authority made an observation on the validity of license till 12.03.2017 and had directed the SEAC to visit the site and report about any construction within 15 days. Here it may be noted that renewal of license is a routine procedure and we had already applied for renewal of the license within the validity period of the license, vide letter dated 20.02.2017, and the same now stands renewed up to 23.03.2025. Surprisingly, the visit had been made by the sub-committee after a period of more than a year from the date of the direction i.e. 20.04.2017, of this Authority, even though 15 days time period had been stipulated in the said direction.

Furthermore, it had transpired that the report of the sub-committee contained certain erroneous conclusions, even though we had sought to place on record the true and correct facts and status regarding the construction. However, the SEAC referred the case to this Authority for further action, and this Authority, deeming the case fit for prosecution, though erroneously, issued a show-cause notice dated 07.08.2018, which was duly replied to vide letter dated 13.08.2018, *inter alia*, clarifying that construction at the site was only started after the 45 day time period stipulated in the EIA Notification had elapsed, which consequently led to grant of deemed EC in line with the recommendation and 'Gold' rating of the SEAC. It was also stated that we had been submitting six-monthly compliance reports as per the conditions of the SEAC recommendation. However, thereafter the term of this Ld. Authority and SEAC lapsed and in view of the delay in

For VATIKA LIMITED



Authorised Signatory

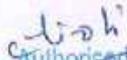
acknowledging the deemed Environmental Clearance, we had to halt the construction work, which remains as such, since 2019.

Evidently, the sole issue in the present case relates to the validity of the deemed EC under the EIA Notification. We submit that the finding of the sub-committee that the construction at the site was raised prior to the grant of EC, and subsequent finding by this Ld. Authority that we have violated 'Environment Law' is false, misconceived, erroneous and misplaced and liable to be rejected *inter alia*, for the reasons as ensuing:-

- 1) It is a matter of record that we had submitted an application for EC for a Group Housing Project in Sector-82A, Gurgaon before this Ld. Authority on 22.12.2016, complete in all respects. The application was considered by the SEAC and clarifications were sought regarding the Forest NOC and the Aravalli NOC. The Forest NOC along with clarifications thereto, as well as the Aravalli NOC were duly submitted by us. Being fully satisfied with the proposal submitted by us as well as the NOCs, the SEAC in its 150<sup>th</sup> meeting held on 07.04.2017, certified that the proposal complied with all requirements as per check list and unanimously recommended to this Ld. Authority, for grant of EC, while rating the project with 'Gold Rating'. Later, It transpires that the recommendations were considered by this Ld. Authority in its Internal 102<sup>nd</sup> meeting held on 20.04.2017, and this Ld. Authority erred gravely in making an observation on the validity of the licence till 12.03.2017 and suggesting the SEAC to visit the site and report about any construction within 15 days.

Besides the submission that renewal of the licence is a routine procedure and we had already applied for the renewal within the validity period of its licence vide letter dated 20.02.2017, and the same was duly renewed and now stands valid upto 23.03.2025. It is submitted that any inquiry into the validity of the licence is beyond the scope of jurisdiction of this Ld. Authority and the same has been reiterated by MoEF&CC in its notification No. 22-154/2015/1A.III (Enclosure 'A'). The Ministry, in no ambiguous terms, has directed that to avoid duplication of work and to speed up process of scrutiny, SEIAA/SEAC should only focus on thrust areas of environmental sustainability and need not focus on other issues which are normally looked after by the concerned State Government Departments. Furthermore, even this Ld. Authority itself vide its Memo No. SEIAA/HR/18/286 dated 17.04.2018 (Enclosure 'B') has done away with the requirement to submit a valid licence for the purposes of granting an EC. In light of the directions of the Ministry as well as the memo of this Ld. Authority, it is surprising that this Ld. Authority delved into the validity of the licence when the same is the mandate of the Town and Country Planning Department. Therefore, it is submitted that an inquiry into the validity of licence was beyond the

For VATIKA LIMITED

  
Authorised Signatory

- jurisdiction of this Ld. Authority and an observation on the same and the subsequent direction to the SEAC was foul in law.
- ii) Further, irrespective of the observations made by this Ld. Authority on the validity of the licence, it is humbly submitted that we were justified in proceeding with a deemed EC under Clause 8(iii) of the EIA Notification in terms of the final recommendations of SEAC. The EIA Notification stipulates a period of 45 days from the receipt of the recommendations of the SEAC within which the regulatory authority must convey its decision to the applicant. In the absence of such communication, the applicant can proceed as if the EC sought for has been granted or denied by the regulatory authority in terms of final recommendations of the SEAC. It is submitted that in the instant case the SEAC submitted its recommendation to this Ld. Authority on 07.04.2017 and no communication was forthcoming from this Ld. Authority or the SEAC. Thereafter, on 04.07.2017, after a period of almost 60 days, we, vide our letter (**Enclosure 'C'**) addressed to this Ld. Authority, with a copy mark to Director (New Construction Projects and Industrial Estates), MoEF&CC, New Delhi, informed that they are proceeding with a deemed EC under Clause 8(iii) of the EIA Notification in terms of the final recommendations of the SEAC. The letter was duly received by this Ld. Authority and no objection to the same was made.

It is further submitted that the Hon'ble High Court of Kerala in the matter of *Aneesh Mathew vs. State of Kerala and Others; WP(C) No.6235 of 2018*, the facts of which are *pari materia* to this case, has been pleased to hold that after the expiry of 45 day time period stipulated in the EIA notification, the applicant is entitled to a deemed EC in the absence of any communication to the contrary being made to him by the statutory authority concerned. The MoEF&CC too, vide its Memo No. 21-270/2008-IA.III dated 19.06.2013 (**Enclosure 'D'**) has directed that the timelines stipulated in the EIA Notification shall be strictly adhered to by SEIAA and SEAC while processing proposals for EC for building/construction projects. At this juncture, mention may also be made of other cases where this Ld. Authority itself in its wisdom, has expressed its agreement with this submission. Vide respective memos issued in the cases of M/s Tulip Infratech Pvt. Ltd., M/s Ninex Developers Ltd., as well as M/s Agson Global Pvt. Ltd. (enclosed collectively as **Enclosure 'E'**), this Ld. Authority has been pleased to hold that project proponents may proceed with deemed ECs in the absence of any communication within the 45 day time period stipulated in the EIA notification subject to the conditions stated in the recommendations of SEAC.

For VATIKA LIMITED

  
Authorised Signatory

In light of the authorities cited above as well as the view expressed by this Ld. Authority itself in other similar cases, the conclusion of the sub-committee constituted by the SEAC and affirmed by this Ld. Authority that we raised the construction without a valid EC, is not only erroneous and misconceived, but also patently discriminates us from others who are similarly placed and is thus afool of Article 14 of the Constitution of India. It is a matter of record that in the present case, no communication was made to us much less within a stipulated period mentioned in clause 8 of the EIA Notification and thus it is submitted that we have been entitled to a deemed EC, in pursuance of which only we started construction at the site. It may also be emphasized that while this Ld. Authority in its 102<sup>nd</sup> meeting on 20.04.2017 had referred the case back to the SEAC with the direction to visit the site and submit a report within 15 days, no visit was made to the site over one year and neither was any communication made to us regarding the grant/refusal/abeyance of the EC by this Ld. Authority or the SEAC. On the failure of the SEAC to visit the site within the directed time, and in any case in the absence of the communication, it would be unjust and unfair besides being in violation of the principles of natural justice, if we are made to suffer for no fault of our own.

- iii) It is further submitted that the Ld. Authority erred greatly in averring that we have been willfully avoiding proceeding and dragging the matter. It would rather appear that the unfortunate delays in this matter have been caused *inter alia*, on account of the failure of the SEAC sub-committee to visit our site within the 15 day time period. In fact, much to our surprise, the sub-committee visited the site on 02.06.2018, after a period of more than one year since the direction of this Ld. Authority dated 20.04.2017. Thereafter, this Ld. Authority issued a Show Cause Notice dated 07.08.2018 to us to which we replied swiftly vide letter dated 13.08.2018. Thereafter, the term of the then Ld. Authority/SEAC lapsed on 20.08.2018. The Ld. Authority as well as the SEAC were only reconstituted on 30.01.2019 and in its 117<sup>th</sup> meeting held on 18.04.2019, it was decided that the Chairman of this Ld. Authority would take the final view of the matter at his own level. However, after that the case was only taken up in the 130<sup>th</sup> meeting of this Ld. Authority held on 16.11.2021. Thus, from the factual matrix enunciated above, it would be erroneous to even suggest that we had been procrastinating and dragging proceedings. Apparently, the delays, if any, in the present case have been caused on account of the reasons mentioned above, which have been beyond our control. In fact we have been keen to complete the project in a specific time frame as per the requirements of Haryana Real Estate Regulatory Authority Act, 2016 and are rather being prevented from doing so due to the objections raised by the Ld. Authority to the deemed EC.

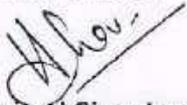
For VATIKA LIMITED  
*Chiranjeev*  
Authorised Signatory

- iv) Without prejudice to the above, it is also submitted that, as per the provisions of the EIA notification, we have been complying with all the conditions laid down in the recommendation of the SEAC for grant of EC in its 150<sup>th</sup> meeting dated 07.04.2017. As already submitted, we have been submitting six-monthly compliance reports (enclosed collectively as Enclosure 'F') at regular intervals from December 2017 onwards as per the conditions of the SEAC recommendations. It may be mentioned here that while the SEAC recommendations also require for obtaining Consent to Establish from Haryana State Pollution Control Board before the start of any construction at the site, the requirement for the same was done away with by Central Pollution Control Board notification bearing No.B-29012/ESS/CPA/2016-17/2570 dated 02.02.2017 (Enclosure 'G'), which stated that there should not be any need to obtain Consent to Establish and the EC shall suffice for building/construction projects mentioned at Sr. No. 8(a) and 8(b) of Schedule of Projects in the EIA notification. Our project concededly falls within category 8(a) of the Schedule of Projects and thus we need not obtain Consent to Establish as the deemed EC sufficed for the same. Mention may also be made to the fact that being an environmentally conscious group and to make the project more environment friendly, we have even registered the project at 'Green Rating for Integrated Habitat Assessment' ('GRIHA') and has obtained 3-star pre-certification on 07.11.2017 (Enclosure 'H'). It is thus evident from our diligent conduct in submitting the compliance report as well as going beyond the conditions of the recommendation requirements in obtaining GRIHA certification, that we fully intended to comply with all the environment laws and proceeded with the construction in a *bona fide* manner on the basis of the deemed EC.

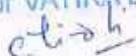
In view of the above mentioned submissions, which are though not exhaustive, we implore this Ld. Authority to withdraw its final notice dated 23.12.2021, the same having been issued on erroneous, misconceived and misplaced basis. It is further implored that this Ld. Authority may be pleased to acknowledge that the project qualifies for deemed EC under Clause 8(iii) of the EIA Notification,

Thanking You,

Your Sincerely  
For Vatika Limited

  
Authorized Signatory

Encl: As stated above

For VATIKA LIMITED  
  
Authorised Signatory

No.22-154/2015-1A.III  
Government of India  
Ministry of Environment, Forest and Climate Change  
Impact Assessment Division

Indira Paryavaran Bhavan  
Jorbag Road, Allganj,  
New Delhi-110003

Dated: 10<sup>th</sup> November 2015

OFFICE MEMORANDUM

**Subject: Environment Clearance by State Level Environmental Impact Assessment Authority/ State Level Expert Appraisal Committee with special reference to buildings and construction sector projects under Item 8 (a) and 8(b) of the Environment Impact Assessment Notification, 2006-regarding.**

The EIA Notification, 2006 provides for Scoping of project as one of the stages of the prior environmental clearance process, under which the Expert Appraisal Committee(EAC) in the case of Category 'A' projects or activities, and State Level Expert Appraisal Committee(SEAC) in the case of Category 'B1' projects or activities determine detailed and comprehensive Terms of Reference (TORs) addressing all the relevant environmental concerns, for the preparation of EIA and EMP report, so as to improve the quality of EIA and EMP. Pursuant to streamlining the process of environment clearance, the Ministry of Environment, Forest and Climate Change had issued Standard Terms of Reference for different sectors including buildings and construction sector projects.

2. It has been emphasized time and again, in the past that all the relevant information relating to a particular project should be raised in one go, while consideration of the project for scoping and seeking piece meal information during appraisal of the project should be avoided. It has been clarified that in appraisal of building and construction sector projects, information relevant to environmental concern should only be raised. However, it has come to the notice of the Ministry that the practice of seeking piece meal information is still continued and every time some new issues are raised, which directly do not pertain to environmental concern, while appraising the project, which result in delay in processing of cases, particularly at the level of SEIAA and SEAC.

3. The Ministry is in receipt of information about delay in processing of cases at the level of SEIAA and SEAC on account of (i) additional information sought on issues not directly related to environment and (ii)

For VATIKA LIMITED

*Chishi*  
Authorised Signatory

process adopted for listing such cases at the end of the queue after submission of information by the project proponents. In order to bring uniformity in dealing with such cases across the country and to streamline the process, it has been decided to follow the following procedure:

4. The requirement of environment clearance for buildings and construction projects should focus on environmental concerns and avoid duplication of efforts considering that such projects will be covered by the local civic authorities and under the provisions of the relevant master plan, building control regulations and safety regulations. The instructions issued vide this Ministry's earlier Office Memorandum No.21-270/2008-1A.III dated 19<sup>th</sup> June, 2013 should be followed in letter and spirit.

- (i) Timelines stipulated in the EIA Notification, 2006 shall be strictly adhered to by SEIAA and SEAC while processing the proposals for TOR/EC for the building and construction projects and township and area development projects. SEAC will make appropriate recommendations within sixty days of the receipt of the complete proposal from the project proponents. SEIAA shall consider the recommendations of the SEAC and convey its decision to the applicant within forty five days of the receipt of the recommendations. MoEF will regularly review the progress in disposal of cases by SEIAAs with the view to ensuring meeting of these timelines.
- (ii) In order to meet the stipulated timelines, to avoid duplication of work, and to speed-up the process of scrutiny, SEIAA/SEAC should only focus on the following thrust areas of environmental sustainability while appraising the 'Building and Construction' and 'Township and Area Development' projects.
  - a. Brief Description of the Project in terms of location and surroundings.
  - b. Environmental Impacts on Project Land and its surrounding developments and vice-versa.
  - c. Water Balance Chart with a view to promote waste water treatment, recycle, reuse and water conservation.
  - d. Waste Water Treatment and its details including target standards.
  - e. Alterations in the natural slope and drainage pattern and their environmental impacts on the surroundings.

For VATIKA LIMITED

Authorised Signatory

- f. Ground water potential of the site and likely impacts of the project.
- g. Solid Waste Management during construction and post construction phases.
- h. Air Quality and Noise Levels; likely impacts of the project during construction and operational phases.
- i. Energy requirements with a view to minimize power consumption and promote use of renewal energy sources.
- j. Traffic Circulation System and connectivity with a view to ensure adequate parking, conflict free movements, Energy efficient Public Transport.
- k. Green Belt/Green cover and the Landscape Plan.
- l. Disaster/Risk Assessment and Management Plan,
- m. Socio Economic Impacts of the project and CSR.
- n. EMP during construction and operational phases.
- o. Any other related parameter of the project which may have any other specific impact on environmental sustainability and ecology.

5. In case, where additional information has been sought and the project proponent is not in a position to provide the same during the appraisal by the SEAC, and he can provide it on next date or on any date during the meeting of the SEAC, he can submit the requisite information and his case be considered for appraisal accordingly.

6. In case the additional information sought cannot be presented by the project proponent during the same meeting days, and the Project Proponent can provide the requisite information before the next meeting, the case will be taken up for consideration in the next SEAC meeting for appraisal. So cases in which additional information has been sought will be taken up for appraisal in very next meeting scheduled after filing of the requisite information.

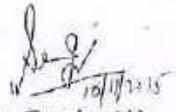
7. The Project Proponent approach the Ministry in case of Category 'B' projects by applying online for obtaining prior environment clearance in case the SEIAA / SEAC of any State or UT is not constituted. The cases are returned to the SEIAA / SEAC after its reconstitution. It is clarified that the date of online application to Ministry's portal will be taken as the date for deciding the chronology / seniority for that case by the SEIAAs / SEACs.

For VATIKA LIMITED

Authorised Signatory

8: The SEIAA/SEAC need not focus on the other issues which are normally looked after by the concerned local bodies/ State Government Departments/SPCBs.

This Issues with the approval of the Competent Authority.

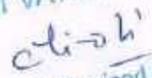
  
(Satish C. Garkoti)  
Scientist 'F'

To

1. All the Officers of IA Division
2. Chairpersons/Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:

1. PS to MEFC
2. PPS to Secretary (EFCC)
3. PPS to SS(HKP)
4. PPS to AS(SK)
5. PS to JS (MKS)
6. PS to JS (BS)
7. Website of the MoEF
5. Guard File

For VATIKA LIMITED  
  
Authorised Signatory



Memo No. SEL/A/H/18/286 Dt. 17-04-2018

11

**Subject:** Requirement of license for appraisal of construction projects.

It has come to the notice that the grant of license by the Town and Country Planning Department takes lot of time and the developers organization are requesting to appraise their project proposals without valid license. The applicants are submitting Form-I, Form-IA and conceptual plan as per the requirement as prescribed in the EIA Notification dated 14.09.2006 for seeking environment clearance. The project proponents are also advised to submit copy of valid license along with the application as per the check-list approved by SEIAA. The matter has been examined and it has been decided that:

- (i) The project proponent shall now submit land ownership, credible document showing the intent of the land owners to sell the land for the proposed project instead of valid license.
- (ii) The project proponent shall submit a proof that they have already made application with the concerned department for grant of license.
- (iii) It may, however clarified that the environment clearance granted for a project on the basis of afore said document shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project and mentioned in the Environment Clearance letter.
- (iv) It is further clarified that after the grant of valid license/approved zoning plan/approved layout plan, if there is any change in the green belt plan, traffic circulation plan, STP location plan, RWH plan, orientation of building then the project proponent shall have to seek revised environment clearance before start of development on the project site/licensed area.
- (v) Rest, all the documents/information as desired vide approved check-list shall be submitted by the applicant.

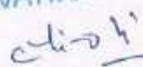
  
Chairman  
SEIAA, Haryana

M.S. SEIAA

  
17-4-18

Chairman SEAC,

GOVERNMENT OF HARYANA  
KEEP HARYANA CLEAN AND POLLUTION FREE

For VATIKA LIMITED  
  
Authorised Signatory

1030

ENCLOSURE 1C

185  
12



To,  
The Chairman  
State Environment Impact Assessment Authority,  
Bays No.:- 55 - 58, Parytan Bhawan,  
1st Floor, Sector - 2, Panchkula, Haryana

Date: 04.07.2017

Registered  
Vatika Ltd.  
Vatika Group, 48/49  
Sector 14, Phase 1, Gurgaon  
Haryana - 122 002  
Gurgaon 122 002 Haryana  
India  
T: 0124-417777  
F: 0124-417788  
E: M.S.I.A@seiaa.org

Subject: Environmental Clearance for Group Housing Colony project at Sector- 82A District Gurgaon, Haryana by M/s Vatika Ltd.

Dear Sir,

We had applied for Environmental Clearance of the above mentioned project online on 12.10.2016 and hard copies submitted to SEIAA Haryana on 27.12.2016 under category 8a of EIA Notification 2006. Our case has been recommended by SEAC to SEIAA for grant of Environmental Clearance in 150th SEAC meeting dated 07.04.2017.

We have also registered the above said project for GRIHA rating with a thought of sustainable development in every aspect.

As the stipulated time period had passed as per MoEF Notification dated 14.09.2006, we presume that our case has been granted deemed Environmental Clearance and we are proceeding ahead as per norms applicable vide MoEF Notification dated 14.09.2006 for such projects.

Thanking you,

Yours sincerely,

For Vatika Ltd.

(Authorized Signatory)



Copy to: The Director (New Construction Projects and Industrial Estates), Ministry of Environment Forest & Climate Change, Indra Paryavaran Bhawan, Jorbag Road, New Delhi 110003

FOR VATIKA LIMITED  
Handwritten signature  
Authorized Signatory

No.21-279/2008-IA.III  
 Government of India  
 Ministry of Environment & Forests

Dated: June 19, 2013

OFFICE MEMORANDUM

Subject: Environment Clearance for buildings and real estate projects.

Ministry of Environment & Forests vide OM dated 11.12.2012, had constituted a Committee under the Chairmanship of Dr. K. Kasurangan, Member, Planning Commission to review the provisions of the Environment Impact Assessment Notification (EIA), 2006, relating to granting environment clearances for roads, buildings, SEZ projects and the provisions under the OM dated 7.2.2012 related to high-rise buildings. The Committee has since submitted its report to the Ministry.

2. One of the terms of reference (ToR) of the aforesaid Committee was to review the requirement of environment clearance for buildings and real estate projects to avoid duplication considering that such projects will be covered by the local civic authorities and under the provisions of the relevant master plan, building control regulations and safety regulations. The recommendation of the Committee on this ToR has been accepted and the following has been decided:

- i. Timelines stipulated in the EIA Notification, 2006 shall be strictly adhered to by SEIAA and SEAC while processing the proposals for TOR/EC for the building and construction projects and township and area development projects. SEAC will make appropriate recommendations within sixty days of the receipt of the complete proposal from the project proponents. SEIAA shall consider the recommendations of the SEAC and convey its decision to the applicant within forty five days of the receipt of the recommendations. MoEF will regularly review the progress in disposal of cases by SEIAAs with the view to ensuring meeting of these timelines.
- ii. With the view to avoiding delay in processing of proposals, project proponents should provide complete information at the first instance only while submitting documents for TOR/EC so that the processing of proposals is not held up in the absence of requisite details. Incomplete proposals not tallying with the check-list should not be accepted by the SEIAA/SEAC.
- iii. In order to meet the stipulated timelines, to avoid duplication of work, and to speed-up the process of scrutiny, SEIAA/SEAC may only focus on the following thrust areas of environmental sustainability while appraising the 'Building and Construction' and 'Township and Area Development' projects.
  - a. Brief Description of the Project in terms of location and surroundings.
  - b. Environmental Impacts on Project Land and its surrounding developments and vice-versa.

For VATIKA LIMITED  
*Chishi*  
 Authorised Signatory

- c. Water Balance Chart with a view to promote waste water treatment, recycle, reuse and water conservation.
- d. Waste Water Treatment and its details including target standards.
- e. Alterations in the natural slope and drainage pattern and their environmental impacts on the surroundings.
- f. Ground water potential of the site and likely impacts of the project.
- g. Solid Waste Management during construction and post construction phases.
- h. Air Quality and Noise Levels; likely impacts of the project during construction and operational phases.
- i. Energy requirements with a view to minimize power consumption and promote use of renewable energy sources.
- j. Traffic Circulation System and connectivity with a view to ensure adequate parking, conflict free movements, Energy efficient Public Transport.
- k. Green Belt/Green cover and the Landscape Plan.
- l. Disaster/Risk Assessment and Management Plan.
- m. Socio Economic Impacts of the project and CSR.
- n. EMP during construction and operational phases.
- o. Any other related parameter of the project which may have any other specific impact on environmental sustainability and ecology.

The SEIAA/SEAC need not focus on the other issues which are normally looked after by the concerned local bodies/ State Government Departments/SPCBs.

- iv. In case of a large pendency in a State and in case the concerned State Government feels that there is a need for another SEAC, the State Government may accordingly send the proposal to MoEF for setting up/ notifying another SEAC and MOEF may consider the same.
3. Necessary action in the matter may be taken by the State Governments, SI/AAs and SEACs.
4. This issues with the approval of the Competent Authority.

*Lalit Kapur*  
(Lalit Kapur)  
Director  
Telefax: 24368592

- To
1. All the Officers of IA Division
  2. Chairpersons/Member Secretaries of all the SEIAAs/SEACs
  3. Chairman, CPCB
  4. Chairpersons / Member Secretaries of all SPCBs / UI/PCCs.

- Copy to:
1. PS to MoEF
  2. PS to Secretary (E&F)
  3. PS to JSAT
  4. Website of the MoEF
  5. Grid File

For VATIKA LIMITED  
*Choshi*  
Authorised Signatory

# 1033

ENCLOSURE (L)  
188  
15

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.  
Telephone No. 0172-2565232

Memo No: SELAA/RTI/HR/2017/74

Date: 27-11-2017

To

Sh. Saurabh Singh  
# House No. 151, Block-5,  
Nahar Mohu Patti, Village Muana,  
Tehsil Safidon, District- Jind.

Subject: Transfer of RTI application u/s 5(4) & 5(5) of RTI Act, 2005- Sh. Saurabh Singh  
# House No. 151, Block-5, Nahar Mohu Patti, Village Muana, Tehsil Safidon,  
District- Jind.

This is with reference to your application dated 07.11.2017 seeking information under RTI Act-2005 and transferred by SPIO, Environment Department vide letter No. DEH/RTI/F.No. 69/2017/2462 dated 15.11.2017, seeking information under RTI Act, 2005.

The information desired vide application and available in the records is as under:-

Sr. No	Desired Information	Reply
1	Environment Clearance for the Group Housing Complex namely "Ninex City" at sector-76, Gurgaon, Haryana dated 06.08.2014.	Copy of letter attached as annexure-1.
2	Environment Clearance for "Tulip Homes" Group Housing project at sector-69-70, Gurgaon, Haryana dated 15.03.2016.	Copy of letter attached as annexure-2.
3	Environment Clearance for proposed commercial Warehousing Project, at village- Kialara, Sonapat, Haryana dated 27.09.2016.	Copy of letter attached as annexure-3.

*P. Singh*  
SPIO, 27/11/17  
SEIAA, Haryana.

For VATIKA LIMITED

*Chish*  
Authorised Signatory

From

Member Secretary,  
State Environment Impact Assessment Authority,  
Haryana Bays No. 55-58, Paryatan Bhawan,  
First Floor, Sector-2, Panchkula.

to

M/s Ninex Developers Limited,  
Head Office: 402, Solitaire Plaza,  
Sikandarpur, MG Road, Gurgaon.

Memo No. SEIAA/HR/14/1066

Date: 26-8-2014

**Subject: Environment Clearance for the Group Housing Complex namely "Ninex City" at Sector-76, Gurgaon, Haryana.**

Please refer to the subject indicated above. It is informed that your representation claiming deemed Environmental Clearance of project and recommendation of SEAC was taken up for consideration in the 73<sup>rd</sup> meeting of SEIAA held on 18.07.2014. It was found that the SEAC in its 74<sup>th</sup> meeting held on 29.01.2013 observed that the project proponent had claimed deemed environmental clearance of their project and the committee is not required to re-appraise this case at this stage in view of the affidavit/representation of the project proponent claiming that the company considers the environmental clearance deemed to have been granted as per the MOEF GOI Notification dated 14.09.2006.

This case was examined in the light of clause (ii) and (iv) under Para no. 8 of EIA Notification dated 14.09.2006. It was observed that the project proposal qualifies for deemed approval after 45 days from 10.03.2011 as the SEAC in its meeting held on 10.03.2011 had recommended this case for Environmental Clearance by imposing stipulations and no decision on the recommendation of SEAC was conveyed to the project proponent within a period of 45 days as prescribed in the Notification. However, the fact is that the term of the SEIAA lapsed on 20.04.2011 and the recommendation of SEAC was transferred to MOEF GOI for consideration as per para 4 (iii) of EIA Notification dated 14.09.2006 and subsequent amendment but no decision on the recommendation of SEAC was conveyed to the project proponent within 45 days.

Accordingly the Authority decided to accept the recommendation of SEAC that the project proposal qualifies for deemed clearance as claimed by the project proponent and re-appraisal of project is not required at this stage.

Verified  
By: [Signature]

o/c

[Signature]

Member Secretary,  
SEIAA, Haryana.  
[Signature]

For VATIKA LIMITED

[Signature]  
Authorised Signatory

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

17

Telephone No. 0172-2565232

Memo No: SEIAA/HR/2016/2007

Date: 15-03-2016

To

M/S Tulip Infratech Pvt. Ltd.  
Regd. Office: 12<sup>th</sup> Floor, Indra Prakash Building,  
31 Barakhamba Road, New Delhi-110001.

**Subject:** Environmental Clearance for "Tulip Homes" Group Housing Project,  
at Sector-69-70, Gurgaon.

Please refer to your representation dated 07.12.2015 claiming deemed environmental clearance for its project in contrast to the recommendations of SEAC and to review the decision, in respect of the captioned project was taken up for consideration in the 88<sup>th</sup> meeting of SEIAA held on 29.02.2016. The detailed examination of the representation manifests that SEAC in its 55<sup>th</sup> Meeting held on dated 09.03/10.03.2011 had recommended the project for environment clearance after due appraisal and consideration of events. The recommendations for grant of Environmental Clearance to the project had been sent to SEIAA on 14.03.2011.

However, due to procedural constraints i.e termination of tenure of SEIAA, the project of the project proponent could not be considered by SEIAA for Environment Clearance as observed by SEAC. The project proponent submitted an undertaking that they started the construction on 15.07.2011 after the expiry of four months from the date of recommendation for EC of their project proposal by SEAC considering their case as deemed cleared case as per para 8 of EIA Notification dated 14.09.2006 but on the contrary the SEIAA decided to recommend this case to PS Environment Haryana for initiating legal action against Project Proponent for starting construction without obtaining prior environmental clearance as per prescribed procedure of MOEF GOI.

verified  
[Signature]  
ASIT

For VATIKA LIMITED

Authorized Signatory  
[Signature]

The case of other Developer i.e M/s Ninex Developers, of same arena have been brought into the light by the project proponent wherein the claim of M/s Ninex Developers that their project proposal qualifies for deemed clearance as per para 8 (iii and iv) was accepted by SEIAA under similar circumstances, thus they can't be put under the hammer of discrimination in violation to it fundamental rights. All the aspects have been brought into light by project proponent and whereby claimed deemed approval of environmental clearance by harping upon MOEF GOI Notification dated 14.09.2006 coupled with case of Ninex Developer and recommendations of SEAC observed vide 55<sup>th</sup> meeting dated 14.03.2011.

This case has been examined in the light of clause (iii) and (iv) under Para no. 8 of EIA Notification dated 14.09.2006 and on the submissions detailed vide representation dated 7<sup>th</sup> December, 2015. It has been observed that the project proposal qualifies for deemed approval after 45 days from 14.03.2011 as the SEAC in its meeting held on 09/10.03.2011 had recommended this case for Environmental Clearance to SEIAA for grant of Environmental clearance but no such decision on the recommendation of SEAC had been conveyed by SEIAA to the project proponent within the stipulated period.

In view of the above the Authority agreed to review its decision taken in 79<sup>th</sup> meeting held on 09.01.2015 and decided that the project proposal qualifies for deemed clearance after the expiry of 45 days of recommendation of SEAC dated 14.03.2011 for granting environment clearance to the project; in view of para no. 8 (iii and iv) of EIA Notification dated 14.09.2006 and also decided that the project proponent shall comply with the conditions as stated therein in the recommendation of SEAC of 55<sup>th</sup> meeting held on 09/10.03.2011.

Verified  
[Signature]  
Asst.

[Signature]  
Member Secretary,  
SEIAA, Haryana.  
Date

For VATIKA LIMITED  
[Signature]  
Authorised Signatory

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232

Memo No. SEIAA/HR/2016/823

Date: 27-01-2016

To

M/S Agri-on Global Pvt. Ltd.  
JA-1218 to 1225, 12<sup>th</sup> floor, DLF Tower  
"A", Mayapuri, New Delhi-110025.

**Subject:** Environment Clearance for proposed Commercial Warehousing Project at village- Kishrora, Sonapat, Haryana.

Please refer to the subject indicated above. It is informed that your request for deemed clearance on the basis of NGT order passed in this case was taken up for consideration in the 96<sup>th</sup> meeting of SEIAA held on 22.09.2016. It was observed that the SEAC in its 72<sup>nd</sup> meeting held on 27.12.2012 had recommended this case for environment clearance but no decision was conveyed to you within 45 days. It was observed that the project proposal qualifies for deemed clearance as per the provision prescribed in para 8 (iii) of EIA notification 14.09.2006 as no decision was communicated to the Project Proponent within 45 days of recommendation of SEAC.

It was accordingly, decided that the project proposal qualifies for deemed clearance in view of para no. 8 (iii and iv) of EIA Notification dated 14.09.2006 subject to strict compliance of imposed condition as stated in the recommendation of SEAC of 72<sup>nd</sup> meeting held on 27.12.2012.

Verified  
[Signature]  
BWF

[Signature]  
Chairman,  
SEIAA, Haryana.

For VATIKA LIMITED

[Signature]  
Authorised Signatory

1038

193



ENCLOSURE - 2

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sector 14B, Phase 1, Gurgaon  
Noida - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

Dated: 22.01.2018

T 91.124.4172777  
F 91.124.4172700  
E info@vatikagroup.com  
www.vatikagroup.com

To  
Dr. A Mehrotra (Advisor)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - Dec 2017.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2017 in both hard as well as soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

Stamp: Ministry of Environment, Forest and Climate Change, Northern Region Office, Bays No. 24-25, Sector 31-A, Chandigarh



(Authorized Signatory)  
Virender Dhar  
General Manager  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938

- CC:
1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - 134 109.
  2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

Handwritten signature and date: 25/1/18

Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

For VATIKA LIMITED  
Authorized Signatory

017072777

1039

194  
21



Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sardar Park, Phase I Block  
Mohali - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

Dated: 30.05.2018

T: 91.124.4177.777  
F: 91.124.4177.700  
E: info@vatikagroup.com

www.vatikagroup.com

To  
Dr. A Mehrotra (Advisor)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - June 2018.

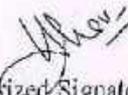
Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2018 in both hard as well as soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

  
(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



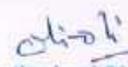
received by  
Shalika +  
4/6/18

- CC: 1. The Chairman, Haryana State Pollution Control Board, Panchkula, Haryana - 134 109.
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

  
4/6/18  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

प्राप्त किया/Received  
पर्यावरण, वन एवं कृषि विभाग  
Min. of Environment, Forests & Climate Change  
उत्तर क्षेत्रीय कार्यालय/Northern Regional Office  
चण्डीगढ़/Chandigarh

For VATIKA LIMITED

  
Authorised Signatory

CIN: U71999HR1995010054021

1040

**vatika**  
creating lasting value

Registered Office  
Vatika Limited  
Vatika Group, 4th Floor  
Sushant Lok, Phase I, Block A  
Metrolink - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

T: 91.124.4177777  
F: 91.124.4177700  
E: info@vatikagroup.com

www.vatikagroup.com

Dated: 12.12.2018

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2018.

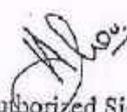
Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2018 in soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

  
(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

  
20/12/18

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.  
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.

For VATIKA LIMITED

Authorized Signatory  




196 2

Registered Office  
Vatika Limited  
Vatika Group, 4th Floor  
Sector 11B, Phase I, Block A  
Mahuli - Gurgaon Road  
Gurgaon 122007, Haryana  
INDIA

T: 91 124 1977 777  
F: 91 124 1977 700  
E: info@vatika.com  
www.vatika.com

Dated: 28.05.2019

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2019.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2019 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and DG set emissions.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.



*Received*  
*[Signature]*  
Virender Bhatia  
Asst. Vice President  
Email: [virender@vatikagroup.com](mailto:virender@vatikagroup.com)  
Mob no.: 9810566938

*[Signature]*  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109;  
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.

For VATIKA LIMITED

*[Signature]*  
Authorised Signatory

1042

197  
24



Received  
24  
2019

Regional Office  
Sector-103  
Panchkula, Haryana  
Subsector, Phase-1, P-1  
Mukund - Group Road  
Sector-123, Panchkula  
Haryana

F: 91124417777  
F: 91124417700  
E: info@vatikagroup.com  
www.vatikagroup.com

Dated: 20.12.2019

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - Dec 2019.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2019 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and site photographs.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



27/12/19

CC: 1/ The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - 134 109.

2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

FOR VATIKA LIMITED

Authorized Signatory

1043

198  
25



Received  
8/11  
29/07/2020

Registered Office  
Vatika Limited  
Vatika Bhangle, 4th Floor  
Sudant Lok, Phase I Block A  
Meerutli - Gurgaon Road  
Gurgaon 122992, Haryana  
INDIA

Dated: 17.07.2020

T: 91.124.477777  
F: 91.124.177200  
E: info@vatika-group.com  
www.vatikagroup.com

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - June 2020.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2020 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and site photographs.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.



  
(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - 134 109.  
2. State Environmental Impact Assessment Authority, Bay No. 55-58; Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

For VATIKA LIMITED

  
Authorized Signatory

**Vatika**  
creating lasting value

Registered Office  
Vatika Limited  
Vatika Temple, 4th Floor  
Sukhdev Park, Phase I, Block  
Mehrauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

Dated: 02.12.2020

T 91.124.4177722  
F 91.124.4177700  
E [info@vatikagroup.com](mailto:info@vatikagroup.com)

[www.vatikagroup.com](http://www.vatikagroup.com)

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2020.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2020 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report, DG emission & noise and site photographs.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.



(Authorized Signatory)  
Virender Dhar  
Associate Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



08/12/20

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.

For VATIKA LIMITED  
Authorised Signatory

Handwritten signature and date: 8/12/2020



Planning &amp; Coordination-INFRA Vatika &lt;planning.infra@vatikagroup.com&gt;

**Submission of six monthly EC compliance report - Group Housing Project**

5 messages

Shree Tiwari &lt;shreetiwari@vatikagroup.com&gt;

Thu, May 27, 2021 at 1:49 PM

To: eccomplianca-nro@gov.in

Cc: hspcb@hry.nic.in, selaa.hry@gmail.com, "Planning Dept., Vatka" &lt;virendhar@vatikagroup.com&gt;

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2021.

Dear Sir,

With reference to the above-mentioned subject, we are hereby submitting a Six-monthly Compliance report for June 2021 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report, DG emission & noise and site photographs.

We hope the above report meets your requirement.

Thanking You

Shree Prakash Tiwari

Planning & Coordination Dept.  
DID 455 M: 91.9560950099

Vatika Limited | Unit No.-A-002, Ground Floor,  
Block A, Vatika INXT City Center, Sector-83,  
Gurugram 122012, Haryana, INDIA  
T 91.124.4177777 | F 91.124.4177770

June 2021 six monthly EC compliance report\_GH project TH.pdf  
3267K

For VATIKA LIMITED  
*Chiraj*  
Authorised Signatory

vatika

Planning &amp; Coordination-INFRA Vatika &lt;planning.infra@vatikagroup.com&gt;

**Submission of Dec 2021 six monthly EC compliance report - GH at Sec 82A,  
Gurugram**

1 message

Shree Tiwari <shreetiwari@vatikagroup.com>  
To: ecompliance-nro@gov.in  
Cc: hspcb@hry.nic.in, selaa-21.env@hry.gov.in

Mon, Dec 20, 2021 at 12:12 PM

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2021.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2021 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report & site photos. DG emission & noise monitoring could not be carried out due to ban on the operation of DG sets.

We hope the above report meets your requirements.

Thanking You

For M/s Vatika Ltd.

Shree Prakash Tiwari

Planning & Coordination Dept.  
DID 455 M: 91.9560950099

Unit No.-A-002, Ground Floor,  
Block A, Vatika INXT City Center, Sector-83,  
Gurugram 122012, Haryana, INDIA  
T 91.124.4177777 | F 91.124.4177770

 Dec 2021 EC compliances report TH.pdf  
3722K

For VATIKA LIMITED

  
Authorised Signatory

Dated: 22.01.2018

To  
Dr. A Mehrotra (Advisor)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2017.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2017 in both hard as well as soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

  
(Authorized Signatory)  
Virender Dhar  
General Manager  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatra Bhawan, Sector-2, Panchkula, Haryana – 134 151.

For VATIKA LIMITED

Authorised Signatory

**SIX MONTHLY COMPLIANCE (Dec 2017)**

Project – Group Housing Colony, Sector – 82A, Village Shikohpur, Gurugram

Ref: 150<sup>th</sup> SEAC MoM dated 07.04.2017**PART A-SPECIFIC CONDITIONS:-****Constructions Phase - 12% construction work completed**

Specific Conditions	Status
1. "Consent For Establish' shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to SEIAA Haryana before the start of any construction work at site.	As per CPCB letter no. B-29012/ESS/CPA/2016-17/2570 dated 02.02.2017 regarding grant of consent under the Water Act 1974 and Air Act 1981, point no.iii there should not be any need to obtain Consent to Establish for Building/ Construction projects/Area development projects and township projects which are mentioned at serial no. 8(a) & 8(b) in EIA notification, 2006.
2. A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.	First Aid facility has been provided.
3. Adequate drinking water and sanitary facilities shall be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the laboures is strictly prohibited. The safe disposal of wastes/ waste water generated during the construction phase should be ensured.	Adequate drinking water and sanitary facility has been provided. Wastewater & solid waste is being disposed off safely.
4. All the topsoil excavated during construction activities shall be stored for use in horticulture/landscape development within the project site.	Top soil removed is stored at one place and will be used for development of landscaped area.
5. The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with approval of competent authority.	Building construction materials are stored in designated area within project premises. The Excavated soil which is good for fertility is being stored at site for development of landscaped area & the muck had been disposed in proper manner without creating any adverse effect on the neighboring communities.
6. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to	Guide lines are being strictly followed. Copy of ground water test report of nearby area is

contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.	enclosed as Annexure - 1. Copy of soil test report enclosed as Annexure - 2.
7. The Diesel generator sets to be used during construction phase shall be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.	Diesel Generator Sets installed are of enclosed type. Stack emission parameters are within in permissible limits. DG stack emission & noise monitoring report attached as Annexure - 3 & 4 respectively.
8. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of explosives shall be taken.	At present small amount of diesel is being stored on day to day consumption basis. Clearance from Chief Controller of explosives will be obtained as per the norms for bulk storage.
9. Ambient Noise levels shall conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to conform to the stipulated residential standards of CPCB/MoEF.	Ambient Air and ambient noise monitoring carried out at site which is enclosed as Annexure - 5 and Annexure - 6, respectively.  Sprinkling of water through tankers is being practiced on unpaved areas to suppress the dust generation. Loose construction materials are covered with tarpaulin/plastic sheets.
10. Fly ash shall be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.	Fly Ash mixed construction material is being used based on availability.
11. Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.	Storm drainage system will be developed at site for the control of rainfall runoff and ground water recharge.
12. Water demand during construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices.	Ready mix concrete and hessian cloth is being used to conserve water.
13. In view of the severe constrains in water supply augmentation in the region and sustainability of water resources, the developer will submit the NOC from CGWA specifying water extraction quantities and assurance from HUDA/ utility provider	Water assurance for the project received from HUDA already submitted to SEIAA. Copy enclosed herewith as Annexure - 7.

<p>indicating source of water supply and quantity of water with details of intended use of water – potable and non-potable. Assurance is required for both construction and operation stages separately. It shall be submitted to the SEIAA and RO, MOEF, Chandigarh before the start of construction.</p>	
<p>14. Roof must meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.</p>	<p>ECBC norms are taken into design. Project has been awarded '3 Star' GRIHA Pre-Certification. Copy enclosed herewith as Annexure – 8.</p>
<p>15. Opaque wall must meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.</p>	<p>ECBC norms are taken into design. Project has been awarded '3 Star' GRIHA Pre-Certification.</p>
<p>16. The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc as per National Building Code including protection measures from lightening etc.</p>	<p>The structures have been structurally designed as per prevailing IS codes, NBC for the dead load, live load, wind load and seismic load and their combination with net bearing capacity of 30T/sqm. Structure certificate already submitted.</p>
<p>17. Overexploited groundwater and impending severe shortage of water supply in the region requires the developer to redraw the water and energy conservation plan. Developer shall reduce the overall footprint of the proposed development. Project proponent shall incorporate water efficiency /savings measures as well as water reuse/recycling within 3 months and before start of construction to the SEIAA, Haryana and RO, MOEF, GOI, Chandigarh.</p>	<p>Details already submitted at the time of appraisal.</p>
<p>18. The Project Proponent as stated in the proposal shall construct total 10 rain water harvesting pits under expansion for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silting chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.</p>	<p>10 rain water harvesting pits are proposed for construction with facility for de-silting chamber for removal of floating matters before entering harvesting pit.</p>

19. The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/ NOC from competent Authority as required.	Will be adhered to.
20. The project proponent shall obtain assurance from the DHBVN for supply of power before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.	Copy of Power assurance enclosed as Annexure - 9.
21. Detail calculation of power load and ultimate power load of the project shall be submitted to DHBVN under intimation to SEIAA Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.	Copy already submitted based on which Power assurance to the project has been provided by DHBVN.
22. The Project Proponent shall not raise any construction in the natural land depression/ Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.	There is no Nallah/ water course within the project area.
23. The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Project. Levels of the other areas in the Projects shall also be kept suitably so as to avoid flooding.	The plinth levels of the building block are designed as per prior approval of the HUDA/Director General Town and Country Planning Chandigarh.
24. Construction shall be carried out so that density of population does not exceed norms approved by Director General Town and Country Planning Department Haryana.	Is being adhered as per zoning plan.
25. The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.	Affidavit already submitted. Treated waste water from HUDA STP is being used for construction.
26. The project proponent shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.	The project area is devoid of any tree.
27. The project proponent shall provide 3 meter high barricade around the project area, dust screen for	Is being adhered. Site photographs enclosed as

every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.	Annexure - 10.
28. The Project Proponent shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other wastes during rains.	Sedimentation tank provided at the lower level to trap pollutant and rainwater runoff during rains.
29. The Project Proponent shall provide Proper Rasta of proper width and proper strength for the project before the start of construction.	Is being adhered
30. The project proponent shall ensure that the U-value of the glass is less than 3.177 and maximum solar heat gain co-efficient is 0.25 for vertical Fenestration.	ECBC norms are taken into design. Project has been awarded '3 Star' GRIHA Pre-Certification. Copy enclosed herewith as Annexure - 8.
31. The project proponent shall adequately control construction dusts like silica dust, non - silica dust and wood dust. Such dusts shall not spread outside project premises. Project proponent shall provide respiratory protective equipment to all construction workers.	Construction materials are covered with tarpaulin cloths and water sprinkling is being done on regular basis. Nose mask provided to Construction workers involved in such activities
32. The project proponent shall develop complete civic infrastructure of the Group Housing colony including internal roads, green belt development, sewerage line, Rain Water recharge arrangements, Storm water drainage system, Solid waste management site and provision for treatment of bio-degradable waste, STP, water supply line, dual plumbing line, electric supply lines etc. and shall offer possession of the units/flats thereafter.	Will be adhered to.
33. The project proponent shall provide one refuse area till 24 meter and one till 39 meter as per National Building Code. The project proponent shall not convert any refuse area in the habitable space and it should not be sold out/commercialized.	Will be adhered to as per NBC.
34. The project proponent shall provide fire control room and fire officer for building above 30 meter as per National Building Code.	Will be adhered to as per NBC.
35. The project proponent shall obtain permission of Mines and Geology Department for excavation of soil before the start of construction.	Permission of Mines and Geology Department for excavation of soil obtained.

36. The project proponent shall seek specific prior approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local Authorities beside other required services before taking up any construction activity.	Approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local Authorities will be obtained as per the stage of construction work.
37. The project proponent shall submit the copy of fire safety plan duly approved by Fire Department before the start of construction.	Copy of the same will be provided as and when received.
38. The project proponent shall discharge excess of treated waste water/storm water in public drainage system and shall seek permission of HUDA before the start of construction.	Permission for connection of drainage & excess treated sewerage network outfall to public drain & sewer line respectively will be obtained from HUDA.
39. The project proponent shall maintain the distance between STP and water supply line.	Will be adhered to as per norms.
40. The project proponent shall ensure that the stack height is 6 meter more than the highest tower.	Stack height for DG sets will be provided as per CPCB norms.
41. The project proponent shall ensure structural stability to withstand earthquake of magnitude 8.5 Richter scale.	Structures are designed as per relevant earthquake zone.

#### Part B General Conditions

Specific Conditions	Status
i) The project proponent shall ensure the commitments made in form - I, Form - IA, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.	Proposed environmental safeguards are complied with in letter and spirit.
ii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-	We are hereby submitting six monthly compliance reports both in hard as well as in soft copy.

mail) to the northern Regional Office of MoEF, HSPCB & SEIAA Haryana.	
iii) STP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.	Will be adhered to.
iv) The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.	Noted
v) The project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal	Noted
vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosive, Fire Department, Civil Aviation Department, Forest Conservation Act 1980 and Wildlife (protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc shall be obtained as applicable by project proponents from the respective authorities prior to construction of the project.	NOC from Civil Aviation department, Department of Forest & Aravalli NOC obtained and is enclosed herewith as Annexure - 11 & 12 respectively. All other approvals will be obtained as and when required.
vii) The project proponent should inform the public that the project has been accorded EC by SEIAA and copies of the clearance letter are available with HSPCB & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.	Our case for EC was recommended by SEAC to SEIAA for grant of EC in the 150 <sup>th</sup> SEAC meeting dated 07.04.2017. But no letter from SEIAA was issued to us. Thereafter, we have submitted letter to SEIAA vide letter dated 04.07.2017, intimating that the stipulated time period as per clause 8 condition (iii) & (iv) of MoEF Notification dated 14.09.2006 had passed, we are proceeding ahead with the project as per the norms applicable vide MoEF Notification of 14.09.2006. Copy enclosed as Annexure - 13.
viii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the	Noted.

Project Proponent-if it was found that construction of the project has been started before obtaining prior Environmental Clearance.	
ix) Any appeal against this Environmental Clearance shall lie with National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	Noted
x) The project proponent shall put in place Corporate Environment Policy as mentioned in MoEF, GOI OM No. J-11013/41/2006-IA II (I) dated 26.4.2012 within 3 months period. Latest Corporate Environment Policy should be submitted to SEIAA within 3 months of issuance of this letter.	Environment policy of company enclosed as Annexure 14.
xi) The fund ear marked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA / RO MoEF, GOI under rules prescribed for Environment Audit.	Being a residential project, the environmental protection measures such as construction of storm drainage, rainwater harvesting structure, sewage treatment plant, DG stack, fire safety measures, seismic design of building, development of landscaped area etc along with environmental monitoring is an integral part of the project, therefore no separate account is being maintained, however year wise expenditure can be worked out based on billing heads and the same will be reported. Expenditure on labour sanitation, safety & environment protection measures so far on the project till Nov 2017 is enclosed herewith as Annexure - 15.
xii) The project proponent shall ensure the compliance of Forest Department, Haryana Notification no S.O. 121/PA2/1900/S.4/97 dated 28.11.1997.	Will be adhered to.
xiii) The project proponent shall ensure that no vehicle during construction/operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent Authority.	Vehicles with valid Pollution Under Control certificate are allowed during the construction phase. File with copy of PUC's of vehicles bringing construction material is being maintained at site.
xiv) The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project	Noted.

proponent.	
xv) The project proponent shall seek fresh Environmental clearance if at any stage there is change in the planning of the proposed project.	Noted
xvi) Besides the developer/applicant, the responsibility to ensure the compliance of Environmental Safeguards/conditions imposed in the Environmental Clearance letter shall also lie on the licensee/licensees in whose name/names the license/CLU has been granted by the Town & Country Planning Department, Haryana.	Being complied
xvii) The project proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM2.5, PM10, SOx, NOx, Ozone, Lead, CO, Benzene, Ammonia, Benzopyrine, arsenic and Nickel. (Ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Compliance report of the stipulated EC conditions is being sent to RO MoEF and HSPCB office.
xviii) The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the HSPCB Panchkula as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of the EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Will be adhered to.
xix) The project proponent shall conduct environment audit at every three months interval and thereafter corrected measures shall be taken without any delay. Details of environmental audit and corrective measures shall be submitted in the monitoring report.	Will be adhered to.
xx) Corporate Environment and Social Responsibility	CSR policy of company enclosed herewith as

(CSER) shall be laid down by the project proponent (2% shall be earmarked) as per guidelines of MoEF, GoI Office Memorandum No. J- 11013/11/ 2006-1A.II(I) dated 18.05.2012 and Ministry of Corporate Affairs, GoI Notification Dated 27.02.2014. A separate audit statement shall be submitted in the compliance. Environment related work proposed to be executed under this responsibility shall be undertaken simultaneously. The project proponent shall select and prepare the list of the work for implementation of CSER of its own choice and shall submit the same before the start of construction.

Annexure - 16.

Annexure

- Annexure 1 – Ground water analysis report
- Annexure 2 – Soil report
- Annexure 3 – DG stack emission analysis report
- Annexure 4 – DG Noise monitoring report
- Annexure 5 – Ambient Air monitoring report
- Annexure 6 – Ambient noise monitoring report
- Annexure 7 – Water Supply assurance from HUDA
- Annexure 8 – GRIHA 3 star Pre-certification
- Annexure 9 – Power assurance from DHBVN
- Annexure 10 – Site Photos
- Annexure 11 – NOC for height clearance from AAI
- Annexure 12 – Aravalli NOC
- Annexure 13 – Letter to SEIAA considering deemed EC
- Annexure 14 – EHS Policy
- Annexure 15 – Expenditure on EMP
- Annexure 16 – CSR Policy

For VATIKA LIMITED  
*etish*  
Authorised Signatory

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2083404  
 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC Recognized|NABL Accredited|HSPCB & RSPCB Approved)

## Test Certificate

Sample Number	VEL/VL/W/01	Report No.:	VEL/W/VL/1711/01
Client / Address of Party	M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10 F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
		Receipt Date:	24/11/2017
		Sampling Date:	24/11/2017
		Sampling Type:	Grab
		Preservation:	Refrigerated
		Sampling Quantity:	2.0 Ltr + 300ml
Sample Description	Ground Water (Bore well)		
Sampling Location	Near Project Site		
Sample Collected by	Vardan EnviroLab Team		
Sampling & Analysis Protocol	IS-10500-2012, APHA 22 <sup>nd</sup> Edition 2012		
Parameter Requested	As per IS 10500-2012		

### TEST RESULTS

S. No.	Parameter	Test-Method	Result	Unit	Limits of IS:10500 -2012	
					Requirement (Acceptable Limits)	Permissible limit in the Absence of Alternate Source
1	pH (at 25°C)	APHA 22 <sup>nd</sup> Edition, 4500-H <sup>+</sup> B	7.68	--	6.5 to 8.5	No Relaxation
2	Colour	APHA 22 <sup>nd</sup> Edition, 2130 B	<sup>+BDL (<sup>+BDL 5 Hazen)</sup>	Hazen	5	15
3	Turbidity	APHA 22 <sup>nd</sup> Edition, 2130 B	<sup>+BDL (<sup>+BDL 0.1 NTU)</sup>	NTU	1	5
4	Total Hardness as CaCO <sub>3</sub>	APHA 22 <sup>nd</sup> Edition, 2150 B	Agreeable	--	Agreeable	Agreeable
5	Calcium Hardness as CaCO <sub>3</sub>	APHA 22 <sup>nd</sup> Edition, 2160 B	Agreeable	--	Agreeable	Agreeable
6	Total Hardness as CaCO <sub>3</sub>	APHA 22 <sup>nd</sup> Edition, 2340 C	263.00	mg/l	200	600
7	Calcium as Ca	APHA 22 <sup>nd</sup> Edition, 3500 Ca B	56.24	mg/l	75	200
8	Magnesium as Mg	APHA 22 <sup>nd</sup> Edition, 3320 B	347.10	mg/l	200	600
9	Chloride as Cl <sup>-</sup>	APHA 22 <sup>nd</sup> Edition, 4500-Cl <sup>-</sup> B	136.98	mg/l	250	1000
10	Fluoride as F <sup>-</sup>	APHA 22 <sup>nd</sup> Edition, 4500-Cl <sup>-</sup> B	<sup>+BDL</sup>	mg/l	0.2	1
11	Ammonia as NH <sub>3</sub>	APHA 22 <sup>nd</sup> Edition, 4500-CN <sup>-</sup> D	<sup>+BDL (<sup>+BDL 0.02 mg/l)</sup>	mg/l	0.05	No Relaxation
12	Nitrate as NO <sub>3</sub> <sup>-</sup>	APHA 22 <sup>nd</sup> Edition, 2010 B	29.82	mg/l	30	100
13	Total Dissolved Solids	APHA 22 <sup>nd</sup> Edition, 2540 C	556.00	mg/l	500	2000
14	Sulphate as SO <sub>4</sub> <sup>-2</sup>	APHA 22 <sup>nd</sup> Edition, 4500-E	28.71	mg/l	200	600
15	Phosphate as P	APHA 22 <sup>nd</sup> Edition, 4500-F <sup>-</sup> D	0.36	mg/l	1.0	1.5
16	Iron as Fe	IS 5025 (P-34) 1500	15.20	mg/l	45	No Relaxation
17	Copper as Cu	APHA 22 <sup>nd</sup> Edition, 3500-Fc B	0.29	mg/l	0.3	No Relaxation
18	Vanadium as V	APHA 22 <sup>nd</sup> Edition, 3111 B	<sup>+BDL (<sup>+BDL 0.05 mg/l)</sup>	mg/l	0.05	0.2
19	Barium as Ba	APHA 22 <sup>nd</sup> Edition, 4500B C	<sup>+BDL (<sup>+BDL 0.01 mg/l)</sup>	mg/l	0.5	1

*(Signature)*  
 (Checked By)

*(Signature)*  
 (Checked By)

*(Signature)*  
 (Approved By)

For VATIKA LIMITED  
*(Signature)*  
 Authorised Signatory

NOTE: a) The results listed here only to the limited sample(s) & specific parameters.  
 b) Total liability of our lab will be restricted to the invoice amount only.  
 c) The sample will be destroyed after retention time unless otherwise specified.  
 d) This report is not to be reproduced, altered, copied or in part and cannot be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
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### Test Certificate

Sample No.: VEL/VLAW/01					Report No.: VELAW/VL/1711/0	
Sl. No.	Parameter	Test-Method	Result	Unit	Limits of IS:10500-2013	
					Requirement (Acceptable Limits)	Permissible Limit in the Absence of Alternate Source
20	Phenolic Compounds	APHA 22 <sup>nd</sup> Edition, 5530 C	*BDL (**DL 0.001)	mg/l	0.001	0.002
21	Formic Acid	APHA 22 <sup>nd</sup> Edition, 5540 C	*BDL (**DL 0.01mg/l)	mg/l	0.2	1.0
22	Anionic Detergents as MBAS	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.02 mg/l)	mg/l	0.05	No Restriction
23	Zinc as Zn	APHA 22 <sup>nd</sup> Edition, 3111 B	0.37	mg/l	5	15
24	Copper as Cu	APHA 22 <sup>nd</sup> Edition, 3111 B	0.11	mg/l	0.05	1.5
25	Manganese as Mn	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.06mg/l)	mg/l	0.1	0.3
26	Chromium as Cr	APHA 22 <sup>nd</sup> Edition, 3111 B	BDL	mg/l	0.003	No Restriction
27	Lead as Pb	APHA 22 <sup>nd</sup> Edition, 3111 B	BDL	mg/l	0.01	No Restriction
28	Selenium as Se	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.01 mg/l)	mg/l	0.01	No Restriction
29	Arsenic as As	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.01 mg/l)	mg/l	0.01	0.05
30	Mercury as Hg	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.001)	mg/l	0.001	No Restriction
31	Total Coliform	IS 1622.1971 (Reaffirmed 2003)	Absent	(MPN/100ml)	Shall not be Detectable in any 100ml sample	
32	E. Coli	IS 1622.1971 (Reaffirmed 2003)	Absent	(MPN/100ml)	Shall not be Detectable in any 100ml sample	

Legend: \*BDL - Below Detection Limit, \*\*DL - Detection Limit  
 † These parameter are not covered in our NABL scope.

*[Signature]*  
 (Analyst)

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Approval By)

For VATIKA LIMITED  
*[Signature]*  
 Authorised Signatory

NOTE: a) The results listed refer only to the tested samples & applicable parameters.  
 b) Not all facilities of our lab will be covered to the test certificate only.  
 c) The sample will be destroyed after retention time unless otherwise specified.  
 d) This report is not to be republished wholly or in part and cannot be used as evidence in the court of law.

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### Test Certificate

Sample Number	VEL/VL/S/01	Report No.	VEL/S/VS/1711/01
Name & Address of Party	M/s. Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.	Format No:	5.10F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017

Sample Description:	SOIL	Period of Analysis:	24/11/2017 to 28/11/2017
Sampling Location:	Project Site	Receipt Date:	24/11/2017
Sample Collected by:	Vardan Enviro Lab Team	Sampling Date:	24/11/2017
Sampling & Analysis Protocol:	IS 2720 & USDA	Type of Sampling:	Composite
		Sampling Quantity:	2.0 Kg
		Depth of Sampling:	30 Cm
		Packing Status:	Temp Sealed

S. No.	Parameter	Protocol	Result	Unit
1.	pH (at 25 °C)	IS : 2720 (P-26, RA2011)	7.83	--
2.	Conductivity	IS:14767-2000 Re-affirmed 2006	0.427	mS/cm
3.	Soil Texture	IS : 2720 (P-4, RA1995)	Silty	--
4.	Colour	USDA Method, 1968	Yellowish Brown	--
5.	Water holding capacity	USDA Method, 1968	27.52	%
6.	Bulk density	USDA Method, 1968	1.29	gm/cc
7.	Chloride as Cl	USDA Method, 1968	146.50	mg/kg
8.	Calcium as Ca	USDA Method, 1968	86.32	mg/kg
9.	Sodium as Na	USDA Method, 1968	34.10	mg/kg
10.	Potassium as K	USDA Method, 1968	122.50	kg/hect.
11.	Organic Matter	IS:2720 (P-22, RA2009)	0.64	%
12.	Magnesium as Mg	USDA Method, 1968	14.10	mg/kg
13.	Available Nitrogen as N	IS:14604, RA2006	189.68	kg/hect.
14.	Available Phosphorus	USDA Method, 1968	34.20	kg/hect.
15.	Zinc as Zn	USEPA 3050B	11.20	mg/kg
16.	Manganese as Mn	USEPA 3050B	5.38	mg/kg
17.	Chromium as Cr	USEPA 3050B	1.61	mg/kg
18.	Lead as Pb	USEPA 3050B	1.13	mg/kg
19.	Cadmium as Cd	USEPA 3050B	1.37	mg/kg
20.	Copper as Cu	USEPA 3050B	2.61	mg/kg

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NOTE: a) The results listed refer only to the tested samples & the listed parameters.  
 b) Total liability of our lab will be restricted to the limits mentioned only.  
 c) The sample will be destroyed after 90 days time unless otherwise specified.  
 d) This report is not to be reproduced, wholly or in part and should be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2583404  
 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC Recognized|NABL Accredited|HSPCB & RSPCB Approved)

### Test Certificate

Sample Number:	VEL/VLST/01	Report No.:	VEL/ENV/1711/01
Name & Address of Party:	M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector-82A, Gurgaon.	Format No.:	5.10 F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
		Receipt Date:	24/11/2017
Sample Description:	Stack Emission Monitoring		

Sample Collected	: Vardan EnviroLab Team
Date of Sampling	: 24/11/2017
Sampling Location	: Near Project Site
Sampling duration (Minutes)	: 36.0
Stack attached to	: D.G. Set No.-1 (125 KVA)
Meteorological Condition	: Clear Sky
Instrument calibration status	: OK
Ambient Temperature - Ta (°C)	: 24.0
Temperature of Stack Gases - Ts (°C)	: 133.0
Velocity of Stack Gases (m/sec)	: 9.65
Flow rate of PM (LPM)	: 26.00
Flow rate of Gas (LPM)	: 2.0
Sampling condition	: Isokinetic
Protocol used	: IS:11255

### RESULTS

S. No.	Parameters	Protocol	Units	Results	Limits (As Per the CPCB)
1.	Particulate Matter (PM)	IS 11255 (P-1) Reaffirmed 2003	g/kW - hr	0.06	≤ 0.2
2.	Oxides of Nitrogen (as NO <sub>x</sub> )	IS 11255 (P-7) Reaffirmed 2003	g/kW - hr	0.64	≤ 4.0
3.	Hydrocarbons (HC)	By Gas Chromatography Method	g/kW - hr	0.31	
4.	Carbon Monoxide	SOP No. VEL/SOP/01, Section No. SP 21	g/kW - hr	0.52	≤ 3.5

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NOTE: a) The results listed refer only to the listed samples & to the parameters.  
 b) Total liability of our lab will be restricted to the invoice amount only.  
 c) The sample will be destroyed after retention time unless otherwise specified.  
 d) This report is not to be reproduced wholly or in part and can't be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122005 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
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### Test Certificate

Sample Number:	VEL/VLS F02	Report No.:	VEL/S E/VT/17/11/02
Name & Address of Party:	M/s. Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10 P-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
		Receipt Date:	24/11/2017

Sample Description : Stack Emission Monitoring

Sample Collected	: Vardan EnviroLab Team
Date of Sampling	: 24/11/2017
Sampling Location	: Near Project Site
Sampling duration (Minutes)	: 35.0
Stack attached to	: D.G. Set No.-2 (250 KVA)
Meteorological Condition	: Clear Sky
Instrument calibration status	: OK
Ambient Temperature - Ta (°C)	: 24.0
Temperature of Stack Gases - Ts (°C)	: 132.0
Velocity of Stack Gases (m/sec.)	: 9.65
Flow rate of PM (LPM)	: 27.00
Flow rate of Gas (LPM)	: 3.0
Sampling condition	: Isokinetic
Protocol used	: IS : 11255

### RESULTS

Parameters	Protocol	Units	Results	Limits (As Per the CPCB)
Particulate Matter (PM)	IS 11255 (P-1) Reaffirmed 2003	g/kW - hr	0.08	≤ 0.2
Oxides of Nitrogen (as NO <sub>x</sub> )	IS 11255 (P-7) Reaffirmed 2003	g/kW - hr	0.65	≤ 4.0
Hydrocarbons (HC)	By Gas Chromatography Method	g/kW - hr	0.33	
Lead Dioxide	ISOP No. VEL/SOP/01, Section No. SP 71	g/kW - hr	0.54	≤ 3.5

NOTE: The parameters listed are as per IS 11255, 2003. For details, please refer to the standard.

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NOTE: a) The results listed refer only to the tested sample & may not be representative of the entire batch.  
 b) Total liability of our lab will be restricted to the analytical error only.  
 c) The sample will be destroyed after retention time unless otherwise specified.  
 d) This report is not to be regarded as a certificate of compliance with any regulatory requirement.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2593404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | IAF/IEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

### Test Certificate

Sample Number:	VEL/VL/PN/01	Report No.:	VEL/VL/PN/1711/01
Name & Address of Party:	M/s. Vatika Ltd, Tranquil Height, 11.218 acres, Sector - 82A, Gurgaon.	Formal No.:	S.106-01
		Party Reference No.:	NIL

Reporting Date: 28/11/2017  
 Receipt Date: 24/11/2017

Sample Description : DG SRT NOISE MONITORING

**General Information:**

Sample collected by	: Vardan Enviro Lab Representatives
Sampling Location	: D.G Set. No. 1(125 KVA)
Instrument Used	: Sound Level Meter
Instrument Code	: VEL/SLM/04
Instrument Calibration Status	: Calibrated
Weather condition during monitoring	: Clear Sky
Date of Monitoring	: 24/11/2017
Time of Monitoring	: 10:00 AM to 10:30AM
Surrounding Activity	: No Any
Scope of Monitoring	: Regulatory Requirement
Control measure if Any	: No any
Sampling & Analysis Protocol	: IS-9909 R-2003
Sampling Duration	: 30 Minutes
Parameter Required	: As per Work Order

Parameters	Protocol	Open the Canopy of D.G Set Result dB(A)	Close the Canopy of D.G Set (0.5 mtr Distance) Result dB(A)	Insertion Loss
$L_{eq}$	IS-9909 R-2003	98.6	73.2	25.4
CPCL Limit in Leq dB(A)		--	75.0	25.0

1. A "decibel" is a unit in which noise is measured.

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NOTE: a) The results listed refer only to the tested samples & do not include parameters.  
 b) The accreditation of our lab will be restricted to the provided parameters only.  
 c) The samples will be destroyed after retention time unless otherwise specified.  
 d) This report is not to be reproduced in any form or in part and should be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC Recognized|NABL Accredited|HSPCB & RSPCB Approved)

Sample Number	VEL/VL/PN/02	<b>Test Certificate</b>	Report No.:	VEL/VL/PN/1711/02
Name & Address of Party	M/S. Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.		Format No.:	5.10F-01
			Party Reference No.:	Nil.

Reporting Date: 28/11/2017  
 Receipt Date: 24/11/2017

Sample Description: DG SET NOISE MONITORING

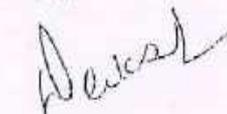
**General Information:-**

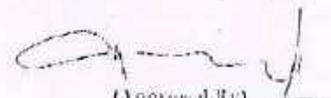
Sample collected by	: Vardan Enviro Lab Representatives
Sampling Location	: D.G Set. No. 2(250 KVA)
Instrument Used	: Sound Level Meter
Instrument Code	: VEL/SLM/04
Instrument Calibration Status	: Calibrated
Meteorological condition during monitoring	: Clear Sky
Date of Monitoring	: 24/11/2017
Time of Monitoring	: 10:00 AM to 10:30AM
Surrounding Activity	: No Any
Scope of Monitoring	: Regulatory Requirement
Control measure if Any	: No any
Sampling & Analysis Protocol	: IS-9989 R-2003
Sampling Duration	: 30 Minutes
Parameter Required	: As per Work Order

S. No.	Parameters	Protocol	Open the Canopy of D.G Set Result dB(A)	Close the Canopy of D.G Set (0.5 intr Distance) Result dB(A)	Insertion Loss
1	Leq	IS-9989 R-2003	97.3	72.0	25.3
1	C/CB Limit in Leq dB(A)		--	75.0	25.0

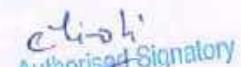
Note: When Leq is a part in dB, the noise is measured.

  
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Authorised Signatory

NOTE: The results listed are only to the best of our knowledge and are not a guarantee.  
 (a) Not all facilities of our lab will be restricted to the inside premises only.  
 (b) The sample will be destroyed after 30 days unless otherwise specified.  
 (c) This report is not to be used for legal liability or in part of any litigation by either side in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC Recognized | NABL Accredited|HSPCB & RSPCB Approved)

### Test Certificate

Sample Number	VEL/VL/A/01	Report No.	VEL/A/VL/1711/01
Name & Address of Party	M/s. Vatika Ltd. Tranquil Heights, 11.318 acres, Sector- 32A, Gurgaon.	Formal No.	S.10 P-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
		Receipt Date:	24/11/2017
Sample Description :	Ambient Air Quality Monitoring		

**General Information:-**

Sample collected by	: Vardan Environlab Team
Sampling location	: Near Main Gate
Instrument used	: RDS & FPS
Instrument Code	: VEL/RDS/04 & VEL/FPS/04
Instrument Calibration Status	: Calibrated
Metereological condition during monitoring	: Clear Sky
Date of Monitoring	: 23/11/2017 to 24/11/2017
Time of Monitoring	: 09:30 to 09:30 Hrs.
Ambient Temperature (°C)	: Min.15.0 Max. 28.0
Surrounding Activity	: Human & Vehicular Activities
Source of Monitoring	: Regulatory Requirement
Control measure if Any	: --
Sampling & Analysis Protocol	: IS-5182
Procedure Required	: As per work order

### TEST RESULTS

Parameter	Protocol	Result	Unit	NAAQS*
Total Suspended Matter (TSP <sub>100</sub> )	ISOP No. VEL/SOF/01, Section No. SP	72.58	µg/m <sup>3</sup>	60
Particulate Matter (PM <sub>10</sub> )	IS: 5182 (P-23), 2006	124.00	µg/m <sup>3</sup>	100
Resuspended Particulate Matter (RSPM)	IS: 5182 (P-6), Reaffirmed-2006	27.69	µg/m <sup>3</sup>	80
Carbon Dioxide (CO <sub>2</sub> )	IS: 5182 (P-2), Reaffirmed-2012	12.10	µg/m <sup>3</sup>	80
Carbon Monoxide (CO)	IS: 5182 (P-10), Reaffirmed-2003	0.65	mg/m <sup>3</sup>	1

\* NAAQS - National Ambient Air Quality Standards as per Central Pollution Control Board (CPCB) (Part-II) (G.S.30) 18.11.2009  
 \* Monitoring done during Opening Period

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NOTE: a) The results found refer only to the tested samples & by, liable pertaining  
 b) The liability of our lab will be restricted to the time amount only  
 c) The sample will be destroyed after retention time unless otherwise specified  
 d) This report is not to be reproduced in any part and may be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana), Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2903404  
 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC Recognized|NABL Accredited|HSPCB & RSPCB Approved)

## Test Certificate

Client Name:	VEL/VL/A/01	Report No.:	VEL/A/VL/17/1/02
Name & Address of Party:	M/s. Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10 F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
		Receipt Date:	24/11/2017
Sample Description :	Ambient Air Quality Monitoring		

General Information:-	
Sample collected by	: Varden EnviroLab Team
Sampling Location	: Centre of the Project
Instrument Used	: RDS & FPS
Instrument Code	: VEL/RDS/03 & VEL/FPS/03
Instrument Calibration Status	: Calibrated
Metereological condition during monitoring	: Clear Sky
Date of Monitoring	: 23/11/2017 to 24/11/2017
Time of Monitoring	: 09:40 to 09:40 Hrs.
Ambient Temperature (°C)	: Min. 15.0 Max. 28.0
Surrounding Activity	: Human & Vehicular Activities
Reason of Monitoring	: Regulatory Requirement
Control measure if Any	: --
Sampling & Analysis Protocol	: IS-5182
Parameter Required	: As per work order

## TEST RESULTS

S. No.	Parameter	Protocol	Result	Unit	NAAQS*
1.	Particulate Matter (PM <sub>10</sub> )	#SOP No. VEL/SOP/01, Section No. SP	68.75	µg/m <sup>3</sup>	50
2.	Particulate Matter (PM <sub>2.5</sub> )	IS: 5182 (P-23), 2006	108.69	µg/m <sup>3</sup>	100
3.	Nitrogen Dioxide (NO <sub>2</sub> )	IS: 5182 (P-6), Reaffirmed-2006	23.54	µg/m <sup>3</sup>	80
4.	Sulphur Dioxide (SO <sub>2</sub> )	IS: 5182 (P-2), Reaffirmed-2012	13.47	µg/m <sup>3</sup>	80
5.	Carbon Monoxide (CO)	IS: 5182 (P-10), Reaffirmed-2003	0.72	mg/m <sup>3</sup>	4

\* NAAQS - National Ambient Air Quality Standards, Section 3 of the Environment Protection Act, 1986  
 (Part-3 of the Environment Protection Act, 1986)

(Checked By)

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**For VATIKA LIMITED**  
  
 [Approved By]  
**Authorised Signatory**

NOTE: a) The results are valid only for the tested samples & applicable parameters.  
 b) The facilities of our lab will be restricted to the inside premises only.  
 c) The sample will be destroyed after retention time unless otherwise specified.  
 d) This report is not to be reproduced fully or in part and cannot be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC-Recognized|NABL Accredited|HSPCB & RSPCB Approved)

## Test Certificate

Sample Number: VEL/VL/A/01  
 Name & Address of Party: M/S Vatika Ltd.  
 Tranquil Height, 11.218 acres,  
 Sector-82A, Gurgaon.

Report No.: VEL/VL/1711/03  
 Format No.: 5.10 F-01  
 Party Reference No.: NIL  
 Reporting Date: 28/11/2017

Period of Analysis: 24/11/2017 to 28/11/2017  
 Receipt Date: 24/11/2017

Sample Description: Ambient Air Quality Monitoring

### General Information:-

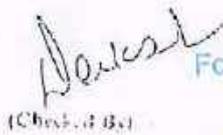
Sample collected by: Vardan EnviroLab Team  
 Sampling Location: Back Side of the Project  
 Instrument Used: RDS & FPS  
 Instrument Code: VEL/RDS/02 & VEL/FPS/02  
 Instrument Calibration Status: Calibrated  
 Meteorological condition during monitoring: Clear Sky  
 Date of Monitoring: 23/11/2017 to 24/11/2017  
 Time of Monitoring: 09:50 to 09:50 Hrs.  
 Ambient Temperature (°C): Min. 15.0 Max. 28.0  
 Surrounding Activity: Human & Vehicular Activities  
 Scope of Monitoring: Regulatory Requirement  
 Control measure if Any: --  
 Sampling & Analysis Protocol: IS-5182  
 Recorder Required: As per work order

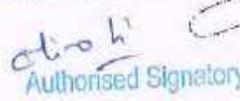
### TEST RESULTS

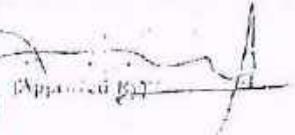
S. No.	Parameter	Protocol	Result	Unit	NAAQS <sup>a</sup>
1	Total Suspended Matter (TSP <sub>m</sub> )	#SOP No. VEL/SOP/01, Section No. SP	65.58	µg/m <sup>3</sup>	60
2	Total Suspended Matter (TSP <sub>10</sub> )	IS: 5182 (P-23), 2016	104.75	µg/m <sup>3</sup>	100
3	Suspended Particulate (SP <sub>m</sub> )	IS: 5182 (P-6), Reaffirmed-2006	23.21	µg/m <sup>3</sup>	80
4	Sulfur Dioxide (SO <sub>2</sub> )	IS: 5182 (P-2), Reaffirmed-2012	13.00	µg/m <sup>3</sup>	80
5	Carbon Monoxide (CO)	IS: 5182 (P-10), Reaffirmed-2003	0.74	mg/m <sup>3</sup>	4

a) NAAQS - Ambient Air Quality Air Quality Standard - In Category-VII (Part 3 of VI), Part II, Section 3(1)(b) of the Environment Protection Act, 1986.  
 b) NAAQS - Ambient Air Quality Air Quality Standard - In Category-VII (Part 3 of VI), Part II, Section 3(1)(b) of the Environment Protection Act, 1986.

  
 Analyst

  
 (Checked by)

For VATIKA LIMITED  
  
 Authorised Signatory

  
 Approved by

NOTE: a) The results are valid only to the extent specified in the report.  
 b) The liability of our lab will be restricted to the limit specified in the report only.  
 c) The sample will be destroyed after the test unless otherwise specified.  
 d) This report is not to be reproduced, wholly or in part and can't be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122053 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-52, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2033404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

### Test Certificate

Sample Number: VEL/VL/AN/01 Report No.: VEL/VL/AN/1711/01  
 Name & Address of Party: M/s. Vatika Ltd. Tranquil Height, 11.218 acres, Sector-82A, Gurgaon. Format No.: S.10 F-01  
 Party Reference No.: NIL Reporting Date: 28/11/2017  
 Receipt Date: 24/11/2017  
 Sample Description: AMBIENT NOISE LEVEL MONITORING

**General Information:-**

Sample collected by : Vardan Enviro Lab Team  
 Sampling Location : Near Main Gate  
 Instrument Used : Sound Level Meter  
 Instrument Code : VEL/SLM/01  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 23/11/2017 to 24/11/2017  
 Time of Monitoring : 06:00 AM to 06:00 AM  
 Surrounding Activity : Human & Vehicular Activities  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : -  
 Sampling & Analysis Protocol : IS-9989 R-2003  
 Sampling Duration : 24 Hours  
 Parameter Required : As per Work Order

S. No.	Parameters	Protocol	Test Result dB (A)		Unit
			Day Time (6:00 am to 10:00 pm)	Night Time (10:00 pm to 06:00 am)	
1	$L_{eq}$	IS-9989 R-2003	72.5	61.5	dB(A)
2	$L_{min}$	IS-9989 R-2003	54.9	46.7	dB(A)
3	$L_{max}$	IS-9989 R-2003	63.7	54.1	dB(A)
4	CPCB Limits in dB(A) Leq (Residential Area)		65.0	55.0	dB(A)

NOTE: "As per Work Order" is mentioned in which form it is required.

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 Authorized Signatory

NOTE: a) The results listed here are only to be used as a guide & not for legal proceedings.  
 b) The liability of our lab will be confined to the accuracy of the test only.  
 c) The sample will be destroyed after retaining the test report for 3 months.  
 d) This report is not to be reproduced wholly or in part and can not be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2953404  
 (ISO 9001 | ISO 14001 | OHSAS-18001 | IAF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

### Test Certificate

Sample Number:	VEL/VL/AN/02	Report No.:	VEL/VL/AN/1711/02
Name & Address of Party:	M/s Vatika Ltd. Tranquil Heights, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10 F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Receipt Date:	24/11/2017
Sample Description:	AMBIENT NOISE LEVEL MONITORING		

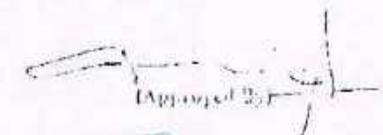
**General Information:-**

Sample collected by	: Vardan Enviro Lab Team
Sampling Location	: Centre of the Project
Instrument Used	: Sound Level Meter
Instrument Code	: VEL/SLM/02
Instrument Calibration Status	: Calibrated
Meteo.ological condition during monitoring	: Clear Sky
Date of Monitoring	: 23/11/2017 to 24/11/2017
Time of Monitoring	: 06:00 AM to 06:00 AM
Surrounding Activity	: Human & Vehicular Activities
Scope of Monitoring	: Regulatory Requirement
Control measure if Any	: --
Sampling & Analysis Protocol	: IS-9989 R-2003
Sampling Duration	: 24 Hours
Parameter Required	: As per Work Order

Sl. No.	Parameters	Protocol	Test Result dB (A)		Unit
			Day Time (6:00 am to 10:00 pm)	Night Time (10:00 pm to 06:00 am)	
1.	$L_{eq}$	IS-9989 R-2003	68.2	58.7	dB(A)
2.	$L_{min}$	IS-9989 R-2003	53.6	42.5	dB(A)
3.	$L_{90}$	IS-9989 R-2003	61.4	53.6	dB(A)
CPCB Limits in dB(A) Leq (Commercial Area)			65.0	55.0	dB(A)

As per the location by which noise is measured

 (Checked By)

 (Approved By)

For VATIKA LIMITED  
  
 Authorised Signatory

NOTE: a) The test certificate refers only to the tested samples & applicable parameters.  
 b) Total \$ value of our lab will be credited to the invoice amount only.  
 c) The sample will be destroyed after 14 days unless otherwise specified.  
 d) This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24, & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 [ISO 9001] [ISO 14001] [ORSAS 18001] [M&EF & CC Recognized] [NABL Accredited] [HSPCB & RSPCB Approved]

### Test Certificate

Sample Number:	VEL/VL/AN/03	Report No.:	VEL/VL/AN/1711/03
Name & Address of Party:	M/s. Vatika Ltd. Tranquil Heights, H.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10 F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Receipt Date:	24/11/2017
Sample Description:	AMBIENT NOISE LEVEL MONITORING		

General Information:- Sample collected by : Sampling Location : Instrument Used : Instrument Code : Instrument Calibration Status : Meteorological condition during monitoring : Date of Monitoring : Time of Monitoring : Surrounding Activity : Scope of Monitoring : Control measure if Any : Sampling & Analysis Protocol : Sampling Duration : Parameter Required :	Vardan Enviro Lab Team Back Side of the Project Sound Level Meter VEL/SLM/03 Calibrated Clear Sky 23/11/2017 to 24/11/2017 06:00 AM to 06:00 AM Human & Vehicular Activities Regulatory Requirement -- IS-9989 R-2003 24 Hours As per Work Order
--	---

Sl. No.	Parameters	Protocol	Test Result dB (A)		Unit
			Day Time (6:00 am to 10:00 pm)	Night Time (10:00 pm to 06:00 am)	
1	L <sub>max</sub>	IS-9989 R-2003	69.5	59.5	dB(A)
2	L <sub>eq</sub>	IS-9989 R-2003	53.5	42.5	dB(A)
3	L <sub>min</sub>	IS-9989 R-2003	62.7	51.2	dB(A)
4	CPCB Limits in dB(A) L <sub>eq</sub> (Commercial Area)		65.0	55.0	dB(A)

NOTE: 1. "A-weighting" is a unit in which noise is measured.

*(Signature)*  
 (Checked By)

*(Signature)*  
 (Checked By)

*(Signature)*  
 (Approved By)

For VATIKA LIMITED  
*(Signature)*  
 Authorised Signatory

NOTE: a) The results listed here only to the tested samples & are for the use of the client only.  
 b) The facilities of our lab will be restricted to the issued amount only.  
 c) The sample will be destroyed after retention time unless otherwise specified.  
 d) This report is not to be reproduced wholly or in part and should not be used as evidence in the court of law.

OFFICE OF THE EXECUTIVE ENGINEER, HUDA, DIV NO. III, GURGAON

To

M/s Vatika Ltd,  
4<sup>th</sup> Floor Vatika Triangle, Sushant Lok-1,  
Block-A, M.G. Road,  
Gurgaon - 122002  
Tel:- 0124-4177777

Memo No. 16535

Dated: 20/9/16

Sub:- water supply assurance for Group Housing Project "Tranquil Height" on land measuring 11.218 Acres Vill. Shikohpur, Sec-82A of Gurgaon Manesar Complex 2031 M/s Vatika Ltd.

Ref:- Your application dated 30.08.2016.

With reference to the cited subject the drinking water for labour is available at Boosting Station Sec-16 & Basai WTP, Gurgaon. You can take the drinking water from these plants.

The regular water supply of 136 KLD for domestic purpose and 15 KLD for labour drinking purpose will be given after completion of water supply line which will take one year or as per availability of clearance of land.

*[Signature]*  
EXECUTIVE ENGINEER,  
HUDA, DIV NO. III,  
GURGAON

For VATIKA LIMITED  
*[Signature]*  
Authorised Signatory



**GREEN RATING FOR INTEGRATED HABITAT ASSESSMENT**

*Tranquil Heights  
Gurgaon*  
*has been awarded with a*  
**"Three Star"**  
*rating under*  
**GRIHA Pre-Certification**



*Chopra*  
Authorized Signatory  
FOR VATIKA LIMITED

Date of Issue: *7<sup>th</sup>* November 2017

*[Signature]*  
Chief Executive Officer  
GRIHA Council

Note : Pre-certification has been awarded based on documentation provided by project team in compliance with the requirements of GRIHA. Any change in the specifications shall be intimated to GRIHA Council. Pre-certification is valid only as per report attached with subsequent compliance to GRIHA.

2928  
55



DEPARTMENT OF ELECTRICALS, HARYANA

Chief Engineer (OP) Circle

Mehrauli Road, Gurugram

Phone No. 011-26101111

To

M/s. Vatika Ltd.  
Vatika Triangle, 4<sup>th</sup> Floor,  
Sushant Lok, Phase-I, Block-A,  
Mehrauli- Gurugram Road,  
Gurugram-122002.

Memo No. Ch. 137 / Drg.-PLC

Dated: 05/11/2016

Sub:

Assurance Certificate of DHBVN for Ultimate power load for Group Housing Project "Tranquil Heights" being developed by Vatika Ltd. in the land measuring 11.218 Acres at village-Shikhopur, Sector-02A, Gurugram urban complex, Gurugram, Haryana. License No. 22 of 2011 (copy attached) by DTCP Haryana on dated 24/3/2011 valid upto 23.3.2017.

Reference your letter No. Vatika/Infra/NH 8/14/001 dated 26/11/2016.

It is hereby assured that the power requirement of tentative load 4040.50777 shall be considered from the nearest sub-station at the time of actual requirement as per DHBVN norms. However, the voltage level of the supply will be 33KV from Sector-80 to Sector-115, Gurugram.

Superintending Engineer  
'OP' Circle DHBVN, Gurugram

C.C. to:-

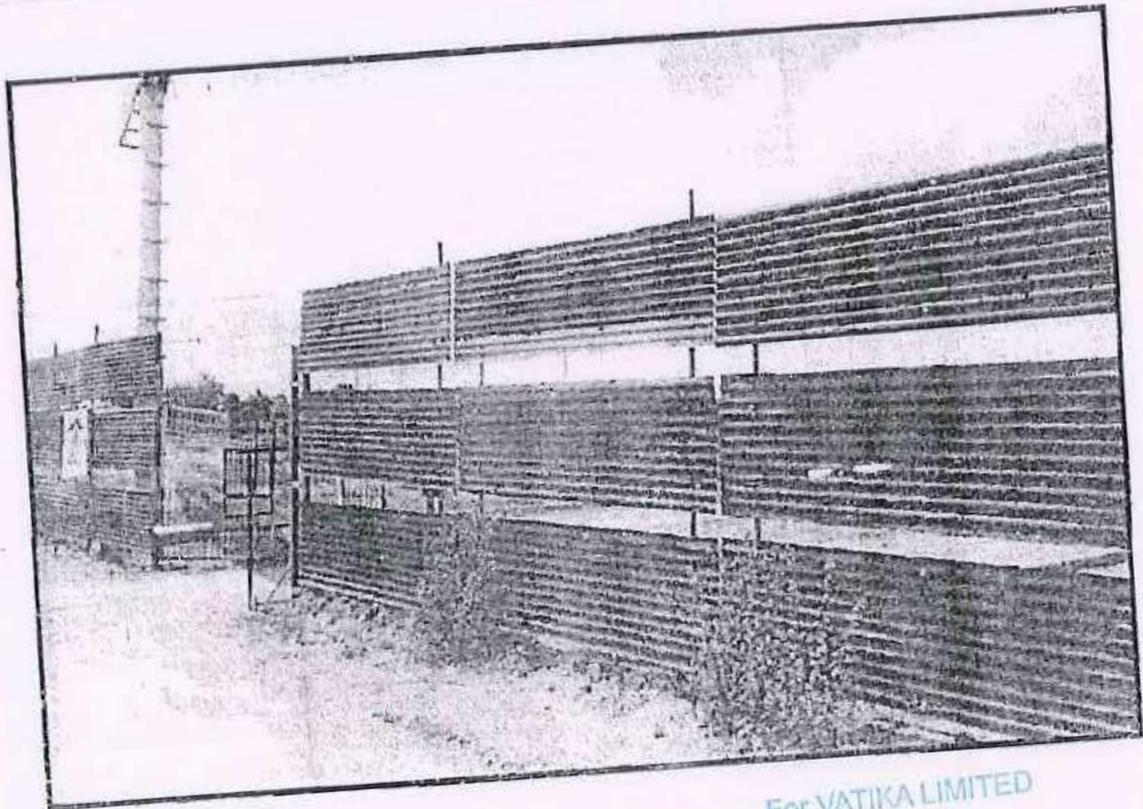
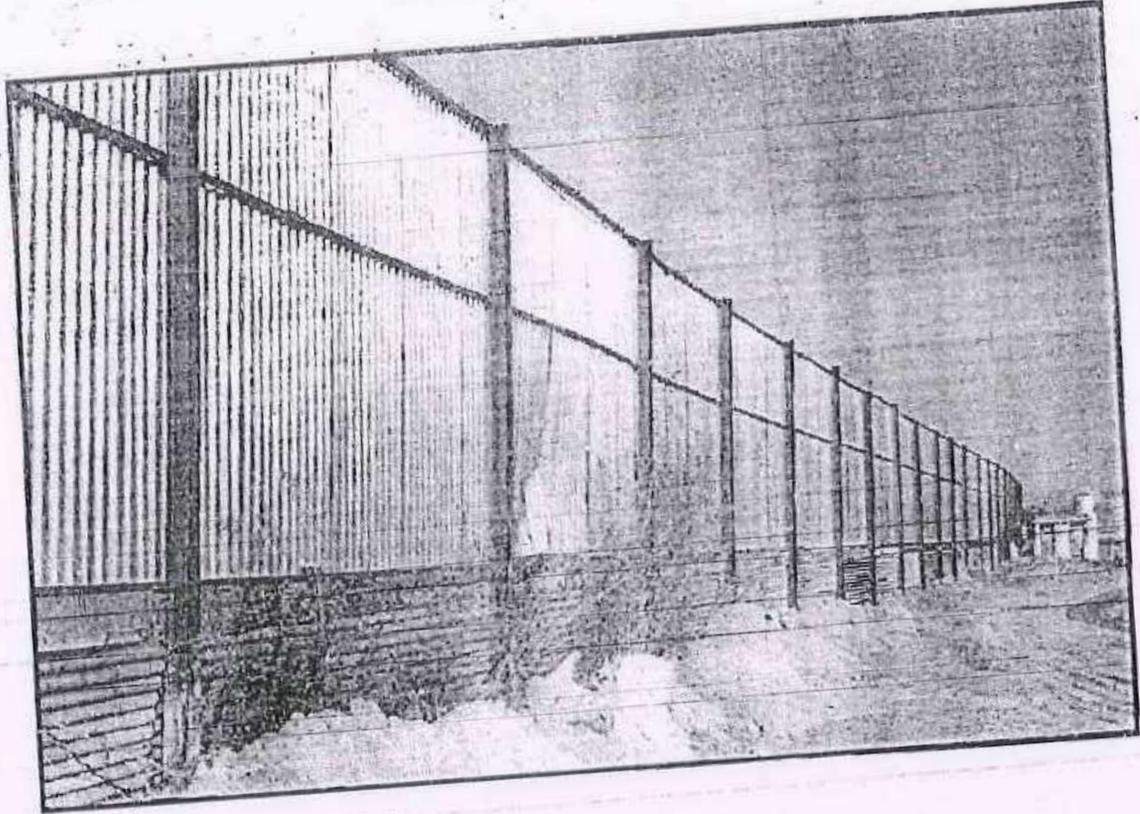
The XEN 'OP' Divn. DHBVN, Manesar.

For VATIKA LIMITED

*Choli*  
Authorised Signatory

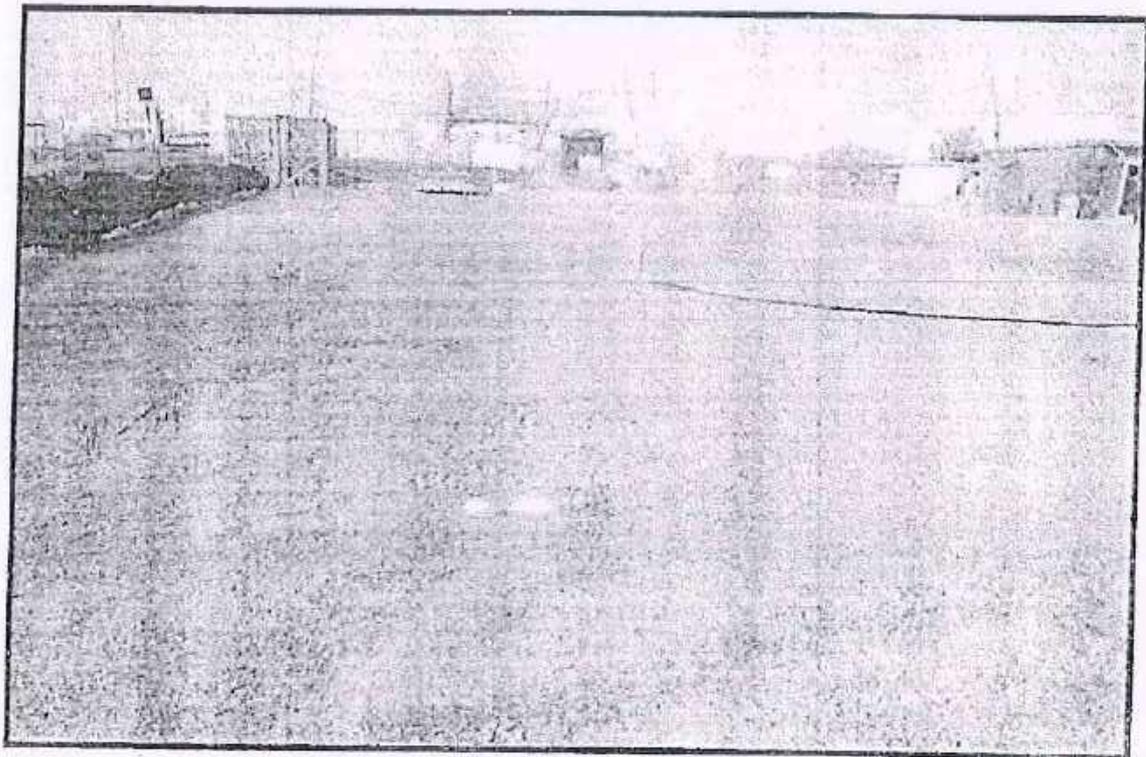
SITE PHOTOGRAPHS

Annexure - 10



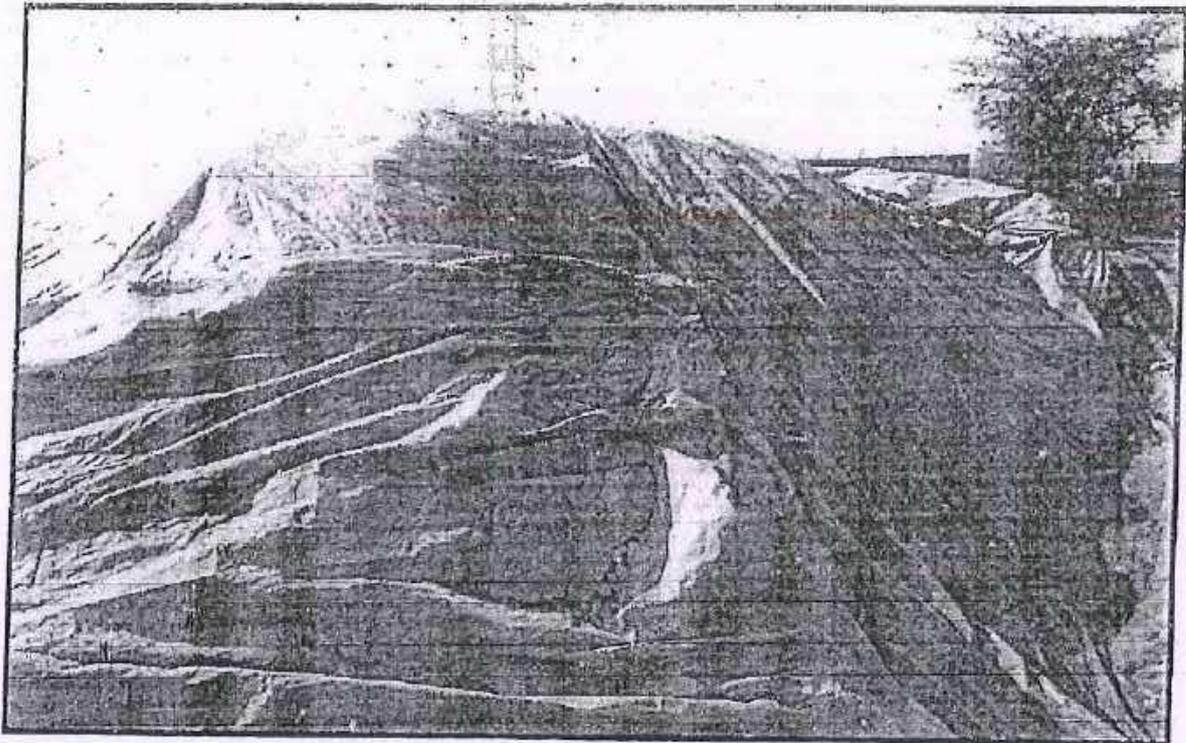
3m high project boundary wall

For VATIKA LIMITED  
*[Signature]*  
Authorised Signatory

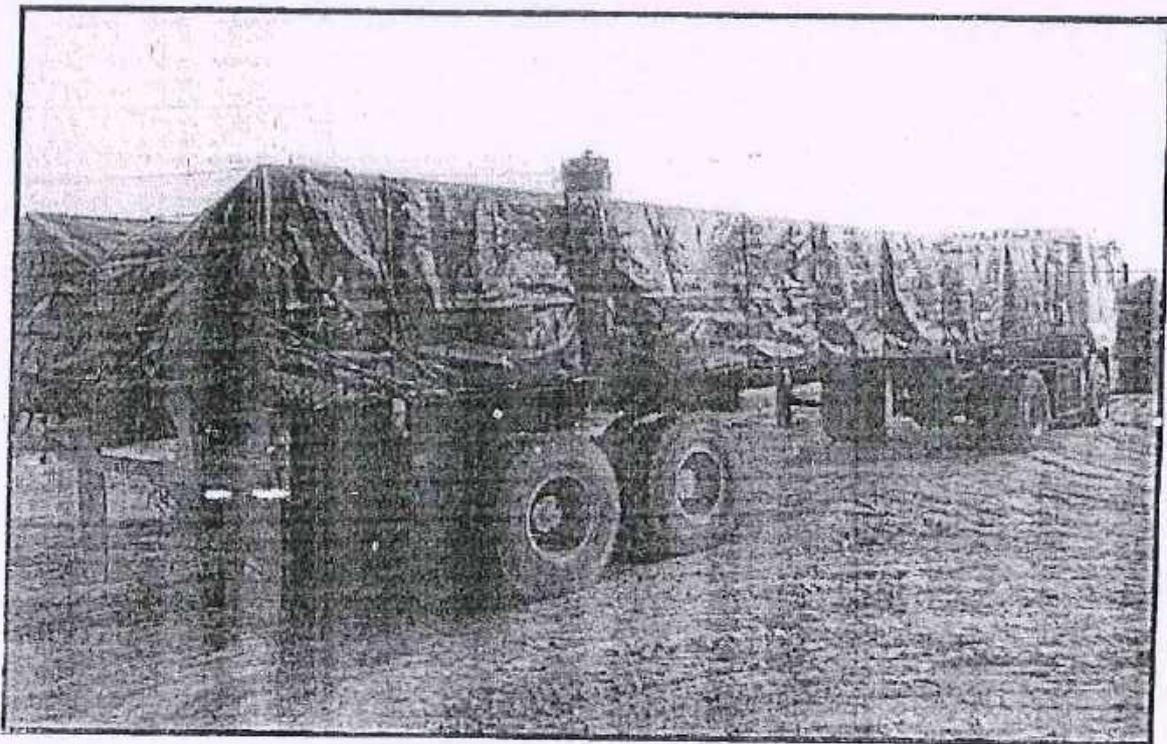


Water sprinkling for dust suppression For VATIKA LIMITED

Authorized Signatory

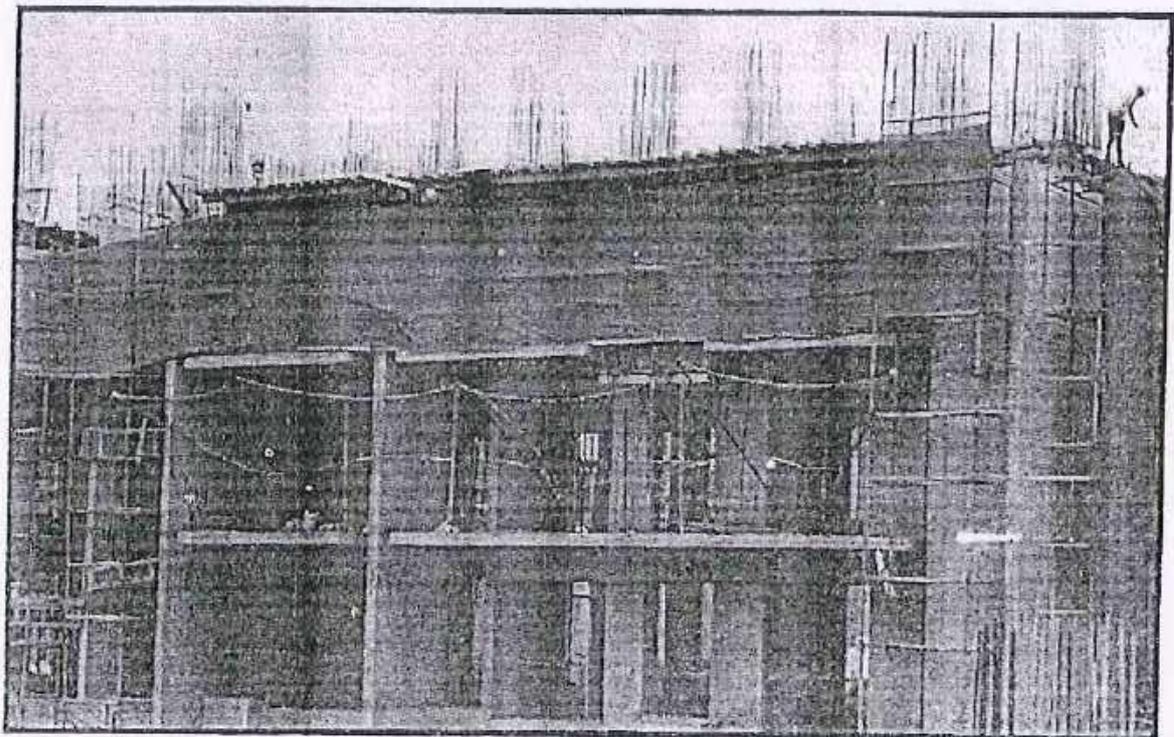
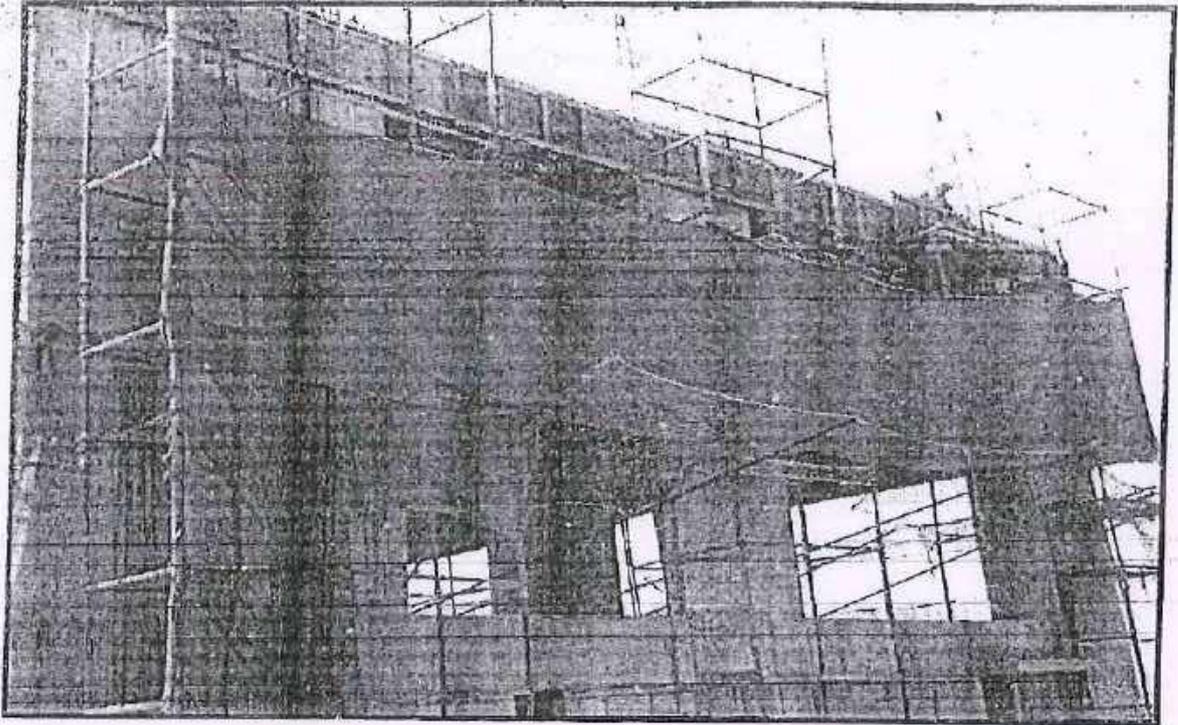


Sand & aggregate covered with tarpaulin sheet



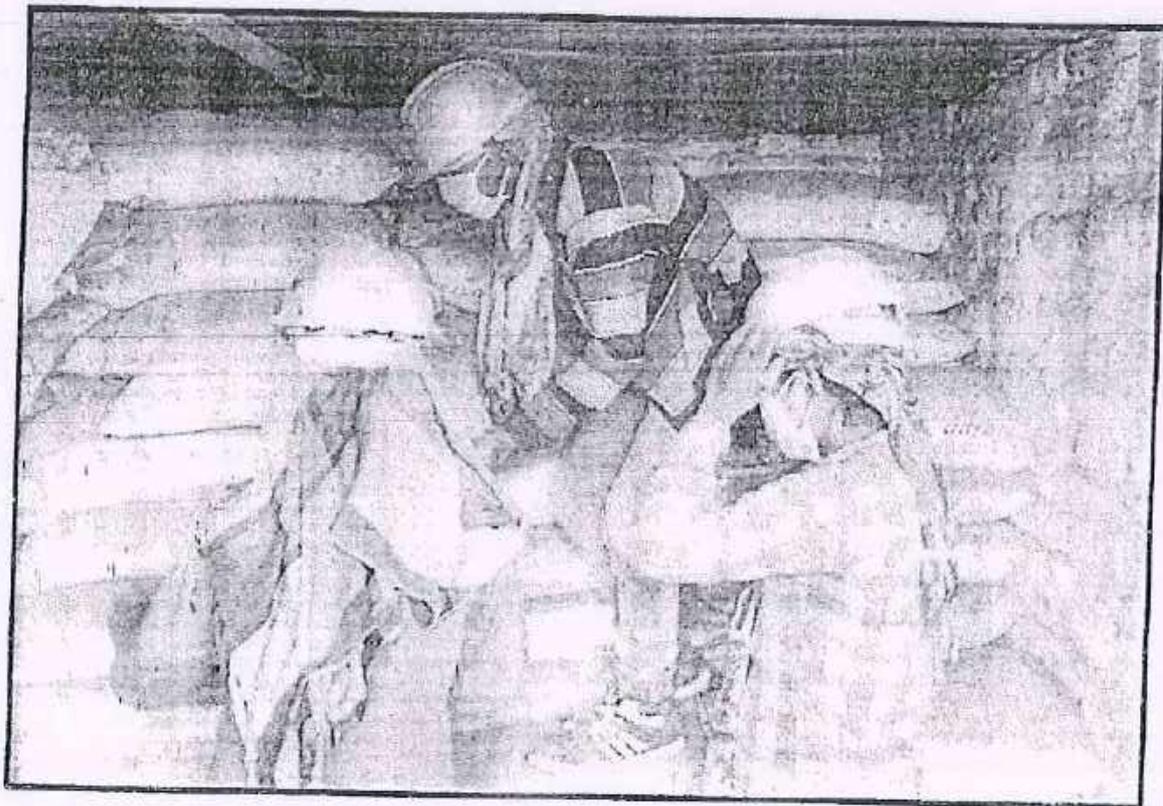
Construction vehicle covered with tarpaulin sheet

For VATIKA LIMITED  
*etish*  
Authorised Signatory



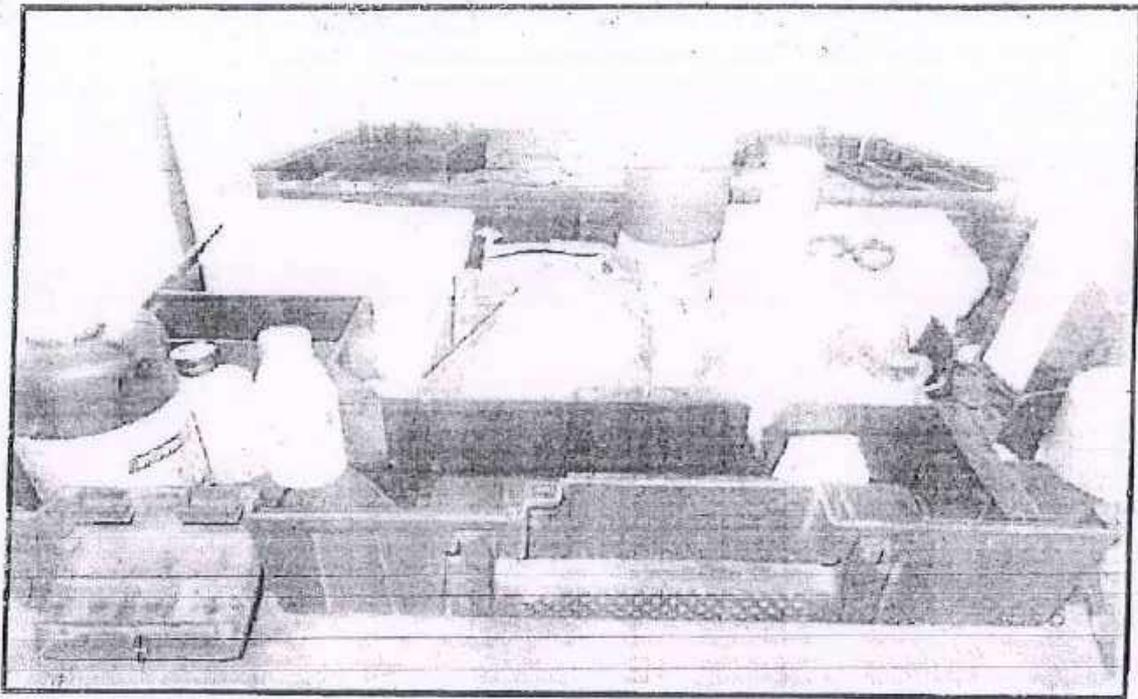
Dust screen cover along scaffolding or VATIKA LIMITED

*alish*  
Authorised Signatory

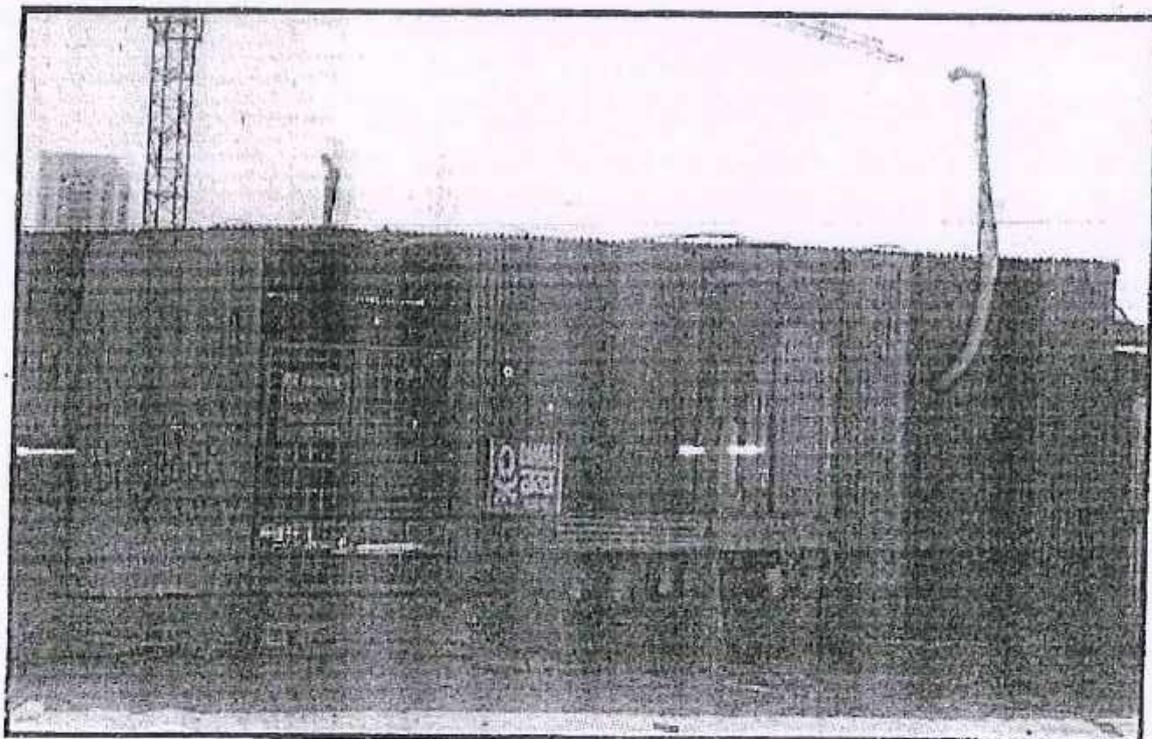


Construction workers with PPE For VATIKA LIMITED

*Chishi*  
Authorised Signatory



First Aid Room & First Aid kit provided at site



Silent DG sets

For VATIKA LIMITED  
*Chin H*  
Authorised Signatory

प्रदूषण नियंत्रित प्रमाणपत्र  
**POLLUTION UNDER CONTROL CERTIFICATE**  
 परिवहन विभाग, हरियाणा सरकार  
 TRANSPORT DEPARTMENT, GOVT. OF HARYANA

पत्रिका सं. No. GGND0113

पंजीकृत संख्या / PUC No. DL 0027000002010

वाहन सं. / Vehicle Reg. No. HR 55 64208

ब्रांड / Make ASHOK LELAND

मॉडल / Model 1218

श्रेणी / Category TRUCK

वर्ष / Year 13/2007

ईंधन / Fuel DIESEL

दिनांक / Date 13-12-2017

समय / Time 12:45 PM

वाहन सं. / Vehicle Reg. No. 13-1-2018

परिष्कारक / Authorized Signatory  
 SUNIL POLLUTION CHECKING CENTRE  
 443 Naha Street, Patrol Mark, Dehra Dun, Highway  
 Dehra Dun, Uttarakhand (U.P.)

परिष्कारक का नाम / Name

पंजीकृत संख्या / PUC No. HR 55 64208

SUNIL POLLUTION CHECKING CENTRE  
 443 Naha Street, Patrol Mark, Dehra Dun, Highway  
 Dehra Dun, Uttarakhand (U.P.)

पंजीकृत संख्या / PUC No. HR 55 64208

SUNIL POLLUTION CHECKING CENTRE  
 443 Naha Street, Patrol Mark, Dehra Dun, Highway  
 Dehra Dun, Uttarakhand (U.P.)

प्रदूषण नियंत्रित प्रमाणपत्र  
**POLLUTION UNDER CONTROL CERTIFICATE**  
 परिवहन विभाग, हरियाणा सरकार  
 TRANSPORT DEPARTMENT, GOVT. OF HARYANA

पत्रिका सं. No. GGND0113

पंजीकृत संख्या / PUC No. DL 00270000041

वाहन सं. / Vehicle Reg. No. HR 55 64208

ब्रांड / Make MANAGER

मॉडल / Model 1218

श्रेणी / Category TRUCK

वर्ष / Year 13/2007

ईंधन / Fuel DIESEL

दिनांक / Date 13-12-2017

समय / Time 12:42 PM

वाहन सं. / Vehicle Reg. No. 13-1-2018

परिष्कारक / Authorized Signatory  
 SUNIL POLLUTION CHECKING CENTRE  
 443 Naha Street, Patrol Mark, Dehra Dun, Highway  
 Dehra Dun, Uttarakhand (U.P.)

परिष्कारक का नाम / Name

पंजीकृत संख्या / PUC No. HR 55 64208

SUNIL POLLUTION CHECKING CENTRE  
 443 Naha Street, Patrol Mark, Dehra Dun, Highway  
 Dehra Dun, Uttarakhand (U.P.)

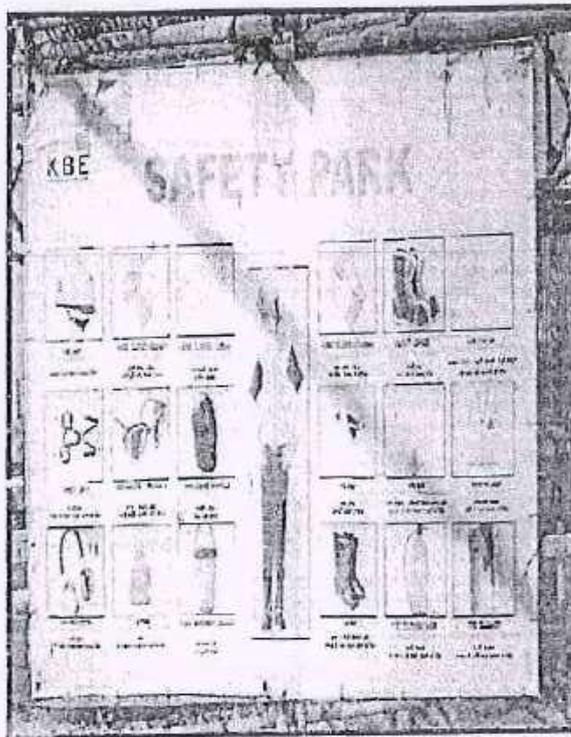
पंजीकृत संख्या / PUC No. HR 55 64208

SUNIL POLLUTION CHECKING CENTRE  
 443 Naha Street, Patrol Mark, Dehra Dun, Highway  
 Dehra Dun, Uttarakhand (U.P.)

Vehicle PUC certificates

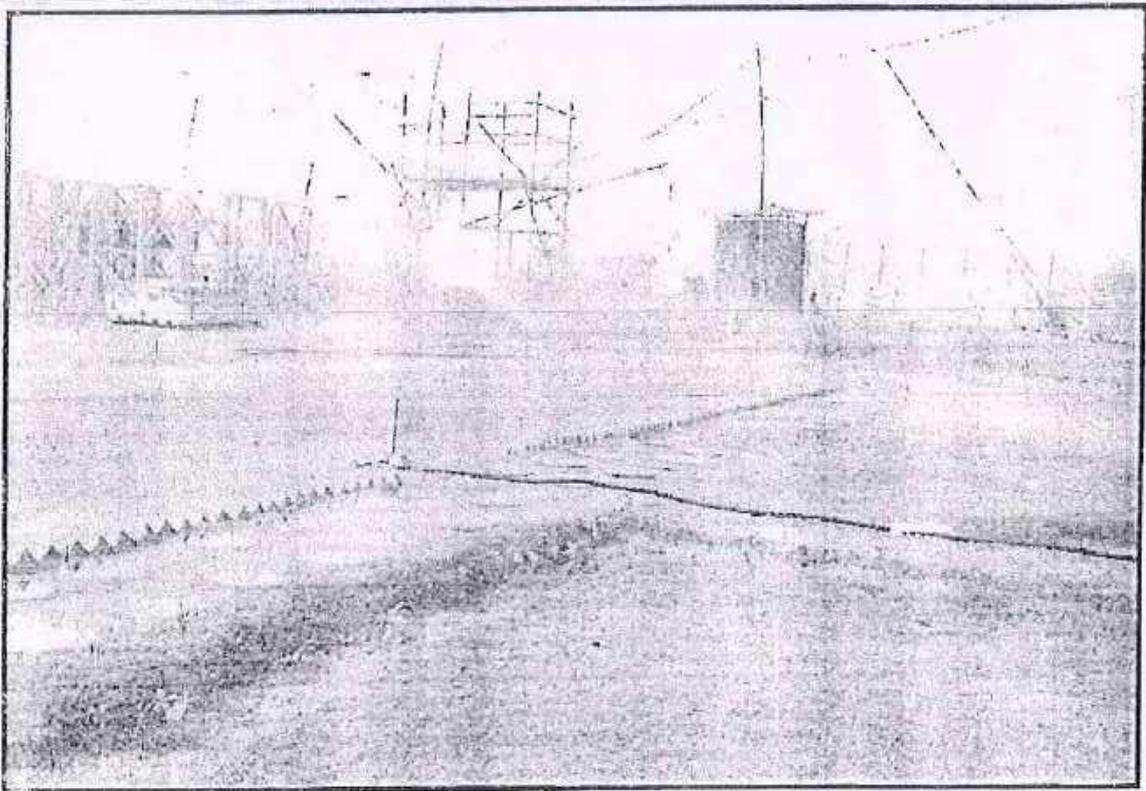
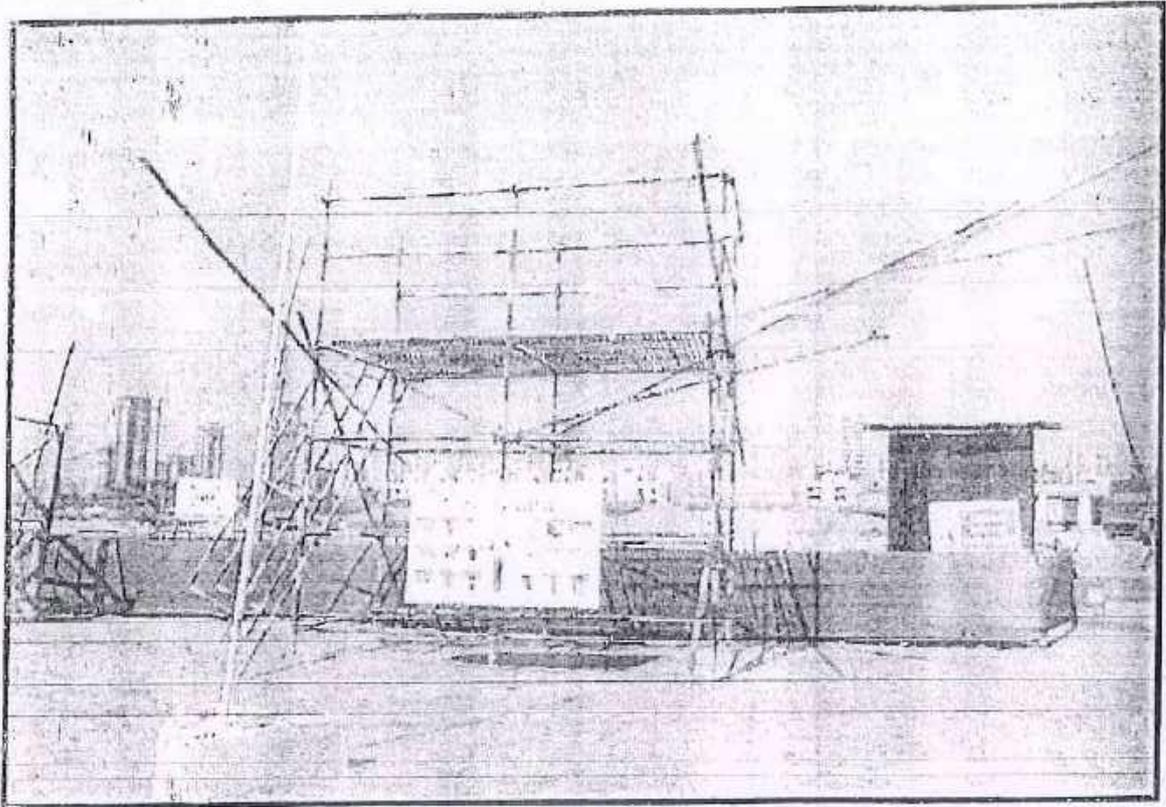
For VATIKA LIMITED  
Authorized Signatory





Safety signage's at site

For VATIKA LIMITED  
Authorised Signatory



Assembly area at site For VATIKA LIMITED

*edish*  
Authorised Signatory

Vatika Limited  
Vatika Triangle, 4th Floor, Sushant  
Link, Phase - II, Block - A,  
Mehrauli-Gurgaon Road, Gurgaon,  
Haryana 122002

Date: 05-10-2021

Valid Upto: 14-10-2021

### No Objection Certificate for Height Clearance

1. This NOC is issued by Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR751 (E) dated 30th Sep. 2015 for Safe and Regular Aircraft Operations.

2. This office has no objection to the construction of the proposed structure as per the following details:

NOC ID :	PALM/NORTH/B/092116/172802
Applicant Name*	Virender Dhar
Site Address*	Residential Group Housing Colony, Village-Shikohpur, Sector-82 A, Gurgaon, Khasra No. 57, 58/1, 59/2, 60, 61, 147, 148, 149, 150, 152, 153, 154, 155, 156, 157min, 162, Village Shikohpur/Gurgaon, Delhi, Delhi
Site Coordinates*	76 57 37.402-28 23 11.513, 76 57 42.233-28 23 18.078, 76 57 43.753-28 23 10.552, 76 57 47.95-28 23 16.36,
Site Elevation in mtrs AMSL as submitted by Applicant*	237.19 M
Permissible Top Elevation in mtrs Above Mean Sea Level(AMSL)	373.69 M

\*As provided by applicant

3. This NOC is subject to the terms and conditions as given below:

a. Permissible Top elevation has been issued on the basis of Site coordinates and Site Elevation submitted by Applicant. AAI neither owns the responsibility nor authenticates the correctness of the site coordinates & site elevation provided by the applicant. If at any stage it is established that the actual data is different, this NOC will stand null and void and action will be taken as per law. The office in-charge of the concerned aerodrome may initiate action under the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994"

b. The Structure height (including any superstructure) shall be calculated by subtracting the Site elevation in AMSL from the Permissible Top Elevation in AMSL i.e. Maximum Structure Height = Permissible Top Elevation minus (-) Site Elevation.

c. The issue of the 'NOC' is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994.

d. No radio/TV Antenna, lighting arresters, staircase, Muntree, Overhead water tank and attachments of fixtures of any kind shall project above the Permissible Top Elevation of 373.69 M. as indicated in para 2.

Page 1/2

वतीक लिमिटेड  
Office: Sector 82A Gurgaon

सहस्ररजप हवाई अड्डा गार्ड दिल्ली-110003  
Safdarjung Airport, New Delhi-110003

For VATIKA LIMITED

199701121537050

Authorised Signatory: 199701121537050





भारतीय विमानपत्तन विभाग  
AIRPORTS AUTHORITY OF INDIA

File No. AAI/RHQ/NR/ATM/NOC/2016/223/1125/89

Copy to:

1. The Chief Executive Officer, Delhi International Airport, New Uddan Bhawan, I.G.I Airport, Terminal-3, New Delhi-110037.
2. The Distt. Town Planner, HUDA Complex, Sector-14, Gurgaon, Haryana.
3. Guard File.

For VATIKA LIMITED

*Chitk*

Secretary

Vatika Limited

Vatika Triangle, 4<sup>th</sup> Floor, Sector 13A-1,

Block-A, Pitohra, Gurugram Road, Gurugram 122002.

क्रमांक 90/एम.वी दिनांक 31.01.2017  
 विषय:- Issue of Clearance under Aravalli Notification (S.O 319 (E), dated 7.5.1992 for Residential Group Housing Colony "Tranquil Heights" total land measuring (11.218 acres), falling in the revenue estate of village Shikohpur, Sector-82A, Gurgaon.

उपरोक्त विषय पर आपके प्रार्थना पत्र के संदर्भ में।

विषयोक्त मामले में आपके प्रार्थना पत्र पर इस कार्यालय द्वारा उपमण्डल अधिकारी(ना0), गुरुग्राम-उत्तर व उप वन संरक्षक, गुरुग्राम से रिपोर्ट मांगी गई। जो निम्न प्रकार है।

उपमण्डल अधिकारी(ना0), गुरुग्राम-उत्तर ने अपने पत्र क्रमांक 90/रीडर दिनांक 31.01.2017 द्वारा लिखा है कि तहसीलदार, मानेसर से रिपोर्ट ली गई। तहसीलदार, मानेसर ने अपने कार्यालय के पत्र क्रमांक 2161/ओ0के0 दिनांक 06.12.2016 द्वारा अवगत कराया है कि रिपोर्ट पटवारी विस्तारपूर्वक है। खसरा नम्बरान 57(0-18-0), 58(0-13-0), 59/2(0-11-0), 60/2-5-0), 61(1-14-0), 147(2-0-0), 148(1-8-0), 149(0-12-0), 150(2-0-0), 152(0-8-0), 153(0-8-0), 154(0-8-0), 155(0-13-0), 156(1-9-0), 157/1(0-8-0), 162(2-4-0) कुल रकबा 17 बीघा 19 बिस्वा 0 बिस्वांसी गौजा शिकोहपुर, तहसील मानेसर जिला गुरुग्राम की मांगी गई सूचना व रिपोर्ट नि-द्वारा निम्नलिखित है:-

1. उपरोक्त खसरा नम्बरान अरावली नोटिफिकेशन के क्षेत्र से बाहर है।
2. उपरोक्त आरवली दिनांक 07.05.1992 के पहले व नाम आरवली की क्लियर बाकी है।
3. उपरोक्त खसरा नम्बरान कभी भी गैर गु0 पहाड़/राडा/गैर गु0 नौड/बंजर कदीम व रजद नहीं रही है।
4. उपरोक्त नम्बरान कभी भी कानूनन देह, पंचायत देह, गजर विद्या, गजर पणिका व (नारकरी) विस्तृत परमैन्ट की मालिकान नहीं रही है।
5. उपरोक्त आरवली पर अनुमान तलाब रिवाइज अनुसूच किस्म की नोटिफिकेशन से कोई पुस्तक नहीं है व उपरोक्त आरवली हर प्रकार में फोक है।

For VATIKA LIMITED  
 Authorised Signatory

अतः तहसीलदार मानेसर की रिपोर्ट के मखनगर Issue of Clearance under Aravalli Notification (S.O 319 (E), dated 7.5.1992 for Residential Group Housing Colony "Tranquil Heights" total land measuring (11.218 acres), falling in the revenue estate of village Shikohpur, Sector-82A, Gurgaon करने में इस कार्यालय को कोई आपत्ति नहीं है।

Dy. Conservator of Forests, Gurugram ने अपने कार्यालय के पत्र क्रमांक 2648-जी0 दिनांक 29.11.2016 के द्वारा लिखा है कि Applicant made a request in connection with land measuring 11.218 Acres having Rect No./Killa No. 57, 58/1, 59/2, 60, 61, 147, 148, 149, 150, 152, 153, 154, 155, 156, 157/1, 162 Applicant M/s Vatika Limited located at village/city Gurgaon district Gurgaon made a proposal to use this land for Residential Group Housing Colony. और प्रस्तावित स्थल की आन लाईन क्लेरिफिकेशन जारी की है। It is made clear that :-

- A) As per records available above said land is not part of notified Reserved Forest, protected Forest under Indian Forest Act, 1927 or any area closed under section 4 & 5 Punjab Land Preservation Act 1900.
- B) It is clarified that by the Notification No. S.O 8/P.A/2/1900/S 4/2013 dated 04-01-13 whole Revenue Estate of Gurgaon is notified u/s 4 of PLPA 1900 and S.O 81/PA/2/1900/S.3/2012 dated 19-12-12 u/s 3 of PLPA 1900. The area is however not recorded as Forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest officer, Gurgaon.
- C) If approach is required from Protected Forest by the user agency, the clearance/regularization under Forest Conservation Act 1980 will be required without prior clearance from Forest Department the user of Forest land for approach road is strictly prohibited. M/s Vatika Limited, whose land is located at Village Gurgaon District Gurgaon must obtain clearance as applicable under Forest Conservation Act, 1980.
- D) As per the records available with the Forest Department Gurgaon the area does not fall in areas where plantations were raised by the Forest Department under Aravalli project.
- E) All other statutory clearances mandated under the Environment protection Act 1986, as per the notification of Ministry of Environment and Forest, Government of India dated 07-05-1992 or any other Act/Order shall be obtained as applicable by the project proponents from the concerned authorities.
- F) The project proponent will not violate and Judicial Order/Direction issued by the Hon'ble Supreme Court/High Courts.

For VATIKA LIMITED  
 Authorised Signatory

2) The applicant shall be responsible for obtaining all necessary clearances from the concerned authorities in the State of Madhya Pradesh, India.

H) It shall be the responsibility of user agency/s, applicant to get necessary clearances/permissions under various Acts and Rules applicable, if any, from the respective authorities/department.

I) As the area for which clarification is sought falls within the notified Eco-sensitive Zone of Sultanpur National Park, necessary permissions may be obtained from competent authority as per the notification no. S.O. 191 (E) dated 27-01-2010 issued by MOEF, Government of India.

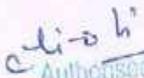
It is subject to the following conditions:

1. clarification is hereby issued.

अतः उपरोक्त अधिकांश (नाओ), गुरुग्राम-उत्तर व उप वन संरक्षक, गुरुग्राम की रिपोर्ट अनुसार वरिष्ठ विभाग न. भारतनी क्षेत्र में लड़ी जाते हैं।

  
 Director  
 GURUGRAM

For VATIKA LIMITED

  
 Authorized Signatory



To,  
The Chairman  
State Environment Impact Assessment Authority,  
Bays No:- 55 - 58, Parytan Bhawan,  
1st Floor, Sector - 2, Panchkula, Haryana

Date: 04.07.2017

State Environment Impact Assessment Authority  
Bays No:- 55 - 58, Parytan Bhawan,  
1st Floor, Sector - 2, Panchkula, Haryana  
T: 91124417777  
F: 91124417700  
E: info@seiaa.gov.in  
www.seiaa.gov.in

Subject: Environmental Clearance for Group Housing Colony project at Sector- 82A District Gurgaon, Haryana by M/s Vatika Ltd.

Dear Sir,

We had applied for Environmental Clearance of the above mentioned project online on 12.10.2016 and hard copies submitted to SEIAA Haryana on 27.12.2016 under category 8a of EIA Notification 2006. Our case has been recommended by SBAC to SEIAA for grant of Environmental Clearance in 150th SBAC meeting dated 07.04.2017.

We have also registered the above said project for GRIHA rating with a thought of sustainable development in every aspect.

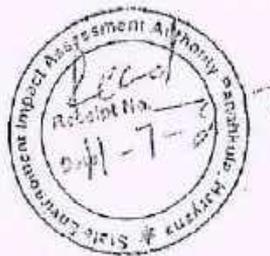
As the stipulated time period had passed as per MoEF Notification dated 14.09.2006, we presume that our case has been granted deemed Environmental Clearance and we are proceeding ahead as per norms applicable vide MoEF Notification dated 14.09.2006 for such projects..

Thanking you,

Yours sincerely,

For Vatika Ltd.

(Authorised Signatory)



Copy to: The Director (New Construction Projects and Industrial Estates), Ministry of Environment Forest & Climate Change, Indira Paryavaran Bhawan, Jorbag Road, New Delhi 110003

For VATIKA LIMITED  
*Chish*  
Authorised Signatory

	<b>Environment, Health and Safety Policy</b>			
	Document	Revision Number	Revision Date	Date

We believe all employees in the Company are environment conscious and contribute to preserving nature as well as danger-proofing our own respective work areas. All of us are responsible for conducting safe and environmentally sound operations.

**Policy Intent:**

Vatika Limited is committed to environmental affairs leadership in all of its business activities.

**Policy:**

The Group has had long-standing corporate policies of providing a safe and healthful work place, protecting the environment, and conserving energy and natural resources. They have served the environment and our business well over the years and provide the foundation for the following corporate policy objectives:

- Provide a safe and healthy workplace and ensure personnel are properly trained and have appropriate safety and emergency equipment.
- Be an environmentally responsible neighbor in the communities where we operate, and act promptly and responsibly to correct incidents or conditions that endanger health, safety, or the environment. Report them to authorities promptly and inform affected parties as appropriate.
- Conserve natural resources by reusing and recycling materials, purchasing recycled materials, and using recyclable packaging and other materials.
- Develop, manufacture, and market products that are safe for their intended use, efficient in their use of energy, protective of the environment, and that can be reused, recycled or disposed off safely.
- Use development and manufacturing processes that do not adversely affect the environment, including developing and improving operations and technologies to minimize waste, prevent air, water, and other pollution, minimize health and safety risks, and dispose off waste safely and responsibly.
- Ensure responsible use of energy throughout our business, including conserving energy, improving energy efficiency, and giving preference to renewable over non-renewable energy sources when feasible.

For VATIKA LIMITED

*Chiranjeev*  
Authorized Signatory

EXPENDITURE ON LABOUR SANITATION, SAFETY & ENVIRONMENT PROTECTION MEASURES

(Till Nov 2017)

S.No.	Particulars	Expenditure (Rs in Lakhs)
1	Medical checkups/First Aid and medicines	0.48
2	Sanitation facilities	5.25
3	Safety accessories, training & House keeping	5.00
4	Green belt/ landscape plantation	1.00
5	Dust suppression through water sprinkling, wind breaking wall/boundary, tarpaulin covers	3.60
6	Environment monitoring	0.60
	<b>Total Expenditure (Rs in lakhs)</b>	<b>15.93</b>

For VATIKA LIMITED  
*etoh*  
Authorised Signatory

## CORPORATE SOCIAL RESPONSIBILITY POLICY VATIKA LIMITED

Company has formulated a Corporate Social Responsibility Committee under the provisions of Section 135 of the Companies Act, 2013 and Companies (Corporate Social Responsibility Policy) Rules, 2013.

### Composition of Committee

Corporate Social Responsibility Committee comprises following board members:

- (A) Mr. Anil Shalla
- (B) Mr. Gautam Bhatta

### Functions of CSR Committee

- a) Formulate and update CSR Policy, for approval by the Board of Directors.
- b) Approve projects that are in line with the CSR policy of the Company.
- c) Put monitoring mechanisms in place to track the progress of each project.
- d) Recommend the CSR expenditure to the Board of Directors
- e) Meet at least twice a year to monitor CSR policy and review the progress made.
- f) Any other matter directly or indirectly related to CSR compliance's

### CSR Projects, Programme and Activities

Company shall undertake such projects, programs and activities which are falling within the purview of schedule VII of the Act and as may be amended by ministry from time to time.

### Modalities of execution of CSR activities

Company may undertake CSR activities as its own or through any or all following agencies:

- A registered trust, society or section 8 companies provided such entity is established by the company.
- A registered trust, society of section 8 companies which is not established by the company Provided it shall have an established track record of three years in undertaking similar projects or programs and activities to be undertaken by these entities are those which are specified by the company.

Committee Members of the Committee will evaluate the viability of proposals/ programs for CSR initiatives and report the same to the Board.

The CSR Committee will submit report to the Board. The report would indicate:

- Details of program/activity undertaken during the period
- Details of outlay, budgeted vs. actual, and reasons of variance
- Achievement or impact recorded in the society due to such CSR initiatives
- Board will do periodic reviews and communicate its observations to the CSR Committee

The CSR Policy shall be placed on the Company's Website.

Annual Report on CSR Activities shall be prepared and be attached with Company's Board Report  
**CSR Expenditure**

CSR expenditures shall be as required under Section 135 of the Companies Act, 2013 and Companies (Corporate Social Responsibility) Rules, 2014.

CSR expenditure will include all expenditure, direct and indirect, incurred by the Company on CSR Programmes undertaken in accordance with the approved CSR Plan.

For VATIKA LIMITED  
CSH

Authorized Signatory



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, मन एवं जलवायु परिवर्तन विभाग भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

No. B- 29012/ESS/CPA/2016-17/2570

February 2, 2017

To,

The Member Secretary,  
All the State Pollution Control Boards / Pollution Control Committees  
( As per List Attached)

Sub: Grant of Consents under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, and charging Consent fees thereon.

Sir / Madam

This has reference to the subject matter relating to streamlining the modalities of consent mechanism which has been discussed with SPCBs /PCCs in earlier meetings and conferences.

The matter was also deliberated at the 175<sup>th</sup> Meeting of the Board of CPCB held on 21st December, 2016 and it has been decided that the following modified mechanism for granting of consent to various categories of Industries / projects may henceforth be followed :

- i. For White category of Industries, there is no need to obtain Consents. Information to concerned SPCB is sufficient.
- ii. Combined Consent for Establishment & Operation can be issued to Green category of Industries Irrespective of their sizes i.e. large/ medium/ small. In such cases, the Industry shall submit an undertaking regarding expected date of start-up of production and intimate the SPCB/ PCC atleast 15 days in advance before start-up of commercial production.
- iii. There should not be any need to obtain Consent to Establish for Building / Construction Projects / Area Development Projects and Township Projects , which are mentioned at serial no. 8(a) and 8(b) of Schedule of Projects in EIA Notification, 2006. For such projects, Environment Clearance shall suffice subject to the condition that there should a permanent member from SPCB in the State Level EIA Authority to represent the views of SPCB.

Contd...2/-

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

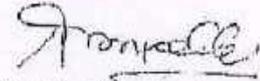
For VATIKA LIMITED  
ctish  
Authorised Signatory

-2-

- iv. Further, all the projects requiring Environmental Clearance either from State Level EIA Authority or MoEFCC may be exempted from obtaining the Consent to Establish. Such projects may be directly granted CTO subject to EC and installation of pollution control devices.
- v. It has brought to the knowledge of CPCB that SPCBs/PCCs have adopted different definitions for MSMEs and have different consent fee structure. It is requested that definition of MSME given under the MSME Act, 2006 be adopted and accordingly consent fee structure be rationalized.

All the SPCBs / PCCs are requested to initiate action in the matter accordingly.

Yours faithfully



(A.B. Akolkar)  
Member Secretary

Copy for kind information to :

The Joint Secretary & Head - CP Division  
Ministry of Environment, Forest & Climate Change  
Indira Paryavaran Bhawan  
Jor Bagh Road, New Delhi.

dk

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
निर्गत.....  
दिनांक..... 2/2/2017.....

For VATIKA LIMITED

  
Authorised Signatory

1	The Member Secretary Andhra Pradesh Pollution Control Board A-3, Prayagbhavana Bhavan, Industrial Estate Sanath Nagar, Moosapet, Telangana 500018 (Hyderabad)	2	The Member Secretary Assam Pollution Control Board Bamunimeldan, Guwahati - 781 021 Assam
3	The Member Secretary Arunachal Pradesh Pollution Control Board, Department of Environment & Forests Office Complex, P-Sector, Itanagar 781 111 Arunachal Pradesh	4	The Member Secretary Bihar State Pollution Control Board 2 <sup>nd</sup> Floor, Beltron Bhavan, Jawahar Lal Nehru Marg, Shastri Nagar, Patna 800 023 Bihar
5	The Member Secretary Chhattisgarh Environment Conservation Board, H.No. 1, Tilak Nagar, Shiv Mandir Chowk, Main Road, Avanti Vihar, Raipur - 421 001	6	The Member Secretary Goa State Pollution Control Board Dempo Towers, 1 <sup>st</sup> Floor EDG Plaza, Palto Panaji - 403001, Goa
7	The Member Secretary Gujarat State Pollution Control Board Paryavaran Bhavan, Sector-10-A, Gandhi Nagar-382010 Gujarat	8	The Member Secretary Haryana State Pollution Control Board Plot No. C - 11, Sector 6, Panchkula, Haryana
9	The Member Secretary Himachal Pradesh State Environmental Protection and Pollution Control Board "Paryavaran Bhavan" Phase - III, Below BCS New Shimla - 171009, Himachal Pradesh	10	The Member Secretary Jammu and Kashmir State Pollution Control Board Sheikal-ul-Alam Campus, Raj Bagh, Behind Govt. Silk Factory, Rajbagh, Srinagar 190 008
11	The Member Secretary Jharkhand State Pollution Control Board T.A. Division Building (Ground Floor) HEC Dhurwa, Ranchi - 834004, Jharkhand	12	The Member Secretary Karnataka State Pollution Control Board # 49, Parisara Bhavan 4 <sup>th</sup> and 5 <sup>th</sup> Floor, Church Street Bangalore - 560001, Karnataka
13	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction Paltoom Palace P.O. Thiruvananthapuram - 695004, Kerala	14	The Member Secretary Maharashtra State Pollution Control Board Kalpetaru Point, 3 <sup>rd</sup> & 4 <sup>th</sup> Floor Slon Matunga Scheme, Road No. B Opp. Cine Planet Cinema Near Slon Circle, Slon (East) Mumbai - 400022, Maharashtra
15	The Member Secretary Manipur State Pollution Control Board Lamphelpat Imphal - 795004, Manipur	16	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar E - 5, Arera Colony Bhopal - 462 016, Madhya Pradesh
17	The Member Secretary Mizoram State Pollution Control Board M.G. Road, Khalla Aizwal-796 001, Mizoram	18	The Member Secretary Meghalaya State Pollution Control Board "ARDEN" Lumpyngngad Shillong - 793014, Meghalaya

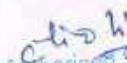
For VATIKA LIMITED

Chohi

Authorised Signatory

19	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur-797112, Nagaland	20	The Member Secretary Orissa State Pollution Control Board, Paribesh Bhawan A / 118, Nilakantha Nagar Unit - VII, Bhubaneswar - 751012, Orissa
21	Punjab State Pollution Control Board Vatavaran Bhavan Nabha Road Patiala - 147 001 Punjab	22	The Member Secretary Rajasthan State Pollution Control Board 4, Paryavaran Marg, Institutional Area Jhalana Doongari, Jaipur - 302004, Rajasthan
23	The Member Secretary Sikkim State Pollution Control Board Department of Forest, Environment & Wildlife Management Govt. of Sikkim Deorali, Gangtok, Sikkim	24	The Member Secretary Tamil Nadu State Pollution Control Board No. 100, Anna Sala Guindy, Chennai - 600032, Tamil Nadu
25	The Member Secretary Telangana State Pollution Control Board A-3, Prayaueraana Bhavan, Industrial Estate Sanath Nagar, Moosapet, Telangana 500018 (Hyderabad)	26	The Member Secretary Tripura State Pollution Control Board Vigyan Bhavan Pandit Nehru Complex Gorkhabasti, P.O: Kunjaban, Agartala West Tripura - 799008
27	The Member Secretary Uttarakhand Environment Protection and Pollution Control Board Paryavaran Bhavan E-116, Nehru Colony, Dehradun-248 001, Uttaranchal	28	The Member Secretary Uttar Pradesh State Pollution Control Board PICKUP Bhavan, 3 <sup>rd</sup> Floor, B - Block Vibhuti Khand, Gomti Nagar Lucknow - 226 010, Uttar Pradesh
29	The Member Secretary West Bengal State Pollution Control Board Department of Environment, Government of West Bengal Paribesh Bhavan Building No. - 10A Block - LA, Sector - III, Salt Lake City Kolkata - 700 098, West Bengal.	30	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control Committee Office of the Dy. Conservator of Forests Moll Daman, Daman - 395220
31	The Member Secretary Pondicherry Pollution Control Committee Department of Science Technology and Environment 3 <sup>rd</sup> Floor, Housing Board Building Anna Nagar, Pondicherry - 605 005	32	The Member Secretary Chandigarh Pollution Control Committee Additional Town Hall-Building, 2 <sup>nd</sup> Floor Sector 17 - C Chandigarh - 160 017
33	The Member Secretary Delhi Pollution Control Committee 4 <sup>th</sup> Floor, ISBT Building, Kashmere Gate Delhi-110 008	34	The Executive Engineer Public Works Department U.T. of Lakshadweep Kavaratti - 682555-Lakshadweep

For VATIKA LIMITED

  
 Authorised Signatory



**GREEN RATING FOR INTEGRATED HABITAT ASSESSMENT**

*Tranquil Heights  
Gurgaon*  
*has been awarded with a*  
**'Three Star'**  
*rating under*  
**GRIHA Pre-Certification**



*Authorised Signatory*  
*20/11*  
**FOR VATIKA LIMITED**

Date of Issue: *7<sup>th</sup>* November 2017

*[Signature]*  
Chief Executive Officer,  
GRIHA Council

*Note :* Pre-certification has been awarded based on documentation provided by project team in compliance with the requirements of GRIHA. Any change in the specifications shall be intimated to GRIHA Council. Pre-certification is valid only as per report attached with subsequent compliance to GRIHA.

*20/11/17*



29.04.2022

The Chairman,  
State Environment Impact Assessment Authority,  
Bays No.55-58, Parytan Bhawan, Sector 2  
Panchkula



Registered Office  
Vatika Limited  
Plot No A-022, MIDC City Centre  
Ground Floor, Block A  
Sector 81, Vatika India New  
Gurgaon-122012, Haryana  
INDIA

91 124 517 777  
info@vatikagroup.com  
www.vatika-collections.com

**Sub: Application for making available the document alleged to have been delivered by hand to the consultant in 2017.**

**Re: Proceeding before this Ld. Authority pertaining to Environment Clearance for Group Housing Colony Project at Sector-82A, Gurugram, Haryana by Vatika Ltd.**

Sir,

In pursuance to final notice dated 23.12.2021 bearing memo No.SEIAA/HR/2021/1374 issued by this Ld. Authority, Vatika Ltd. (hereinafter referred to as 'Applicant') had filed its representation dated 24.01.2022 and has been appearing before this Ld. Authority in furtherance to the same and as of date three hearings have taken place i.e. on 19.01.2022, 02.03.2022 and 24.03.2022.

In its representation, the Applicant had, *inter alia*, submitted that in the absence of any communication from this Ld. Authority or the SEAC for a period of 45 days since the receipt of recommendation of SEAC, whereby the SEAC had recommended the project of the Applicant for grant of Environment Clearance ('EC'), the Applicant had proceeded under Clause 8(iii) of the EIA Notification dated 14.09.2006, taking it to be a deemed EC in terms of their recommendation of SEAC.

The matter has now been listed for hearing before this Ld. Authority on 29.04.2022. At this stage of the proceedings, the Applicant has been apprised by this Ld. Authority of an alleged document which was purportedly handed over to the consultant of the Applicant. By referring to this alleged document, it has been sought to be suggested that a communication pertaining to the recommendation of SEAC for grant of EC had

For VATIKA LIMITED

Authorised Signatory

CEA/4/48920/HR/2021/05-48/21

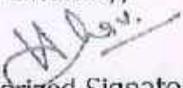
gone through this Ld. Authority to the Applicant, however the Applicant is neither in possession of this document nor aware of its contents. It is pertinent to note that even though the alleged document is claimed to be delivered by hand to the consultant of the Applicant, such manner of alleged delivery had neither been carried out nor could it be deemed to be a proper channel of delivery of any document/communication from this Ld. Authority. All previous communications from the SEAC and this Ld. Authority were delivered by post and directly to the registered office of the Applicant.

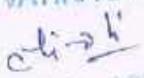
It is a matter of record that the Applicant, acting in a *bona fide* manner, had even written to the Ld. Authority vide letter dated 04.07.2017 intimating this Ld. Authority that since the stipulated period under the EIA notification had elapsed and the Applicant had not received any communication from this Ld. Authority or the SEAC, the Applicant was taking it to be a deemed EC in terms of the recommendations of SEAC. The office of this Ld. Authority had duly acknowledged the receipt of Applicant's letter dated 04.07.2017 and the fact of Applicant being qualified for a deemed EC was never denied by this Ld. Authority and nor was any objection raised. It is further a matter of record that Applicant had been complying with all the conditions laid down in the recommendation of SEAC for grant of EC and had been submitting six-monthly compliance report at regular intervals from December 2017 onwards.

At this stage of the proceedings, since reference has sought to be made to the alleged document, in the interest of justice and to enable fair and equitable adjudication of the matter at hand, it is requested that a copy of same be provided to the Applicant.

Thanking you,

Yours sincerely,

  
(Authorized Signatory)  
For and on behalf of Vatika Ltd.

For VATIKA LIMITED  
  
Authorized Signatory

1102

State Environmental Impact Assessment Authority, Haryana  
House No. 55, Purnima Bhawan, Sector 2, Panchkula

Telephone No. 0174-256823

File No. SEIAA/HR/2017/931

Date 24.02.2017

To

The Secretary,  
State Forest Approval Committee,  
Haryana.

Subject: Environmental Clearance for Group Housing colony project of Sector  
22A, Gurgaon, Haryana by M/s. Vastika Ltd.

Please refer to the subject as above. The recommendation of SEAC was taken up for consideration in the 17<sup>th</sup> meeting of SEIAA held on 23.05.2017 and the Authority studied in detail and discussed that the clearance was given till 23.05.2017. The case has been referred back to SEAC with the suggestion to visit the site to verify any construction or violation or environmental norms and asked to submit the report within 15 days.

Member Secretary,  
SEIAA, Haryana

Encl: No. SEIAA/HR/17/272

Date 24.02.2017

A copy of above is forwarded to M/s. Vastika Ltd., User, Vastika  
Triangle, Sector 1, Block A, Gurgaon, Haryana.

Member Secretary,  
SEIAA, Haryana

1103

258

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232  
Email Id: seiaa-21.env@hry.gov.in

Memo No: SEIAA/HR/2022/2033

Date: 24/11/2022

To

M/s Vatika Ltd.,  
4<sup>th</sup> Floor, Vatika Triangle, Sushant Lok-I,  
Block-A, M.G. Road, Gurugram

Subject: Environment Clearance for project Group Housing Colony at Sector-82  
A, Gurugram by M/s Vatika Ltd, 4th Floor, Vatika Triangle, Sushant  
Lok-I, Block-A, M.G. Road, Gurugram.

With reference to the subject cited above, it is to intimate that the matter for claiming Deemed Environment Clearance and the complaint filed in the Hon'ble NGT by Shri Ashish Sardana was heard partially on different dates by the Authority (SEIAA) and finally heard on 09.09.2022; wherein both the versions (the Applicant and the Complainant) briefed all the facts and also made submissions. Accordingly, the Authority after hearing both the versions; reserved its Orders in the aforesaid matter.

Now, after carefully considerations of all the facts and details placed on record, the Authority decided to release its Orders.

This is for your kind information.

Member Secretary,  
SEIAA, Haryana

Endst. No. SEIAA/HR/2022/2034-2037

Dated: 24/11/2022

A copy of the aforesaid order is forwarded herewith to the followings for information and further necessary action:-

1. Director (IA Division), MoEF& CC, GoI, Indira Paryavaran Bhavan, Zorbagh Road- New Delhi-110003.
2. Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
3. Director General, Town & Country Planning Haryana, Plot No. 3, Sector - 18A, Madhya Marg, Chandigarh- 160018.
4. Sh. Ashish Sardana S/o Sh. Kamal Kumar Sardana, R/o Flat No. 7E, BB Block, Janakpuri, Delhi-110058.

Member Secretary,  
SEIAA, Haryana

For VATIKA LIMITED  
Authorised Signatory

**BEFORE THE STATE ENVIRONMENT IMPACT ASSESSMENT  
AUTHORITY, HARYANA,**

**Bays No. 55-58, Prayatan Bhawan, Sector-2 Panchkula.**

**In the matter of**

**M/s Vatika Ltd, 4<sup>th</sup> Floor, Vatika Triangle, Sushant Lok-I, Block-A,  
M.G. Road, Gurugram regarding**

**ORDER**

Whereas, Environment Clearance application dated 12.10.2016, for the project of Group Housing Colony at Sector-82 A, Gurugram received on 23.12.2016, no final decision has yet been taken up and Applicant claiming to be Project Proponent, (hereinafter refer to as "The Applicant") is claiming **Deemed Environment Clearance under Clause 8 (iii) of EIA Notification dated 14.09.2006.**

The matter was taken up on different dates and final hearing concluded on 09.09.2022, to decide upon the application i.e. issue of Deemed Environment Clearance (EC) along with other important issues pertaining to the Case.

**Present:-**

1. **Learned Counsel - Sh. Ashish Chopra, on behalf of the Applicant i.e. M/s Vatika Ltd.**
2. **Sh. Ashish Sardana, (Complainant) in the OA No. 215 of 2022 titled as Ashish Sardana Vs. M/s Vatika Ltd and Anothers.**

For VATIKA LIMITED  
*Ashish*  
Authorized Signatory

Before proceeding further, it is relevant to mention that while hearing the above mentioned **OA No. 215 of 2022 titled as Ashish Sardana Vs. M/s Vatika Ltd and anothers.** Hon'ble National Green Tribunal, New Delhi vide order dated 12.04.2022, constituted a Joint Committee, comprising of SEIAA, Haryana, State PCB and District Magistrate, Gurugram. Undoubtedly, the committee was required to submit its report before the Hon'ble NGT, but the Committee had forwarded the representation of both the



Applicant and the Complainant to the SEIAA with the purpose of final decision on the EC application and to decide the status of deemed EC as claimed by the Applicant.

While, disposing the Original OA No. 2015 of 2022 titled as Ashish Sardana Vs. M/s Vatika Ltd and anothers., Hon'ble NGT vide Order dated 11.11.2022 made certain directions to the Authority (relevant part of the same is reproduced as under):

"1 to 3 xxxxxxxxxxxxxxxxxxxxxxxx

4. *During the hearing, it is stated by a learned Counsel for SEIAA, Haryana that the SEIAA, Haryana has concluded hearing on the subject and order is reserved.*
5. *In view of above, we dispose of the matter without expressing any final opinion in the matter so that SEIAA, Haryana takes decision in the matter on merits, in the first instance.*

*The application is disposed of.*

*Adarsh Kumar Goel, CP  
Sudhir Agarwal, JM  
Arun Kumar Tyagi, JM  
Dr. Afroz Ahmad, EM*

*November 11, 2022  
Original Application No. 215/2022  
DV*

As mentioned above, final hearing in the instant case was concluded on 09.09.2022 and thereafter, the Order was reserved. Now, after consideration of all relevant aspects and further keeping in mind the directions of Hon'ble NGT, as made in OA No. 215 of 2022 titled as Ashish Sardana Vs. M/s Vatika Ltd and anothers. Order is released, today i.e. 24.11.2022.

Relevant & Important issues relating to the present matter have been framed and listed below (in the tabular format), to check the veracity of the claim(s) advanced by the Applicant & factual position as exist on the ground, to arrive at a fair & final, conclusion.

For VATIKA LIMITED  
*et al*  
Authorised Signatory



Sr. No.	Particulars	Date	Remarks
1.	Application for Grant of Environment Clearance to the Authority	23.12.2016	<p><b>Project Name - M/s Vatika Ltd. Sector-82-A Gurugram.</b></p> <p>Total Plot Area - 11.218 acres, Total Build-up Area - 43,342.833 sq.mt</p> <p>DTCP License No. 22 of 2011, issued for the Project on 25.03.2011 with a specific condition in the said license at Sr. No. 8, (which is reproduced as under):</p> <p><b><u>8. That licensee shall obtain approval/ NOC from Competent Authority to fulfil the requirement of notification dated 14.09.2006 of Ministry of Environment &amp; Forest, Govt. of India before starting the development works of the colony.</u></b></p> <p>Further as per the Office record chronology of the license obtained / renewed from DTCP as under:</p> <p>Validity of license - 23.03.2015</p> <p>License renewed - 23.03.2017, &amp; valid upto</p> <p>License renewed upto - 23.03.2019</p> <p><b><u>Important:-</u></b></p> <p>Applicant vide letter dated <b>20.02.2017</b> addressed to the Director General, Town &amp; Country Planning Haryana requested to renew the license No. 22 of 2011 dated 24.03.2011 for the Project.</p> <p>(Relevant portion of the same is as under):</p> <p><b><u>"This has reference .... xxxxxxxx...."</u></b></p> <p><b><u>You are requested to renew the aforesaid license for the Group Housing Colony on land measuring 11.218 Acres at Sector 82 A, Gurgaon as there are some works still pending</u></b></p>



TIKA LIMITED  
23/12/16  
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			<p><u>and require some more time for completion.....xxxxxxx....."</u></p> <p><u>Note:-</u> Information in regard to the status &amp; validity of the license No. 22 of 2011 beyond 23.03.2019, have not been found / placed on the record.</p>
2.	Matter was considered by SEAC during 147 <sup>th</sup> , 148 <sup>th</sup> and 150 <sup>th</sup> meeting	30.01.2017, 14.02.2017, 07.04.2017	SEAC Recommended, for Grant of Environment Clearance (EC) to SEIAA on 17.04.2017.
3.	Matter was considered by SEIAA during 102 <sup>nd</sup> meeting.	20.04.2017	<p><b><u>Observations of SEIAA:</u></b></p> <p><i>"The above recommendation of SEAC was taken up for consideration in the today's meeting and the Authority studied in detail and discussed that the <u>"license was valid till 23.03.2017"</u>. The case has been referred back to SEAC with the suggestion to visit the site to verify any construction or violation of environmental norms and asked to submit the report within 15 days".</i></p> <p>1. <u>Meaning thereby, that the applicant was not holding a valid license at the time of appraisal &amp; considering the recommendations.</u></p> <p>2. <u>That above discussed observations were communicated and conveyed to the Applicant through Minutes of the Meeting dated 20.04.2017 uploaded on <a href="http://www.environmentclearance.nic.in">www.environmentclearance.nic.in</a> site /Public Domain.</u></p> <p><u>In addition to the above, a copy of letter No. SEIAA/HR/2017/281 dated 01.05.2017) addressed to the Secretary.</u></p>



For VATIKA LIMITED  
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			<p>SEAC was made to receive to the authorized representative / consultant of the Project on 01.05.2017.</p> <p><u>This fact stands confirmed &amp; proved from the Entry No. 282 dated 01.05.2017 from the Despatch Register, being maintained in the office of the Authority, wherein the authorized representative received the same under his signatures.</u></p> <p><u>(As per the details as indicated in the office record)</u></p> <p><b>Important:-</b></p> <p><u>Thus, the observations of the 102<sup>nd</sup> Meeting of SEIAA were clearly conveyed &amp; communicated to the Applicant within 15 days from the date of meeting held on 20.04.2017.</u></p>
4.	Matter was again considered by SEAC during 153 <sup>rd</sup> meeting	07.06.2017	<p>A Sub-committee comprising of Sh. Hitender Singh and Sh. A.K. Bhatia, Member, SEAC was constituted and intimation was also sent to the <u>Applicant vide letter dated 16.06.2017 (as per office record).</u></p>
5.	Representation from the Applicant address to Chairman, SEIAA, claiming Deemed EC under EIA Notification dated 14.09.2006.	04.07.2017	<p>Representation dated 04.07.2017 submitted by Applicant stated that:</p> <p><u>"We had .....xxxxx..... . <i>Our case has been recommended by SEAC to SEIAA for grant of Environment Clearance in 150<sup>th</sup> SEAC Meeting dated 07.04.2017.</i></u></p> <p>.....XXXXXXXXXXXXX.....</p> <p>As the stipulated time period had passed as per MOEF Notification dated</p>



For VAIKA LIMITED  
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14.09.2006, we presumed that our case has been granted deemed Environment Clearance and we are proceeding ahead as per norms applicable vide MOEF Notification dated 14.09.2006 for such projects".

The said representation was forwarded to SEAC for perusal and necessary action.

**Important:-**

*It is baffling and bemusing that Applicant has opted to draw a "self style conclusions" in regard to Grant of Deemed Environment Clearance in this case, on the basis of ongoing internal proceedings & communication between the SEAC & SEIAA. It is further strange to understand as why has the Applicant chosen to ignore the observations of 102<sup>nd</sup> Meeting of the Authority held on 20.04.2017, which were conveyed to him well in time (within 15 days i.e. on 01.05.2017).*

*Incorrect and improper submissions vide letter dated 04.07.2017 by the Applicant, appears to have been made to mislead the Authority, .....*

*wherein claiming that in the absence of "no response from the Authority", he has become eligible & entitle to have Deemed EC for the Project. It is further strange that the Authority never approved such proposal at any stage, rather have been waiting for his correct and factual response to the observations*



conveyed to the Applicant on 01.05.2017. This is clearly an attempt to derail & hijack the flow of ongoing proceedings, suo-motu, by drawing a conclusion as have qualified and become eligible for deemed EC. This is not justified and confer no right to the Applicant, to do so, under the scope & meaning of EIA Notification dated 14.09.2006, (wherein proceedings have not attain finality).

The Applicant knew very well that at the time of Appraisal and process of recommendations, no valid license was held for the project. Besides this the communication dated 20.02.2017, (which came on record later on 25.06.2018), clearly establish that construction activity at site commenced before applying/obtaining the Environment Clearance (EC).

This mindset and conduct of the Applicant is clearly, understood that he wanted to camouflage and hide the facts that he has made sizeable construction at site, even before applying for the Grant of EC.

While seeking the renewal of license from DTCP, Haryana (this facts gets clearly established from the letter dated 20.02.2017, "wherein the Applicant has admitted that there are some works still pending and require some more time for completion".

Further, these facts are adequately supported and corroborated, when

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20/02/17



			<u>tested with the Google Images &amp; group communication produced by the Complainant in support of his contentions.</u>
6.	Report of Sub-Committee	05.06.2018	<p>Sub-Committee visited at site on 02.06.2018 along with the representative of the Applicant.</p> <p><b><u>Report</u></b></p> <p>The members visited the site alongwith the representative of the PP &amp; observed the following:</p> <ol style="list-style-type: none"> <li>1. <u>The super structure of entire project had been completed.</u></li> <li>2. <u>This include twin level basement for parking.</u></li> <li>3. <u>Two residential tower and EWS block has been erected.</u></li> <li>4. <u>Construction work was in progress at site.</u></li> <li>5. <u>The photographs of the site are self explanatory (Annexure -1).</u></li> </ol> <p><b><u>Conclusion:- "It is established that construction has been raised at site prior to grant of Environmental Clearance, Appropriate action as per law may be taken".</u></b></p>
7.	Report of Sub-committee was considered during 171 <sup>st</sup> & 172 <sup>nd</sup> meeting of SEAC	03.07.2018	<p>The Applicant submitted record pertaining to status of construction, till June 2018 alongwith copy of Judgement passed by the Hon'ble High Court of Bombay (CP 132-135 of the case file), Case referred back to SEIAA along with report of Sub-Committee on 02.06.2018 for further necessary action.</p>
8.	Matter was considered by SEIAA during 115 <sup>th</sup> Meeting	25.07.2018	<p>Authority observed, construction has been done without obtaining EC, the Applicant rendered liable for</p>



For VATIKA LIMITED

			prosecution. Show Cause Notice dated 07.08.2018 was issued to the Applicant to explain his position.
9.	Reply to the Show Cause Notice was received from the Applicant	16.08.2018	Request was made to allow to apply afresh EC of complete area comprising both phases and undertaking in reference to not crossing the construction limit as specified in Phase-I of the Applicant.
10.	The Applicant filed reply on 07.11.2019.	07.11.2019	Reply was received on 13.11.2019 containing the request for grant of Deemed EC with effect from 04.07.2017 on the ground that after 07.04.2017, no intimation was sent to the Applicant.  <i>(The findings narrated in Para No. 5 above explains the response to the claim of Applicant.)</i>
11.	Matter was again taken during 130 <sup>th</sup> meeting of SEIAA	16.11.2021	A Sub-committee was constituted to examine all aspects of the project in view of the report dated 05.06.2018 of the sub-committee, which visited the site on 02.06.2018.
12.	Report of Sub-committee	17.11.2021	<b>Observation:-</b> The Applicant has violated the provision of EIA Notification by starting the project without obtaining prior EC. Hence, liable for appropriate action within the scope of relevant law/ EIA Notification dated 14.09.2006.  Authorised Signatory





			applicant of OA No. 215/2022 before Hon'ble NGT. Request accepted, the matter was adjourned for 09.09.2022.
20.	Final Hearing	09.09.2022	The matter was finally heard on 09.09.2022 and Orders -- Reserved.

Important Facts, which go to the roots of the present matter are mentioned again at the cost of repetition.

I. The Applicant vide his application dated **12.10.2016** applied for Environment Clearance for the project of Group Housing Colony at Sector-82A, Gurugram which was received in the office of State Environment Impact Assessment Authority (SEIAA) Haryana (hereinafter referred as AUTHORITY) on **23.12.2016**. Thereafter, the case was taken up by State Expert Appraisal Committee (SEAC) referred as COMMITTEE for appraisal during 147<sup>th</sup>, 148<sup>th</sup> & 150<sup>th</sup> Meetings held on **31.01.2017**, **14.02.2017** and **07.04.2017** respectively and the Committee recommended this case to SEIAA for grant of Environmental Clearance on **17.04.2017**.

II. The recommendations of SEAC were taken up by the Authority during 102<sup>nd</sup> Meeting of SEIAA held on **20.04.2017** and the Authority upon perusal of record found that the license issued by DTCP was valid up to **23.02.2017**; hence, the case was referred back to SEAC with the direction to visit the site to verify any construction or violation of Environmental norms and same was conveyed to Secretary, SEAC as well as to the Applicant vide letter dated 01.05.2017 which was received by the consultant of the Applicant by hand and signature of the consultant are available in the dispatch register to acknowledge this fact.

(As per the office record of the Authority, Dispatch Register, Entry No. 282 dated 01.05.2017).

III. Thereafter, the case was again taken up by the Committee during 153<sup>rd</sup> meeting of SEAC held on **07.06.2017** and it was decided by SEAC vide letter dated 16.06.2017 to constitute a sub-committee comprising of **Shri Hitender Singh and Shri A.K. Bhatia, Member of SEAC** to visit the project site. The Sub-committee visited the site on 02.06.2018 and submitted Inspection Report on **05.06.2018**. Relevant portion of the report is reproduced here:



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"Report

The members visited the site alongwith the representative of the PP & observed the following:

1. The super structure of entire project had been completed.
2. This include twin level basement for parking.
3. Two residential tower and EWS block has been erected.
4. Construction work was in progress at site.
5. The photographs of the site are self explanatory

(Annexure -1).

Conclusion :-

It is established that construction has been raised at site prior to grant of Environmental Clearanc., Appropriate action as per law may be taken".

Submitted, please.

Sd/-  
Mr. A.K.Bhatia  
(Member SEAC)

Sd/-  
Ar. Hitender Singh  
(Member SEAC)

- IV. The Inspection Report was placed and considered by SEAC during 171<sup>th</sup> and 172<sup>nd</sup> Meetings held on 07.06.2018 and 03.07.2018, respectively and SEAC recommended this case to SEIAA for further necessary action. Thereafter, the case was again taken up by the Authority during 115<sup>th</sup> meeting held on 25.07.2018 and the Authority issued Show-cause Notice dated 07.08.2018 to the Applicant. In response to said Show-cause Notice, a detailed reply dated 13.08.2018 was submitted by the Applicant. Thereafter, a final reply dated 09.05.2022, containing the contention of the Applicant was submitted, wherein, the Applicant re-iterated, earlier stand i.e. The Applicant entitled for decmed EC, however, in this reply the Applicant also made submission, that even if for the sake of argument the fact of the receipt of the letter dated 01.05.2017 by the consultant in that eventuality also Ld. Authority is obligated to communicates its final decision to applicant within a period of 135 days, but Ld. Authority failed to proceed and conclude the matter within 135 days as per Clause 8 (ii) read with Clause 8 (iii) of the EIA Notification dated 14.09.2006.



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Upon final hearing in the case held on 09.09.2022, the following issues emerged;

1. Whether the letter dated 01.05.2017 handed over to the authorized consultant can be treated appropriate communication to the applicant?
2. Whether the authority was bound to communicate its final decision to the applicant within a period of 135 days?
3. Whether, facts and circumstances of the present case reflect that the applicant is entitled for the grant of deemed EC with effect from 04.07.2017 ?
4. Whether the construction work commenced by the Applicant before 23.12.2016 i.e date of application for EC?.
5. Whether, the present case of the applicant falls under violation category of EIA Notification dated 14.09.2006 ?

In reference to the above listed issues at Serial No. (1 to 5), it is pertinent to mention here that all the issues are interconnected and thus, to avoid any ambiguity, it is deem appropriate to take all the above issues, collectively.

Before proceeding further, it is apt to understand the relevant provisions of EIA Notification dated 14.09.2006, so as to remain on track to address the issues pertaining to this case:

**"8. Grant or Rejection of Prior Environmental Clearance (EC):**

(i) ...xxx...xxx...xxx...xxx...

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the



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views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty day.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in subparagraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv)to(vi) ...xxx...xxx...xxx...xxx..."

If the facts of the present case are analysed in the light of the above mentioned provisions then it is apparent on the face of record that letter dated 01.05.2017 was received by the authorized consultant/representative of the applicant by hand from the office of the Authority, (Office Record i.e. Despatch Register establishes the fact). This fact is good enough to prove that observations made by the Authority during 102<sup>nd</sup> Meeting held on 20.04.2017 were conveyed to the Applicant through his consultant / representative, without any gap and well in time on 01.05.2017 i.e. within 15 days, besides uploading the Minutes of the Meeting on [www.environmentclearance.nic.in](http://www.environmentclearance.nic.in), Public Domain.

Upon perusal of record, it is understood that the Applicant was pushing his case with the expired license issued by DTCP, Haryana (i.e. license expired on 23.03.2017) at the time of Appraisal & recommendation.

Letter dated 01.05.2017 received by the Applicant's Consultant /Representative, adequately reflects & establishes that the observations and queries called by the Authority were "part of the continuous & ongoing process of the proceedings in the said case".

Thus, the claim of the Applicant regarding project being eligible & entitle for Deemed EC fails & crumbles without any plea & substance. In fact, the applicant was under obligation to reply the queries, but applicant opted to raise unjustified & mendacious claim for the "Deemed EC" for the Project. Further letter dated 20.02.2017 written to the Director General, Town & Country Planning Department, Haryana clearly reflect the intent and status of the Project, wherein the applicant has requested for renewal of license for the Project as some part of the Project is left for completion. Therefore, it does not require to be repeated that the Applicant has been smartly concealing the factual position, from the fear & apprehensions of being getting exposed that he has not only, violated the



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condition No. 8 of the License granted for the Project, which requires Applicant to obtain EC before the commencement of construction activities. The above discussed facts and mention of relevant record clearly indicate that the Applicant has repeatedly misled the Authority to justify his claim of Deemed Environment Clearance.

In view of the above, it is reflected that applicant has proceeded to take an escape route via raising the claim of Deemed EC by camouflaging his lapses and deficiencies, to earn & fructify the contentions in support of his claim for Deemed EC. But, the sequence of facts supported by the field reports completely, exposes the claim of the Applicant. In fact, utter defiance and scant respect toward the Environmental Laws is reflected more in his stand & response.

Further, in the present case, undoubtedly letter was written by the Applicant on 04.07.2017, containing his intention to proceed with the work, but from the subsequent event i.e. undertaking of the applicant in their reply dated 13.08.2018 to Show Cause Notice dated 07.08.2018 in the term that they should not cross the construction limit as specified in Phase-1 of the applicant with request to allow to apply afresh EC of complete area comprising, both phases, it is apparently clear that applicant had changed its stance from the earlier contention mentioned in the letter dated 04.07.2017 and thus, applicant cannot relied upon the letter dated 04.07.2017 to claim the grant of deemed EC. It is apt to understand that construction has been carried out by the applicant by considering "the grant of deemed EC" (self assumed), but factually without EC is without substance & merit and holds no ground. Thus, there is no need to consider this fact & contention of applicant further, more.

However, in the present matter, it is necessary to ascertain, whether construction had commenced by the applicant, before submission of Application for EC on 23.12.2016 ? To answer this issue the fact and the evidence provided by the complainant, against the applicant has been considered. Further, it has been observed that on perusal of Google Earth Image (Annexure – 3), appended to the submissions made by Sh. Ashish Sardana, reflect that mining/ excavation work had certainly been carried out, at five places and this indicates that construction commenced, even before submission of application on 23.12.2016.

The above mention contentions & documentary evidences (in the form of Photographs dated 02.08.2016 & exchange of comments among the claimed, applicants and Group Members), emerges as an important indicator and pointer on the record, to establish that the construction activities have been carried out by the applicant, prior to submission of application (23.12.2016) before the Authority. The pleadings & submissions of Complainant, supported with the documentary evidences cannot be



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overlooked/ brushed aside and rendered irrelevant in the light of detailed discussion above.

If, all of the facts discussed above are taken into consideration, collectively and in sequential manner then certainly any prudent man can afford to draw a conclusion that the applicant has tried to mislead the Authority with reference to his claims and status of activities pertaining to the case.

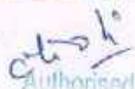
**After having gone through the relevant record and examination of the facts alongwith careful consideration of submissions made by both (the Applicant - M/s Vatika Ltd. & Complainant - Mr. Ashish Sardana), the Authority observed that the claim for Deemed Environment Clearance does not survive as same is devoid of merit & without substance, hence, the same is declined & rejected.**

**Further, the Authority decided to de-list this proposal.**

Consequent upon the above decision, the said proposal/ Project **attains the entity of being there, without valid EC.** Therefore, it is further concluded that since the Applicant has indulged and caused multiple violations under the EIA Notification dated 14.09.2006 and rendered himself liable for action under the Environment (Protection) Act, 1986 and relevant Rules framed there under.

**In view of the above, the following directions are made:**

1. The Applicant shall apply for EC under "**Violation Category**" to the Competent Authority for the said Project within the scheme & meaning of EIA Notification dated 14.09.2006 and its subsequent amendments, if willing to go ahead with the Project.
2. For the Violations, so made, by the Applicant, a Sub-committee is hereby constituted to visit the Project Site to capture the extent and size of the violations at the Project Site. The Sub-committee shall comprise of the followings:
  - (i) Member Secretary, SEIAA
  - (ii) Chairman, SEAC
  - (iii) Member Secretary, SEAC

For VATIKA LIMITED  
  
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The Sub-committee will be assisted by the Regional Officer, HSPCB of the concerned Region (Gurugram).

3. After receiving the Report from the Sub-committee; SEAC will appraise and assess the damages caused by Applicant and prepare Remedial Environmental Compensation, Penalty, beside any other action (as may be applicable) within the scope of SoPs dated 07.07.2021 issued by MOEF & CC, GOI.

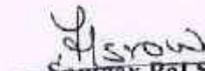
4. Since, the Applicant has violated EIA Notification dated 14.09.2006 by way of illegal construction activities at the project site without having a valid Environment Clearance and other instructions issued from MOEF & CC, GOI from time to time. Therefore, in view of the violations committed by the Applicant as observed in the preceding Para's and powers delegated specifically by MoEF & CC vide Notification No S.O. 637 (E) dated 28.02.2014 to the SEIAA under Section 19 of EP Act-1986 taking action against the Violation committed by the Applicant, it is hereby deem it appropriate to initiate prosecution action against the Applicant through authorized officer of the Haryana State Pollution Control Board (HSPCB).

Any other action as per the provisions of Environment (Protection) Act, 1986 as may be due for the violations/ deficiencies/ lapses, noted above shall be taken accordingly.

To be communicated.

Dated:24.11.2022  
Place: Panchkula



  
Sateer Pal Srow,  
Chairman,

State Environment Impact Assessment  
Authority, Haryana

For VATIKA LIMITED

  
Authorized Signatory

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Tel: 0172-2565232, 4043956  
E-mail Id: [seiaa-21.env@hry.gov.in](mailto:seiaa-21.env@hry.gov.in)

Memo No. SEIAA/HR/2023/75

Date: 02/02/2023

To

M/s Vatika Ltd.,  
4<sup>th</sup> Floor, Vatika Triangle, Sushant Lok-I,  
Block-A, M.G. Road, Gurugram

Subject: Environment Clearance for Project Group Housing Colony at Sector-82 A, Gurugram by M/s Vatika Ltd.

Brief background and details pertaining to the matter, arising out from the office record and Order dated 24.11.2022 passed by the SEIAA (hereinafter referred to as The AUTHORITY), as below:

The Applicant vide his application dated 12.10.2016 applied for Environment Clearance for the project of Group Housing Colony at Sector-82A, Gurugram, which was received in the office of State Environment Impact Assessment Authority (SEIAA) Haryana (hereinafter referred as The AUTHORITY) on 23.12.2016. Thereafter, the case was taken up by State Expert Appraisal Committee (SEAC) referred as COMMITTEE for appraisal during 147<sup>th</sup>, 148<sup>th</sup> & 150<sup>th</sup> Meetings held on 31.01.2017, 14.02.2017 and 07.04.2017 respectively and the Committee recommended this case to SEIAA for grant of Environmental Clearance on 17.04.2017.

- I. The recommendations of SEAC were taken up by the Authority during 102<sup>nd</sup> Meeting of SEIAA held on 20.04.2017 and the Authority upon perusal of record found that the license issued by DTCP was valid up to 23.02.2017; hence, the case was referred back to SEAC with the direction to visit the site to verify any construction or violation of Environmental norms and same was conveyed to Secretary, SEAC as well as to the Applicant vide letter dated 01.05.2017 which was received by the consultant of the Applicant by hand and signature of the consultant are available in the dispatch register to acknowledge this fact.
- II. Thereafter, the case was again taken up by the Committee during 153<sup>rd</sup> meeting of SEAC held on 07.06.2017 and it was decided by SEAC vide letter dated 16.06.2017 to constitute a sub-committee comprising of Shri Hitender Singh and Shri A.K. Bhatia, Member of SEAC to visit the project site. The Sub-committee visited the site on 02.06.2018 and submitted Inspection Report on 05.06.2018. Relevant portion of the report is reproduced here:

"Report

The members visited the site along-with the representative of the PP & observed the following:

1. The super structure of entire project had been completed.
2. This include twin level basement for parking.
3. Two residential tower and EWS block has been erected.
4. Construction work was in progress at site.

For VATIKA LIMITED

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5. The photographs of the site are self explanatory (Annexure -1).

Conclusion :-

It is established that construction has been raised at site prior to grant of Environmental Clearance., Appropriate action as per law may be taken".

Submitted, please.

Sd/-  
Mr. A.K.Bhatia  
(Member SEAC)

Sd/-  
Ar. Hitender Singh  
(Member SEAC)

III. The Inspection Report was placed and considered by SEAC during 171<sup>th</sup> and 172<sup>nd</sup> Meetings held on 07.06.2018 and 03.07.2018, respectively and SEAC recommended this case to SEIAA for further necessary action. Thereafter, the case was again taken up by the Authority during 115<sup>th</sup> meeting held on 25.07.2018 and the Authority issued Show-cause Notice dated 07.08.2018 to the Applicant. In response to said Show-cause Notice, a detailed reply dated 13.08.2018 was submitted by the Applicant. Thereafter, a final reply dated 09.05.2022, containing the contention of the Applicant was submitted, wherein, the Applicant re-iterated, earlier stand i.e. The Applicant entitled for deemed EC, however, in this reply the Applicant also made submission, that even if for the sake of argument the fact of the receipt of the letter dated 01.05.2017 by the consultant in that eventuality also Ld. Authority is obligated to communicate its final decision to applicant within a period of 135 days, but Ld. Authority failed to proceed and conclude the matter within 135 days as per Clause 8 (ii) read with Clause 8 (iii) of the EIA Notification dated 14.09.2006.

After having gone through the relevant record and examination of the facts along-with careful consideration of submissions made by both (the Applicant - M/s Yatika Ltd. & Complainant - Mr. Ashish Sardana), the Authority observed that the claim for Deemed Environment Clearance does not survive as same is devoid of merit & without substance, hence, the State Environment Impact Assessment Authority vide its order dated 24.11.2022 decided to decline & reject the plea of the Project Proponent for deemed Environment Clearance as well as decided to de-list this proposal.

Consequent upon the above decision, the said proposal/ Project attains the entity existing and being there, "without valid EC". Therefore, it is deemed appropriate to conclude that since the Applicant has indulged and caused multiple violations under the EIA Notification dated 14.09.2006 and rendered himself liable for action under the Environment (Protection) Act, 1986 and relevant Rules framed there under.

In view of the above, the following directions were also made vide order dated 24.11.2022:

1. The Applicant shall apply for EC under "Violation Category" to the Competent Authority for the said Project within the scheme & meaning of EIA Notification dated 14.09.2006 and its subsequent amendments, if willing to go ahead with the Project.

YATIKA LIMITED  
Ashish Sardana  
Authorized Signatory

2. For the Violations, so made, by the Applicant, a Sub-committee is hereby constituted to visit the Project Site to capture the extent and size of the violations at the Project Site.

The Sub-committee shall comprise of the following:

- (i) Member Secretary, SEIAA
- (ii) Chairman, SEAC
- (iii) Member Secretary, SEAC

The Sub-committee will be assisted by the Regional Officer, HSPCB of the concerned Region (Gurugram).

3. After receiving the Report from the Sub-committee; SEAC will appraise and assess the damages caused by Applicant and prepare Remedial Environmental Compensation, Penalty, beside any other action (as may be applicable) within the scope of SoPs dated 07.07.2021 issued by MOEF & CC, GOI.
4. Since, the Applicant has violated EIA Notification dated 14.09.2006 by way of illegal construction activities at the project site without having a valid Environment Clearance and other instructions issued from MOEF & CC, GOI from time to time. Therefore, in view of the violations committed by the Applicant as observed in the preceding Para's and powers delegated specifically by MoEF & CC vide Notification No S.O. 637 (E) dated 28.02.2014 to the SEIAA under Section 19 of EP Act-1986 taking action against the Violation committed by the Applicant, it is hereby deem it appropriate to initiate prosecution action against the Applicant through authorized officer of the Haryana State Pollution Control Board (HSPCB).

Any other action as per the provisions of Environment (Protection) Act, 1986 as may be due for the violations/ deficiencies/ lapses, noted above shall be taken accordingly.

The matter was again considered during 152<sup>nd</sup> Meeting of SEIAA, Haryana held on 24.01.2023.

**After having gone through the details & records placed on file as well as Order dated 24.11.2022 passed by the Authority; the following decisions are hereby emerged:**

1. To withdraw the Sub-committee constituted, for site inspection of the Project Site to capture the extent and size of the violations vide order dated 24.11.2022 as **Two Reports dated 02.06.2018 and 19.08.2022** respectively has already been placed on the file. Further, constitution of a committee may not serve any meaningful purpose rather the exercise will be a mere repetition and end in futility. Therefore, the Authority deemed it appropriate to proceed and decided the matter on the basis of earlier field visit reports dated 02.06.2018 and 19.08.2022 to conclude the proceedings of a long and old pending case.
2. **Further, in pursuance to the Order dated 24.11.2022, the Authority deemed it appropriate to take further necessary action regarding Penalty and Environmental Compensation within the scope & meaning of EIA Notification dated 14.09.2006 & SOPs dated 07.07.2021 (by exercising powers under the scope and meaning of Section 5 of Environment (Protection), Act 1986 to make, directions) along with the observations made by the Hon'ble Courts in the below mentioned Cases:**

1. **Hon'ble Supreme Court of India In Civil Appeal No. 2435 of 2019 titled as Keystone Realtors Pvt. Ltd Versus Shri Anil V Tharthare & Ors.**
2. **Hon'ble NGT in Appeal No. 122/2018 titled as Anil Tharthare Versus The TED Secretary, Env't. Dept. Govt. of Maharashtra & Ors.**

*etwoli*  
Authorised Signatory

3. Original Application No. 1017/2018 titled as Shashikat Vithal Kamble Versus Union of India & Ors.

Penalty & Environmental Compensation Cost is calculated as under:

Sr. No.	Particular	Cost in Rs. In (lacs)	% age
1	Project Construction Cost of the area involved under violation i.e. <u>43862.113 Sqmtrs</u> (472128 Sqfts x ₹ 4950 i.e. average construction cost per Sqft)	₹ 233.70 Crore approx. & same is <u>revised and scaled up to ₹ 266.70 Crore</u> (in view of the cost of land & other activities like license fees /EDC / IDC etc. forming the cost of the Project).	
		<u>Thus, Total Cost of the Project is assessed at ₹ 266.70 Crore (Approx).</u>	
2	1% Penalty as per SOP 7 <sup>th</sup> July 2021, Clause No 12.a (ii) on Rs 266.70 Crore	₹ 266.70	1 %
3	Additional 0.25 % Penalty as per SOP 7 <sup>th</sup> July 2022 on Rs 266.70 Crore	<u>Not applicable, since project is not completed and no, OC has been obtained</u>	<u>Not applicable, since project is not completed and no, OC has been obtained</u>
4	Environmental Compensation Cost	₹ 533.40	2 %
	<b>Total Amount</b>	<b>₹ 800.10</b>	

The Project Proponent to pay :

(a) Penalty	:	₹ 266.70 Lakh
(b) Environmental Compensation Cost	:	₹ 533.40 Lakh
<b>Total</b>	:	<b>₹ 800.10 Lakh</b>

It is relevant to mention that Hon'ble NGT vide Order dated 21.10.2022 in OA No. 976/2019 & M.A. No. 74/2022 (Gurinder Singh & Ors Versus Union of India & Ors.) and Order dated 11.11.2022 in OA No. 10 of 2021 & I.A. No. 282 of 2022 (Sanjay Kumar Versus Union of India & Ors.), made directions that PENALTY & ENVIRONMENTAL COMPENSATION COST recovered from Project Proponent on account of Violations / Non-compliances "is to be utilized for RESTORATION, PROTECTION & CONSERVATION of Environment through State/ District Environment Plans".

In view of the above, the Authority directs the Project Proponent to deposit the PENALTY & ENVIRONMENTAL COMPENSATION COST, so assessed in the said case i.e. ₹ 800.10 Lakh within 30 days from the date of Order in accordance with the directions issued by MOEF & CC, GOI vide Office Memorandum No. F.No. IA3-22/30/2022-IA.III(182415) dated 28.07.2022.

In case of failure to comply with the above, action under Section 5 of the Environment (Protection) Act, 1986 will be initiated, (including demolition of the structure as may be required on the risk and cost of the Project Proponent), without any further notice.

Member Secretary,  
SEIAA, Haryana

Authorised Signatory  
VATIKA LIMITED

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application no. 215/2022

**IN THE MATTER OF:**

Aashish Sardana

...Original Applicant

Versus

M/s Vatika Ltd. &Anr.

.....Respondent

REPORT ON BEHALF OF THE JOINT COMMITTEE OF SEIAA  
HARYANA, DISTRICT MAGISTRATE GURUGRAM & HARYANA  
STATE POLLUTION CONTROL BOARD, IN COMPLIANCE OF  
ORDER DATED 12/04/2022

**MOST RESPECTFULLY SHOWETH:-**

1. This Hon'ble Tribunal has taken cognizance of the application of Sh. Aashish Sardana and during the hearing on 12/04/2022 has ordered that: -

"1. Grievance in this application is against illegal construction in Village Sikhopur, Tehsil and District Gurugram by M/s Vatika Ltd, Gurugram. According to the applicant, the project in question

*Aashish Sardana*  
12/04/2022

For VATIKA LIMITED  
*Aashish Sardana*  
Authorised Signatory

requires Environmental Clearance (EC) for which R-1 itself filed an application on 12.10.2016. Though EC was recommended, it has not yet been granted, as shown by the website. Thus, according to the applicant, ongoing construction of the project without prior EC is in violation of Notification dated 14.09.2006.

2. In view of averments made in the Application, we find it necessary to require a joint Committee comprising of SEIAA Haryana, State PCB and District Magistrate, Gurugram to undertake visit to the site, interact with the stakeholders and give a report to this Tribunal. Based on facts found, the statutory regulators may take remedial action in the matter. If the Committee finds that construction is going on without requisite EC, on such fact being verified, the District Magistrate may ensure that further construction does not take place. State PCB will be the nodal agency for coordination and compliance. An action taken report may be furnished within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF".

2. In compliance of the above order Chairman, SEIAA Haryana nominated Sh. V.K. Gupta, Chairman, SEAC, Haryana and Dr. Rajbir Singh Bondwal, IFS (Retd.) Member, SEAC to represent SEIAA in the Joint Committee. District Magistrate, Gurugram appointed Smt. Ankita Chaudhary, IAS, SDM, Gurugram to represent the District Magistrate, Gurugram.

18/11/22

For VATIKA LIMITED  
Authorized Signatory

3. The team comprising above-cited members i.e. Sh. V.K Gupta, Dr. Rajbir Singh Bondwal, Smt. Ankita Chaudhary along with Sh. Sandeep Singh, Regional Officer, HSPCB, Gurugram Region (S) and Sh. Divyanshu, AEE, HSPCB, Gurugram Region (S) visited the site on 04/07/2022. It was observed on the site that there is one tower with extended basement and raised/constructed from ground level to 11 floors (Copy of site photographs is attached as **Annexure-R1**). There was no construction activity going on during the visit. Further it seems that some demolition activity has been carried out in the recent past adjacent to basement level of one constructed tower where traces/debris of demolition was observed (Copy of site photographs is attached as **Annexure-R2**). At present total built-up area of the project is approximately 10500 Sqm, same is also attached as enclosure-8 in the representation submitted by PP i.e. M/s Vatika Limited.

4. Project Proponent M/s Vatika Limited submitted a representation (attached as **Annexure-R3**) in the office of Regional Officer, HSPCB, Gurugram Region (S) on dated 11.07.2022, which project proponent has described the sequence of events since submission of their application for Environment Clearance (EC) online on 12.10.2016 at MoEF&CC Portal vide Proposal No. SIA/HR/NCP/59619/2016 under Category 8A of EIA Notification 2006 for built-up area 43862.113 Sqm. The PP has stated that Project was considered in the 147th, 148th, and 150th meetings of the State Expert Appraisal Committee (SEAC) held on

*Not*  
18-22

For VATIKA LIMITED

*ct*  
Authorized Signatory

31.01.2017, 14.02.2017 and 07.04.2017 respectively, and in its 150th meeting, SEAC recommended the Project with Gold Rating to State Environment Impact Assessment Authority (SEIAA) Haryana to grant the Environmental Clearance. The Project was considered in 102nd meeting of SEIAA held on 20.04.2017 and during the meeting it was observed that License from Town and country planning Department, Haryana was valid till 23.03.2017 and case referred back to SEAC, with suggestion to visit the project site to verify any construction or violation and to submit its report within 15 days. The case was referred back to SEAC by SEIAA vide its letter dated 01.05.2017 addressed to SEAC with a copy to Vatika Ltd. But as per M/s Vatika Limited they did not receive the said letter and they came to know about this letter only on 24.03.2022 during the personal hearing/meeting with SEIAA, wherein it was informed that the said letter was received by their EIA consultant, which is a matter of record. Then, the 153rd SEAC meeting was held on 07.06.2017, wherein 2 (Two) members subcommittee was constituted to conduct the site visit and to submit its report within 15 days from the issue of the letter by the Secretary SEAC, and no copy of the letter was issued to M/s Vatika Limited, which is a matter of record. When no written communication in this regard was received from SEIAA/SEAC after 20.04.2017, and the stipulated time period had passed as per MoEF&CC EIA Notification dated 14.09.2006, they submitted an intimation letter to SEIAA, Haryana with a copy marked to the Director of (New Construction Projects & Industrial Estates) MoEF&CC, New Delhi vide letter dated 04.07.2017, that it is a

10/12/17

For VATIKA LIMITED  
Authorized Signatory

case of deemed grant of EC as per the above said notification and they are proceeding ahead with the Project.

The PP has further stated that as per EIA notification of 2006, they have been submitting 6 (Six) monthly compliance reports to SEIAA, Haryana State Pollution Control Board (HSPCB) and Regional office of MoEF&CC Chandigarh. But they did not get any response from anyone stating that these compliance reports are not acceptable. The SEAC sub-committee as formed on 07.06.2017 visited the Project site on 02.06.2018, almost after one year and took the site photographs, and reported that they started the Project work prior to the grant of EC. Although, M/s Vatika Limited had already informed SEIAA vide their letter dated 04.07.2017 regarding the deemed EC. Then, they (PP) received 1st hearing letter from SEIAA vide dated 11.06.2019, and they explained the concerned officials verbally about the facts of the Project. Then, SEIAA issued final notice for hearing vide letter dated 23.12.2021 and accordingly they submitted their reply to SEIAA with all facts and supporting documents on 24.01.2022 and 09.05.2022 through their Counselor/Advocate. The case is still pending with SEIAA

5. The appellant was not present during the site visit of the joint committee. He was contacted from the site on phone and detail discussion was carried out. Subsequently, the appellant Sh. Aashish Sardana visited and submitted his representation dated 05.07.2022 next day in the office of the Regional Officer, HSPCB,

*10/7/2022*

For VATIKA LIMITED  
*ctish*  
Authorized Signatory

\* He has complained of non-receipt of timely intimation about site visit of the joint committee on 4.7.2020 and requested revisit after at least with two days advance intimation to him.

Replied by  
18.7.20

Gurugram (S).<sup>3</sup> The representation is attached as Annexure-R4. The appellant has raised the point that the project proponent commenced construction prior to making the EC application, they made false declaration at various points in its EC application, also undertook demolition work without EC approval etc.

The joint committee has inspected the current status as described in paragraph 3 above and depicted in the photographs in Annexures R1 & R2. However, verification of the allegation of commencing the construction work prior to or after making the EC application is now not feasible.

6. It is reiterated that there is No Environmental Clearance issued by SEIAA Haryana for this project and that the Project Proponent has carried out the above described works of construction and demolitions solely on the basis of the 'deemed EC' as described by them in Annexure-3.

7. The team has forwarded the representations of both, the project proponent and the appellant, to the SEIAA Haryana through the representatives of SEIAA Haryana in this committee for final decision on the EC application of the project proponent and the status of deemed EC as assumed by the project proponent.

18/7/20

For VATIKA LIMITED

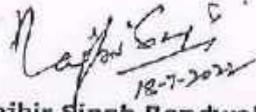
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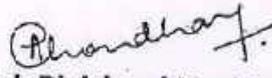
Project Director

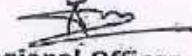
The Report is submitted for kind consideration of this Hon'ble Tribunal.

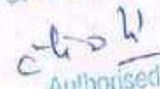
Place: Gurugram  
Dated: 19/8/2022

Sd/-  
Sh. V.K. Gupta  
Chairman, SEAC,  
Haryana

  
Dr. Rajbir Singh Bondwal  
IFS (Retd) Member, SEAC

  
Sub Divisional Magistrate  
Gurugram

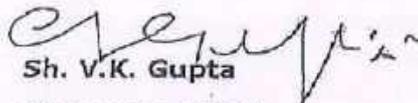
  
Regional Officer  
HSPCB Gurugram Region (S)

For VATIKA LIMITED  
  
Authorised Signatory

The Report is submitted for kind consideration of this Hon'ble Tribunal.

Place: \_\_\_\_\_

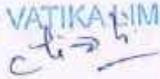
Dated: \_\_\_\_\_

  
Sh. V.K. Gupta  
Chairman, SEAC,  
Haryana

Dr. Rajbir Singh Bondwal  
IFS (Retd) Member, SEAC

Sub Divisional Magistrate  
Gurugram

Regional Officer  
HSPCB Gurugram Region I

For VATIKA LIMITED  
  
Authorised Signatory

1133

ANNEXURE - R-1/20 (288)



Registered Office  
Vatika Limited  
Unit No A-002, INXT City Centre  
Ground Floor, Block A  
Sector 83, Vatika India Next  
Gurgaon 122012, Haryana  
INDIA

T: 91.124.4177.777  
E: info@vatikagroup.com

www.vatika.co/relations.com

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF VATIKA LIMITED HELD ON WEDNESDAY, JANUARY 04, 2023 AT INXT CITY CENTRE, FOURTH FLOOR, BLOCK -A, SECTOR -83, VATIKA INDIA NEXT GURUGRAM-122012, HARYANA**

**AUTHORISATION TO APPEAR BEFORE THE COURTS, REGULATORY/JUDICIAL/QUASI-JUDICIAL AUTHORITIES ON BEHALF OF THE COMPANY**

"RESOLVED THAT consent of the Board of Directors of the Company, be and is hereby accorded to authorize Mr. Sanjeev Kumar Tirthani- General Manager- Legal (Head of the Legal Department) and/or Mr. Arun Kumar- Assistant Manager-Legal and/or Mr. Rujhan Dhawan- Assistant Manager-Legal and/or Ms. Minoti Kumari- Manager- Legal and/or Mr. Uma Shankar - Consultant and/ or Mr. Shyam Lal Gupta-Consultant and /or any Director of the Company, jointly/ severally, to appear in Courts and/or Regulatory Authority/ies and/or Judicial Authorities or Quasi-Judicial Authority/ies for the cases of the Company including but not limited to whether civil or criminal, bankruptcy, original or appellate, in connection with any legal proceedings whatsoever in various courts and /or such other lawsuits wherein the Company is a defendant or a plaintiff or otherwise involved in any other ways requiring the Company's appearance thereof /or and also to do the following acts, execute deeds, and undertake things on behalf of the Company: -

- 1) To sign, file reply, defend, Caveat, affidavit/s, withdraw or settle (civil, criminal, and bankruptcy) application/s, complaint/s, petition/s, execution petition(s), suits, appeal/s, review/s, revision/s, Writ petition or any legal proceedings for and on behalf of the Company or against the Company as the case may be, before any Court, Tribunal, Forum, Commission, Authority or before Arbitrator(s) and/or any other judicial and/or quasi-judicial authority/ies.
- 2) To sign, institute, prosecute, conduct, compound, refer to arbitration, defend and abandon and to compromise legal or other proceedings, claims and disputes by or against the company or in which the company is concerned or interested as may be required from time to time and to sign, affirm all documents, applications, plaints, petitions, affidavits, pleadings, Replies, Written Statements, Rejoinders, Replications and to make statements/submissions, filing of relevant documents and to tender evidence in the courts and /or Regulatory Authorities and/or Judicial Authorities /or Quasi-Judicial Authority/ies to carry out admission/denial of documents, lead evidence and appear in person etc.
- 3) To file or accept service of any writ, summons or other legal processes and to appear, defend, and to represent the company in any Courts, Tribunals, Forums, Government Authorities and before judges, magistrates or judicial, revenue and administrative or executive officers or bodies or tribunals and for and in the name of the Company or otherwise, as may be

For VATIKA LIMITED

Director

CIN: U74899HR1998PLC054821

necessary to commence any action, suit, appeal, petition or other proceedings for any relief's, declaration, right, title, interest, property, matter or thing wherein the Company is or may hereafter become interested or concerned by any means or on any account whatsoever or otherwise in relation to any of the Company's affairs, property and business.

- 4) To sign Vakalatnama & engage Advocates, Pleaders, Consultants, Solicitors etc. to represent the Company to defend, institute, withdraw, settle etc. any case before any Courts, Forums, Tribunals or Government Authorities.
- 5) Authorize on behalf of the Company to depose and make statements, appear in person, lead evidence and be cross examined before the courts, tribunals, Forums and Government Authorities.
- 6) To sign any representation, letters, or replies to Government Authorities in matter concerning the Company.

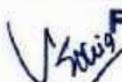
**RESOLVED FURTHER THAT** Mr. Sanjeev Kumar Tirthani- General Manager- Legal, be and is hereby authorized to further delegate the above-said powers and to authorize such person(s) for this purpose as may be considered appropriate, to undertake all acts, deeds, and things to give effect the said authorization by way of Letter of Authority and /or Power of Attorney and/or any other instrument.

**RESOLVED FURTHER THAT** all acts, deeds, or things lawfully done by the said officials or either of them under the authority of this power shall be construed as acts, deeds and things done by the Company if they are consistent with this Resolution and done in the best interest of the company.

**RESOLVED FURTHER THAT** the Board will not be responsible for any illegal or invalid acts and any acts beyond the scope of the aforesaid powers.

**RESOLVED FURTHER THAT** any of the Director(s) of the Company be and is hereby authorized to do any such acts, deeds, things as may be considered desirable or expedient in connection with the above matter including change or revocation of the authorities given above."

Certified to Be True Copy  
For Vatika Limited

 **For VATIKA LIMITED**

(Surender Singh)  
Director  
DIN: 03424583

Director



1135



290

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

M.A No. 28/2023 IN OA NO. 215/2022

IN THE MATTER OF:

Ashish Sardana

Applicant

VERSUS

Vatika Ltd. And Anr.

Respondent

KNOW ALL TO whom these presents shall come that I/ We, Vatika Limited the above-named Opposite Party, do hereby appoint

Sh. Dinesh Parashar (D-1093/1995) (M) 9811705506.  
Sh. N. P. Mangla (D-1922/2012) (M) 9891001895, Sh. Yogesh Kumar Sharma (D-2712/2008) (M) 8527470011,  
Sh. Ashutosh Parashar (D-2743/2018) (M) 9899404028, Sh. Kunal Tyagi (D-2579/18)(M) 9818930209,  
Sh. A.P.Singh (D-4302/10)(M) 9818200192

ADVOCATES

E-mail-ID- dineshparashar2@gmail.com

CH. NO. C-75, C.L. JOSEPH BLOCK, TIS HAZARI COURTS, DELHI-110054. (Hereinafter called the advocates) to be my/our Advocate(s) in the above- noted case, to do all the following acts, deeds and things or any of them, that is to say: -

1. To act, appear and plead in the above-noted cause on my/our behalf, in this Court or in any other Court/Tribunal in which the same may be tried or heard and also in the Appellate Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said cause in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration-any differences or disputes that may arise, touching or any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whatever he may think fit to do so and to sign the power of attorney on our behalf.

AND I/we the undersigned do hereby agree to ratify and confirm all, acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/we undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

AND I/we undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment & other costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

AND I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid.

IN WITNESS WHEREOF I/we do here unto set my/our hand these presents the contents of which have been understood by me/us on this 6th Oct. 2023.

Accepted subject to the terms of the fees.

Advocate(s)

*AS*  
6/10/23

For VATIKA LIMITED

*Ashish*  
Authorised Signatory

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**Copy of Reply with documents in MA No. 28/2023**

1 message

---

Dinesh Parashar <dineshparashar2@gmail.com>  
To: Aashish Sardana <aashish.sardana@gmail.com>

6 October 2023 at 16:29

Dear Sir,

We, the undersigned, are representing M/s Vatika Ltd.

Please find attached the advance copy of reply of your Misc. application No. 28/2023 titled as Aashish Sardana Vs Vatika Ltd. & Anr.

Thanks & Regards

--  
Parashar & Associates  
Dinesh Parashar, Advocate  
9811705506

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 Reply Final.pdf  
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*True copy*  
*DB*